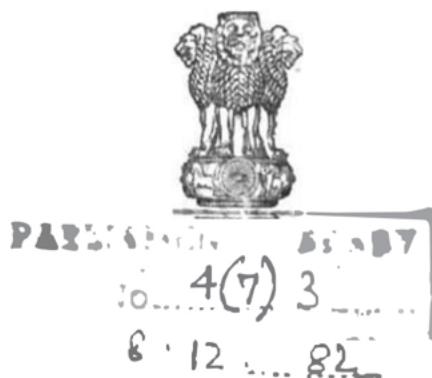


Fifth Series Vol. XXXIX, No. 43

Wednesday, 24 April, 1974
Vaisakha 4, 1896 (Saka)

LOK SABHA DEBATES

(Tenth Session)



(Vol. XXXIX contains Nos. 41 to 50)

LOK SABHA SECRETARIAT
NEW DELHI

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LOK SABHA DEBATES

LOK SABHA

Wednesday, April 24, 1974/Vaisakha 4,
1896 (Saka)

The Lok Sabha met at Eleven of the
Clock.

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Production of High value Protein from Bacteria

*812. SHRI RAJDEO SINGH: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether Government are aware that the Institute of Microbiology of the University of Gottingen, West Germany has developed a new method of producing high-value protein out of bacteria;

(b) whether the protein produced by the Oxhydrogen bacteria and its nutritive quality comes very close to the high-value protein in milk, casein; and

(e) if so, whether Government will ask the laboratories and researchers to develop the same and see if its commercial utility exist?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) The Government is aware that the Institute of Microbiology of Gottingen University, West Germany is engaged in work on protein from bacteria. Results of the work are not available.

(b) Generally bacteria protein is of high quality.

(c) The Regional Research Laboratory, Jorhat is examining the possibility of taking up this work.

SHRI RAJDEO SINGH: Since when the Regional Research Laboratory at Jorhat is examining the possibility of taking up the work on protein from bacteria and by what time the examining process is expected to be finished?

SHRI C. SUBRAMANIAM: This is a very difficult area. As far as we are concerned, I do not think we can give priority to this area because this protein is not acceptable for human consumption. Even in the western countries, advanced countries, they are not giving high priority to this now. But we will have to decide on the basis of the priorities we have laid down in the Science and Technology Plan whether we could divert any resources for this purpose at all.

SHRI RAJDEO SINGH: May I know whether the Jorhat Laboratory is fully equipped to take up this work on protein?

SHRI C. SUBRAMANIAM: No, Sir. Once we decide to take up this work, then alone the question of equipment will arise.

Suggestions made by Chairman of
Atomic Energy Commission on
Energy Crisis.

+

*815. SHRI P. GANGADEB:

SHRI SHRIKISHAN MODI:

Will the Minister of PLANNING be pleased to state:

(a) whether Government's attention has been drawn to the suggestions made by the Chairman of the Atomic

Energy Commission on energy crisis and to promote a meaningful energy programme;

(b) whether Government have considered those suggestions; and

(c) if so, the decisions taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA): (a). Yes, Sir.

(b) and (c). The Chairman, Atomic Energy Commission has indicated that with the introduction of fast breeder reactors using thorium as fuel, nuclear power generation can play an increasingly important role in meeting the energy requirements of the country.

A prototype fast breeder reactor is under construction at Kalapakkam near Madras. It may be possible to consider the suggestions on the basis of the success of this experiment. This reactor when proved is anticipated to pave the way for larger nuclear power generation programme in the eighties.

SHRI P. GANGADEB: Sir, in view of the water potential in our country, which is available in an abundant measure and in view of the fact that large quantity of water is required to produce atomic energy, I would like to know from the hon. Planning Minister, what has been the plan drawn up to make available this required quantity of water for producing atomic energy? What steps have been taken to meet the situation in the Fifth Plan?

SHRI MOHAN DHARIA: Sir, heavy water is being produced, but, it is not enough. In the Fifth Plan, we have taken enough steps to make available heavy water for such plants.

SHRI P. GANGADEB: I would like to ask another question. Since the gas and oil supply in the country will be restricted until 1980, as pointed out

by the Chairman, Atomic Energy Commission, may I know, what adequate provisions have been made in the Fifth Plan to exploit the non-commercial fuels like vegetable waste, fire-wood and animal waste which are found in plenty in States like Orissa and Madhya Pradesh and whether a National Energy Authority will be created for effective administration of the development, distribution and consumption of this energy?

MR. SPEAKER: Please be brief in your question.

SHRI MOHAN DHARIA: Sir, the question of having a National Energy Board is under the consideration of the Government. But, in the meantime we have coordinated the activities of the concerned Ministries. Regarding the other point mentioned by the hon. Member, as has already been replied in this House we are trying to exploit all possible and available resources in the country to have more and more power.

SHRI SAMAR GUHA: I would like to know, what has happened to the Profile that was prepared by Dr. Sharabhai to have a comprehensive scheme for the development of atomic energy? Secondly, I would like to know, whether it is a fact that we require to conserve coal for metallurgical and other purposes. For that, repeated requests have been made to the Government that we should explore the possibility of setting up a atomic energy plant near Gauhati or in some other place in the Eastern Region. Thirdly, I would like to know, whether Government have taken into consideration the fact that laser beams are now being used as a technology for production of energy. What steps Government is going to take?

SHRI MOHAN DHARIA: Sir, the Fifth Plan for production of atomic energy has taken into consideration the paper of Dr. Sarabhai. Regarding

the other suggestion made by the hon. Member, there is no proposal for setting up a atomic power plant in the Eastern Region. Regarding conservation of coal, adequate steps are being taken.

स्त्री श्रीमति श्रेष्ठ : क्या उन सुझावों में कैटा एंटोमिक एनर्जी प्लांट के बारे में भी कोई सुझाव आया है? मैं यह भी जानना चाहता हूँ कि इस का पृथ्वी विकास होने पर कितनी और विज्ञानी मिल सकती है, इस का विकास शीघ्र क्यों नहीं किया जाता है और कब तक किया जायेगा?

SHRI MOHAN DHARIA: This Rajasthan power plant is producing 230 MW already and in the Fifth Plan, another unit producing 230 MW will be set up.

SHRI R. S. PANDEY: The Chairman of the Atomic Energy Commission has made some meaningful suggestion to remove the energy crisis. What is that meaningful suggestion and when is it going to be implemented to remove the crisis?

SHRI MOHAN DHARIA: In our country the supply of uranium is limited while the supply of thorium is quite large. He has suggested how we can make thorium fissionable so that it can be used for producing atomic energy. In this connection, we are having one small experiment. If the prototype is successful, we would be able to utilize large quantities of thorium for making atomic energy.

SHRI P. M. MEHTA: May I know whether any proposal to establish an atomic power station in the Saurashtra region of Gujarat is under consideration and, if so, when the final decision is likely to be taken?

SHRI MOHAN DHARIA: I require notice.

MR. SPEAKER: It is a question of very general nature.

Take over of Caustic Soda Plant in Karwar (Karnataka)

*817. SHRI B. V. NAIK: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the State Government of Karnataka has submitted any proposal for the take over of the Caustic Soda Plant in Karwar in the public sector; and

(b) if so, the reaction of the centre thereto?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) No, Sir.

(b) Does not arise.

SHRI B. V. NAIK: Is the hon. Minister aware of the fact that the State Industries Minister specifically gave an promise that if the Central Government intends to take over this plant in the public sector, the State Government will have no objection? This was done in a meeting on the 12th February 1974 in which 24 Members of Parliament from Karnataka were present, in the Informal Consultative Committee meeting held at Bangalore.

SHRI C. SUBRAMANIAM: I have no information about it.

MR. SPEAKER: I really wonder how this question arises out of the main question. On what information are you basing your supplementary? After all, there should be some material before the House on which you base your supplementary.

SHRI B. V. NAIK: This is based on the fact that I have written a letter to the hon. Minister, Shri C. Subramaniam, on the 19th April 1974, in which the entire proceedings of the meeting held on the 12th February 1974 at Bangalore has been communicated to him. In that it has been very specifically stated that since the Karnataka Government have not enough funds for the project, if the Government of India was willing to undertake it as a public sector project, the State Government would have no objection to it—item No. 16, of the proceedings of the meeting of the Informal Consultative Committee, which met at Bangalore on the 12th February 1974.

MR SPEAKER: Why are you bringing all this here?

SHRI B. V. NAIK: It has been my endeavour since July 1971 to bring to the notice of this august House and the Karnataka Government the problem of 10,000 people with 2,500 acres of land. They are being displaced from that land. Every time I raise this point the Minister makes a non-committal reply with the result that parliamentary procedures becomes sterile. I have quoted the entire proceedings in my letter. If the hon. Minister has not received it, when he receives it, will he give due consideration to it and pursue the matter with the Karnataka Government, particularly the Minister of Industries?

SHRI C. SUBRAMANIAM: The hon. Member has written to the Ministry of Petroleum and Chemicals....

SHRI B. V. NAIK: This is written to Mr Subramaniam himself....

SHRI C. SUBRAMANIAM: ...and, I am told, the reply has been sent to him that there is no proposal to take over any of the Caustic Soda Plant.

SHRI B. V. NAIK: May I lay the letter on the Table of the House?

MR. SPEAKER: You better hand it over to him in his office, not here.

Distribution of Industrial Gases in West Bengal

*819. **SHRI A. K. M. ISHAQUE:** Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) the system of distribution of industrial gases in West Bengal;

(b) whether any complaint about the distribution system have been received; and

(c) if so, the facts of the complaint and the action taken so far?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a). There is no control over the distribution of industrial gases. Gases are supplied to consumers in West Bengal through the normal trade channels by manufacturers.

(b) No, Sir.

(c) Does not arise.

SHRI A. K. M. ISHAQUE: In reply to part (b) of the Question, the reply is, "No, Sir." The question was whether any complaint about the distribution system has been received. May I know from the hon. Minister as to which sector is engaged in the production of industrial gases, public sector or private sector, and it is because that some production is in the private sector and no complaint was made and that is why the answer is, "No, Sir."?

SHRI C. SUBRAMANIAM: The production is in the private sector. The question was specific whether any complaint about the distribution system has been received. I said, "No, Sir" because we have not received any complaint.

SHRI A. K. M. ISHAQUE: Because the production is in the private sector and there is no scope of making a complaint to you, that is why the answer is, "No".

SHRI C. SUBRAMANIAM: I do not know whether there is any complaint at all.

SHRI A. K. M. ISHAQUE: My second question is: What are the needs of industrial gases in West Bengal? What is the quantum of industrial gases produced in West Bengal? Whether there is any shortfall in the demand and supply of these industrial gases and whether there is any use of these gases in steel plants.

SHRI C. SUBRAMANIAM: Out of the existing capacity of nearly 80 million cubic metres, nearly 29 million cubic metres capacity is established in West Bengal. Two new letters of intent have also been issued. But even in addition to this, if more gas is required for industries located in West Bengal, certainly, we shall look into it.

SHRI INDRAJIT GUPTA: Just now, the hon. Minister has admitted that there is a need for more gas. He said that two new letters of intent have been issued because there is more demand of gas. I would like to know, out of 29 million cubic metres capacity in West Bengal, how much is located within one Company, that is, the Indian Oxygen which is a British firm and whether it controls the bulk of the production while there is also a shortage and, if so, whether the Government has ever considered the necessity of stepping in to see that at least distribution is controlled in such a way that the requirements are fulfilled because some of the biggest customers are the public sector units, including defence factories and so on.

SHRI C. SUBRAMANIAM: I have already stated that so far we have not received any complaint with regard to distribution. Certainly, if there is

any complaint, we shall look into it. Amongst the producers, the Indian Oxygen is the main producer....

SHRI INDRAJIT GUPTA: Out of 29 million cubic metres capacity, how much is produced by them?

SHRI S. M. BANERJEE: In the meantime can I put my question so that he can reply both?

SHRI C. SUBRAMANIAM: Indian Oxygen at Assiessel has capacity to produce 5.7 million cubic metres Indian Oxygen at Shambnagar produces 510,000 cubic metres and Indian Oxygen at Calcutta produces 7.2 million cubic metres. Therefore, about 14 million cubic metres half of it.

SHRI INDRAJIT GUPTA: I asked whether the Government has considered any scheme to control the distribution specially to the essential sectors.

SHRI C. SUBRAMANIAM: I have already answered this question. So far there has been no complaint with regard to the distribution system. If there is something wrong, we shall certainly look into it.

SHRI B. K. DASCHOWDHURY: In view of the hon. Minister's statement that licences for a production of something like 29 million cubic metres have been given or that much capacity is going to be installed, but, as a matter of fact, I would like to know from him whether it is a fact that about 17.5 million cubic metres of gas are being produced and is it also a fact that the Government of West Bengal has represented to the Centre that licences or letters of intent for production of more industrial gas should be issued and that otherwise the industries will be in the doldrums?

SHRI C. SUBRAMANIAM: As I have already said, West Bengal has already a major share. But, if there is any need for more gas, I have already given an assurance that we shall

look into it, and if more is needed. We shall issue letters of intent for the establishment of more factories. But that is under consideration.

SHRI S. M. BANERJEE: From the statement made by the hon. Minister, it appears that letters of intent have been issued to many firms. I would like to know whether it is a fact that more industrial gas will also be produced in some of the public undertakings or separate units in the public sector producing industrial gas will be set up because the Government's policy is going to be that public enterprises should not depend upon private gas supplies.

SHRI C. SUBRAMANIAM: I do not see why we should not depend upon private gas. There is no such thing that gas produced in the private sector should not be used by the public sector units.

SHRI S. M. BANERJEE: Why do you not produce the gas yourself? Why do you depend upon the gas produced by the private sector?

Modification of Telephone Exchanges in Delhi

*820. **SHRI VIKRAM MAHAJAN:** Will the Minister of COMMUNICATIONS be pleased to refer to the reply given to Starred Question No. 43 on the 14th November, 1973 regarding modification of telephone exchanges in Delhi and state:

(a) whether the modification work in the cross-bar system telephone exchanges in Delhi and New Delhi has since been completed; and

(b) the extent to which the telephone subscribers in Delhi have been given relief on this account?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (PROF. SHER SINGH): (a) The modification work in Crossbar Exchanges in Delhi Telephones is under

progress and the major portion of the work will be completed by October, 1974. The entire work is expected to be completed by March, 1975.

(b) About 25 to 40 per cent of the modification work has been completed in the various crossbar exchanges in Delhi. The extent to which the defects causing failure of calls are likely to be removed will be known only after completion of modification in all circuits. Considerable improvement in the quality of service is expected after the completion of the modification work.

SHRI VIKRAM MAHAJAN: Our Telephone Department is a wonderful Department. It takes a particular type of system without knowing its consequences and then it starts modifications without knowing what results will these modifications produce because the hon. Minister has just now stated that he will only know the improvements made after the modifications, I think when they have started the modifications they must have carried out experiments before and know what these improvements will lead to. Therefore, I want to know who advised you to take up this system of crossbar exchange and as it has proved a failure, have you taken any action against the officers who advised you to go in for it?

THE MINISTER OF COMMUNICATIONS (SHRI K. BRAHMANANDA REDDY): This cross-bar system was decided in the year 1963-64, what is called the Pentecosta Cross-bar system was decided after a detailed techno-economic survey by experts.

SHRI INDRAJIT GUPTA: Foreign experts?

SHRI K. BRAHMANANDA REDDY: Not necessarily foreign experts. Even our people are involved. Later some defects were noticed in the functioning. Several complaints were received

from the areas where they were introduced. Some Technical Committees have gone into it. They have identified some areas where defects take place. There are certain circuits where improvement is sought to be made and there are certain components being redesigned. The work in this regard has been undertaken. In fact a Committee has already gone into it how these several components should be remodelled to suit our conditions; that work is being taken by the ITI at Bangalore. They are doing it.

As my colleague has pointed out, upgrading work is going on in several areas. 25 to 40 per cent work is completed. We expect that major portion of the work will be completed by October and the whole work completed by the end of March, 1975. Even now our reports say that some appreciable change has occurred after this work has been undertaken. Therefore we have to wait and see.

SHRI VIKRAM MAHAJAN: There have been persistent complaints that your department has overcharged the subscribers in respect of the telephone bills and that no relief is being given to them. About a year back a question was put whether you have devised some sort of a meter which will enable subscriber to know the extent of calls which is made from his telephone. The answer is, experimentation is going on on this system. To what extent the experience has succeeded? Have you devised any instrument in this regard?

SHRI K. BRAHMANANDA REDDY: I cannot just now say whether any meter is being used. I can tell you this; there have been certain complaints which have come to us with regard to overbilling etc. And this matter is being looked into. If in a particular month or months there is some extraordinary over-billing they will naturally go into the causes why this is so and whether there are any special reasons for such increase in the bills

and whenever that is detected some relief is given.

SHRI INDRAJIT GUPTA: As one of those unfortunate people whose telephone is connected to this wonderful crossbar system as a result of which I can never get anybody's number and nobody who rings me can ever get my number, may I know from the Minister whether the whole trouble is due to this particular item of equipment—which we purchased from the International Telegraph and Telephone Company, USA—being defective in itself and so it is going to be modified? Sometime back also the company was asked to carry out certain modifications at their own expense. I would like to know whether the equipment itself is proved to be defective or whether it is a fact that the crossbar system as such is not suitable for the conditions, climatic and others, in this country. What is the real trouble?

SHRI K. BRAHMANANDA REDDY: Sir, the crossbar system as such is a system which is used in the entire world. But, what is relevant here is the Pentaconta system—cross-bar system—which we have adopted here. Several cross-bar systems are operating in the world—in several countries—and therefore this is what we have discussed with the B.T.M. Company and they have agreed to bear a portion of the expenditure for this upgradation work. In fact, an agreement has been entered into with them and I suppose about Rs. 122 lakhs worth of materials are being given by this B.T.M. Company. After further discussions with them, a sum of Rs. 80 lakhs is also agreed to be borne by them for expenses towards manpower

SHRI INDRAJIT GUPTA: This is not my question. My question has not been answered. I want to know whether our own engineers and experts have come to the conclusion that this

particular equipment was defective—
inherently defective—or whether they
feel that this pentaconta system—
cross-bar system—is not suitable for
the Indian conditions and therefore it
has to be upgraded.

SHRI K. BRAHMANANDA REDDY: No, Sir. After commissioning it we found. I am not an expert to express an opinion on this as to whether this type of cross-bar system is good or bad inherently. I would submit that on the basis of our own experience and on complaints made to us, we have gone into the matter.

MR. SPEAKER: The question was very simple. He wants to know whether this particular piece of equipment is defective or the system as a whole is defective.

SHRI K. BRAHMANANDA REDDY: I cannot just now say whether the system itself is defective. But, in India, on the basis of the experience that we have gained, as there are defects, we are trying to remove those defects.

SHRI R. N. SHARMA: I want to know from the hon. Minister whether such kinds of complaints are coming from all the pentaconta—cross-bar—exchanges or only from Delhi.

SHRI K. BRAHMANANDA REDDY: There are complaints from all cross-bar exchanges that this system is defective but, in Delhi, that is much more. It may also be remembered that maintenance is a very relevant factor.

SHRI JAGANNATH RAO: May I know whether it is a fact that the present unsatisfactory state of affairs is due to the reason that you are finding it difficult to connect strodder system with the cross-bar system?

SHRI K. BRAHMANANDA REDDY: I do not think so.

PROF. MADHU DANDAVATE: In reply to a supplementary by the hon. Member, Shri Mahajan, the hon. Minister said that whenever bills are prepared on the basis of the new cross-bar system and if some complaints are there regarding over-billing, you do not go through the records of billing for many months but you take only the average for that particular period. If it is enormously high, in that case, you give some relief. Therefore, may I know from the Minister if there are complaints received that the billing for a particular period is fantastically higher as compared to the average bill for the respective months. But, the routine reply is that the bills have been checked and no relief can be given. If so, will you go into those cases so that relief is given to them also. I myself am experienced in this sort of thing.

PROF. SHER SINGH: If complaints are brought to our notice, we certainly go into them. And if there is fantastically high-billing, as the hon. Member has just now mentioned, we go into it and only the average money is charged. Even then we investigate into the matter.

**Raising the amount of Pension to
Freedom Fighters**

+

*822 **SHRI RAMAVATAR
SHASTRI:**

SWAMI BRAHMANANDJI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are considering to raise the amount of pensions granted to the freedom fighters from rupees two hundred per month in view of the high cost of living;

(b) whether Government have received a copy of a resolution passed

at the convention of South Zonal freedom fighters held at Madurai in January this year asking Government to raise the ambit of pension to Rs. 500 per month: and

(c) if so, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN) : (a) to (c). Government have received a copy of the Resolution referred to in part (b). Government do not consider general enhancement of the minimum pension to be feasible in the present circumstances. The existing scheme provides for a minimum pension of Rs 200/- p.m. but permits higher pension in special circumstances.

एक माहनीय संवाद : अध्यक्ष महोदय, प्रभन संख्या 821 रह गया है।

अध्यक्ष महोदय : आप ठीक कहते हैं। उस को इस के बाद ले लेंगे।

श्री रामाष्टार शास्त्री : अध्यक्ष महोदय, इस कलमान महंगाई के जमाने में पिछले तृतीय बैठक आयोग की सिफारिशों के अनुसार भारत सरकार अपने अपर डिवीजन कलकों को 436 रुपये, लोधर डिवीजन कलकों को 353.40 रुपये, जमादारों और दफ्तरियों को 272.50 रुपये और चपरासियों, सकारई भवदूरों और चौकीदारों को 266.90 रुपये दे रही है। यदि यह ठीक है, तो किंतु स्वतन्त्रता सेनानियों और उन के परिवार के भरण-पोषण के लिए उन को मिलने वाली पेशन की राशि में बुद्धि न करने का क्या अधिकार है और क्या इस तरीके से सरकार भेदभाव की नीति नहीं बरत रही है?

श्री बंदी (श्री उद्दा शुक्रर दीक्षित) : अध्यक्ष महोदय, मेरे मत से प्रभु उचित नहीं है, कि यो इतने स्वतन्त्रता सेनानी हैं, जिनके लिए इसनी सेवा की, और

त्याग किया, उनकी तुलना हम सरकारी चपरासियों या लिपियों या दूसरों से करें। उन की सेवा का पूरा मुआविजा नहीं दिया जा रहा है। यह तो उन को एक प्रकार की सम्मान सूचक सहायता दी जा रही है।

इस के अलावा, श्रीमत्, उम मे से अधिकार ऐसे हैं, जिन की बोकी बहुत दूसरी इन्कम है। पांच हजार रुपये से कम जिनकी आय है, उन्हीं को कुछ सहायता दी जा रही है और जिन की उससे अधिक है, उनको यह सहायता नहीं दी जा रही है। यह जो इन्होंने तुलना की है, कम्पेरीजन किया है, यह मेरे मत मे उचित नहीं है।

श्री रामाष्टार शास्त्री : अध्यक्ष जी, मैंने तुलना दूसरे दृष्टिकोण से की थी क्योंकि मैं भी अपने को स्वतन्त्रता सेनानी भानता हूँ और आज सब लोग बराबर हैं बाहें हैं स्वतन्त्रता सेनानी हो या आम नागरिक। इसलिए तुलना का आप दूसरा अर्थ न लगावें। मैंने सिफे तुलना इसलिए की है कि जब आप उनकी इस महंगाई के जमाने में इतना कहते हैं, तो इन को भी कर्यों नहीं देते हैं। और, आप ने जो जवाब दिया है, उस से हम संतुष्ट नहीं हैं।

दूसरा प्रभन मैं यह पूछना चाहता हूँ कि भंडी जी ने यह भी बताया है कि कुछ लोगों को अधिक राशि देने की कोशिश की है; तो मैं यह जानना चाहता हूँ कि ऐसे कितने स्वतन्त्रता सेनानी हैं जिन को आप ने 200 रुपये से अधिक राशि दी है और उन्हें अधिक राशि देने का क्या कारण है, क्या अधिकृत है।

इसी प्रभन के (ब) और के बारे में मैं यह जानना चाहता हूँ कि जो स्वतन्त्रता सेनानी मर चुके हैं, जिन का देहान्त हो चुका है, उन की पत्नियों को ज्ञातांकि उन के परिवार की संख्या अधिक है, आप केवल

सौ रुपया देते हैं ? अगर हां, तो फिर यह एक सौ और दो सौ का तकरका रखने का क्या आवजेक्ट है ?

श्री उमाशंकर दीक्षित : श्रीमन्, चार शर्तें हैं, जिन पर विचार किया जाता है अधिक देने के लिए । एक तो यह है कि कितने समय, कितनी अवधि तक वे सेनानी महाशय जेल में रहेया दूसरे प्रकार से उन को अधिक कष्ट हुआ या उन की आमदनी दूसरे साधनों से बहुत कम है या मध्य है या अधिक है । दूसरा यह है कि उन के ऊपर निर्भर कितने लोग हैं । उन की संख्या अगर ज्यादा है उन के परिवार में तो हम उस पर भी विचार करते हैं । अगर वे अकेले हैं या परिवार में बहुत कम आदमी हैं, तो उस का दूसरी तरह से विचार करते हैं । उन का स्वास्थ्य कैसा है और उन की उम्र कितनी है, इन सब बातों पर विचार करते हुए ही हम पेशन देते हैं । इस तरह से करीब 200 से 250 रुपया दिया है, 14 को 300 रुपये तक दिया है 78 को, 301 से 350 रुपये तक दिया है 7 को, 351 से 400 रुपये तक दिया है, 3 को और 500 रुपये दिया है 3 को ।

श्री रामावतार शास्त्री : मैंने दर्जनों और सैकड़ों लोग हैं जिन को 17 साल, 15 साल और 13 साल की सजा हुई है । मैं उन को जानता हूं और मैं उन के साथ जेल में रहा हूं, लेकिन उन को आप नहीं देते हैं । ऐसा लगता है कि आप इस में पक्षपात की नीति बरत रहे हैं और जो लोग आप की हां में हां मिलाते हैं, उन को देते हैं ।

श्री उमाशंकर दीक्षित : श्रीमन्, यह बात सत्य नहीं है । वे हम को बताएंगे तो हम विचार करेंगे ।

श्री रामावतार शास्त्री : बहुत दफा बताया है ।

श्री उमाशंकर दीक्षित : फिर बताइए ।

श्री रामावतार शास्त्री : अच्छा मैं आप को फिर लिखूंगा ।

अध्यक्ष महोदय : यह कई दफा इस हाउस में आया है ।

श्री स्वामी ब्रह्मानन्द जी : एक तो पच्चीस सालों के अन्दर आधे आदमी मर चुके तब उन को कुछ दिया गया और जो दिया गया वह भी बहुत कम है । मरने के बाद स्त्री को 100 रुपया देना और दूसरे कामों में करोड़ों रुपये बरबाद करना, सेनानियों के लिए यह बहाना बनाना कि यह तो केवल अनुदान है, यह कहां तक उचित है ? आज जिन्होंने आजादी प्राप्त की उन के लिए रुपये की कमी है और जो लोग गुलामी करते रहे उन्होंने करोड़ों रुपये प्राप्त किये और गदी पर बैठे हुए हैं । मैं जानना चाहता हूं कि आज देश में रुपये की कमी है या सरकारी खजाने में कमी है ? आज देश में रुपये की कमी नहीं है, सरकार को अकल हीं है । आज अरबों रुपया चोरी का पड़ा हुआ है, सोना पड़ा हुआ है । आज स्वतन्त्रता सेनानियों की सलाह कोई नहीं मानता । बड़े बड़े स्वतन्त्रता सेनानी पंडित सुनदरलाल और राजा महेन्द्र प्रताप जैसे पड़े हुए हैं । अगर सरकार उन से राय ले तो देश के लिए अरबों रुपये मिल सकते हैं और उस को स्वतन्त्रता सेनानियों को दे सकते हैं ।

अध्यक्ष महोदय : माननीय सदस्य ने कुछ पूछा ही नहीं है । उन्होंने मंत्री महोदय को मश्वरा दिया है । इस हाउस में कई दफे यह प्रश्न आया है और बहुत से माननीय सदस्य प्रश्न पूछ चुके हैं । क्यों न इस को छोड़ कर के हम आगे चलें ?

श्री डॉ एन० तिवारी : अभी इस बात का जवाब नहीं आया कि स्वतन्त्रता सेनानियों में से जिन का देहान्त हो जाता है उन की पत्नियों को या नावालिंग बच्चों को

100 रु० ही क्यों दिया जाता है । यह फर्क क्यों है ? दूसरी बात यह है कि पिछले दो तीन महीनों से स्वतन्त्रता सेनानियों को पेंशन आदि मंजर करने की गति बहुत धीमी हो गई है । इस का कारण क्या है ? आजादी पाये हुए इतने दिन हो गये लेकिन हजारों लोग प्रदेशों में पड़े हुए हैं जिन के बारे में निर्णय नहीं हो रहा है ।

श्री उमाशंकर दीक्षित : यह सिद्धान्त तो पहले ही निश्चित किया गया था कि जो स्वतन्त्रता सेनानी जीवित हैं उन को अमुक रकम दी जायेगी और उन की विधवा पत्नियों को कम दी जायेगी, लेकिन इस में 100 रु० से 200 रु० तक की सीमा लगाई गई है और इसी सिद्धान्त को ध्यान में रख कर मैं पहले और दूसरे प्रश्न के उत्तर दिये हैं ।

माननीय सदस्य ने जो दूसरा प्रश्न किया उस के सम्बन्ध में मैं पहले भी कह चुका हूँ कि जहां तक हमारे यहां का प्रश्न है, जिन लोगों के जवाब पूरे थे या जिन मामलों में प्रमाण थे कि फलां सेनानी जिस ने हमारे यहां अर्जी दी है, हमारी कटेगरी में आता है, यानी जिस के पास छः महीने की सजा का प्रमाण था या अन्दूराउँड रहने का प्रमाण था, उस को हम ने पेंशन दी है । जिन लोगों के मामलों को हम ने गलत समझा है या तो हम ने उन को फाइल कर दिया है या उन को अस्वीकृति की सूचना दे दी है । बाकी जो मामले हैं उन को हम ने प्रदेश सरकारों के गास भेजा है और कहा है कि वह हमारे पास प्रमाण भेजें । हम ने उन से कमेटियां बनाने को भी कहा है जो कि उन मामलों को देखें जिन के बारे में प्रमाण नहीं हैं । अगर उन को सन्तोष हो जाता है कि कोई आदमी पेंशन पाने योग्य है, तो हम उस को भी स्वीकार करते हैं । लेकिन जिस के पास न तो कोई प्रमाण है और न प्रदेश सरकार रिक्मेंड कर रही है उन्हें हम कोई सहायता नहीं दे रहे हैं ।

श्री डॉ एन० तिवारी : बिहार से जो आवेदन-पत्र भेजे गये हैं वह वहां से रिक्मेंड हुए हैं, लेकिन यहां से नामजूर हो गये ।

श्री उमा शंकर दीक्षित : उन को जिम्मेदारी लेनी चाहिए और सब कुछ देख भाल कर भेजना चाहिए ।

श्री डॉ एन० तिवारी : उन्होंने छान बीन कर के भेजा है ।

SHRI SAMAR GUHA: Is it a fact that the repeated appeals of the widow of Col. Mishra who sacrificed his life to save the life of Netaji when Netaji was encircled by the British Army in North Burma have been rejected? I am not in favour of increasing the pension except in exceptional cases till all the outstanding applications are cleared. I want to know the total number of applications still outstanding.

SHRI UMA SHANKAR DIKSHIT: As for the first question, I am not aware of the circumstances under which in that particular case the decision has taken one way or the other. If he writes to me, I shall certainly check up and inform him of the correct position.

SHRI SAMAR GUHA: All right.

SHRI UMA SHANKAR DIKSHIT: As for the disposal of applications, out of 1,98,093 applications received, 76,651 have been sanctioned, 28,615 have been rejected, 14,107 have been filed and 78,720 applications are still pending for clarification.

डॉ गोविन्द दास रिठारिया : क्या मंत्री महोदय को यह जात है कि बहुत से ऐसे स्वतन्त्रता सेनानी हैं जिन्हें छः महीने से अधिक की सजा हुई थी, लेकिन गांधी इविन पैकट हो जाने के कारण उन को बीच में

ही छोड़ दिया गया ? क्यों सरकार इस पर विचार कर रही है कि जिन लोगों को गांधी इंविट पैकेट के कारण समय से पूर्व छोड़ दिया गया था वह इस सुविधा से बंचित न रह जाये और उन्हें भी पेंशन दी जाये ?

श्री उमाशंकर दीक्षित : उम्मीद है, जिन के बारे में हमारे पास ग्रन्थी कोई स्पष्टीकरण न भी था। हम ने ऐसे सब मामलों को कैरिनेट के पास स्पष्टीकरण के लिए भेजा है। मैं आशा करता हूँ कि शीघ्र ही जब स्पष्टीकरण हो जायेगा या सफाई हो जायेगी तब इस तरह के मामलों पर भी हम उचित कार्रवाई कर सकेंगे।

SHRI NURUL HUDA: Have the Government of India received information to the effect that in various parts of our country certain spurious agencies are at work forging signatures in the names of accredited freedom fighters, dead or living and recommending people for pension and the Government are granting pensions without holding proper inquiries? If so, will the Minister inform us as to what steps have been taken to stop such misuse of freedom fighters' pension along with details thereof?

SHRI UMA SHANKAR DIKSHIT: Complaints alleging irregularities in the grant of pension to ineligible freedom fighters have been received. So far 310 such complaints have been received. There is a statement showing State-wise breakup of complaints. I can read it out.

All complaints are being inquired into. In 124 cases, pension has been suspended pending further inquiries through State Governments; 16 cases have been disposed of. Such complaints are examined on merits in consultation with State Governments or Union Territory administrations and suitable orders issued in each case.

The Statewise break-up is: number of cases in which complaints have been made are: Andhra Pradesh 12; Bihar 29; Chandigarh 1; Delhi 49; Goa 3; Gujarat 1; Haryana 19; Himachal Pradesh 2; Jammu and Kashmir 1; Karnataka 4; Kerala 7; Madhya Pradesh 7; Maharashtra 10; Orissa 25; Punjab 36; Rajasthan 4; Tamil Nadu 24; Uttar Pradesh 64 and West Bengal 21. Total 310.

MR SPEAKER: Shri Parmar. I am sorry I skipped over that question.

Saving of Foreign Exchange in allowing Product-Mix to Foreign Firms

*821 **SHRI BHALJIBHAI PARMAR:** Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to refer to the reply given to Starred Question No. 107 on the 27th February, 1974 regarding permission for product-mix to undertakings and state:

(a) the amount of foreign exchange saved during the Fourth Five Year Plan because of allowing product-mix to foreign firms with more than 26 per cent foreign equity; and

(b) whether different trademarks, bulk drug manufacturing formulations, product-mix letters and the decision of the Licensing Committee and saving of foreign exchange have no interconnection at all?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) and (b). A statement is laid on the Table of the House.

Statement

(a) and (b). It is not possible to compile the requisite information as

no specific study in this regard has been made. However, the liberalised policy of Government adopted from time to time has resulted in the increased production of bulk drugs and formulations, which curtailed the import bill and saved foreign exchange.

SHRI BHALJIBHAI PARMAR: May I know, under what provisions of the Industries (Development and Regulation) Act, 1951 these product-mix/no-objection letters were granted and what section of the Act covers them? Was there any notification issued in respect of these product-mix letters? If not, what is the legal backing for these letters? Will the hon. Minister provide details as to how many product-mix letters have been issued itemwise and firm-wise, indicating their capacities and other factors mentioned in the letters? What is the loss of foreign exchange, directly and indirectly due to the issue of these product-mix letters which have been issued illegally?

May I also know whether the Industries (Development and Regulation) Act is supreme or the Licensing Committee is supreme? If the Act is supreme, and these letters are not issued under any provisions of the Act, they are illegal, and the responsibility must be fixed and the letters must be scrapped.

SHRI C. SUBRAMANIAM: This question relates to the Ministry of Petroleum and Chemicals. Till now, perhaps more than 50 questions have been asked on this aspect. That is why the P & C Ministry has now constituted a Committee under the chairmanship of Mr. Hathi, and a good friend who has been specialising in this matter, Mr. Chavda is also a member of that Committee. The whole matter is now being examined. I would request the hon. Member to await the outcome of the findings of this Committee.

SHRI BHALJIBHAI PARMAR: I want to have a clarification. May I know whether it is a fact that every product-mix letter bears a distinct trade mark under the Trade Marks Act and on this basis it should be a 'new article'? I want to know whether these product-mix letters involve recurring foreign exchange expenditure, which is increasing year after year as the capacity is not defined.

Will the Government, therefore, cancel all product-mix letters with the same stroke with which they were granted? Will the hon. Minister agree to hand over these letters to the Law Ministry for establishing their legality or to the CBI to find out their actual position; if not, why not?

SHRI C. SUBRAMANIAM: There is no question of a CBI inquiry into this matter. If the legality has to be tested, it has to go to the Law Ministry to find out whether there has been any illegality in this. But all these matters are now being looked into by the Committee. Let us see what comes out of it.

Appointment of a Boundary Commission to implement the award on Chandigarh, Fazilka and Abohar

*823. **SHRI B. S. BHAURA:**
SHRI MUKHTIAR SINGH MALIK:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Haryana Government have asked the centre to set up a Boundary Commission to implement its award on Chandigarh, Fazilka and Abohar; and

(b) if so, the facts thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) and (b). The various matters relating to the announcement made by the Central

Government on 29th January, 1970 in respect of boundary disputes between Punjab and Haryana are under discussion with the State Governments.

श्री भान सिंह मौरा : पंजाब और हरियाणा में भी यह मामला टैशन का मामला बना हुआ है। थोड़ी थोड़ी देर के बाद कोई न कोई स्टेटमेंट आ जाता है, कभी अकाली पार्टी की तरफ से, कभी चीफ मिनिस्टर की तरफ से। पंजाब के चीफ मिनिस्टर कहते हैं कि हम फाजिल्का और अबोहर को जाने नहीं देंगे। प्राइम मिनिस्टर ने यह कहा है कि दोनों जो चीफ मिनिस्टर हैं वे जब एग्री कर लेंगे तो वह फैसला करेंगे। जब फैसला आपको 1975 तक करना है। वे तो एग्री नहीं कर रहे हैं। तो क्या वजह है कि सेंट्रल गवर्नरमेंट बाउरी कमिशन नहीं बनाती है लिंग्विस्टिक एक्सपर्ट्स की?

गृह मंत्री (श्री उमाशंकर दीक्षित) : जहां तक हमें मालूम है पंजाब के चीफ मिनिस्टर ने कभी यह नहीं कहा है कि वह फैसले को नहीं मानेंगे। जिस तरह से अबोहर और फाजिल्का के बारे में आपने कहा है वैसी कोई राय उन्होंने जाहिर नहीं की है। यह जरूर है कि हम जितनी जल्दी हो सकें, कुछ इनकार्मल डिस्चार्ज से और अगर जल्दी न पड़े तो फार्मूला डिस्चार्ज से भी इसको करना चाहते हैं। हम इस में बहुत ज्यादा नहीं निरालना चाहते। व.उड़री कमिशन की नियुक्ति पर हम गम्भीरता से विचार कर रहे हैं और जितनी जल्दी हो सकेगा उसके बारे में हम निश्चय करने की कोशिश करेंगे।

श्री भान सिंह मौरा : मिर्धा साहब ने 15 अप्रैल को चण्डीगढ़ में कहा था:

"Decision on Chandigarh to be implemented by 1975."

मिनिस्टर साहब ने लोक सभा में कहा था:

"For transfer of Abohar and Fazilka to Haryana, no time-limit has been set."

वह कहते हैं कि 1975 तक कर देंगे और ये कहते हैं कि कोई टाइम लिमिट नहीं है क्या इसको आप करना चाहते हैं या ऐसे ही। रखना चाहते हैं, चण्डीगढ़ को यूनियन टेरिटरी और अबोहर और फाजिल्का को वैसे ही रखना चाहते हैं जैसे हैं? क्या आप 1975 तक कोई फैसला करना चाहते हैं?

श्री उमाशंकर दीक्षित : ऐसे ही नहीं रखना चाहते हैं।

SHRI RAGHUNANDAN LAL BHATTIA: Sir, first of all, I take objection to the word 'award' which has been mentioned in the question. It was a Government decision and not an 'award'. Sir, taking into consideration the political and economic situation in the country, I would request the Minister that he should take into consideration all the aspects of this boundary dispute before he appoints such a commission. Secondly, I would like to enquire from the Minister if he would take into consideration the views of the Punjab Government and will not be in a hurry to appoint such a commission under any pressure.

SHRI UMA SHANKAR DIKSHIT: Firstly, he has expressed an opinion. This is a suggestion for action. Secondly, so far as his second question is concerned, we shall certainly take into consideration all the relevant matters that require to be considered.

SHRI BIRENDER SINGH RAO: Under the Prime Minister's award Chandigarh is to be transferred to Punjab next year. As no amount out of the Rs. 20 crores promised by the Centre for construction of a new capital for Haryana has so far been given to Haryana Government, will the hon. Home Minister assure the House that Chandigarh will not be given to Punjab unless steps have been taken by Haryana Government for construction of a new capital?

SHRI UMA SHANKAR DIKSHIT: Sir, the question was discussed with the Chief Minister of Haryana as to the selection of a site and other preparatory work in connection with the building of a capital. No selection of site has been made nor has any request been made for making available funds required under the decision. But, that does not mean that the decision taken is in any way affected adversely.

WRITTEN ANSWERS TO QUESTIONS

Waiting period for new telephone connections

***810. SHRI NAWAL KISHORE SHARMA:** Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is a proposal under the consideration of Government to reduce the waiting period for new telephone connections from the present 30 months to half the period;

(b) if so, the time by which decision would be taken; and

(c) the time by which the telephone connections would be provided to persons whose requests are pending for more than 10 years?

THE MINISTER OF COMMUNICATIONS (SHRI K. BRAHMANANDA REDDY): (a) and (b). The draft 5th Five Year Plan for Telecommunications (Issue 2-Dec. '72) submitted to

the Planning Commission envisages reduction of average waiting period for telephone connections from 2.5 years to 1.3 years. The Waiting Period is also planned to be eliminated by about 1982-83.

(c) It is not possible to indicate a specific date as these locations call for extensions to the existing network or capacity.

Setting up of Oxygen and Dissolved Acetylene Units in West Bengal

***811. SHRI LUTFAL HAQUE:** Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to refer to the reply given to Unstarred Question No. 3835 on the 20th March, 1974 regarding shortage of Industrial gases in West Bengal and state outlines of the proposals for setting up the Oxygen and dissolved Acetylene gases Units in West Bengal/the location of the unit, capacity and the timing when the industries will come up?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): In addition to the units already installed in West Bengal for manufacture of oxygen and dissolved acetylene gases, two more proposals have been approved for manufacture of these gases. The position of these two cases is as follows:—

S. No.	Name of the firm	Location	Annual capacity approved (million cu. metre)	Stages of implementation, position of capital goods etc.
1	2	3	4	5
1.	Sh. Dilip Kumar Jajodia, Calcutta	Not indicated.	0.90	Oxygen D.A.
			0.20	The firm has not placed order for the supply of Oxygen plant. It is therefore, difficult to indicate the period of implementation of the project.

1

2

3

4

5

2	Sh. Ram Rup Sharma, Calcutta	Howrah	0.70	—	The firm expects to obtain delivery of the Oxygen plant in August, 1975. The project is likely to be implemented by the end of the next year.
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Grants-in-aid to Welfare Associations of Government employees years and the total amount given to them is as follows:—

*813. SHRI P VENKATASUBBAIAH: Will the PRIME MINISTER be pleased to state:

(a) whether the Welfare Associations of Government servants are granted grants-in-aid as a welfare measure;

(b) the number of such Associations and the total amount given to them during last three years as grants-in-aid; and

(c) whether the grants-in-aid are paid towards the end of the year generally; if so, the reasons therefor and the steps taken to ensure that the grants are given in the beginning of the year to carry on the welfare activities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) Yes, Sir.

(b) Information about the number of Associations that have received grants-in-aid during the last three

	No. of Associations	Total Amount	
		Rs.	Rs.
1971-72	.	85	96,745 93
1972-73	.	92	78,179 55
1973-74	.	85	1,06,547 40

(c) No, Sir. In order to see that the grant-in-aid is justified by the financial position of the grantee and to ensure that the previous grant was spent for the purpose for which it was intended, the associations are required to submit audited statements of account for grants given in the previous year before further grants are sanctioned. The majority of the Welfare Associations submit the accounts of the previous year by the prescribed date, viz 30th June, and are sanctioned grants by the middle of the financial year. Sanction of grant-in-aid is delayed only in the case of those Associations which fail to observe the time schedule and submit the accounts late or take unduly long time to settle the observations made on the accounts. In the case of Associations known to be functioning efficiently and making proper use of the grants, advance grant-in-aid up to 25 per cent of the amount received by them in the previous year is given if required by them for use during the period April-June.

Documentary film on the life of late Dr. Satyen Bose

*814. SHRI PRIYA RANJAN DAS MUNSI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether his Ministry has received any offer or appeal from any quarter for a documentary film on the life of Late Dr. Satyen Bose, the prominent Scientist of India; and

(b) if so, whether such documentary can be made by the Ministry?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI I. K. GUJRAL): (a) and (b). A suggestion was made to and has been accepted by the Ministry of Information and Broadcasting to make a documentary film on late Dr. Satyen Bose.

Postal delays in Panoor and Pathayakkunnu Sub-Post Offices in Cannanore District

*816. SHRI C. K. CHANDRAPPAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is lot of delay in receipt and despatch of mails in Panoor and Pathayakkunnu Sub-post offices in Cannanore District in Kerala;

(b) if so, the facts thereof;

(c) whether complaints have been received by Government; and

(d) if so, the steps taken to remedy the situation?

THE MINISTER OF COMMUNICATIONS (SHRI K. BRAHMANANDA REDDY): (a) Yes, Sir, there is some delay.

(b) As the direct mail bus from Tellichery to these offices has been discontinued, because this bus is not operating now, the mails are at present

being conveyed by a circuitous route. Hence the delay.

(c) Yes, some complaints have been received.

(d) The steps taken are:—

(i) The Regional Transport Authority has been approached for arranging a bus on Tellichery-Panoor direct routes.

(ii) Two cycle runners have been engaged for bringing mails from November, 1973, via Kuttaparamba.

Sale of Adulterated Cement in Black Market

*818. SHRI N. SHIVAPPA:

SHRI BHOGENDRA JHA:

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether his attention has been drawn to a press report appearing in Delhi paper dated the 28th March, 1974 with the heading "mud being sold as cement";

(b) if so, whether Consumer Council of India holds the same views; and

(c) if so, the facts thereof?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) Yes, Sir.

(b) and (c). The consumer Council merely reported about the receipt of complaints from big cities of large scale adulteration and sale of cement by unscrupulous elements and requested for an inquiry to be made. The complaint is not specified and is rather in general terms. Unless specific cases are brought to the notice of Government, it is difficult to make any enquiry.

Sale of adulterated cement contravenes the provisions of Cement (Quality Control) Order, 1962 issued under the Essential Commodities Act, 1955. This is a cognisable offence and any person contravening the provisions of the Act could be proceeded against in a Court of Law on a report in writing of the facts constituting the offence made by a person who is a public servant as defined under Section 21 of the Indian Penal Code. Powers have been delegated to the State Governments under the Act to proceed against unsocial elements.

Allocation for Social Welfare Programme in Fifth Plan

*824. DR. SARADISH ROY: Will the Minister of PLANNING be pleased to state:

(a) whether Government propose to slash down the allocation for Social Welfare programmes in the Fifth Plan;

(b) if so, the reasons therefor;

(c) whether the Conference of the Social Welfare Ministers of States held at New Delhi on 1st February, 1974 opened against this cut in Fifth Plan; and

(d) if so, the reaction of the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA): (a) At present there is no proposal to slash down the tentative allocation for Social Welfare Programme in the Fifth Plan.

(b) Does not arise.

(c) and (d). The Conference of the Social Welfare Ministers of States held at New Delhi on 31st January, 1974, *inter alia* urged that the allocations already made for the Social

Welfare Sector in the Fifth Plan should not be allowed to become lower as this sector serves primarily the weaker and distressed sections of society. This will be kept in view while finalising the Fifth Plan.

Radio and T.V. Licence Fees and Sets without Licence

*825. SHRI ARVIND M. PATEL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the total amount recovered as licence fee for radio and T.V. sets in the country, State-wise in 1973; and

(b) the number of radio and T.V. sets detected as running without licences during the said period, State-wise?

THE MINISTER OF COMMUNICATIONS (SHRI K. BRAHMANANDA REDDY): (a) and (b). A statement is laid on the Table of the Lok Sabha. [Placed in Library. See [No. LT-6812/74]

Construction of New Capital for Haryana

*826. SHRI BIRENDRA SINGH RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the amount of Rs 20 crores to be given to Haryana for the construction of a new Capital has been released by the Central Government;

(b) whether Haryana Government have informed the Central Government about the steps taken for the selection of a site for its new Capital; and

(c) whether Haryana Government have also asked for an increase in the amount of Rs. 20 crores in view of the steep increase in the cost of construction since the award and if so, the reaction of the Government of India thereto?

THE MINISTER OF HOME AFFAIRS (SHRI UMA SHANKAR DIKSHIT): (a) to (c). No, Sir.

Import of Films

*827. SHRI SHASHI BHUSHAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to refer to the reply given to Unstarred Question No. 536 on the 14th November, 1973 regarding import of films and state:

(a) whether the details about the number of films to be imported and countries from where to be imported have since been worked out; and

(b) if so, the salient features thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI I. K. GUJRAL): (a) and (b). Salient feature of the current import policy is global imports through the canalising agency, the Film Finance Corporation, with accent of quality and commercial prospects. There are no country-wise quotas.

News Report "Mizo Rebels, Razakars Joined heads with Chinese trained Rebel Nagas"

*828. SHRI NIHAR LASKAR:

SHRI BIBHUTI MISHRA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of Government has been drawn to the press reports in a local daily dated the 30th March, 1974 under the heading "Mizo rebels, Razakars joined hands with the Chinese-trained rebel Nagas;"

(b) if so, whether this has created a great threat to the security of the entire north-eastern region; and

(c) the steps taken in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI UMA SHANKAR DIKSHIT): (a) and (b). Government have seen the report in question. There is, however, no definite confirmation that the Mizo rebels and razakars have joined hands with the Chinese-trained rebel Nagas to pose a new threat to the security of the north-eastern region of India.

(c) Government of India continuously utilise all avenues of co-operation with the Government of Burma and Bangladesh for effectively dealing with insurgency in the border areas. The Governments of Manipur and Nagaland, the Mizoram Administration and the security forces are exercising utmost vigil in this matter.

Fellowship given to junior and senior Fellows by C.S.I.R.

*829. DR. LAXMINARAIN PANDEYA: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) how much Fellowship, the Council of Scientific and Industrial Research is giving to Junior and Senior Research Fellows per month;

(b) since when fellowship has not been increased;

(c) whether Government propose to increase the Fellowship; and

(d) if not, the reasons therefor?

THE MINISTER OF SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) The Council of Scientific and Industrial Research award Junior Research Fellowships of Rs. 300/- per month and Senior

Research Fellowships of Rs. 400/- per month and Rs. 500/- per month (for post-doctoral research fellows).

Amendment of Rules for grant of scholarships to S.C. and S.T. students

(b) Since September, 1968.

(c) The matter is being examined jointly by the CSIR, University Grants Commission and other fellowship awarding agencies.

(d) Does not arise.

7904 SHRI AMBEDKAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to amend the rules regarding the grant of scholarships to the students (boys and girls) of the Scheduled Castes and Scheduled Tribes; and

(b) if so, the facts thereof?

ब्रिटेन में भारतीय इंजीनियर

7903. श्री हुकम चन्द्र कालान्तर : क्या विद्यालय और प्रौद्योगिकी मंत्री यह बताने की कृपा करें कि क्या सरकार का विचार ब्रिटेन स्थित अपने उच्च आयोग के माध्यम से ब्रिटेन में इस समय भारतीय इंजीनियरों की संख्या के बारे में जानकारी एकनित करने का है ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H MOHSIN) (a) and (b) The Government of India is at present considering amendment of the post-matric scholarships rules with a view to rationalise the post-matric scholarships scheme.

T. V. Expansion in fifth plan

7905 SHRI K. MALLANNA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state the targets fixed by Government for T.V. expansion during the Fifth Five Year Plan?

श्री प्रौद्योगिक विकास तथा विज्ञान और प्रौद्योगिकी मंत्री (श्री सी० सुल्तानप्पम्)
भारतीय वैज्ञानिकों, इंजीनियरों, प्रौद्योगिकी विद्यो, विकित्सा कार्मिकों आदि का विदेशों में (यू० के० सहित) पर्जीकरण करने के लिये वैज्ञानिक एवं प्रौद्योगिक अनुसंधान परिषद् राष्ट्रीय रजिस्टर का एक प्रबासी भारतीय अनुभाग चलाती है। विदेशों में स्थित भारतीय दूतावासों में पर्जीकरण के प्रपत्र उपलब्ध हैं। पर्जीकरण स्वैच्छिक है।

1-1-1974 को 1,393 भारतीय इंजीनियरों का नाम यू० के० के रजिस्टर में दर्ज था।

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BOARDCASTING (SHRI DHARAM BIR SINHA). The TV stations at Madras, Lucknow (with a relay centre near Kanpur, Calcutta (with relay centres near Madraspur and Asansol), Jullundur (with relay centre at Kasauli) and a relay centre at Mussoorie will be established during Fifth Plan as a result of completion of 'on-going' Fourth Plan schemes. In addition, three more stations at Patna, Cuttack and Hyderabad and a number of relay centres attached to them are likely to be established as part of the new Fifth Plan schemes to give 'on-going' coverage to the cluster areas which will be served by the Satellite Instructional Television Experiment.

उत्तर प्रदेश में पाकिस्तानी पासपोर्ट धारी पाकिस्तानी राष्ट्रिक

7906. श्री हुकम अम्ब काल्याय : क्या यह मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश में पाकिस्तानी पासपोर्ट धारी पाकिस्तानी राष्ट्रिकों की, जिलेवार, संख्या कितनी है; और

(ख) इन में से ऐसे व्यक्तियों की संख्या कितनी है जिनके दोसा की अवधि गत ३ महीनों के दौरान बढ़ाई गई है ?

गृह मंत्रालय में उपमंत्री (श्री एक०एक० मोहसिन) : (क) और (ख) सूचना एकत्रित की जा रही है और सभा पटल पर रख दी जायगी ।

गुजरात की दल्ल कपड़ा विलों में नियंत्रक को नियुक्ति

7907. श्री हुकम अम्ब काल्याय : क्या औषधिक विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) गुजरात में इस समय कितनी तथा कौन-कौन सी रुग्ण कपड़ा मिले हैं जहां सरकार ने नियन्त्रक नियुक्त किये हैं; और

(ख) वर्ष 1973-74 के दौरान उक्त मिलों द्वारा अर्जित लाभ-हानि का अंदर क्या है ?

औषधिक विकास मंत्रालय में रस्ता मंत्री (श्री एम० बी० राणा) : (क) और (ख) एक विवरण सभा पटल पर रखा है । [मंत्रालय में रखा गया वेरिये संख्या LT 6813/74]

इंदौर डिवीजन के लिए टेलीफोन सलाहकार बोर्ड

7908. श्री लंबा अम्ब दीक्षित : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश के इंदौर डिवीजन के जिलों के लिए टेलीफोन सलाहकार बोर्डों का गठन किया गया है, और यदि हां, तो पिछली बार ये कब गठित किए गए थे और बोर्डों के बर्तमान सदस्यों के नाम क्या हैं;

(ख) क्या उनको इंदौर डिवीजन की टेलीफोन व्यवस्था के कार्यकरण के बारे में की गई शिकायतों की जानकारी है; और

(ग) क्या उक्त बोर्डों के पुनर्गठन का प्रस्ताव है, और यदि हां, तो कब और टेलीफोन प्रयोक्ताओं की शिकायतों को दूर करने के लिए क्या विशिष्ट उपाय किए गए हैं ?

संचार मंत्रालय में राज्य मंत्री (प्रो० शेर सिंह) : (क) से (ग). जी हां इंदौर में एक टेलीफोन सलाहकार समिति गठित कर दी गई है । यह समिति नवम्बर, 1972 में गठित की गई थी और इसका बर्तमान कार्यकाल समाप्त होने पर नवम्बर 1974 में इसके पुनर्गठित किए जाने की संभावना है । समिति के सदस्यों के नामों की एक सूची संलग्न है ।

पिछले वर्ष की तुलना में इंदौर टेलीफोन प्रणाली के कार्यकरण में सुधार हुआ है । टेलीफोन संबंधी शिकायतों में 12 प्रतिशत और खरादियों में 5 प्रतिशत और कमी हुई है ।

टेलीफोन संचारी लिंकायतों और खरांबियों को कम करने के लिए विशेष उपाय किए जा रहे हैं। इन उपायों में से कुछ ये हैं— विहारी लूप्स इंटॉनों की स्थायी फिटिंग, उपभोक्ता के अहाते तक उचित वायरिंग, आतंरिक और बाह्य संयंत्र आदि का विशेष रख-रखाव।

विवरण

इंदौर की टेलीफोन सलाहकार समिति कार्यकाल समाप्त होने की तिथि

31-10-1974

बे हित जिनका

नाम

प्रतिनिधित्व करत हैं

1. राज्य सरकार	कलक्टर, इंदौर
2. विधान-मंभा	श्री राधा किशन सदस्य
3. संसद् सदस्य	श्री फूलचन्द वर्मा
4. व्यापार एवं वाणिज्य	श्री कैलाश अग्रवाल
5. प्रेस	श्री राहुल बारपूते
6. चिकित्सा व्यवसाय	डा० आर० जी० गोड
7. जिन हितों का कोई प्रतिनिधि- त्व नहीं है	श्री महेन्द्र भट्टनागर

मध्य प्रदेश में जिला-योजनाओं का क्रियान्वयन

7909. श्री वंगा चरण दीक्षित : क्या योजना मंभी यह बताने की कृपा करेंगे कि:

(क) मध्य प्रदेश राज्य में राज्य जिला योजनाओं के क्रियान्वयन के बारे में कितनी प्रगति हुई है ?

(ख) क्या जिले पर आधारित योजनाओं में गैर-सरकारी व्यक्तियों की शामिल करने का प्रस्ताव है ;

(ग) क्या योजना आयोग मध्य प्रदेश की इन योजनाओं के क्रियान्वयन के लिए धन की व्यवस्था करता है ; और

(घ) यदि हाँ, तो कितनी धनराशि की व्यवस्था की गई है ?

योजना भंडालय में राज्य मंभी

(श्री नोहन धारिया) : (क)

और (ख) मध्य प्रदेश की पाचवी पंचवर्षीय योजना के प्रारूप के अनुसार सभी जिलों में जिला स्तर पर उचित समन्वय तथा परियोजनाओं की प्रगति के आवधिक मूल्याकान में सहायता के लिए जिला आयोजन कम (सेलूस) स्थापित किए गए हैं। जिला आयोजन समितिया जिनमें जिले में निर्वाचित संसद सदस्य, विधान सभा के सदस्य, जनपथ पंचायतों के अध्यक्ष, नगर पालिकाओं और भूकारी बैंक के प्रधान सम्मिलित हैं, जिला प्रशासन की योजना तथा विकास प्रक्रियाओं में सहायता के लिए स्थापित की गई हैं।

(ग) राज्यों को केन्द्रीय सहायता समेकित अनुदान और समेकित छह के रूप में दी जाती है, न कि किन्हीं विवेश कार्यक्रमों या क्षेत्रों के आधार पर यह राज्य सरकार का कार्य है कि वह योजना के प्रावधानों में से जिला योजनाओं के क्रियान्वयन के लिए पर्याप्त राशि प्रदान करे ।

(घ) प्रश्न नहीं उठता ।

Age concession withdrawn in case of released Short Service and Emergency Commissioned Officers to appear in I.A.S. Examination

7910. SHRI SUKHDEO PRASAD VERMA: Will the PRIME MINISTER be pleased to state:

(a) whether Government have since withdrawn the age concession given to the released Short Service and Emergency Commissioned officers for appearing in the I.A.S. examination; and

(b) if so, whether it will not affect adversely the Government policy of absorbing the ex-military personnel?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA):

(a) and (b). Released Emergency Commissioned Officers and Short Service Commissioned Officers were entitled to relaxation in age for appearing in the I.A.S. etc. examinations, in terms of the Released Emergency Commissioned Officers and Short Service Commissioned Officers (Reservation of Vacancies) Rules, 1971 which were in force upto 28th January, 1974. These Rules have accordingly lapsed and not withdrawn. The concessions were however, intended for the benefit of the Emergency Commissioned and Short Service Commissioned Officers who had joined the pre-commission training or were commissioned prior to 10th January, 1968 (the date on which the previous emergency was (lifted) in order to compensate to them the chances of finding suitable civil appointments, which they missed, by volunteering to join the Army during the previous emergency. As the Emergency Commissioned and Short Service Commissioned Officers who had joined the pre-commission training or were commissioned prior to 10th January, 1968 have already utilised the chances

available to them, for appearing at its I.A.S. etc., examinations during the period the Rules were in force, the lapsing of the Rules with effect from 29th January, 1974 does not adversely affect the Government's policy of absorbing the concerned ex-Military personnel.

Opening of P.C.Os in Karol Bagh Exchange, Delhi

7911. SHRI SUKHDEO PRASAD VERMA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of Public Call Offices on the waiting list in Karol Bagh Exchange, the period since when they are on waiting list and the approximate time likely to be taken for their installation; and

(b) the number of pending cases of Public Call Office connections in Karol Bagh Exchange recommended by MPs or other V.I.Ps for their installation on TOP PRIORITY basis and the position with regard to Public Call Office connection No. KB|PCO|145?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (PROF. SHER SINGH): (a) 773 demands for public call offices are pending in '56' and '58' Karol Bagh Exchanges. The earliest demand is pending since 1-1-1971. These demands cannot be met at present due to shortage of exchange capacity. 65,000 lines are being added to the different exchanges in Delhi, including the Karol Bagh Area during the 5th five years plan. These demands will be gradually met when capacity becomes available. Not all PCOs are, however, justified. The pending applications are being scrutinised and cases which are fully justified and feasible will be provided gradually.

(b) Thirteen cases received from MPs and other VIPs are also under scrutiny.

Application for an ordinary type of PCO (without a coin box) registered under No. KB|PCO|145 was approved and the applicant was addressed through a registered letter dated 3-2-1973 to execute the agreement on the prescribed form forwarded to him along with the letter. As no reply was received, two registered reminders were issued which were refused delivery. The case was, therefore, closed.

Direct Dialling System of Telephones in Gaya

7912. SHRI SUKHDEO PRASAD VERMA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government are considering a proposal for direct dialling system of telephones in Gaya (Bihar); and

(b) if so, the time by which the job is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (PROF. SHER SINGH): (a) There is a proposal to set up an Automatic exchange at Gaya.

(b) The Government is making efforts to acquire a suitable site. The automatic exchange at Gaya is expected to be ready by 1979-80, subject to land becoming available in time.

Recovery of Arrears of Telephone Bills in Delhi

7913. SHRI SUKHDEO PRASAD VERMA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government have relaxed the recovery of arrears of te-

lephone bills pending since December, 1973 in Delhi;

(b) if so, the total amount of arrears to be recovered for the year 1973; and

(c) the action taken so far against the defaulters?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (PROF. SHER SINGH): (a) No, Sir.

(b) The revenue position is as follows:—

	Rs. lakhs
(i) Amount billed during April-December, 73	1699.67
(ii) Amount collected out of (i) above upto December, 73	Rs. 1545.06
(iii) Arrears as on 31-12-73 (including bills of earlier periods)	Rs. 143.97

(c) 1. As the bills for telephone service are issued after the service is availed of, some bills always remain outstanding and recovery of these is a continuous process which the Department is treating as one of urgent importance.

2. The general process of recovery of unpaid bills is as follows:—

Initially a reminder is issued on telephone. An optional facility of issue of a Regd. reminder in lieu of the above has been introduced recently. If payment is not forthcoming inspite of the reminders, the telephones are disconnected. After disconnection the recovery of the outstanding bill is effected by personal contact or by demand letters. Finally if these also prove ineffective, legal action is resorted

to in the case of private subscribers after ensuring prospects of recovery. The Department is thus systematically chasing the defaulting subscribers with a view to collect the old outstandings.

3. For expediting collection of outstanding bills from Government Departments, Chief Secretaries of all the State Governments and Secretaries of Central Ministries have been addressed to issue instructions to the Government Officers to settle telephone bills, expeditiously and also to nominate a Liaison Officer to whom cases of outstanding bills can be referred by the Departmental Officers for expediting realisation

4. A special reminder has been issued recently to all the subscribers against whom bills upto 31-3-73 are outstanding.

5 Apart from this routine, periodically intensive and special reviews are made to realise the old outstandings.

Product-Mix

7914. SHRI BHALJIBHAI PARMAR
Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to refer to the reply given to Starred Question No. 107 dated the 27th February, 1974 regarding permission for product-mix to undertakings and state whether Government will refer to the Law Ministry if provision for allowing product-mix under the Industries (Development and Regulation) Act was there and whether the Licensing Committee was empowered to take a generalised decision in the matter?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): In exercise of the powers conferred by sub-section (1) of Section 29B of the Industries (Develop-

ment and Regulation) Act, 1951, Government issued instructions from time to time regarding the product-mix of undertakings in order to give them necessary flexibility in their production and also to maximise production subject to certain conditions. As stated in reply to Lok Sabha Starred Question No. 107 on the 27th February, 1974, the present policy of the Government in regard to diversification by industrial undertakings is set out in Notification No. S.O. 98(E)/IDRA/29B/73/1 dated the 16th February, 1973 which was issued in consultation with the Ministry of Law.

Encouragement to State Electronic Corporations to establish more employment-oriented industries

7915. SHRI VAYALAR RAVI: Will the Minister of ELECTRONICS be pleased to state:

(a) whether the Central Government intend to encourage the State Electronic Corporations to establish more employment-oriented industries; and

(b) if so, the main features of the scheme and the extent of assistance proposed to be given?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF ELECTRONICS AND MINISTER OF SPACE (SHRIMATI INDIRA GANDHI): (a) and (b). The Department of Electronics is encouraging State Governments to arrange for the setting up of electronic units in the Small and Medium Sectors so as to provide suitable avenues of employment, specially for technically-oriented entrepreneurs. In some states such as Kerala, West Bengal and Uttar Pradesh, separate Electronic Development Corporations have also been established by the State Governments and these are further engaged in encouraging the setting up

of Small and Medium units to which they provide support in various ways. Wherever possible, Functional Electronic Estates are being encouraged for establishment so that entrepreneurs may obtain developed land and readymade work places for operating their units. The Department is also providing a grant of Rs. 25 lakhs to each State Government for establishing Testing and Development Centres on such Estates so as to ensure high quality of the electronic products manufactured by the Units and to enable continuous developmental work to improve the products and produce new ones. In the Fifth Plan period, it is expected that an additional employment opportunities for 3.6 lakh persons will be made available through electronic units both in the organised as well as in the small scale sector.

Exhibition in Delhi by Federation of Association of Small Scale Industries

7916. SHRI MANI RAM GODARA: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether recently the Federation of Association of Small Scale Industries had organised an exhibition in Delhi;

(b) the grant given by Government to organise this exhibition;

(c) whether any audit of the accounts was done by Government; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI M. B. RANA): (a) An "All India Exhibition of Small Industries" was organised by the Federation of Associations of Small Industries of India during March April, 1971 in New Delhi.

(b) Rs. 1,50,000.

(c) and (d). The Federation being a private organisation, their accounts were audited by Chartered Accountants.

Trade Directory of Small Scale Industries

7917. SHRI MADHORAM SHARMA: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether Government of India had given any grant to Federation of Association of Small Scale Industries to bring out any Trade Directory of Small Scale Industries;

(b) if so, the date on which the grant was given and the amount thereof; and

(c) whether Government will lay a copy of the Directory on the Table of the House?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI): (a) Yes, Sir.

(b) 1963-64	Rs 27,000/-
1971-72	Rs 50,000/-

(c) A copy of the directory compiled by the Federation with the financial assistance given to it by Government in 1963-64 has been made available to the library of the Parliament.

The Second directory is being compiled by the Federation.

Sanction of Pension to Freedom Fighters

7918. SHRI SWAMI BRAHMANANDJI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Pension applications of Freedom Fighters have not yet

been sanctioned in the case of (i) those who had remained for more than 6 months in jail as under-trials but were not convicted; and (ii) those who were acquitted on appeal after having suffered vigorous imprisonment for over 6 months;

(b) the cases of those who had been sentenced to 6 months and above for having participated in the Individual Satyagrah Movement in 1930 and 1931 but were released before the expiry of six months as the result of Gandhi-Irwin Truce; and

(c) when the Government arrive at a decision to enable the above-mentioned Freedom Fighters to get their pensions?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) to (c). These cases will be disposed of in the light of the decisions to be taken shortly.

Sanction of pension to widows of freedom fighters

7919. **SHRI SWAMI BRAHMANANDJI:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names, the ages and the addresses, State-wise, of the widows of the Martyrs and of Freedom Fighters whose applications for the grant of the pension have been rejected on the ground that they have failed to specify the exact dates of release and of imprisonment of their deceased husbands although they had produced sufficient evidence of imprisonment of Co-prisoner MPs, Ex-MPs, M.L.A. Ex-M.L.A. that their deceased husbands were imprisoned for 6 months and above;

(b) whether these widows have represented that in view of the lapse of nearly 30 years or even more since the imprisonment of their deceased

husbands, it was humanly impossible for them to specify the exact dates of the imprisonment and of release of their husbands; and

(c) whether Government are considering to accept as sufficient, the furnished information and to sanction pension to these widows?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) The information asked for is not readily available. However, out of 198,093 applications received upto 31-3-1974, 119,373 have been disposed of and 78,720 are pending as they are incomplete upto 15-4-1974, 76,651 cases have been approved, 28,815 rejected and 14,107 filed for want of requisite information for considerable time

(b) and (c). The cases of widows of freedom fighters who are unable to produce prescribed documentary evidence regarding political sufferings of their husbands are disposed of in the light of State Government verification reports/recommendations of State/District level Advisory Committees.

Home for aged, infirm and ailing freedom fighters

7920. **SHRI SWAMI BRAHMANANDJI:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any buildings have been secured for the two temporary Homes for the aged, infirm, ailing and physically handicapped Freedom Fighters from the North to be established in Delhi and for the South to be established in Pondicherry;

(b) if so, the dates on which it is proposed to start such Homes and the dates on which Government will invite applications for admission to these Homes through advertisements

in newspapers as was done in the case of pensions for Freedom Fighters, and

(c) whether Government decided to limit admission to each of these Homes to only 50 and to deny admission to the remaining aged Freedom Fighters who would wish to be admitted these-in and a majority of whom have no near and dear one to look after them?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) to (c). Till the construction of permanent Homes takes place, Government propose to start a temporary Home in Delhi, depending in the availability of suitable accommodation. Further details regarding the manner of inviting applications, the number of persons to be admitted, the day to day administration and all other aspects are being worked out. It is not possible to indicate any specific date for this purpose.

Management of home for freedom fighters

7921. SHRI MD. JAMILURRAHMAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the entire management of the proposed two Homes in Delhi and Pondicherry for the aged, infirm, ailing and physically handicapped Freedom Fighters will be undertaken by the Government of India itself through any of its Ministries including the Home, Health, the Social Welfare Ministry; and

(b) the reasons why the day-to-day administration of the Home in Delhi is being entrusted to the Delhi Administration when the Freedom Fighters to be admitted to it will be drawn from all the Northern States of the country?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) and (b). The scheme is to be implemented by the Ministry of Home Affairs in consultation with concerned Ministries/Departments of the Government of India. Further details relating to day to day administration of the Home and all other aspects are being worked out.

Evidence for Grant of Pension to Freedom Fighters

7922. SHRI MD. JAMILURRAHMAN:

SHRI SWAMI BRAHMANANDJI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Freedom Fighter Pension applicants, State-wise, to whom Government had issued notices in February, 1974 that owing to non-supply by them of prescribed evidence of their imprisonment, their cases had been filed and further that in the event of their not furnishing the required information by 31st March, 1974, their pension applications would be rejected;

(b) the number, State-wise, of those who furnished in time the required information and results thereof;

(c) the number State-wise of those applicants who failed to do so, including among others, those who informed that it was not possible for them to produce evidence after lapse of 30 years and above of their imprisonment through furnishing of their jail records and certificates of co-prisoner, MPs, Ex. MPs, M.L.A., Ex-M.L.A.; and

(d) the steps Government has taken to solve their difficulties?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) Information is given in the attached statement.

(b) and (c). The required information is not readily available.

(d) Such cases will be reviewed in the light of additional information received from the individuals. The cases of applicants who are unable to produce requisite evidence will be referred to the concerned State Government/Union Territory Administration with request that they may also consult the State/District level Committee before sending their report.

Statement

Name of the State	Number of cases filed for want of information/evidence upto 31-3-1974
Andhra Pradesh	883
Assam	314
Bihar	2733
Chandigarh	15
Delhi	206
Gujarat	1
Haryana	269
Himachal Pradesh	4
Jammu & Kashmir	267
Kerala	1065
Karnataka	1352
Madhya Pradesh	481
Maharashtra	57
Orissa	301
Pondicherry	259
Punjab	959
Rajasthan	169
Tamil Nadu	580
Uttar Pradesh	2200
West Bengal	1829
TOTAL :	13944

Charges against an Inspector of C.I.D.

7923. SHRI YAMUNA PRASAD MANDAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether one Inspector of C.I.D., Crime Branch, was caught red-handed while accepting bribe from one notorious bad character of North District, Delhi; and

(b) if so, the action taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) Yes, Sir.

(b) A criminal case was registered under the Prevention of Corruption Act and section 161 I.P.C. The Inspector was arrested

Inauguration of East District, Delhi Police

7924. SHRI BIBHUTI MISHRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether none of the senior I.P.S. officers posted at Delhi, attended the inauguration of recently formed East District (Delhi Police), due to main reason that a junior I.P.S. officer was posted as S.P. of this district and it has created dissatisfaction amongst the I.P.S. officers at Delhi; and

(b) if so, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) It is not correct that senior I.P.S. officers did not attend the inauguration of the new East District in Delhi. Most of them attended it.

(b) Does not arise.

Expenditure incurred in imparting Training to Engineering Graduates and Diploma Holders passing out of Polytechnics

7925. SHRI S. D. SOMASUNDARAM: Will the PRIME MINISTER be pleased to refer to the reply given to Unstarred Question No. 4748 on 27th March, 1974 regarding Engineering Graduates working in Engineering Departments and state:

(a) the number of Engineering Diploma Holders and Graduates passing out of polytechnics and engineering colleges every year together with the annual expenditure incurred to impart training to them; and

(b) the number of vacancies available for them in Central Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) According to information available, the number of graduates and diploma holders who qualified during the last three years is as follows:—

	1970-71	71-72	72-73
Engineering Graduates .	17768	18223	16505
Diploma Holders .	22276	16563	15191

The expenditure on training varies considerably from institution to institution and State to State. However, according to information available, the expenditure on training of an engineering graduate varies between Rs. 2,000 and Rs. 3,500 per year and that on engineering diploma holders between Rs. 1,000 and Rs. 2,000.

(b) The number of vacancies available for them varies from time to time and from department to department. No centralised information in this regard is available.

खादी ग्रामोद्योग भवन, नई दिल्ली में खादी ग्रामोद्योग के घेड सामूहिक भवन।

7926. श्री हीरालाल ढोडा : क्या ग्रामोद्योग विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) खादी ग्रामोद्योग भवन, नई दिल्ली में कौन-कौन से घेड किन-किन पदों के लिए है?

(ख) क्या खादी ग्रामोद्योग आयोग के सभी घेड खादी भवन नई दिल्ली के कर्मचारियों पर भी लागू होते हैं; और

(ग) यदि नहीं, तो क्यों?

ग्रामोद्योग विकास मंत्रालय में उपचारी (बो विशावर रहमान अम्बारी)

(क) से (ग). सूचना इकट्ठी की जा रही है और सभा पटल पर रख दी जायेगी।

खादी ग्रामोद्योग भवन, नई दिल्ली के कर्मचारियों की पदोन्नति

7927. श्री हीरालाल ढोडा : क्या ग्रामोद्योग विकास मंत्री खादी ग्रामोद्योग भवन, नई दिल्ली के कर्मचारियों की वरिष्ठना परीक्षा के बारे में 28 नवम्बर, 1973 के अताराकित प्रश्न संख्या 2580 के अन्तर के संबंध में यह बताने की कृपा करेंगे कि .

(क) खादी ग्रामोद्योग भवन, नई दिल्ली के कर्मचारियों की पदोन्नति करके रिक्त स्थान भरने के लिये अब तक क्या कार्यवाही की गई है; और

(ख) ये रिक्त पद कब तक भरे जाने की संभावना है?

**प्रौद्योगिक विकास मंत्रालय में उपचाली
(बी जिलाउडर रहमान अस्सारी) :**
(क) और (ख). खादी ग्रामोद्योग मकान नई दिल्ली के लिए कर्मचारियों का बयन करने वाली समिति का गठन किया जा रहा है। इस समिति का गठन हो जाने के पश्चात् रिक्त स्थानों को पदोन्नति और बयन द्वारा भरने के संबंध में कार्यवाही की जायेगी।

खादी ग्रामोद्योग भवन, नई दिल्ली के कर्मचारियों को मकान के लिये ऋण देने की सुविधाएं

7928. अब हीरा लाल डोडा : क्या प्रौद्योगिक विकास मंत्री यह बताने की कृपा करें कि.

(क) क्या खादी ग्रामोद्योग आयोग और खादी ग्रामोद्योग भवन, नई दिल्ली के कर्मचारियों को सरकारी कर्मचारियों की तरह मकान के लिये ऋण सुविधाएं दी जाती हैं,

(ख) यदि नहीं, तो क्यों, और

(ग) क्या सरकार उन कर्मचारियों को यह सुविधा देने के बारे में विचार करेगी?

**प्रौद्योगिक विकास मंत्रालय में उपचाली
(बी जिलाउडर रहमान अस्सारी) :**
(क) से (ग) खादी तथा ग्रामोद्योग आयोग के कर्मचारियों को केन्द्र सरकार के कर्मचारियों पर लागू नियमों के आधार पर मकान निर्माण के लिए अधिम राशि मजूर करने का प्रस्ताव सिद्धात् रूप में स्वीकार कर लिया गया है। मकान निर्माण के लिए अधिम राशि की मजूरी सबधी आवश्यक नियमों तथा इन्हे ट्रेडिंग स्टाफ पर भी लागू करने के प्रस्ताव को प्रतित्यं रूप दिया जाता है।

West German Development Service

7929. SHRI K. MALLANNA.

SHRI PRABODH CHANDRA:

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether Government are aware that the West German Development Service has withdrawn from India;

(b) whether there is a feeling in some quarters that the volunteers, were in a manner of speaking, taking up job opportunities that should have gone to the Indians in almost all trades and professions who were virtually as well qualified but out of work; and

(c) if so, the facts thereof and the reaction of Government thereon?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM). (a) to (c). The Government of the Federal Republic of Germany have decided to discontinue the activities of the German Volunteer Service in India as and when the contracts of service of the volunteers currently working here expire as Government of India are not now soliciting their services because we have sufficient number of the kind of trained personnel sent from Germany for voluntary service in India.

Memorandum from Navnirman Yuval Samiti of Gujarat regarding demands and measures for restoration of normalcy in Gujarat

7930 SHRI P. M. MEHTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a seven-member delegation of Navnirman Yuval Samiti of Gujarat met President on 6th March, 1974 and submitted a memorandum to the President listing their demands

and measures Government must take for restoration of normalcy in the State; and

(b) if so, whether the Home Ministry have examined the charges made by them?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) and (b). Attention is invited to the answer furnished to Unstarred Question No. 8004 today.

Violation of foreign exchange regulations by Hind Motors and United Commercial Bank

7931. SHRI A. K. M. ISHAQUE. Will the PRIME MINISTER be pleased to state the progress of investigation on complaint made regarding violation of Foreign Exchange Regulation Act by the Hmd Motors and United Commercial Bank to the extent of nearly one million pounds?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA)
The Directorate of Enforcement had detected a case of forward sale of foreign exchange amounting to £9,32,222 by M/s. United Commercial Bank Limited to M/s Hindustan Motors Limited at the predevaluation rates of exchange. Upon completion of the investigations by the Directorate, the necessary adjudication proceedings have been initiated by issue of show cause notices to (i) M/s United Commercial Bank Limited, Calcutta, and its Directors at the material time; (ii) S/Shri R. B. Shah and B. L. Purohit, the then General Manager and Manager at the Calcutta Main Office of the bank and (iii) M/s Hindustan Motors Limited, Calcutta and its Directors at the material time.

The C.B.I. has also registered a case against the Bank and M/s. Hindustan Motors. Its investigation is in progress.

इन्हीं में जम्मावाग दिल्ली इलाके में वर्कर्स में भीरी किये गये सीमित बमों का विस्फोट

7932. श्री फूलचंद बर्मा: क्या यह भर्ता यह बताने को कृपा करेंगे कि :

(क) क्या इन्दौर (मध्य प्रदेश में जम्मावाग 'इमाक ग्राम' वर्कर्स में 5 फरवरी 1974 को एक दम के विस्फोट के कारण चार व्यक्ति मारे गये थे तथा अन्य 14 घायित भायल हो गये थे; और

(ख) यदि हाँ, तो तन्मध्यी विवरण क्या है ?

श्री जंदालख में उप भवी (श्री एक० एक० मोहसिन) : (क) और (ख) राज्य भरकर में भूचना एकत्रित की जा रही है और प्राप्त होने पर सभा पटन पर गढ़ दी जायेगी।

इन्हीं (मध्य प्रदेश) में जम्मावाग में एक बम-विस्फोट के संबंध में लोगों की गिरफ्तारी

7933. श्री फूलचंद बर्मा : क्या यह मर्दी यह बताने को कृपा करेंगे कि

(क) क्या इन्दौर पुलिस ने फरवरी, 1974 में इन्हीं जम्मावाग में एक बम-विस्फोट के मध्य में दो व्यक्तियों को गिरफ्तार किया था और उनके कबड्डे में नीर बम भी न बगमद किये थे,

(ख) क्या उन बम-गैंगों की जाति की गई थी और क्या वे बम विस्फोट योग्य पाये गये, और

(ग) यदि हाँ, तो इन सम्बंध में इन्हीं

पूर्व गंगालय में उप-मंत्री (की एच० एच० मोहसिन): (क) से (ग), राज्य सरकार से सूचना एकत्रित की जा रही है और प्राप्त होने पर नवा पट्टा पर रख दी जायगी?

American and U.N.O. grant to Indian Assembly of youth

7934. SHRI PRIYA RANJAN DAS MUNSI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Indian Assembly of Youth organised in Chanakya Puri, New Delhi is getting American and U.N.O. grants to run some of their activities; and

(b) if so, the facts thereof and reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) and (b). Information is being collected and will be laid on the Table of the House.

Suspension of Operation of one unit of Tarapur Atomic Power Station for inspection

7935. SHRI P. M. MEHTA: Will the Minister of ATOMIC ENERGY be pleased to state:

(a) whether Tarapur Atomic Power authorities are planning to suspend operation of one of its units for inspection as its production has gone down;

(b) if so, to what extent its production has gone down; and

(c) when it will re-start functioning?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY MINISTER OF ELECTRONICS AND MINISTER OF SPACE (SHRIMATI INDIRA GANDHI): (a) at present, Unit II of the Tarapur Atomic Power Station is under annual refuelling outage. Unit I of the Station is under normal operation and presently there is no plan to suspend its operation except for attending to normal maintenance/insection requirements as and when found necessary.

(b) and (c). Do not arise.

Closure of Industrial Establishments in U.P. Towns and Faridabad due to power shortage

7936. SHRI SARJOO PANDEY: SHRI S. N. MISRA:

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether many industrial establishments have closed down in Uttar Pradesh towns and Faridabad due to acute power shortage;

(b) if so, how many workers were laid off; and

(c) the steps Government propose to take to provide employment to these workers?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) to (c). So far as Faridabad is concerned, no industrial establishment was closed down due to power shortage, as there were only temporary shut downs on certain dates in February and March, 1974. The workers were only temporarily laid off on the dates when power was not available.

According to the W.B. State Government, in Uttar Pradesh towns industrial establishments have been affected due to power shortage and that 6259 workers were laid off during the year 1973. Uttar Pradesh Government are considering steps to be taken to provide employment to these workers.

जम्मू और काश्मीर सरकार के सरकारी लिफाकों पर 'जम्मू काश्मीर सरकार की सेवा में' आप आता

7938. श्री सम्बोदर बलियार : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या जम्मू काश्मीर राज्य में राज्य सरकार जपने सरकारी लिफाकों पर 'भारत सरकार की सेवा में' न आप कर 'जम्मू काश्मीर सरकार की सेवा में' आपनी है और यह प्रथा भारतीय के 27 वर्ष बाद आज भी बदस्तूर चालू है ;

(ख) यदि हाँ, तो इसके क्या कारण हैं, और

(ग) क्या केन्द्रीय सरकार इस विषय में कोई कार्रवाई करेगी ?

संचार मंत्रालय में राज्य भंडी (प्रो० शेर सिंह) (क) ज. नहीं। लिफाकों का पुराना स्टाक खत्म हो जाने के बाद अब जम्मू और कश्मीर सरकार जपने सरकार, काम काज के लिए ऐसे लिफाके छपाती हैं जिन पर 'भारत सरकार की सेवा में' शब्द अकित रहते हैं।

(ख) जम्मू और कश्मीर सरकार को कुछ समय के लिए, जब तक कि पुराना स्टाक खत्म न हो जाए, ये लिफाके इस्तेमाल करने का इजाजत दे दी गई थी।

(ग) ये हिदायते कर दी गई हैं कि जिन आक बस्तुओं पर—'जम्मू-काश्मीर सरकार को सेवा में' शब्द लिखे हों, उन्हें अदत्तमार बस्तुएं माना जाए।

7939. *Allotment of Plots in Delhi*

SHRI JYOTIRMOY BOSU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the name of the present Lieutenant Governor of Delhi has been included in the Waiting List prepared by Government Servants H.B.C.S. in 1970 in the Alphabetical order for allotment of plots in New Delhi;

(b) whether the names of many other applicants who had applied much earlier were not included in the Waiting List; and

(c) if so, the facts thereof and the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) According to information received from the Delhi Administration the Vasant Vihar Government servant's Cooperative House Building Society presented in 1969 and 1970 supplementary lists of members to the Delhi Administration with the request that additional plots may be carved out for allotment to the persons included in those lists. Such supplementary lists were sent on 5th April, 1969, (50 names) 19th January, 1970 (26 names) and in August 1970 (63 names). Seven other persons whose land had been acquired by the Government were also included. Of these, only the list of 25 sent on January 19, 1970 was not alphabetically order. Thus a total waiting list of 145 persons consolidated in the same order in which the lists were received was prepared. Of these, 10 persons dropped out for one reason or the other and a waiting list of 135 persons remained. In this list, approved by the then Lt. Governor in September 1970, Sri Baleshwar Prasad's name figured at Sl No. 105.

(b) and (c). It is learnt from Delhi Administration that complaints were received from some persons that they

had not been enrolled as members though they had submitted necessary applications for membership. According to report obtained by Delhi Administration from the Cooperative Society, the Managing Committee had in exercise of its powers, selected the persons for enrolment from among a large number of applicants and this decision of the Managing Committee was approved by the General Body at its meeting on December 20, 1970.

Movement launched by students' organisations against Price Rise

7940. SHRI DHAMANKAR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether his attention has been drawn to the decision of many a students' organisation to shortly launch a militant united movement against the price rise and increasing unemployment in the country;
- (b) whether any list of demands has been submitted to him by the United Front of the students before they really start their agitation, and
- (c) if so, the steps taken by Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) to (c). Government are aware of the students' agitations against price rise, unemployment, etc. Early this month, some student organisations had submitted a joint memorandum to the Prime Minister demanding *inter alia*, steps to solve the problem of price rise, unemployment, etc. to strengthen the public distribution system and to stop black-marketing, hoarding and profiteering with the support of the people. Demands were also made to provide subsidised standard food to students living in hostels, to increase the amount and number of scholarships and to use the Maintenance of Internal Security Act and the Defence

of India Rules only against unpatriotic and anti-social elements including black-marketeers, hoarders and profiteers.

Government and educational authorities are making all possible efforts to redress genuine grievances of students.

Implementation of Self-employment Schemes for unemployed Engineers in States

7941. SHRI TARUN GOGOI:

SHRI NIHAR LASKAR:

Will the Minister of PLANNING be pleased to state:

- (a) whether State Governments have failed to implement the schemes prepared for self-employment of jobless engineers introduced at the instance of the Union Government;
- (b) if so, whether this scheme has been implemented only in the Union Territory of Delhi; and
- (c) whether the Union Government propose to give more financial assistance to the State Governments in this regard during the fifth five year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA): (a) No, Sir.

(b) Besides the Union Territory of Delhi, proposals regarding self-employment of jobless engineers received from other States were also cleared by the Planning Commission and are being implemented.

(c) Self-employment opportunities for engineers are proposed to be created on a large scale with financial support from the Public Sector Banks under various schemes of support to technical entrepreneurs. In addition, considerable employment is likely to be generated during the Fifth Plan for engineers, along with other categories

of personnel, through the implementation of different Plan programmes such as, large medium and small-scale industries, agriculture, soil conservation, major, medium and minor irrigation, agro service centres communications, command area development, etc. On the basis of a growth rate of 5.5 per cent per annum envisaged during the Fifth Five-Year Plan, additional requirements for engineers would be about 85,000. Having regard to the out-turn of engineers during the Fifth Plan period and the backlog of unemployed engineers there may not be any serious problem of unemployment among the engineers in the Fifth Plan period.

In fact, the implementation of various Plans and Special Employment Programmes has considerably improved the situation amongst engineering degree holders insofar as the backlog of unemployment is concerned. A recent quick survey conducted during August/September, 1973 by the Directorate General of Employment and Training at the instance of Planning Commission showed, *inter alia* that out of 22,808 engineering degree holder job seekers on the live registers of employment exchanges as on 31-12-1972 in the whole country, there were about 5,000 such persons who were found to be unemployed. It is expected that the situation would have improved further as a result of the implementation of various Programmes which gained considerable momentum in the latter half of 1973-74. In this connection, it may also be stated that while the number of engineering degree holders seeking jobs showed an increase of 19.73 per cent between end of December, 1971 to December, 1972, the corresponding increase has been only 1.73 per cent between the end of December, 1972 to end of December, 1973. As against this for all categories of job seekers the growth rate was 35.20 per cent between the end of December, 1971 and end of December, 1972 and it declined to 19.19 per cent between the

end of December, 1972 to December, 1973. (The figures for 1973 are provisional).

Reservation of Posts for Scheduled Castes and Scheduled Tribes

7942. SHRI GAJADHAR MAJHI: Will the PRIME MINISTER be pleased to state:

(a) whether some posts advertised by various departments and offices are specifically declared reserved for Scheduled Castes and Scheduled Tribes; and

(b) whether selection for those posts is made only from Scheduled Caste and Scheduled Tribe candidates or they are required to compete with other candidates?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) Yes, Sir.

(b) For selection against reserved vacancies, whether in a combined selection for recruitment against both reserved and unreserved vacancies, or in a separate selection held for recruitment against reserved vacancies only, the Scheduled Caste and Scheduled Tribes candidates are adjudged amongst themselves and not in comparison with general candidates.

Brainwashing of Hostile Nagas in China

7943. PROF. NARAIN CHAND PARASHAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the interview given by Mr. Vizol, the Chief Minister of Nagaland, to the U.N.I. regarding the brainwashing of hostile Nagas in China;

(b) if so, whether Government have ascertained the facts in this regard; and

(c) the estimated number of China trained Nagas who are still at large?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) and (b). In an interview with UNI, the Chief Minister of Nagaland mentioned that some of those Nagas who received training in China returned with a definite change of outlook.

(c) According to information available with Government, there are about 250 China trained Nagas still at large in Nagaland.

Impact of Lower Rates of Sales Tax in Delhi on Neighbouring States

7944. SHRI BIRENDER SINGH RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the rate of Sales Tax in the Union Territory of Delhi is lower than that in the neighbouring State of Haryana;

(b) if so, whether Haryana State have been suffering huge financial losses annually due to this as the Industrialists and Businessman having factories in Haryana and their Registered Offices in Delhi book the consignments of their goods from Union Territory of Delhi with a view to avoid payment of Sales Tax to either Haryana or Delhi; and

(c) if so, the steps taken by Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) Yes, Sir. There is a differential in rates of sales tax between Haryana and Delhi.

(b) and (c). Government are aware that Haryana and other neighbouring States of Delhi have been demanding higher sales tax rates in Delhi. However, Delhi has been the traditional centre of distributive trade for Northern India. Many industrialists and businessmen having factories in the neighbouring States have their registered office in Delhi and sell their products from Delhi. The sales made in Delhi are eligible to tax in Delhi in accordance with the provisions contained in the Local Act or the Central Sales Tax Act, 1956, unless the goods sold are exempt from tax in Delhi under the Local Sales Tax Act, in which case such sales will be exempted from tax.

विदेशी कम्पनियों का सरकारीकरण

7945. श्री सत्यप्री चाहूँ: क्या विदेशी कम्पनियों मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1972-73 तथा 1973-74 के दौरान किन-किन विदेशी कम्पनियों का सरकारीकरण किया गया है ; और

(ख) वर्ष 1974-75 के दौरान किन-किन विदेशी कम्पनियों का सरकारी करण किया जाएगा ?

विदेशी कम्पनियों मंत्रालय में राज्य मंत्री (श्री एम्. श्री. राजा) :

(क) और (ख). वाकिल जानकारी इकट्ठी की जा रही है और उपलब्ध होते ही सभा पठ्य पर रख दी जायेगी ।

Import Substitution for Concentrate

7946. SHRI SHASHI BHUSHAN: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) the amount of foreign exchange likely to be saved by developing import substitutes for concentrate in India;

(b) whether Government have given any import substitution award for aerated water concentrate manufacturing; and

(c) the Government's policy regarding giving incentives for manufacturing of concentrate for aerated waters for precious foreign exchange?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI M. B. RANA): (a) and (b). Import of concentrates for the manufacture of soft drinks is not permitted. Only such raw materials required for manufacture of concentrate as are not available in the country are permitted to be imported. The question of giving any award for import substitution for aerated water concentrate in the circumstances, does not arise.

(c) All encouragement and assistance is being given for manufacture of raw materials which go into the production of concentrates for soft drinks with a view to saving foreign exchange.

Nationalisation of Foreign Companies

7947. SHRI ATAL BIHARI VAJPAYEE:

SHRI JAGANNATHRAO JOSHI:

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether Government propose to nationalise the foreign companies; and

(b) if so, the facts thereof?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) There is no such proposal under the consideration of the Government.

(b) Does not arise.

Shortage of Raw Material in Small Scale Spectacle Frame Industry

7948. SHRI RAMAVATAR SHASTRI: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the small scale spectacle frame manufacturers are facing acute shortage of raw materials; and

(b) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI): (a) By and large no shortage of raw materials for manufacture of spectacle frames has been reported.

(b) Does not arise.

Export of Goods from Sick Textile Mills

7949. SHRI RAM PRAKASH: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether sick textile mills taken over by Government had contributed to our export trade during 1972-73; and

(b) if so, the quantum of their contribution?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI M. B. RANA): (a) Yes, Sir.

(b) The textile mills under Government management, exported goods during the years 1972 and 1973 to the extent of about Rs. 8.70 crores and Rs. 20 crores respectively.

शराब का उत्पादन

7950. श्री अनन्दलाल चंद्राकर क्या शौचालिंगिक विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या स्वर्णद्वाता के बाद देश में शराब का उत्पादन और बढ़ा है ;

(ख) क्या शराब की मास दिन प्रतिदिन बढ़ती जा रही है ;

(ग) यदि हाँ, तो वर्ष 1947 तथा वर्ष 1973 में इसका उत्पादन कितना-कितना था ; और

(घ) तब से उक्त अवधि तक सरकार को कितनी शाब्द हुई ?

शौचालिंगिक विकास मंत्रालय में राज्य मंत्री (श्री एम० श्री० राजा) :

(क) से (घ) , शराब की मास का अनुसार नहीं लगावा गया है । उपलब्ध

सूचना के अनुसार 1947 में शराब का उत्पादन करने वाला कोई भी एक संगठित क्षेत्र में नहीं था । हाल के वर्षों में स्वीकृत कुछ एककों में उत्पादन शुरू हो गया है किन्तु 1973 के उनके उत्पादन के सम्बन्ध में ठीक ठीक जानकारी तत्काल उपलब्ध नहीं है । केन्द्रीय सरकार को शराब के उत्पादन से कोई आय नहीं होती है ।

अनुसूचित जातियों और अनुपरिवारियों के लोगों की जनसंख्या

7951. श्री अम्बेश : क्या यह मंत्री यह बताने की कृपा करेंगे कि :

(क) जनसंख्या सम्बन्धी - नव्वे नाम आकड़ों के अनुसार देश के शहरी और आभीण क्षेत्रों में रह रहे अनुसूचित जाति और अनुसूचित जनजाति के लोगों की जनसंख्या सम्बन्धी अलग-अलग आंकड़े क्या हैं ; और

(ख) उनमें स्त्री, पुरुष और बच्चों की संख्या कितनी है ?

यह मंत्रालय में उप मंत्री (श्री एम० एम० मोहनसिंह) (क) और (ख) 1971 की जनगणना के अनुसार देश के आभीण तथा शहरी क्षेत्रों में अनुसूचित जातियों तथा अनुसूचित जन-

आतिथों की सिलं बोर के प्रत्युत्तर जनसंघों
इस प्रकार है:—

1971 की जनगणना के प्रत्युत्तर जनसंघों

आपीय बोर		आहरी बोर		
आवित	पुरुष	स्त्री	आवित	पुरुष
1	2	3	4	5
				6
				7

- प्रत्युत्तित जाति 70441388 36261548 34179840 9554508 5076487 4478021
- प्रत्युत्तित जनजाति 36720681 18498874 18221807 1294481 682576 611905

इस समय बच्चों के बारे में सूचना उपलब्ध नहीं है।

रेल-आड़ों में बृद्धि के विषय जनसंघ द्वारा विलीनी रेलवे स्टेशन के सामने आयोजित किया गया प्रदर्शन

7952. श्री जानेश्वर प्रसाद यादव : क्या यह बंदी यह बताने की कृपा करेंगे कि :

(क) क्या स्थानीय कांग्रेसी नेताओं ने उस समय गड़बड़ पैदा करने का प्रयास किया था जब कि दिल्ली रेलवे स्टेशन के सामने जनसंघ द्वारा रेल-आड़ों में बृद्धि के विरोध में एक प्रदर्शन का आयोजन किया गया था ; और

(ख) यदि हाँ, तो इस संबंध में सरकार ने क्या कार्यवाही की है ?

गृह मंत्रालय में उच्च-बंदी (श्री एक० एक० मोहसिन) : (क) जी नहीं, श्रीमान् ।

(ख) प्रक्ष्ण नहीं उठता ।

Activities of Various Organisations

7953. SHRI SAMAR GUHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Prime Minister received a memorandum from a deputation urging the Government to ban certain organisations;

(b) if so, the reaction of the Government thereto;

(c) whether the Government possess factual reports about the activities of such organisations conducted in violation of the principles and provisions of the Indian Constitution;

(d) if so, whether Government propose to publish such reports for public appraisal;

(e) whether innumerable foreign countries backed, the so called 'friendship Associations', operating in the country and trying to plant foreign agents in various ways; and

(f) whether the Government will institute a public judicial inquiry to investigate into the activities of the organisations referred to in the memorandum as also of the so called international friendship associations before taking any decision regarding the memorandum?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) Yes, Sir.

(b) to (f). The various organisations whose activities are prejudicial to the maintenance of communal harmony and to the interest of national integration can be dealt with under the provisions of the Criminal (Law Amendment) Act, 1972, which enlarges the scope of the definition of "unlawful association" contained in section 2 of the Unlawful Activities (Prevention) Act, 1967. The question whether the provisions of the law should be invoked in respect of any organisation is examined by Government from time to time in the light of the material available with them in respect of such an organisation.

Government have no information about any foreign country planting their agents through the friendship associations.

Alternative Routing of Telecommunication Traffic between Bombay and Madras and among various State Capitals

7956. SHRI NAWAL KISHORE SHARMA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is a proposal under the consideration of Government to provide alternate routing of the telecommunication traffic between Bombay and Madras;

(b) if so, the time by which the work is expected to be completed;

(c) whether there is also a proposal under the consideration of Government to provide alternate routing of tele-communication traffic among the various capitals of the States in the country; and

(d) if so, the facts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (PROF. SHER SINGH): (a) and (b). Yes, Sir. At present, Bombay is connected to Madras via Bangalore by a 960 channel coaxial cable system. An alternate microwave/coaxial system routing via Poona, Secunderabad and Vijayawada is contemplated to connect Bombay with Madras. It is likely to be completed by mid 1976. Section Poona-Secunderabad-Vijayawada-Madras has already been completed and the work on Poona-Bombay microwave link is in progress.

(c) and (d). There is no proposal under consideration with Govt. of India, to link directly the State Capitals, among themselves. However, with completion of Microwave and coaxial schemes proposed in 5th Five Year Plan, some of the State capitals will get connected to each other.

Registered small scale industrial units in West Bengal, Guarat and Maharashtra

7957. SHRI LUTFUL HAQUE:

SHRI A. K. M. ISHAQUE:

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state the number of small scale industrial units registered in the States in West Bengal, Gujarat and Maharashtra during the last three years, industry-wise district-wise, total capital investment and the growth of production?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAURRAHMAN ANSARI): A statement indicating the district-wise break-up of small scale units registered with the Directors of Industries of West Bengal, Gujarat and Maharashtra is laid on the Table of the House. [Placed in Library. See No. LT-6414/73].

The information relating to total capital investment etc. will be available after the national Census of Small Scale Industries is completed.

Setting up of Units by large Houses in West Bengal

7958. SHRI LUTFUL HAQUE:

SHRI S. N. SINGH DEO:

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) names of the firms, belonging to or controlled by 20 Larger Houses as classified in the Industrial Licensing Policy Inquiry Committee report for which industrial licences/letters of intent were issued to establish industrial units in West Bengal during last three years, with location, capacity and capital layout; and

(b) date of receiving letters of intent/ licences and whether the industry has come up?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) and (b): The names of concerns comprised in the 20 Larger Industrial Houses are listed in Appendix-II-A (1) of Vol. II of the Report of the Industrial Licensing Policy Inquiry Committee (1969), copies of which are available in the Parliament Library. Details such as the name of the party, date of licence/

Letter of Intent, capacity approved, location and the item of manufacture of all industrial licences and Letters of Intent issued by Government from time to time are published in the "Weekly Bulletin of Industrial Licences, Import Licences and Export Licences", "India Trade Journal" and Copies of these publications are also available in the Parliament Library.

During the years 1971, 1972 and 1973, 45 Industrial licences and 17 Letters of Intent were granted to concerns belonging to or controlled by 20 Larger Industrial Houses as classified in the Report of the Industrial Licensing Policy Inquiry Committee (1969) for location of industries in West Bengal. Year-wise, House-wise and type-wise break-up is given in the Statement laid on the Table of the House. [Placed in Library. See No. LT-6815/74]. Of the 45 Industrial licences so issued, 29 were Carrying on business licences which are issued to regularise the capacity which is already established or for which effective steps had been taken. As regards other approvals, the setting up of a new undertaking normally takes about three to four years and these licences, therefore, are at various stages of implementation.

Crisis in Calcutta Studios

7959. SHRI PRIYA RANJAN DAS MUNSI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of documentary films taken from Calcutta, Bombay and Madras Studios during 1972-73; 1973-74 under Film Division;

(b) whether the Ministry is aware that Calcutta studios are facing acute crisis due to financial problems and as such Technicians and other workers are facing starvation; and

(c) if so, the reasons for not increasing the number of documentaries for Calcutta Studios?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): (a) The statement showing films commissioned from the film makers of Bombay, Calcutta and Madras during 1972-73; 1973-74 is attached.

(b) Yes, Sir. Taking note of this situation, Government had conducted a detailed study and its recommendations were placed on the Table of the House and were also brought to the notice of the State Government in whose jurisdiction the greater part of the action lies. Central Government has offered to assist in the sponsorship of any scheme that might help in the revitalisation of West Bengal film industry as a whole.

(c) With a view to transferring a part of the work of the Films Division, some processing work was assigned to the Calcutta laboratories and it has been decided to set up a Regional Film Production Centre which will commission films through the Calcutta based producers and film workers. Similarly, the proposal to set up a Television Films Production Centre in the first year of the Fifth Plan is also under Government's active consideration.

Statement

Year	Bombay	Calcutta	Madras
1972-73	14	3	..
1973-74	25	4	2

Loss to industries in Orissa

7960. SHRI P. GANGADEB: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether shortage of coal, fuel oil, rail wagons, power and immovability of both raw material and finished

products have affected various industries particularly in Orissa; and

(b) if so, the names of the industries which have been affected most?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAH): (a) and (b). The shortage of coal, fuel oil, rail wagons and transportation bottle-necks have, *inter alia* affected industrial production in the country including Orissa. The industries which have been affected most are, among others, metallurgical, engineering and chemical industries.

Calcutta Firm Involved in Foreign Exchanges Violation Case

7961. SHRI CHANDRIKA PRASAD: Will the PRIME MINISTER be pleased to state:

(a) whether a Calcutta firm M/s Associated British Machine Tools Makers (India) Ltd. was involved in a case involving foreign exchange worth over Rs. 1 crore;

(b) whether the firm being a foreign concern, a security of Rs. 25 lakhs was demanded from it by the Government on the basis of the contraventions and penalty which was likely to be imposed on it and that the security was deposited by it with the Reserve Bank of India, Calcutta in 1965;

(c) whether the case against the firm has recently been finalised and a nominal penalty of more than Rs. 1 lakh has been imposed and the Reserve Bank of India Calcutta has been instructed to refund the balance to the firm's nominee, if so, the reasons thereabout; and

(d) whether the adjudication orders are passed by the officers subject to review by the Government and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) to (c). M/s. Associated British Machine Tools Makers (India) Ltd., Calcutta, were involved in certain offences under the Foreign Exchange Regulation Act, 1947. The amount for which Show Cause Notices were issued to the firm by the Enforcement Directorate came to a little over Rs. 26 lakhs. The amount for which offences were substantiated worked out to Rs. 2,06,000/- (Approx.) The case was adjudicated and a penalty of Rs. 1,02,800 - was imposed. The penalty has been paid in full by the party. No appeal has been filed against the adjudication order.

No security was demanded from M/s. Associated British Machines Tools Makers (India) Ltd., Calcutta. The action on the firm's request to the RBI for permission to make remittance abroad had, however, remained in abeyance pending the conclusion of the adjudication proceedings referred to above.

(d) There is no provision in the Foreign Exchange Regulation Act empowering the Central Government to review the orders of adjudication. The Foreign Exchange Regulation Appellate Board can, under sub-section (4) of section 52 of Foreign Exchange Regulation Act, review such orders, either on its own motion or otherwise.

Withdrawal of incentives to Small Scale Industries Ludhiana

7962. SHRI P. GANGADEV:
SHRI SHRIKISHAN MODI:

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether he has seen a Press Report appearing in a Chandigarh Paper

dated the 18th March, 1974 under the caption "Engineering Units have started looking up";

(b) if so, whether the cash incentives to the small scale industries throughout the country, particularly in Ludhiana, have been withdrawn; and

(c) if so, reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI): (a) Yes, Sir.

(b) and (c). The decision to withdraw or reduce the admissibility of cash incentives on exports does not relate exclusively to one particular Sector of industries or region. The decision to withdraw or reduce the admissibility of cash incentives on exports is taken in view of the higher unit value realisation and also for the fact that exports could move even without the compensatory support from the Government. In regard to bicycles, each compensatory support admissible earlier had been withdrawn w.e.f. 22-2-74. As regards bicycle components the cash compensatory support has been reduced against exports thereof w.e.f. 14-3-74. No change in regard to the admissibility of cash compensatory support against exports of sewing machines has been made.

Newspaper in Public Sector

7903. SHRI B. V. NATK: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) what are the compelling reasons for not having a newspaper in the public sector; and

(b) whether the same reasons *ipso facto* are not applicable to other media like Radio and Television;

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): (a) It has not been found necessary to have a newspaper in the public sector. However, Government has been bringing out a wall newspaper in Hindi, Bengali, Marathi, Tamil, Urdu and English with a view to meeting the needs of readers where the newspapers have little or no penetration. Government may take up editions in other languages for specific backward areas so that the people at large have access to information. Government also brings out several periodicals to meet different readership needs.

(b) Does not arise.

Issue of Letter of Intent for Industrial Units in Purulia, West Bengal

7904. SHRI A. K. M. ISHAQUE: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) the number of letter of intent issued for industrial units in Purulia, West Bengal;

(b) the location, capital investment and the proposed capacity of each unit;

(c) the work proceed about the industry unit-wise upto date; and

(d) when the units will start functioning?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI): (a) to (b). No letters of intent have so far been issued for location of industry in Purulia District during the year 1971-73. But two Industrial Licences were issued for the Wheat Products in this period with locations in Purulia and for capacity of 15,000 tonnes and 30,000 tonnes each per annum.

**Issue of Licences for Industrial Units
in West Bengal**

7965. SHRI A. K. M. ISHAQUE;
SHRI S. N. SINGH DEO:

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) the name of the firms, apart from the 20 Larger Houses, who have received the industrial licences to establish industrial units in West Bengal during last three years;

(b) the total capital layout, location and the anticipated capacity unit-wise; and

(c) name of new industry likely to come up during 1974-75?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) to (c). The number of Industrial licences issued for the establishment of industrial undertakings in West Bengal to firms apart from the 20 Larger Houses [as classified in the Report of the Industrial Licensing Policy Inquiry Committee (1969)] during the last three years is as follows:

Year	No.
1971	59
1972	45
1973	30

Details such as names of the licencees, location, item of manufacture and capacity of industrial licences issued, are published by Government from time to time in the 'Weekly Bulletin of Industrial Licences, Import Licences & Export Licences', "Indian Trade Journal" and "Journal of Industry & Trade". Copies of these publications are available in the Parliament Library.

Of these licences, 18 related to the establishment of new undertakings in

West Bengal and they relate mainly to the following industries:

- (1) Chemicals (Other than Fertilisers)
- (2) Electrical lamps
- (3) Food Processing Industries
- (4) Fuel
- (5) Leather & leather goods
- (6) Metallurgical Industries (ferrous & non-ferrous)
- (7) Vanaspati

The setting up of a new undertaking normally takes about three to four years after the issue of an industrial licence. These licences, therefore, are at various stages of implementation.

**Provision of bathing facility for tele-
communication staff**

7967. SHRI RAMAVATAR
SHASTRI:
SHRI K. M. MADHUKAR:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) the reasons why bathing facility is not generally provided in Telephone Exchanges, P&T Carrier Stations, Co-axial Repeater, Microwave Repeater Stations, where the staff are brought to round the clock duty when such bath rooms are provided for all the gazetted officers inspection quarters;

(b) whether bath rooms have been provided in some of stations in the country and if so, on what conditions;

(c) whether Toilet with wash basins are provided in all the exchanges, carrier stations, repeater stations and microwave stations and if so, what expenditure will be incurred on additional tap connection for bathing facility; and

(d) whether Government propose to consider provision for such employees?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (PROF. SHER SINGH): (a) and (d).

Inspection quarters provided by the Department are used by occupants for stay during the periods of halts at a station while on tour etc. Therefore, provision of bathing facility in the inspection quarters is essential. The staff coming on rotational duty in telephone exchanges, carrier stations and repeater stations are not generally required to stay at the place of their work round the clock. They go back to the place of their normal stay after performing specified hours of duty. Therefore, bathing facility for the staff coming on duty is not necessary.

At present, no proposal is under consideration of the Department for provision of bathing facility in the telephone exchanges, carrier stations and other attended repeater stations.

(b) The information is not readily available and would be furnished after compilation.

(c) The toilets, wash basins are provided in all the exchanges, carrier stations, attendant repeater station and including microwave attendant repeater stations. Toilet facilities are not generally provided in unattended repeater stations. Cost of providing bathing facility is not readily available.

(d) Reply already given in (a) above.

Manufacture of Microphones and Trans receivers by Philips India

7968. SHRI RAMAVATAR SHASTRI: Will the Minister of ELECTRONICS be pleased to state:

(a) whether Government have given licence to Phillips India, to manufacture professional grade microphones and trans receivers in contrast with the Industry Policy Resolution;

(b) whether some Indian firms had applied for licence for the same; and

(c) if so, the outlines thereof and the reason for giving licence to such a foreign firm?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF ELECTRONICS AND MINISTER OF SPACE (SHRIMATI IINDIRA GANDHI): (a) to (c). An application from M/s. Philips India Ltd. for making Professional Grade Microphones is under consideration of the Government. This item is not reserved in the Industrial Policy Resolution for the public-sector. No other application has been received from any other firm for this item.

After the national emergency in October, 1962, the Ministry of Defence had placed orders on M/s. Philips India in 1963-64 to produce trans-receiver sets. For undertaking such orders, the Company was issued an industrial licence specifically to meet Defence requirements for 1800 Wireless sets per annum. Their subsequent application for the manufacture of other types of trans-receivers was rejected by the Government on the ground that the item is reserved for the public-sector in the Industrial Policy Resolution.

Licences for Trans Receivers have also been issued to Bharat Electronics Limited, Bangalore and the Electronics Corporation of India Limited, Hyderabad (which are both public sector undertakings of the Central Government) and letters of intent have been issued to the Punjab State Industrial Development Corporation and the Haryana State Industrial Development Corporation which are both State Government Public-sector undertakings. An application of the West Bengal Industrial Development Corporation is under consideration while the Uttar Pradesh Industrial Development Corporation had withdrawn the application for this item filed by them earlier. Since this is an item reserved under the Industrial Policy Resolution for the public sector, there has been no other application for this from any other private sector firm.

मंत्रालय में प्रस्तावी कर्मचारी

में । 7969. श्री हुकम चन्द्र कल्पाय : क्या गृह मंत्री मदालय से प्रस्तावी कर्मचारियों के बारे में 19] दिसम्बर, 1973 के अन्तराकित प्रश्न संख्या 5376 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि

(क) क्या इस बीच अपेक्षित जानकारी एकत्रित कर ली गई है, और

(ख) यदि हा तो तत्सम्बन्धी विवरण क्या है ?

गृह मंत्रालय में उप-मंत्री (श्री एफ०एच० मोहसिन) (क) जी हा, श्रीमान् ।

(ख) विवरण मध्य पटल पर रखा है । [प्रश्नालय में रखा गया । देखिये संख्या— 6816 '74]

U.P Haryana Boundary Dispute

7970 SHRI B S BHAURA Will the Minister of HOME AFFAIRS be pleased to state.

(a) whether the Haryana Chief Minister and U.P Chief Minister had agreed to refer the border dispute between the two States to him, and

(b) if so, the facts thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F H MOHSIN) (a) and (b) A part of the boundary between Haryana and Uttar Pradesh has been defined as the deep-stream of the river Yamuna and this deepstream boundary keeps on fluctuating. The question of replacing the deepstream boundary by a fixed boundary has therefore, been engaging the attention of the two State Governments. Recently, however, a communication has been received from Chief

Minister, U. P. suggesting appointment of an arbitrator. The matter is under consideration.

मई दिल्ली में आयोजित हुए, राज्य सूचना मंत्रियों के भारतवर्ष सम्मेलन में की गई सिफारिशों का क्रियान्वयन

7971. श्री मूलचन्द डामा : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि दिसम्बर, 1972 में नई दिल्ली में आयोजित हुए सूचना मंत्रियों के भारतवर्ष सम्मेलन में की गई सिफारिशों का क्रियान्वित करने के लिए इस बीच इस कार्यवाही की गई है और प्रत्येक राज्य ने किन-किन सिफारिशों को क्रियान्वित किया है और वे किन-किन तारीखों को क्रियान्वित की गई अथवा उन्हें कब नक्क क्रियान्वित करने का प्रस्ताव है ?

सूचना और प्रसारण मंत्रालय में उप-मंत्री (श्री अमरबीर सिंह) राज्यों के सूचना मंत्रियों के दिसम्बर, 1972 में हुए 11वें सम्मेलन में की गई सिफारिशों के फरवरी, 1973 में सभी सम्बन्धित विभागों/मदालयों/राज्य सरकारों आदि को भेज दी गई थी। उन पर की गई कार्रवाई का एक विवरण सदन की भेज पर रख दिया गया है । [प्रश्नालय में रखा गया । देखिये संख्या 6817 74]

राजस्थान के स्वतन्त्रता सेनानियों को पेशन देना

7972. श्री मूलचन्द डामा : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) राजस्थान में पेशन प्राप्त करने के लिए जिला-दार कितने स्वतन्त्रता सेनानियों से आवेदन-पत्र प्राप्त हुए तथा उनके नाम क्या हैं ;

(ख) उन स्वतंत्रता सेनानियों के नाम क्या हैं जिनके आवेदन-पत्र स्वोगार कर लिए गए हैं और प्रत्येक को कितनी पेंशन देने का प्रस्ताव है ; और

(ग) कितने स्वतंत्रता सेनानियों के जिला-वार आवेदन-पत्र विचाराधीन हैं और

उन स्वतंत्रता सेनानियों के नाम क्या जिनके आवेदन-पत्र विचाराधीन हैं ?

गृह मंत्रालय में उप-मंत्री (श्री एफ० एच० मोहसिन) : (क) से (ग) सहज उपलब्ध सूचना संलग्न विवरण में दी जाती है। प्रत्येक मामले में नाम तथा पेंशन की राशि देना संभव नहीं है।

विवरण

प्राप्त, पेंशन के लिये अनुमोदित तथा 'स्पष्टीकरण के अधाव में अनिर्णीत आवेदन-पत्रों की संख्या का विवरण।

क्रम	जिले का नाम	प्राप्त आवेदन पत्रों की संख्या	पेंशन प्रदान करने के लिये मामलों की संख्या	अपेक्षित सूचना की कमी के कारण अनुमोदित मामलों की संख्या	अनिर्णीत मामलों की संख्या
सं०					

1	2	3	4	5
1	अजमेर	169	80	55
2	अलवर	91	39	41
3	बारमेर	2	2	—
4	बूंदी	8	2	4
5	बंसवारा	13	6	2
6	भरतपुर	177	59	54
7	बीकानेर	21	7	10
8	भीलवाड़ा	59	15	23
9	चितरणड़	29	6	13
10	कुरू	67	20	24
11	झुंगरपुर	1	1	—
12	गोगानगर	121	19	85
13	जयपुर	170	64	59
14	जोधपुर	99	53	20
15	झुनझुनू	203	81	118
16	झालावाड़ा	10	2	5

1	2	3	4	5
17	कोटा	18	5	11
18	नागौर	20	1	17
19	पाली	12	3	5
20	सीकर	27	9	11
21	सवाई माधोपुर	19	3	15
22	सिरोली	17	9	5
23	टोंक	3	1	—
24	उदयपुर	107	32	39
जोड़		1,463	519	616

Bureau of Industrial Costs and Prices

7973. SHRI ARVIND M. PATEL: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) the studies in which Bureau of Industrial Costs and Prices is engaged at present; and

(b) when they are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI M. B. RANA): (a) The Bureau of Industrial Costs & Prices is at present engaged in the following studies:—

(i) Cost price studies of the following items: Commercial vehicles (below 3 tonnes capacity) including jeeps; Chemicals items, namely, Phthalic Arydride, Nitrobenzene, Aniline and synthetic detergents, and different varieties of paper.

(ii) Cost investigation in respect of certain basic drugs and formulations; and
 (iii) Techno-economic study of paper, sugar and cement machinery manufacturing industries.

(b) It is not possible to say precisely when these studies would be completed. Much would depend on the timely receipt of cost and other data from the different units. Normally, the Bureau completes the studies in about four months after the receipt of the necessary data.

British Crown inscribed on court fee Stamps

7974. SHRI BIRENDRA SINGH RAO:

SHRI VASANT SATHE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of Government has been drawn to the press reports on the 31st March, 1974 wherein it has been stated that even after

27 years of independence, the British crown still holds its sway in India; Ashoka lions have yet to establish their full authority in Rajasthan where the court fee stamps bear the facsimile of George VI; and

(b) if so, the steps taken by Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) Yes, Sir.

(b) The Government of Rajasthan has been requested to discontinue the sale of such stamps bearing the reproduction of the Crown and to withdraw them from the stamp vendors.

Activities of C.I.A. in Jammu and Kashmir

7975. SHRI VIRBHADRA SINGH.

SHRI BANAMALI BABU:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of Government has been drawn to the news report on 25th March, 1974 that American C.I.A. Organisation is trying to create trouble in Jammu and Kashmir State; and

(b) if so, the reaction of Government in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) and (b). Government have seen the relevant news-report. The Himalayan Alpine Association of Japan have sought the permission of the Government of Jammu and Kashmir to build a Centre as well as a Youth and Mountaineers Hostel for Japanese people in

Jammu and Kashmir. The matter is under consideration.

Telephone Service in Tripura

7976. SHRI BIREN DUTTA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether trunk calls and internal calls are not properly attended to by the P & T Department of Tripura; and

(b) if so, what steps Government propose to take to improve the situation?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (PROF. SHER SINGH): (a) and (b). The local calls and trunk calls in all the telephone exchanges in Tripura (the main exchange at Agartala and 12 other smaller exchanges in the State) are being attended to satisfactorily. For a brief period of about a fortnight from end November to Middle of December, 1973, there was some deterioration in the performance due to staff agitations.

Agartala is connected to Shillong and to the other smaller exchanges through overhead trunk alignments. Due to the difficult terrain which is also subjected to frequent land slides the telecommunication services in this area at times get disrupted. Except for such occasional disruptions, the trunk services are satisfactory.

A microwave link connecting Agartala with Shillong is under installation and is expected to be commissioned shortly. With its commissioning, Agartala will be connected to the National network over microwave/coaxial routes and the efficiency of trunk traffic from Tripura to the rest of India would improve considerably thereafter.

Difficult areas allowance to P.&T. Employees in Tripura

7977. SHRI BIREN DUTTA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether difficult area allowance is given to the Post and Telegraph employees of Tripura;

(b) whether it has been sanctioned for the current year; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (PROF SHER SINGH). (a) At present no It was being paid upto 28-2-1973 with the approval of Ministry of Finance.

(b) No.

(c) The question is still under consideration.

Payment of flood allowance to P. & T. Employees in Tripura

7978. SHRI BIREN DUTTA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether a flood allowance was granted to the P. & T. employees of Tripura; and

(b) when it was granted and the reasons why it has not yet been disbursed?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (PROF. SHER SINGH). (a) and (b). Rules do not provide for the grant of flood allowance. However, P&T employees affected by floods in Tripura were sanctioned on 21-12-73 an advance equal to one month's pay limited to Rs. 500/- The amount of advance has already been disbursed to all eligible applicants.

Promotion of persons belonging to S.C. and S.T. to posts of Inspectors

7979. SHRI SHASHI BHUSHAN: SHRI NAWAL KISHORE SINHA:

Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 5365 dated the 19th December, 1973 and state:

(a) whether the 6 persons belonging to Scheduled Castes included in the list of 84 names of Sub-Inspectors for promotion to the posts of Inspectors fulfil the reserved quota for Scheduled Castes;

(b) if not, the steps taken or proposed to be taken to see that the quota reserved for them is filled; and

(c) whether the clarification which was sought from the Delhi Administration in this regard has since been received and if so, the particulars thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H MOHSIN) (a) No, Sir.

(b) and (c) The Delhi Administration have informed that the reserved vacancies have been carried forward to the next recruitment year and they will be filled as soon as eligible and suitable candidates belonging to the Scheduled Castes become available.

Arrests of hoarders, blackmarketeers and adulterators under D.I.R. and M.I.S.A.

7980. SHRI SHASHI BHUSHAN: SHRI BHOGENDRA JHA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the break up of the State-wise figures of the adulterators, hoarders, black-marketeers and other persons

connected with malpractices in trade and business arrested under (i) M.I.S.A. and (ii) D.I.R. from 1st December, 1973 to 31st March, 1974;

(b) the action taken against each such persons; and

(c) the other measures undertaken by Government to deal with adulterators, hoarders and black-marketeers?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) and (b). The information is being collected and will be laid on the Table of the House.

(c) The State Governments have been advised to enforce vigorously the various food control orders strengthen their machinery for dealing with blackmarketeers and hoarders, to ensure observance of the stock limits determined by Government and, where necessary, to invoke the provisions of the D.I.R. and the Maintenance of Internal Security Act with a view to disgorging hoarded stocks. The Government are also examining the question of amending the Essential Commodities Act, 1955, and the Prevention of Food Adulteration Act, 1954 to make the provisions more effective and stringent and to provide for more deterrent punishments to the offenders.

Promotion of Sub-Inspectors in Delhi Police

7981. SHRI SHASHI BHUSHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the seniority of candidates in Delhi Police for promotion to Inspectors from Sub-Inspectors is ignored and the selection is made on pick and choose basis when the senior

persons fulfil all the qualifications for promotion and their service records are also satisfactory;

(b) if so, reasons for ignoring Scheduled Caste Sub-Inspectors of 1966 and selecting persons of 1967 for promotion to the posts of Inspectors; and

(c) whether it would be ensured to adhere to strict seniority when the service record is satisfactory so as to remove frustration?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) to (c). The criteria for promotion to the rank of Inspector in the Delhi Police is prescribed in sub-rule (1) of rule 13.1 of the Punjab Police Rules 1934, framed under section 7 of the Police Act, 1961, and made applicable to Delhi. The rule reads as follows—

"Promotions from one rank to another and from one grade to another in the same rank shall be made by selection tempered by seniority. Efficiency and honesty shall be the main facts governing selection. Specific qualifications whether in the nature of training courses passed or practical experience, shall be carefully considered in each case. When the qualification of two officers are otherwise equal, the senior shall be promoted. This rule does not effect increments within a time scale."

A Departmental Promotion Committee presided over by the Inspector General of Police, Delhi and having two Deputy Inspectors General of Police as members selects persons for such appointment strictly according to the statutory criteria.

The Departmental Promotion Committee which assembled on 28th and 31st August, 1973, selected persons for promotion by merit. Persons found unsuitable were ignored.

Grant of pension to Freedom Fighters

7982. SHRI SWAMI BRAHMANANDJI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names and addresses of Freedom Fighters whose widows and dependents are in receipt of monthly pension from the Central Government and the ages and addresses of the recipients;

(b) the names and other particulars of those martyrs, and freedom fighters whose widows and or dependents have also died after the sanction of the pension to the latter by the Central Government and the period of pension enjoyed by each of them; and

(c) the names, ages, addresses and other particulars of martyrs and freedom fighters whose widows or dependents did not at all get any pension from the Central Government having died after the submission of their applications; the date of submission of the pensions application and the date of death of each?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) to (c). The information asked for is not readily available. However, out of 1,98,093 applications received till 31-3-1974, 1,19,373 have been finally disposed of. These include 78,651 applications approved for grant of pension, 28,615 rejected and 14,107 filed for non-receipt of requisite information for considerable time. 78,720 cases are pending as they are incomplete.

On receipt of reports of deaths of recipients of pension prompt action to sanction pension to the surviving eligible dependents of the freedom fighter or their widows, is taken.

विभागेतर डाक हरकारों (ई० डी० एम० सी०) को महंगाई भत्ते का भुगतान

7983. डा० लक्ष्मीनारायण पांडेय : क्या सचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या विभागेतर डाक हरकारों (ई० डी० एम० सी०) द्वारा महंगाई भत्ता बढाये जाने की मांग की है ;

(ख) क्या जिला मदसौर, मध्य प्रदेश में अनेक हरकारों को 1 अगस्त, 1972 तथा 1 अक्टूबर, 1973 को बढ़ाई गई धनराशि प्राप्त नहीं हुई है, और

(ग) यदि हाँ, तो इसके क्या कारण हैं ?

सचार मवालय में राज्य मन्त्री (प्र० शेर सिंह) (क) से (ग) सूचना एकत्र की जा रही है और इसे सभा-पटल पर रख दिया जाएगा।

Representation of small scale industries against entry of large industries in export oriented industries

7985. SHRI SHRIKISHAN MODI: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether bigger industries are allowed to enter into areas of production reserved for them in the name of exports, and

(b) if so, whether small scale industries had represented against it?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) and (b). In the interest of stepping up exports, units other than small-scale units can be considered for expansion or creation of new capacities in respect of

items reserved for the small scale sector, if they undertake an export obligation of a minimum of 75 per cent of the new or additional production. It will however, be ensured that the proportion allowed for indigenous sales is not so large as to swamp the small scale units. No general representation in this regard has been received but representations in individual cases, as and when received, are dealt with on merits.

Scheme from Kerala Government for development of tribals in Munnar, Attappady, Kasargod and Wynad

7986. SHRI A. K. GOPALAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Kerala Government have submitted a scheme for the development of Tribals in Munnar, Attappady, Kasargod and Wynad for the approval of Central Government;

(b) if so, the main features thereof; and

(c) the action taken by Government?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) Yes Sir.

(b) The Govt of Kerala has proposed special area and tribal development programme costing Rs. 70 Crores during the 5th Five Year Plan for the following areas:—

		(Rs. in crores)
1.	Idiikki	9.82
2.	Attappadi	5.60
3.	Malappuram	10.16
4.	Wynad (North and South)	10.15
5.	Kasaragod	5.00
6.	Western Ghat areas	20.00
7.	Additive employment Schemes	10.00
TOTAL :		<u>70.73</u>

(c) No decision has yet been taken.

Establishment of a unit of I.T.I. at Palghat (Kerala)

7987. SHRI A. K. GOPALAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the reasons for the delay in the establishment of a unit of Indian Telephone Industries at Palghat, Kerala; and

(b) when the unit is likely to be established?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (PROF. SHER SINGH): (a) and (b) The final decision to set up a unit of Indian Telephone Industries at Palghat has been taken recently and the Indian Telephone Industries are taking necessary action to set up the factory, i.e. taking possession of the land from the State Government, design of the buildings, etc. etc. There has been no delay in the programme of unit being established.

Independent Status for Precision Instruments Project, Palghat

7988. SHRI A. K. GOPALAN: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether Government will consider to give the Status as an independent for the Precision Instruments Project, Palghat; and

(b) if so, when?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI M. B. RANA): (a) No, Sir.

(b) Does not arise

Coordinated plan for scientific and economic development

7989. SHRI S. A. MURUGANANTHAM: Will the Minister of PLANNING be pleased to state:

(a) whether Government have decided to formulate a coordinated plan for scientific and economic development; and

(b) if so, the broad features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA): (a) Yes, Sir. A comprehensive Science and Technology Plan as an integral part of the Fifth Five Year Plan has been formulated after incorporating selected Science and Technology programmes identified by the National Committee on Science & Technology.

(b) The broad features are brought out in the chapter on Science & Technology and other relevant sectoral chapters of the Draft Fifth Five Year Plan (1974-79) Vol II which has been already placed on the Table of the House.

Taking over of foreign shares in I.T.I. Ltd., Bangalore

7990. SHRI NAWAL KISHORE SINHA: Will the Minister of COMMUNICATIONS be pleased to refer to the reply given to Unstarred Question No 594 on the 14th November, 1973 regarding taking over of foreign shares in Indian Telephone Industries Limited, Bangalore and state:

(a) whether the matter has since been considered; and

(b) if so, the main features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (PROF. SHER SINGH): (a) and (b). The matter is still under Government's consideration.

Research and Development unit for paper industry

7991. SHRI NAWAL KISHORE SINHA: Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state:

(a) whether a proposal for the establishment of a Research and Development Unit for paper industry was under consideration of Government;

(b) if so, whether a final decision has since been taken in the matter; and

(c) if so, the salient features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI M. B. RANA): (a) Yes Sir. The question of setting up of a Research and Development Board on paper and pulp industries is engaging Government's attention.

(b) The final decision in the matter is expected soon.

(c) Following are the salient features of the Board:—

(i) To coordinate the R & D activities and formulate general policy on research and development;

(ii) to finance various research and development projects;

(iii) to finance Research and Development work in various research institutions in the country including the Central Research Institute proposed to be set up and provide necessary funds for meeting such research and development work from the cess collected by it.

(iv) to appraise the working of the Research Institutions.

(v) to augment the existing facilities in the various research organisations.

Provision of New Telephone apparatus for telephone subscribers

7992. SHRI NAWAL KISHORE SINHA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether new telephone apparatus is provided to a new telephone subscriber;

(b) whether old and repaired telephone apparatus were supplied to new subscribers from Connaught Place Exchange during 1972; and

(c) whether those old and repaired telephone instruments would be changed by new ones as generally they are defective; if so, when and if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (PROF. SHER SINGH): (a) to (c). Whenever a new connection is opened, a good and fully serviceable telephone instrument is installed. Such instruments are sometimes new and sometimes fully tested and repaired ones. All defective instruments are always

repaired or changed. Serviceable instruments recovered from subscribers on closure or shifts of telephones have necessarily to be reused.

Expansion of Pure Drinks Ltd.

7993. SHRI INDARJIT GUPTA: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether M/s. Pure Drinks Ltd. has sought and obtained Government sanction for diversification and expansion of their production from Coca-Cola to Fanta Orange and Fanta Grape brands of bottled drinks;

(b) whether introduction of these varieties has led to a rise in the Coca-Cola Export Corporation's foreign remittances from India; and

(c) whether this foreign company's incursion into the field of orange and grape flavoured drinks is considered essential for the country's development?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI M. B. RANA): (a) M/s. Pure Drinks (New Delhi) Pvt. Ltd., New Delhi, which is a 100 per cent Indian company, hold industrial licence for bottling soft drinks including Coca Cola. No separate permission is either required or has been granted to this Company for production of Fanta Orange and Fanta Grape brands of bottled drinks.

(b) Precise information in this regard is not available

(c) Manufacture of beverage concentrates is a non-scheduled and non-priority industry and appropriate restrictions have been and are being placed on foreign exchange allocation to and remittances by M/s. Coca Cola Export Corporation.

Research on problems relating to energy-crisis

7994. SHRI INDRAJIT GUPTA: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the CSIR has been directed by Government to focus research in its relevant laboratories on problems relating to the energy-crisis;

(b) if so, how many such research projects have been undertaken and in what specific fields; and

(c) what are the industrial units functioning at present on the basis of technical know-how developed in the CSIR Laboratories?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) Yes, Sir.

(b) Emphasis is being laid on and priority is being given to:

(1) Utilisation of the major indigenous source, namely coal for production of fuel gas and liquid fuels as substitutes for petroleum products.

(2) Conservation in the use of petroleum products by improvements of efficiency and reduction of waste.

(3) Long term programmes for utilization of energy sources (M.H.D., Solar energy, Geothermal energy, Wind Power etc.).

(4) Production of fuels (Gassous and Liquid) from waste materials.

(c) The position is given below:

(I) *Regional Research Laboratory (R.R.L.) Hyderabad*

Low Temperature Carbonisation of non-caking coals. The Public Investment Board has sanctioned the first

Plant based on this process and Singareni Collieries have been assigned the task of promoting this venture till a new company is formed.

(II) *Indian Institute of Petroleum, Dehra Dun*

(i) Re-refining of used lubricating oil licensed to 26 parties.

(ii) Hydrodesulphurisation distillate fuels licensed to 5 parties out of which 2 are in operation.

(iii) Catalytic reforming of naphtha licensed to 2-parties, yet to go into production.

(iv) Selective hydrogenation of pyrolysis gasoline—licensed to one party.

(v) Production of white oils—licensed to one party.

(vi) Production of Microcrystalline waxes from crude oil tank bottoms—licensed to one party in under progress

(III) *Central Building Research Institute, Roorkee.*

Solar Heater released to one party and is also being released to another party.

(IV) *Central Salt & Marine Chemicals Research Institute, Bhavnagar*

The detailed drawings etc. of the device have been released to four parties for the fabrication of solar still for their captive use.

Closure of small plastic industry

7995. SHRI INDRAJIT GUPTA: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether he is aware that since the Budget proposals for 1974-75, the manufacturers of plastic raw materials have suspended their sales and supplies;

(b) if so, whether this has led to imminent closure of small-scale manufacturers of plastic goods and threatened unemployment of nearly 50,000 persons in West Bengal alone; and

(c) action proposed to be taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI): (a) Suspension of sales and supplies of plastic raw materials by the manufacturers has not been reported to the Government.

(b) and (c). It is a fact that there is a general shortage in the availability of plastic raw materials. Efforts are being made by the Government to make additional allocation of raw materials to the small scale units including those in West Bengal, depending upon availability.

स्थायी एवं अस्थायी केन्द्रीय सरकारी कर्मचारियों की संख्या

7996. श्री जगप्राथ राव जोशी : क्या प्रधान मंत्री यह बताने की तरफ करेंगे कि .

(क) केन्द्रीय सरकार के कर्मचारियों की कुल संख्या क्या है; और

(ख) उन में में कितने स्थायी हैं और कितने ऐसे हैं जिन्होंने 10, 20 और 25 वर्षों की वेवा कर ली है परन्तु फिर भी वे अस्थायी हैं?

गृह मंत्रालय तथा कानिक विभाग में राज्य मंत्री (श्री राम निवास मिश्र) : (क) प्रम न्या पृष्ठमि मंत्रालय का रोजगार तथा प्रशिक्षण मह. निदेश नय “केन्द्रीय सरकार के कर्मचारियों की जनसंख्या” में गमित करने के लिये प्रतिवर्ष केन्द्रीय सरकार के स्थायी तथा अस्थायी कर्मचारियों के सबवश में आकड़े गत्रित और सरलित करना है। 31 मार्च 1971 की उक्त गणना के अनुसार, केन्द्रीय सरकार के अधीन स्थायी तथा अस्थायी कर्मचारियों के आकड़े निम्ननिबिन्दियां ये —

वर्ष कर्मचारियों की कुल संख्या स्थायी

अस्थायी कर्मचारियों की कुल संख्या के आधार पर स्थायी कर्मचारियों की प्रतिशतता

31-3-71 26.98,657, 19.99,946

6 98,711

74.1

(ख) अस्थायी सरकारी कर्मचारियों की संख्या के बारे में उनके द्वारा की गई वेवा के वर्षों की संख्या के अनुसार, निम्न उपलब्ध नहीं है। किंतु नीचे इस मध्यन्ध में पढ़ करा जा सकता है कि अस्थायी केन्द्रीय सरकारी कर्मचारियों का

स्थायीकरण भारत सरकार के विभिन्न मंत्रालयों/विभागों के अधीन सभी प्राधिकारियों द्वारा उन रिकितयों पर किया जाता है जो अस्थायी पदों पर, अबता अस्थायी पदों के स्थायी पदों में बदले जाने पर उत्पत्त ऐसी कोई व्यवस्था नहीं है कि अस्थायी सरकारी

कमंचारियों को, कुछ निश्चित वर्ष की सेवा परीकर लेने के बाद स्थायी कर ही दिया जाये। प्रत्येक प्रतिष्ठान में भी स्थिति उस प्रतिष्ठान के स्थायी अधिकारी पूर्णतः होने पर भिज्ज-भिन्न होती है। तदनुसार, प्रश्न में मारी गई मूचना को न एकत्रित ही किया जा रहा है और न उसे रखा ही जा रहा है।

Forces that fomented trouble in Gujarat and Bihar

7997. SHRI JAGANNATHRAO JOSHI:

SHRI NARENDRA SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) number of persons convicted by Courts of Law for committing violence, arson and loot in the recent disturbance, in Gujarat and Bihar in 1974,

(b) how many of such convicted persons were members of different political parties or non-political parties;

(c) names of such parties and numbers of such persons belonging to each party;

(d) names of M.P.s. or M.L.A.s. or M.L.C.s. who were arrested committing violence, arson or loot in Gujarat/ Bihar and their party affiliations; and

(e) to which political party or students organization the leaders of that mob belonged which attacked the Patna Office of Searchlight?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SIIRI F H MOISIN) (a) to (e). Detailed information in this regard is being collected from the State Governments concerned and will be placed on the Table of the House.

Cases of involvement of R.S.S. and C.P.I. in Acts of Violence

7998. SHRI JAGANNATHRAO JOSHI:

SHRI NARENDRA SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of such cases wherein Courts of Law have decided that the Rashtriya Swayamsevak Sangh (R.S.S.) has been responsible for acts of violence Statewise and if so, the facts thereof; and

(b) whether Government are also aware of cases wherein members of Communist Party of India have been held guilty for acts of violence Statewise and if so, the facts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SIIRI RAM NIWAS MIRDHA) (a) and (b) Facts are being ascertained

Allocations to States to implement Old Age Pension Schemes in Fifth Plan

7999. SHRI SUKHDEO PRASAD VERMA: Will the Minister of PLANNING be pleased to state:

(a) whether Government have allocated fund for each of the States for the Fifth Five Year Plan to implement the schemes of old age pension for persons having no source of livelihood, and

(b) if so, the total amount allocated to each of the States and the main features of the schemes formulated for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA): (a) The Central Government is not contemplating to provide funds in the Fifth Plan to States for the old age pension scheme. However, the States are being advised to include such scheme in their State Plans within the allocations made for Social Welfare Sector for States.

(b) Does not arise.

Price of Wrist Watches

8000. SHRI VEKHARIA: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state.

(a) whether Government have put any ceiling on the price of wrist watches while issuing the licences for manufacturing watches; and

(b) if so, the amount thereof licence-wise?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI M. B. RANA): (a) and (b). Watch is not an Industry included in the first Schedule to the Industries (Development and Regulation) Act and no licence has, therefore been issued to any party for manufacture of wrist watches Government have not put any ceiling on the price of wrist watches while approving of schemes of various parties.

Application for Licence from Smuggler for setting up of Wrist Watch Factory

8001. SHRI VEKHARIA: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether any application has been made by a known smuggler for the licence for setting up wrist watch factory with foreign collaboration in India; and

(b) if so, the action taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI M. B. RANA): (a) and (b). Watch is not an industry included in the first Schedule to the Industries (Development and Regulation) Act and no licence is therefore, required for setting up a wrist watch factory.

It is not possible from the applications for foreign collaboration and import of capital goods to know if an applicant is a smuggler and there is no information that any of the applicants whose schemes have been approved is a smuggler.

Applications for setting up Industries in Junagadh (Gujarat)

8002. SHRI VEKHARIA: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) the number of applications received for setting up industries in the backward districts of Junagadh in Gujarat State;

(b) the names of such industries for which applications have been received along with the date of the receipt of such applications in each case;

(c) the action taken by Government thereon; and

(d) the number of applications still pending and the reasons therefor?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) to (d). As per the records maintained in the Ministry of Industrial Development, Secretariat for Industrial Approvals, since January, '71, seven complete applications for setting up of industries in

the District of Junagarh (Gujarat) have been received.

The details of the applications disposed of are given in the attached statement. Every effort is being made to clear the two applications which are pending. Details of pend-

ing applications are not normally disclosed.

Statement

Industrial Licence Applications for Establishment of New Undertakings in the District Junagarh.

Sl. No.	CLP No. & Date	Name of the Undertaking	Item of Mfg.	Position
1	2	3	4	5
1	171/CLP/71 21-1-71	M/s. Deepak Industries, Junagarh.	Vegetable Ghee	Prima Facie Rejection issued on 11-1-72.
2	1619/CLP/72 2-8-72	M/s. Gujarat Agro Industries Corp. Ltd., Ahmedabad.	Mango Powder, Chiku Powder, Banana Powder etc.	Letter of intent issued on 26-2-73.
3	385/CLP/73 24-2-73	The Gujarat State Federation of Co-operative Spinning Mills Ltd.	Cotton Yarn.	Industrial Licence issued on 17-10-73
4	2469/CLP/73 22-10-73	Saurashtra Minerals Pvt. Ltd., Porbander	White Cement	Letter of intent issued on 6-4-74.
5	3106/ILS/73 19-12-73	Gujarat State Federation of Co-operative Spinning Mills Ltd., Porbander, Junagarh.	Cotton Yarn.	Industrial Licence issued on 30-3-74

राष्ट्रपति, प्रधानमंत्री और गृह मंत्री को गुजरात के छात्रों द्वारा दिया गया ज्ञापन

8004. श्री शंकर दयाल सिंह : क्या गृह मर्त्त्यवाहन वनाने वा कुछ भरेंगे वि-

(३) क्या विगत दिनों में गुजरात के नागरिकों तथा छात्रों के विभिन्न दलों ने राष्ट्रपति प्रधान मंत्री और गृह मंत्री से राजधानी में मुकाबाल की थी और कांडा ज्ञापन दिया था और

(४) यदि हा, तो ज्ञापन की मुख्य घाने क्या हैं, और इन घानों में सरकार द्वारा क्या कार्यपाली की गई है?

गृह मंत्रालय में उप-मंत्री (श्री एफ० एच० सोहसिन) (५) और (६) नवनिर्माण युवक निर्मान, गुजरात के प्रति प्रतिनिधि

मंटप श्रीगंग बडौदा के एम. प्र० गविश्व-विद्यालय के छात्रों ने एक दल ने त्रिमण ६ और ७ मार्च, १९७१ को राष्ट्रपति को ज्ञापन दिये। नवार्ता ग्रथवा छात्रों के दलों ने जा प्रधानमंत्री ग्रथवा गृह मंत्री से मिले थे उनका गुजरात १. मन्त्रालय कोई ज्ञापन नहीं दिया ज्ञापन में मुख्य मार्ग (१) राज्य विद्यालय मध्य भाग रखने, (२) पुलिस गोली वारी व तथा कथित पुलिस उत्तरदानियों की न्यायिक जाच आर्जने प्रारंभ हताहतों के आश्रितों को मुआवजा देन, और (३) चिमन भाई पटेल मन्त्रिमण के विद्युत ब्राटाचार के ग्रारोपी की न्यायिक जाच करने के लिए थी। पुलिस कार्यवाली से विकल्प व्यक्तियों को राजगार की ल्पवरथा, नृनतम खाद्य व अन्य आवश्यक वस्त्रग्रों की माला की सालाही का आश्वासन, प्रत्येक गरिवार को आवास व

मौलिक सुविधाएं, गरीब सोगों को चिकित्सा सा सहायता, अनिवार्य प्राथमिक शिक्षा, कालेज शिक्षा का सार्वभौमिकीरण, ब्लैक्कुद व पाठ्येतर गतिविधियों के लिए सुविधाएं तथा और अधिक पालिटेक्नीकों स्थापना जैसी अन्य मार्गें भी की गई हैं।

2 गुजरात विधान मभा 15-3-1974 को भांग की गई थी, पुलिस गोलीबारी और तथाकथित पुलिस जातियों की न्यायिक जांच के बारे में, जैसा कि गृह मंत्रालय में राज्य मंत्री ने 21-2-1974 को लोक सभा में एक ध्यानाकर्षण प्रस्ताव पर बहस का उत्तर देते हुए कहा था, पुलिस की तथाकथित ज्यादतियों के सम्बन्ध में प्राप्त शिकायतों की पूरी तरह से जांच की जायगी और यदि कोई दोषी पाया गया तो उसके विरुद्ध उपयुक्त कार्यवाही की जायगी। जहां तक पुलिस गोलीबारी में हानाहनों के अधिनों को मुआवजे का सम्बन्ध है, राज्य भरकार ने सूचित किया है कि बुद्धि मंत्री ने कैफीलीफंडा में 1,000-00 रुपये के अंतर्भूत 500-00 रुपये और दे रहे हैं। जहां तक गुजरात के भनपूर्व महिलों के लिए भ्रष्टाचार के अतिरोपों में न्यूयर्स जांच का सम्बन्ध है, यदि कोई विशिष्ट अरोप प्राप्त होते हैं तो सामान्य वर्कर्या के अनुसार भास्ते की जांच की जायगी। जहां तक अनिवार्य प्राथमिक शिक्षा की भांग का सम्बन्ध है, राज्य भरकार ने सूचित निगा है कि यह राज्य में पहले से ही निःशुल्क है। ज्ञापनों में की गई अन्य मार्गों के सम्बन्ध में राज्य भरकार द्वारा राज्य के साधनों की स्थिति के ममनुरूप यथोचित कार्यवाही की जा रही है।

पटना के लिए नई टेलीफोन डायरेक्टरी

8005. श्री शंकर दयाल सिंह : क्या संचार मंत्री यह बताने की कृपा करेगा कि :

(क) पटना में टेलीफोन डायरेक्टरीयों का प्रकाशन गिरनी बार कब हुआ था और पुनःकब होगा, और

(ख) टेलीफोन डायरेक्टरी का प्रकाशन माध्यारणनया फिल्में दिनों बाद किया जाता है?

संचार मंत्रालय में राज्य मंत्री (श्री०

शेर सिंह) : (क) विहार डाक-तार संकिल की एकसचेजों और पटना टेलीफोन जिले की टेलीफोन डायरेक्टरी गिरनी बार फरवरी, 1974 में प्रकाशित की गई थी। आशा है कि डायरेक्टरी का अगला मंस्करण आगामी वर्ष के प्रारम्भ में जारी कर दिया जाएगा।

(ख) लगभग एक वर्ष।

आई०पी०एस० अधिकारियों का राज्यों को आवंटन

8006. श्री शंकर दयाल सिंह : क्या गृह मंत्री यह बताने की कृपा करेगे कि :

(क) आई०पी०एस० नया आई०पी०एस० अधिकारियों का गाजियों में आवंटन किस आधार पर किया जाना है और इस समय कितने आई०पी०एस० और आई०पी०एस० अधिकारी, राज्य-पार, आवंटित हैं; और

(ख) क्या जिन राज्यों में ऐसे अधिकारियों की नियुक्ति होती है, उनकी क्षेत्रीय भाषाओं का ज्ञान उनके निये आवश्यक होता है?

गृह मंत्रालय में उप-मंत्री (श्री एफ० एच० मोहसिन) (क) इस नमय भारतीय पुत्रिम देवा के लिये निम्नलिखित पद्धति से तियुक्तियां की जाती हैं; नम्रता:—

(i) संयुक्त प्रतियोगी परीक्षाओं तथा भारतीय ब्राह्मणिक सेवा आदि (रिली-ज्ड इम्ब्रेन्सी कमीशन)। शार्ट सविस कमीशन आकीर्ष्य (परीक्षाओं के माध्यम से भर्ती); और

(ii) राज्य पुकिस सेवा अधिकारियों की पदोन्नति करने से:

उपरोक्त (i) की पद्धति के माध्यम से भर्ती किए गए उम्मीदवारों के सम्बन्ध में, सामान्य और साथ ही राज्य संवर्ग/ संयुक्त संवर्ग में आवंटित कोटा में अधिक नियुक्ति 50 प्रतिशत रिक्तियां अन्दरवालों (इन्टराइ-डर्स) द्वारा भरी जाती हैं और ये वार्षिक वालों (ग्राउन्डडर्स) द्वारा भरी जाती हैं।

दोनों कोटों में 'इन्टराइ-डर' रिक्तियों का आवंटन रैक तथा प्राथमिकता के आधार पर किया जाता है। "ग्राउन्डडर" रिक्तियों में सामान्य युवय उम्मीदवारों के लिए आवंटन एक अस्तर प्रगति कर आधारित है। "ग्राउन्डडर" रिक्तियों में अनुमूलिक जाति/ जनजाति तथा महिला उम्मीदवारों के लिए आवंटन रैक तथा प्राथमिकता पर आधारित है।

1-1-1974 को विभिन्न संवर्गों में सीधी भर्ती से आये उम्मीदवारों की संख्या का एक विवरण संलग्न है।

उपरोक्त (ii) की पद्धति से भर्ती किये गये उम्मीदवार उनीं संवर्ग में रहते हैं जिस सरकार के अधीन वे सेवान्तर होते हैं।

(ख) आवंटन के उद्देश्य के लिये राज्यों की क्षेत्रीय भाषाओं का ज्ञान आवश्यक नहीं है

परन्तु किसी राज्य अथवा अनेक राज्यों के संयुक्त संवर्ग में एक उम्मीदवार को आवंटित करने के बाद ऐसा ज्ञान आवश्यक है और— उम्मीदवार को ज्ञान प्राप्त कराया जाता है।

विवरण

1-1-1974 को विभिन्न राज्य संवर्गों/ संयुक्त संवर्गों में संयुक्त प्रतियोगी परीक्षाओं और भारतीय प्रशासनिक सेवा आदि (रिलीज्ड इम्ब्रेन्सी कमीशन/शार्ट सविस कमीशन आकीर्ष्य) परीक्षाओं के माध्यम से अधिकारियों की संख्या का विवरण।

क्रमांक	संवर्ग का नाम	संख्या
1	आनन्द प्रदेश	64
2	अमृत-मेवान्दा	45
3	बिहार	81
4	गुजरात	54
5	हरियाणा	26
6	हिमाचल प्रदेश	26
7	जम्मू व कश्मीर	19
8	केरल	36
9	मध्य प्रदेश	133
10	महाराष्ट्र	100
11	मणिपुर—विमुरा	9
12	कर्नाटक	59
13	उडीसा	72
14	पंजाब	49
15	राजस्थान	61
16	तमिलनाडु	54
17	संघ राज्य द्वेष	46
18	उत्तर प्रदेश	154
19	पश्चिम बंगाल	114

राज्यों को आई०ए०एस० अधिकारियों
आवंटन हेतु कल्पीती

8007. श्री शंकर दत्तात्रे सिंह : क्या
उम्मीदवारों यह बनाने की कृपा करेंगे कि :

(क) गज्यों को आई०ए०एस० अधिकारियों का आवंटन करने के मन्त्रन्धर में इम समय का कमीटी प्रयाप्त हो गई है और गज्यों को इस समय तक उप-विधि कितने अधिकारी आवंटित है, और

(ख) क्या जिम राज्य में उनकी नियकित की जा रही है उम्मीदवारों का आवंटन के लिए आवश्यक है ?

गृह मंत्रालय तथा कार्यालय विभाग में राज्य संसद (श्री राम निकाल निर्वाचनी) (क) इम समय भारतीय प्रशासन-मेवा में नियुक्ति पद्धतियों में नियुक्तियों की जाती है, अबतीन --

(i) मन्त्रिमित्र प्रतिरोगितः राज्य-कार्यों तथा प्रतिरोधित भारतीय प्रशासन मेवा आदि परीक्षाओं द्वारा भर्ती ।

(ii) राज्य मित्रिल मेवा के अधिकारियों को पदोन्नति तथा राज्य संसद कर्मकारों के अधीन सेवा करने गैर-राज्य मित्रिल मेवा अधिकारियों का चयन ।

उपर्युक्त (i) की पद्धति द्वारा भर्ती किये गये उम्मीदवारों के मन्त्र से किसी राज्य सर्वं/ सर्वकृत संबंधों में भाग न्य तथा साथ हो आगमित रिक्तियों के कोई ने रिक्तियों उम्मीदवारों (इनमाइहर्व) में से भर्ती जाती है जो 50 प्रतिशत तक न हों और गैर रिक्तियों द्वारा उम्मीदवारों (याउत्साइडर्स) में से भर्ती जाती है। दोनों ही प्रकार के कोटों में उसी राज्य के उम्मीदवारों की रिक्तियों में

आवंटन, ऐक तथा तरजीह के आधारपर किया जाता है। 'बाहरी उम्मीदवारों की रिक्तियों पर सामान्य पुरुष उम्मीदवारों का आवंटन रोस्टर प्रणाली के आधार पर किया जाता है। 'बाहरी उम्मीदवारों, की रिक्तियों पर अनुसूचित जाति / अनुसूचित आदिम जाति तथा महिला उम्मीदवारों का आवंटन उनके ऐक तथा तरजीहों के आधार पर किया जाता है।

1-1-1974 को विभिन्न संघर्षों में सीधे भर्ती किए गए अधिकारियों की संख्या की स्थिति का विवरण संलग्न है।

उपर्युक्त पद्धति (ii) के द्वारा भर्ती किए गए उम्मीदवारों का आवंटन उसी संबंध में किया जाता है, जिसके अन्तर्गत वे मेवा कर रहे हैं।

(ख) राज्यों की प्रादेशिक भाषाओं के ज्ञान आवंटन के लिए आवश्यक नहीं है, किन्तु जब किसी उम्मीदवार का आवंटन किसी राज्य प्रशासन के राज्यों के संयुक्त सर्वं में हो जाता है तो ऐसा ज्ञान उनके लिए आवश्यक होता है और उम्मीदवारों को उसका ज्ञान करा दिया जाता है।

विवरण

क्रम संख्या	संघर्ष का नाम	संख्या
1	आन्ध्र प्रदेश	176
2	असम-मेजालय	92
3	बिहार	187
4	गुजरात	136
5	हरियाणा	81
6	हिमाचल प्रदेश	57
7	जाम्बुद्वारा कर्नाटक	47
8	केरल	82

क्रम संख्या	संख्या का नाम	संख्या
9	मध्य प्रदेश	200
10	महाराष्ट्र	207
11	मणिपुर-लिपुरा	38
12	कर्नाटक	129
13	नागालैंड	24
14	उडीसा	124
15	पंजाब	101
16	राजस्थान	118
17	तमिलनाडु	165
18	संच-राज्य क्षेत्र	91
19	उत्तर प्रदेश	267
20	पश्चिम बंगाल	176
जोड		2498

राफेट छोड़ने के काम में भारत के दो संसदीयीकी सहायता लेना

8008. जी संसद द्वारा तिह क्या अन्तरिक्ष मन्त्री यह बताने की कृपा करेंगे कि.

(क) अन्तरिक्ष अध्ययन एवं राफेट छोड़ने के काम में भारत किन-किन देशों ने तकनीकी सहायता ने रहा है, और

(ख) इस सम्बन्ध में भव तक हुई प्रगति का विवरण क्या है ?

प्रश्न मंत्री, अन्तरिक्ष मन्त्री मंत्री, इमोल्युनिट नंगी तथा अन्तरिक्ष मंत्री, (वीक्सी इमिरा नांडी) (क) और (ख).

भारत ने कई देशों के साथ सहकारी करार किए हैं और/अथवा सहकारी कार्यक्रम बनाए हैं, जिनमें फास, जर्मन सचीव गणराज्य, जापान, यू० के, समुद्र राज्य प्रशिक्षण और सोवियत संघ भी शामिल हैं। सहकारी कार्यक्रमों और उनमें हुई प्रगति के अंदर, अन्तरिक्ष विभाग की 1973-74 की वार्षिक रिपोर्ट में दो दिए गए हैं, जिनकी प्रतिया संसदीय पुस्तकालय में उपलब्ध हैं।

Anti-Sea Erosion Scheme in Maharashtra

8009 SHRI SHANKERRAO SAVANT Will the Minister of PLANNING be pleased to state:

(a) which anti-sea erosion schemes in Maharashtra in the Fourth Plan were sponsored by the Centre and which were given financial assistance by the Centre;

(b) the amount spent by the Centre on each of these schemes; and

(c) which anti-sea erosion schemes in the same State are going to be sponsored by the Centre in the Fifth Plan Period and which are going to be assisted by the Centre and to what extent?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA) (a) and (b). No anti-sea erosion scheme was sponsored by the State Govt. for financial assistance by the Centre during the Fourth Plan. The question of any financial assistance being given by the centre therefore does not arise.

(c) There is no proposal of the State Govt. under consideration for providing special financial assistance by the Centre for any anti-sea erosion scheme in Maharashtra in the Fifth Plan.

Sick Textile Mills in Maharashtra

8010. SHRI SHRANKERRAO SAVANT: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) the number and names of sick textile mills in Maharashtra and the arrangements made to run them under State or Central supervision; and

(b) the number of persons at present employed in each of such mills and the statements of profit and loss during 1971-72, 1972-73 and 1973-74?

THE MINISTER OF STATE IN THE

MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI M. B. RANA): (a) and (b). At present, there are 22 textile undertakings in Maharashtra, whose management has been taken over by Government under the Industries (Development and Regulation) Act, 1951 and the Sick Textile Undertakings (Taking Over of Management) Act, 1972. 21 undertakings are being run through the Maharashtra State Textile Corporation and one undertaking through National Textile Corporation, who have been appointed as Authorised Controller/Custodian. The names of these undertakings, workers on their rolls and the profit/loss made by them during the years 1971-72, 1972-73 and 1973-74 are as follows:-

Sl. No.	Name of the undertaking	Custodian/ Authorised Controller	Workers on roll	Profit/Loss (Rs. in lakhs)
1	2	3	4	5

UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, 1951

			Year of Accounting		
			(July-June)		
1	Model Mills, Nagpur, Ltd., MSTC Nagpur	5183	1971-72 . . .	0.59	
			1972-73 . . .	45.89(P)	
			1973-74 . . .	12.70(P)	
			(upto February, 1974)		
			Year of Accounting (July-June)		
2	R.S.R.G. Mohta Spg. & Wvg. MSTC Mills Ltd., Akola	1793	1971-72 . . .	(-)12.19	
			1972-73 . . .	33.16(P)	
			1973-74 . . .	38.62(P)	
			(Up to January, 1974)		
3	India United Mills Ltd., Bom- bay (6 Units)	16101	Year of Accounting (January-December)		
8			1971 . . .	(-)435.25	
			1972 . . .	(-)124.16	
			1973 . . .	(-)4.08(P)	
9	Aurangabad Mills Ltd., MSTC Aurangabad.	930	Year of Accounting (January-December)		
			1971 . . .	(-)14.36	
			1972 . . .	(-)12.22	
			1973 . . .	2.56(P)	

1	2	3	4	5
10	Digvijay Spg. & Wvg. Mills Ltd., Bombay	2261	Year of Accounting (January-December)	
			1971 . (-)55.77 1972 . 0.39 1973 . 14.77(P)	
11	Chhaganlal Textile Mills Pvt. MSTC Ltd., Chalisgaon.	2349	Year of Accounting (March-February)	
			1971-72 . (-)4.18 1972-73 . 4.98(P) 1973-74 . 26.02(P)	
12	Ahmedabad Jupiter Spg. Wvg. NTC & Mfg. Co. Ltd., Bombay	4113	Year of Accounting (April-March)	
			1971-72 . (-)23.89(P) November, 71 to March, 72 . 1972-73 . 6.34(P) 1973-74 . 12.70(P) (Upto February, 74)	

**UNDER THE SICK TEXTILE UNDERTAKINGS (TAKING OVER OF
MANAGEMENT) ACT, 1972**

13	Apollo Mills , Bombay	MSTC	2855	1973	(-)18.93(P)
14	Edward Textile Mills Bombay .	MSTC	2247	1973	30.67(P)
15	Jayashankar Mills Barsi, Barsi	MSTC	550	1973	18.95(P)
16	New-Kaiseri-Hind Spg. & Wvg. Mills, Bombay	MSTC	2684	1973	41.80(P)
17	New Partap Spg., Wvg. & Mfg. Mills, Dhulia (West Khandesh)	MSTC	2595	1973	20.35(P)
18	Osmanshahi Mills, Nanded	MSTC	3688	1973	64.54(P)
19	R.B. Bansilal Abirchand Spg. & Wvg. Mills, Hinganghat.	MSTC	1363	1973	36.43(P)
20	Savatram Ramprasad Mills Akola	MSTC	1525	1973	22.08(P)
21	Seksaria Cotton Mills, Bombay	MSTC	3014	1973	(-)32.53(P)
22	Vidarbha Mills (Berar), Billichpur	MSTC	1690	1973	38.23(P)

(p) *Provisional*

Note : The physical possession of the undertakings at Sl. Nos. 13 to 22 was taken over in November, 1972.

Cement Factory in Maharashtra

8011. SHRI SHANKER RAO SAVANT: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether Government of Maharashtra have recommended the erection of cement factories in that State;

(b) if so, the location thereof; and
(c) the names of projects which are being cleared by the Central Government during the Fifth Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI M. B. RANA): (a) and (b). The following schemes have been approved as recommended by the Government of Maharashtra:—

Sl. No.	Name of the Party	Location	Capacity (tonnes)	Remarks
1	Cements & Chemicals Indis Ltd., Madras	Chanaka	330,000	Letter of Intent
2	Shri D. M. Dahanukar, Bombay.	Rajura	330,000	Industrial Licence

(c) Decision on the following schemes will be taken after the receipt of recommendations of the Government of Maharashtra:—

Sl. No.	Name of the Party	Location	Capacity (Tonnes)
1	Shri V. P. Agarwal, Bombay	Rajura	660,000
2	M/s Bhat & Kelkar, Poona	Rajura	400,000

New Telephone Advisory Committee for Bombay

8012. SHRI SHANKERRAO SAVANT: Will the Minister of COMMUNICATIONS be pleased to state:

(a) when the last Telephone Advisory Committee for Bombay was dissolved;

(b) the reason why a new Advisory Committee has not been constituted still; and

(c) when the new Committee will be constituted?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (PROF. SHER SINGH): (a) The last Telephone Advisory Committee for Bombay was dissolved on 31.3.1974

(b) and (c). A new Telephone Advisory Committee at Bombay has been constituted, effective from 1.4.74 for a term of two years.

Scheduled Caste and Scheduled Tribe Under Secretaries

8013. SHRI AMBESH: Will the PRIME MINISTER be pleased to state:

(a) the number of Under Secretaries promoted during the last three years, year-wise;

(b) the number of Scheduled Caste and Scheduled Tribe Under Secretaries promoted, separately, out of them; and

(c) if the percentage of Scheduled Castes and Scheduled Tribes is not upto the mark, the efforts being made by Government in this regard?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
AND IN THE DEPARTMENT OF
PERSONNEL (SHRI RAM NIWAS
MIRDHA): (a) and (b) The number
of Central Secretariat Service Grade
I Officers (Under Secretaries) includ-
ed in the Select List for promotion
to Selection Grade (Deputy Secre-
taries) during the last three years, and
the number of Scheduled Castes and
Scheduled Tribes candidates among
them is as follows:—

	General	S.C.	S.T.	Total
1971	35	—	—	35
1972	49	1	—	50
1973	53	2	—	55

(e) There is no reservation for SC/ST employees in appointments made by promotion from one Class I post to another on the basis of merit. However, the Scheduled Caste/Scheduled Tribe officers have been extended certain concessions in this regard under Ministry of Home Affairs' O.M. No. 1/9/69-Ests (SCT) dated 26th which are kept in view at the time Select Lists are drawn up for promotion of CSS Officers from the Grade of Under Secretaries to that of Deputy Secretaries.

अमृतसूचितां जाति तत्त्वा अमृतसूचित जनजाति
पार्वतीं द्वारा प्राप्त लिखायते

3014. श्री अप्पेशा: क्या गृह अंती
यह बताने की कृपा करेंगे कि गरम तीव्र
दर्दी - में, वर्षाकार, आयुक्त अनुसूचित
जानिं तथा अनुसूचित जनजाति, भारत सरकार
न मधुजापरम नहीं दिल्ली तथा, विभिन्न

राज्यो मे अनुसूचित जाति तथा अनुसूचित जनजातियो के सहायक वास्तुवको को (क) कारियो, (ज) सरकारी अधिकारियो द्वारा परेकान करने तथा आक्षण्ण करने, (ग) छुप्राधूत (इ) पेम जल और (ड) अन्य मामलो की, पृथक पृथक कितनी शिकायते प्राप्त हुई ?

गृह संवालय में उप-मंडली (भी एक० एक० मोरिसन) यततीन बचों के दीरान अनुसूचित जातियों तथा अनुसूचित जन-जातियों के आवृक्त को प्राप्त श्रेणीवार शिकायतों की संख्या का एक विवरण संलग्न है। अनुसूचित जातियों तथा अनुसूचित जन-जातियों के आवृक्त का राज्यों में कोई अनुसूचित जातियों तथा अनुसूचित जन-जातियों का सहायक आवृक्त नहीं है।

1948

1971-72 1972-73 1973-74

1. नीकरियो सम्बन्धी भावले	1379	2078	3228
2. सुभाष्यता व तैयार करना	639	629	716
3. भूमि तथा कृषि	160	138	210
4. शिक्षा	219	244	212
5. भक्ति	133	219	64
6. विस्तीर्ण स्थायता	32	34	88
7. विविध	62	114	104
जोड	2624	3456	4622

Unspent amount surrendered by West Bengal Government

बिहार के बम्पारन जिले में टेलीफोन का कार्यकरण

8015. DR. RANEN SEN.

SHRI C. JANARDHANAN:

Will the Minister of PLANNING be pleased to state:

(a) whether Rs. 30 crores could not be spent by West Bengal Government for various development Schemes due to engineers' strike;

(b) if so, whether the State Government has refunded this money to the Centre;

(c) whether Central Government have got back some unspent money from other States also; and

(d) if so, the total amount refunded to the Central Government by States?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA): (a) and (b). No. Sup. Full Central assistance of Rs. 44.64 crores allocated to the Government of West Bengal for the Annual Plan 1973-74 has since been released provisionally on the basis of the reported anticipated Plan expenditure of Rs 137.65 crores against the Plan outlay of Rs. 82.75 crores, approved by the Planning Commission.

(c) and (d). In the case of other States also, the Central assistance allocated for 1973-74 has been provisionally released in full, except in case of Manipur and Meghalaya. Manipur has reported a shortfall of Rs. 34 lakhs in some of the earmarked sectors while in the case of Meghalaya there has been an overall shortfall of Rs. 15 lakhs in expenditure against the approved outlay of Rs. 10.83 crores.

8016. श्री विष्वाति विष्वित : क्या संचार मंत्री यह बताने की कृपा करेंगे कि .

(क) क्या टेलीफोन व्यवस्था मारे देश में विस्तृत: उत्तर बिहार में बम्पारन जिले में खराब ही रही है;

(ख) यदि हाँ, तो क्या भूतपूर्व मंत्री ने लगभग दो वर्ष पूर्व बिहार के संसद् सदस्यों और बिहार के बी० एम० औ० के सम्मुख भाषणात्मक दिला था कि उपर्युक्त जिले में टेलीफोन व्यवस्था में जुलाई, 1973 तक सुधार किया जावेगा ;

(ग) यदि हाँ, तो क्या उक्त भाषणात्मक जल तक पालन हुआ है, ; और

(घ) यदि नहीं, तो क्यों ?

संचार व्यवस्था में राष्ट्र चंद्रो (श्री शेर तिह) : (क) समूचे देश की टेलीफोन सेवाएं, जिनमें उत्तर बिहार का बम्पारन जिला भी शामिल है, कल्पोवदनक है और टेलीफोन लाइंकोर प्रैर लूरौन, नहीं रहते। स्थानीय और ट्रक एक्सेसेजों के कार्य-वालान की समस्या पर ध्यान करने के पाता बतला है कि टेलीफोन सेवा में सुधार हुआ है। सेवा में आने और सुधार लाने के लिए सभा-तार बिल्ल लाल उठाए जा रहे हैं।

(क) से (क) इस संबंध में भूत-पूर्व संचार मंत्री ने बिहार के संसद् सदस्यों और पोस्टमास्टर जनरल के साथ इस राज्य की दूर संचार सेवाओं में सुधार लाने से सम्बन्धित उठाये जाने वाले विभिन्न कदमों के बारे में बिचार विमर्श किया था।

बिहार में सामान्य रूप से और उत्तरी बिहार में विशेष रूप से दूरसंचार की सुविधाओं का विकास करने के लिए निरन्तर प्रयत्न किए जा रहे हैं। उपभोक्ताओं के अहते में टेलीफोनों की फिटिंग स्थायी की जा रही है। चम्पारन जिले के मोतिहारी, बगहा और अन्य स्थानों में खानों पर दी गई लम्बी टेलीफोन लाइनों की जमह जमींदोज केबिल बिछाए जा रहे हैं। इस जिले में लम्बी दूरी की संचार सुविधाओं में सुधार लाने के लिए 1000 किलोमीटर से अधिक तांम्बे के तार बाले ट्रंक मार्गों को अल्पमिनियम कंडक्टर स्टील तारों के भजबूत सर्किटों में बदल दिया गया है। अभी हाल ही में बगहा और बेतिया के बीच एक तीन किलोमीटर प्रणाली स्थापित की गई है। बैतिया में दो ट्रंक कोड भी लगाये गये हैं।

इस इलाके में बिजली की सप्लाई संतोषजनक न होने की वजह से टेलीफोन एक्सेंडरों के कार्य चालन में कुछ कठिनाई होती है। इस स्थिति में सुधार लाने के लिए इजन प्राइस्टरेटरों की वैकल्पिक व्यवस्था करने के बीच प्रयास किए जा रहे हैं।

Attack on a Village Guard Post at Mombi in Manipur Bordering Mizoram by Armed Mizo-Kuki Rebels

8017. SHRI TARUN GOGOI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether nearly 10 armed Mizo Kuki rebels attacked a village guard post at Mombi in Manipur bordering

Mizoram and snatched away 20 rifles and about 700 rounds of ammunition on 25th March, 1974;

(b) if so, the facts thereof; and

(c) the action taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) and (b). On the night of 22nd March, 1974, a group of 15 underground personnel overpowered the sentries on duty at the Village Guard Post at Mombi in Tengnoupal sub-division in Manipur and took away 22 rifles and 776 rounds of ammunition.

(c) All the 22 rifles were subsequently recovered in an operation organised by the Border Security Force, and four persons suspected to be involved in the incident have been arrested.

Staff of Television sent Abroad for Training

8018. SHRI LALJI BHAI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number and names of the persons including Engineering and Programme staff of Television who have been sent abroad more than once during the past three years; and

(b) the reasons for sending them abroad more than once?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): (a) and (b). The information is given in the enclosed statement.

Statement

Name of the officer	Period	Purpose
1. Shri Romesh Chander Director TV (Satellite)	3-5-71 to 7-5-71	For attending International symposium on Educational Satellite in Educational Broadcasting at Nice (France).
	31-10-71 to 17-11-71	To act as jury for the 7th Japan Prize contest, held at Tokyo.
	25-2-74 to 7-3-74	To attend UN Panel Meeting on Satellite Broadcasting system for Education held at Tokyo, Japan.
2. Shri Shiv Shankar Sharma, Programme Executive, TV.	(i) 3-3-73 to 9-3-73	On deputation to Bangla Desh for TV Coverage of the Elections in Bangla Desh.
	(ii) 31-8-73 to 9-9-73	To attend International Radio and TV Exhibition held in Berlin.
3. Shri S. K. Mukherjee, Engineer-in-Charge, Khampur.	(i) 9-3-72 to 7-4-72	To Bangla Desh for discussion in connection with TV.
	(ii) 10-9-73 to 10-10-73	To study improvements in the Zanzibar Broadcasting and TV system.

विली में टेलीफोनों का एक एक्सचेंज से दूसरे एक्सचेंज में स्वाचालन

8019. वी. लालली जाई : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या विली में आए दिन टेलीफोन एक एक्सचेंज से दूसरे एक्सचेंज में स्वाचालन कर दिए जाते हैं और इससे जगता को काफी प्रेरणादायी उठाती पड़ती है; और

(ब) यदि हा, तो उसके क्या कारण हैं?

संचार मंत्रालय में राज्यसभा (ओ० शेर तिलू) : (क) और (ब). विली में नये टेलीफोन एक्सचेंजों के बहुत और विस्तार

कार्यक्रम के अनुसार भौजूदा टेलीफोन एक्सचेंजों की अवास में विस्तार करने की वजह से विभिन्न एक्सचेंजों के विस्तार क्षेत्र में समय समय पर फेर-बदल करने की आवश्यकता होती है। इनके परिणामस्वरूप कुछ भौजूदा टेलीफोन नंबरों को एक एक्सचेंज से हटा कर दूसरे एक्सचेंज से सम्बद्ध कर दिया जाता है। ऐसे मामलों में, प्रभावित होने वाले टेलीफोन उपभोक्ताओं को असुविधा न हो। इससिए पर्याप्त समय पूर्व नौटिस दे दिया जाता है। टेलीफोन नंबरों में जो परिवर्तन होते हैं, उन्हें स्थानीय दैनिक समाचार-बजारों में भी प्रकाशित किया जाता है। जो लोग पुराने नंबरों को डायल करते हैं उन्हें सही नंबर बताने के लिये विशेष प्रबन्ध किये जाते हैं। आरी संघर्ष में टेलीफोन नंबरों में परिवर्तन किये जाने के बाद एक हस्ते तक इस तरह की सेवा आरी रखी जाती है।

वर्ष 1972-73 और 1973-74 में केन्द्रीय सरकार के अधीन कार्यालयों के विकापनों को विधिवत पत्र-पत्रिकाओं में घोषणे में वर्ष हुई था राशि

8020. श्री सालजी भाई : क्या सूचना और प्रसारण मंत्री यह बताने की कृता करेंगे कि वर्ष 1972-73 और 1973-74 में केन्द्रीय सरकार के अधीन कार्यालयों के विकापनों को विधिवत पत्र-पत्रिकाओं में घोषणे में कुल कितनी धनराशि वर्ष हुई?

सूचना और प्रसारण मंत्रालय में उद्यमी (श्री अर्जुन सिंह) : 1972-73 तथा 1973-74 (31-12-1973 तक) के दौरान केन्द्रीय पत्र-पत्रिकाओं द्वारा विकापन और दृष्ट प्रचार विभाग द्वारा की गयी विकापनों पर किया गया व्यय इस प्रकार है :—

1972-73	1973-74
(1-4-1973 ते 31-12-1973 तक)	

रुपये	पये
1,92,52,831	1,08,65,593

Unutilised capacity in Industrial Units, West Bengal

8021. SHRI SAKTI KUMAR SARKAR: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) the names of the industrial units of West Bengal working below capacity during the last three years, year-wise; and

(b) the measures taken up to work them at rated capacity?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) and (b). Industrial units, not only in West Bengal but in other parts of the country as well, are not able to work to full capacity due to various constraints relating to availability of coal furnaces oil, power and transport. Arising out of these constraints, the inputs by way of raw material, components etc. for consuming industries have also been adversely affected.

These constraints are being tackled by the Government at various levels e.g. (i) the Standing Committee on furnace oil (constituted by the Ministry of Petroleum and Chemicals) are examining the availability of furnace oil and will recommend allocations to be made to industries keeping in view the progress of availability and supply of coal to industries which can switch over to coal in place of furnace oil; (ii) surplus power in certain States is being fully utilised to meet the shortage in deficit States (iii) power generation projects under construction are being expedited, (iv) generating sets lying idle with Electricity Boards have been pressed into service; (v) Diesel sets have been installed by some of the Electricity Boards, etc.

Paper Projects in North Eastern Region

8022. SHRI SAKTI KUMAR SARKAR: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) name of paper projects received upto date from Northern and North Eastern Region States for consideration;

(b) the location, capacity and the capital layout of each of these proposals; and

(c) whether any of the proposals has been cleared yet?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI M. B. RANA): (a)

Apart from the three projects of Hindustan Paper Corporation to set up integrated pulp and paper mills at Nagaland, Nowgong and Cachar in Assam, the Governments of Tripura, Manipur, Arunachal Pradesh, Mizoram and the District Council of North Cachar Hills have proposed establishment of paper/pulp projects in their territories.

(b) A statement is attached.

(c) A formal application for grant of a licence was received from Tripura Government. A letter of intent is under issue. In respect of other Schemes, the Planning Commission is taking an integrated view so that inter se priority could be fixed on these schemes.

Statement

Name of the Project	Location	Capacity	Capital cost
Arunachal Pradesh	Belukpong	180 tonnes per day.	Rs. 37.76 crores.
North Cachar Hills	Diyungmukh	200 tonnes per day.	Rs. 22.44 crores.
Manipur	Chandighat	200 tonnes per day.	Rs. 34.91 crores.
Tripura	Fasikari	250 tonnes per day.	Rs. 55 crores.
Mizoram	Bairabi	200 tonnes per day.	Rs. 24.91 crores.

Industrial production in Gujarat

8023. SHRI P. M. MEHTA: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Industrial development in the State of Gujarat has gone very low during 1973 and in the beginning of 1974; and

(b) if so, the reasons therefor?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) and (b) Figures of Industrial production in the organised sector are not maintained state-wise. All industrial units in the country, including those in Gujarat, have not

been able to work to full capacity due to various constraints like coal, furnace oil, power and transport. Arising out of these constraints the inputs by way of raw material, components etc. for consuming industries have also been adversely affected.

The following comparative figures showing industrial licences and letters of intent granted in favour of Gujarat would show that there has been no recession in the matter of industrial development in Gujarat:—

	January to March			
	1972	1973	1973	1974
Industrial Licences	61	75	14	27
Letters of Intent	95	98	21	26

Firing in Gujarat on 27th and 28th March, 1974

8024. SHRI P. M. MEHTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether after some days of lull the firings took place again in Ahmedabad and other parts of the State in Gujarat on 27th March, 1974 and 28th March, 1974 and if so, the reasons of the firings;

(b) the number of persons died;

(c) whether Government of Gujarat has called the meeting of the State M.P.s and has also reviewed the State Citizens Council to improve the situation; and

(d) if so, to what extent the normalcy has been returned in the State?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) to (d). The required information is being collected from the State Government and will be laid on the Table of the House as soon as possible.

Curb on consumption of cement, sugar and textile

8026. SHRI JYOTIRMOY BOSU: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether Government have drawn up a scheme to curb internal consumption of sugar, cement, and textiles with a view to boost exports;

(b) if so, the main features thereof;

(c) whether curb on the consumption of the items referred to above, will result in further aggravation of the problem of internal scarcity and high prices; and

(d) if the answer to (c) be in the negative, on what grounds Government are clamping curbs on the consumption of the items of daily necessities of life which are already scarce and costly for the common man?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) to (d) No specific Scheme to curb internal consumption of sugar and textiles, with a view to boost exports, has been drawn up. With regard to cement, it is proposed to export three lakh tonnes of cement by the end of December, 1974 and another 5 lakhs tonnes during 1975 to Iran as a part of bilateral trade negotiations between India and Iran. To the extent cement is exported, there will be lesser availability of cement for internal use. It is, however, being attempted to mitigate the impact on internal availability of cement by better utilisation of the installed capacity and creation of additional capacity in the country.

Telephone facilities in Villages of Orissa

8027. SHRI GAJADHAR MAJHI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of towns and villages having telephone facilities in the State of Orissa; and

(b) The number of villages, district-wise proposed to be provided telephone facilities particularly in Adivasi areas during 1974-75?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (PROF. SHER SINGH): (a) The number of towns and villages in the State of Orissa having telephone facility is 449.

(b) The number of villages, district-wise proposed to be provided with telephone facility during 1974-75 is as under:-

Name of the Distr.	No. of the villages where telephone facility is likely to be provided in 1974-75
1. Bolangir	4
2. Balasore	3
3. Cuttack	13
4. Dhenkanal	3
5. Ganjam	5
6. Kalahandi	2
7. Keonjhar	3
8. Koraput	4
9. Mayurbhanj	4
10. Phulbani	3
11. Puri	6
12. Sambalpur	6
13. Sundergarh	Nil

Except Cuttack, Ganjam, Puri and Sambalpur all other districts are backward districts and Adivas-areas. Area under Rajnagar police station in Puri is also a backward and Adivasi area.

Popularisation of T.V. Programmes

8028. SHRI MOHINDER SINGH GILL:

SHRI DHAMANKAR:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state the steps being taken to see that television comes within the reach of the common man and its programmes seek to bring social changes in view of socio-economic problems facing the country at this juncture?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA). Some Community Viewing sets have been installed in Delhi and J&K for this purpose. More sets are proposed to be installed at other stations during the Fifth Plan period. Programme like Krishi Darshan, Kamgar Vishwa, Ghar Pariwar, Nagar Nagarik etc. highlighting social and economic problems and involving the common man both in the urban and rural areas are telecast. Efforts will be made to telecast more such programmes in future as new T.V. centres come up.

Rural Industries Project in Bastar M.P.

8029. SHRI CHANDULAL CHANDRAKAR: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether Madhya Pradesh Government has sent a proposal to his Ministry to start one Rural Industries Project in the District of Bastar; and

(b) if so, the reasons for delay in setting up the same?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI): (a) No, Sir.

(b) Does not arise.

Expansion of Triveni Tissues Limited

8030. SHRI DINEN BHATTACHARYYA: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether a revised 'letter of intent' has been issued to Triveni Tissues Limited for its expansion Project;

(b) whether the company has asked for financial assistance in foreign exchange for import of machinery and instrument required for the expansion of the project; and

(c) whether the company has submitted any report on the increase in the employment potential on the completion of the project?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI M. B. RANA): (a) M/s. Triveni Tissues- Limited who were granted a letter of intent for the establishment of new undertaking in Nanjangud (Karnataka State) for manufacture of speciality papers for an annual capacity of 10,000 tonnes subsequently approached for permission to complete the first phase of the project for an annual capacity of 5,000 tonnes in their existing unit in West Bengal. This was approved and a licence has accordingly been issued.

(b) The party was advised to approach the Industrial Credit and Investment Corporation of India Limited for a foreign exchange loan for import of capital goods valued at Rs. 87.25 lakhs.

(c) As per application submitted by the party for grant of industrial licence, the scheme envisaged employment of 415 persons and 235 persons for the first and the second phase respectively.

Opening of Telegraph/Telephone Sub-Divisions

8031. PROF. NARAIN CHAND PARASHAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the criteria for the creation of Telegraph and Telephone sub-Divisions in the Country;

(b) the names of New Telegraph/Telephone Sub-Divisions opened in the country, Circle-wise, during the financial year 1973-74;

(c) whether the conditions and criteria are relaxed in the case of Hilly areas in the country; and

(d) if so, the names of the Telegraph Sub-Divisions opened in the country during 1973-74 after allowing suitable relaxation and if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (PROF. SHER SINGH): (a) The criteria for creation of telegraph and telephones sub-divisions are as below:—

(i) *Telegraph Sub-division* —A Telegraph Sub-division is normally created when the workload reaches 2225 Equivalent Line Mileage.

(ii) A Telephone Sub-division is formed generally for an individual telephone system where the total number of working telephone lines exceeds 1000.

(b) A statement giving the information is enclosed herewith.

(c) and (d). No Sir. These conditions have not been relaxed solely for reason of the regions being in Hilly area.

During the year 1973-74, relaxation of the existing criteria was, however made in respect of the following telegraph engineering sub-divisions on operational and administrative grounds:

(i) Bandaradua Sub-division in Arunachal Pradesh in North-eastern Circle.

(ii) Udhampur T.E. Sub-division in J&K Circle.

(iii) Port Blair T.E. Sub-division in Andaman and Nicobar Island in West Bengal Circle.

Statement

Statement showing names of Telegraphs/Telephone Sub-divisions opened during the year
1973-74

Name of Circle	Name of Telegraph /Telephone Sub-Dvns.
1. Andhra.	1. Mahabubnagar Teleg. Sub-Dvn. 2. Guntur Teleg. Sub-Dvn.
2. N. E. Circle	1. Bandaradua Teleg. Sub-Dvn.
3. Bihar	1. Bhagalpur Phones Sub-Dvn. 2. Saharsa Teleg. Sub-Dvn. 3. Dhanbad Teleg. Sub-Dvn. 4. Sarsaram Do.
4. Gujarat	1. Kalol Teleg. Sub-Dvn. 2. Godhra Do. 3. Navsari Do.
5. J. & K.	1. Udhampur Teleg. Sub-Dvn.
6. Kerala	1. Paithan Phones Sub-Dvn. 2. Bagalkot Teleg. Sub-Dvn.
7. Mysore.	1. Bellary Phones Sub-Dvn. 2. Ermakulam Teleg. Sub-Dvn.
8. Maharashtra	1. Ulhasnagar Teleg. Sub-Dvn. 2. Baramati Do. 3. Kolhapur Phones Sub-Dvn. 4. Malegaon Teleg. Sub-Dvn. 5. Jalgaon Phones Sub-Dvn.
9. Orissa	1. Phulbani Teleg. Sub-Dvn.
10. Punjab	1. Sirsa Teleg. Sub-Dvn. 2. Phagwara Teleg. Sub-Dvn. 3. Pathankot Phones Sub-Dvn. 4. Rohtak Do. 5. Karnal Do.
11. Rajasthan	1. Barmer Teleg. Sub-Dvn. 2. Sriganganagar Phones Sub-Dvn. 3. Hindaun Teleg Sub-Dvn.
12. Tamil Nadu	1. Karur Teleg. Sub-Dvn. 2. Gobichettipalayam Teleg. Sub-Dvn. 3. Tirunelveli Teleg. Sub-Dvn.
13. U. P.	1. Dehra Dun Teleg. Sub-Dvn. 2. Faizabad Teleg. Sub-Dvn.
14. W. Bengal.	1. Port Blair Teleg. Sub-Dvn

Allocation of Funds to Himachal Pradesh for Housing in Fifth Plan

8032. PROF. NARAIN CHAND PARASHAR: Will the Minister of PLANNING be pleased to state:

(a) the total allocation made for housing to Himachal Pradesh during the Fifth Five Year Plan;

(b) whether any target has been fixed regarding the number of houses to be constructed with this allocation; and

(c) if so, the facts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA): (a) to (c). The outlays for the States Fifth Five Year Plans and their Sector-wise break up, including those of Himachal Pradesh have yet to be finalised.

Jobs Allocated to Himachal Pradesh under 'Half-a-Million Jobs' Programme

8033. PROF. NARAIN CHAND PARASHAR: Will the Minister of PLANNING be pleased to state:

(a) the total number of jobs allocated to Himachal Pradesh under the 'half-a-Million Job' Programme;

(b) the break-up of the allocation, District-wise;

(c) the number of people who have been provided jobs under the scheme so far; and

(d) whether any annual target has been fixed for the provision of jobs under this scheme for the various States; if so, the annual target for Himachal Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA): (a) to (d): A statement is laid on the Table of the House. [Placed in Library. See No. LT-6818/74].

Cement Price

8034. SHRI D. K. PANDA:
SHRI BHOGENDRA JHA:

Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state the Government price of cement and the available price in the market?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI M. B. RANA): The price and distribution of cement is regulated under the provisions of the Cement Control Order, 1967. Under this order, a uniform, f.o.r. destination price is fixed which is presently Rs 230.72 per tonne inclusive of Central Excise duty (Rs. 41.53) and packing charges (Rs. 38.19).

Under clause 10 of the order, the wholesale and retail price at which cement may be sold is to be fixed by the State Governments after taking into account the above price, handling and transport charges, godown charges, stockists margin of profit, local taxes, if any additional road transport, where allowed. These prices vary from State to State and from place to place in the same State.

भारतीय सर्वेक्षण संस्थान द्वारा बनाये गये विवरणों
के बारे में अनुसंधान

8035. की महा दीपक सिंह साहब :
क्या विज्ञान और प्राकौशिकी मंत्री यह बताने
की कृपा करेंगे कि :

(क) क्या भारतीय सर्वेक्षण संस्थान
ने 1973-74 के दौरान बनायी के लिए
में कोई अनुसंधान कार्य नहीं किया, और

(ब) यदि हां, तो इसके क्या कारण
हैं ?

प्रोत्तोगिक विकास तथा विकास और प्रोत्तोगिक बंदी (धी सी० सुवर्णलय) :

(क) भारतीय सर्वेक्षण, बनस्पति के लेव्र में अनुसंधान के कार्य से संबंधित नहीं है। तथापि, भारतीय बनस्पति मर्केजन ने, जो कि संबंधित वैज्ञानिक अधीनस्थ कार्यालय है, 1973-74 के दौरान बनस्पति के लेव्र में अनुसंधान कार्य किया।

(ख) प्रश्न नहीं उठता।

वेता में तावे के लार की जोड़ी

8037. श्री महा शीषक सिंह शास्त्री : क्या संचार मंत्री यह बनाने की कृपा करेंगे कि :

(क) क्या वर्ष 1973-74 में नावे के तरों को अधिक चोरियां हुई हैं और

(ख) यदि हाँ, तो कितनी तथा उमके परिणामस्वरूप कितनी हानि हुई और इस संबंध में क्या कार्यवाही की गई?

संचार मंत्रालय में राज्य मंत्री (प्रो० शेर सिंह) (क) और (ख) सूचना एकवट की जा रही है और इसे यथाक्रीत ममा-पटल पर रख दिया जायेगा।

Funds Earmarked for Creation of Jobs in 1974-75

8038. SHRI S. N. MISRA: Will the Minister of PLANNING be pleased to state:

(a) whether the Planning Commission has earmarked any funds for the implementation of the scheme for

creating jobs in the country during 1974-75;

(b) if so, the names of such schemes for which the amounts have been earmarked;

(c) the number of persons who are likely to get employment under this scheme; and

(d) whether the amounts earmarked for 1973-74 for this purpose have been fully utilised; and if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA): (a) to (c) During the Fifth Five Year Plan, considerable job opportunities are expected to be created for various categories of unemployed persons through the implementation of various Plan programmes in the sectors of Agriculture, Soil Conservation, Major, Medium & Minor Irrigation, Power Generation, Agro-Service Centres, Command Area Development, Large, Small-Scale and Cottage Industries, Education and Public Health etc., for which much larger allocations have been proposed.

In addition, a sum of Rs. 40 crores has been provided in the Central Budget 1974-75 for the Employment Promotion Programme under which Central assistance will be given to the States/Union Territories mainly for implementation of self employment schemes for benefit of various categories of unemployed persons. The Pilot Intensive Rural Employment Project, the Drought Prone Areas Programme, the Small Farmers Development Agency will also directly create employment opportunities in rural areas. Respective provisions for these schemes are Rs. 3 crores, Rs. 22 crores and Rs. 21 crores in 1974-75.

It is not possible to indicate the number of persons likely to be employed under each scheme.

(d) The releases of Central assistance for various special programmes for 1973-74 to the States and Union Territories are as follows:—

	Rs. lakhs	
1. Crash Schemes for Rural Employment.	2622.50) upto 28th Febr-
2. Pilot Intensive Rural Employment Project	118.9,	ary 1974
3. Drought Prone Areas Programme.	2863.00	
4. Small Farmers Development Agency/Marginal Farmers and Agricultural Labourers.	1301.00	
5. Programme for Educated Unemployed.	4585.42	
6. Special Employment Programme for States & Union Territories.	2244.49	
7. The Half-a-Milhon Jobs Programme.	5398.53	

As the year 1973-74 has ended only recently, it will take some time to know the extent of actual utilisation of these amounts by the States.

Modernisation in Industries in Orissa, Punjab, Gujarat, Bangalore

8039. SHRI RAGHUNANDAN LAL BHATIA:

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state

(a) whether under utilisation of the installed capacity, lack of modernisation, technical know-how and power cut are one of the major factors responsible for the deepening crisis in industries in various parts of the country particularly in Orissa, Punjab, Gujarat, Bangalore;

(b) if so, whether there is need of modernisation of all the industries in the country; and

(c) the measures Centre propose to take in this direction?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) to (c) The major factors responsible for under-utilisation

of installed capacity in industries in various parts of the country, including Orissa, Punjab, Gujarat, Bangalore etc., are among others shortage of power, non-availability of adequate and timely supply of coal, transport problems and countrywide shortage of industrial raw-materials as well as foreign exchange constraints. The need for modernisation is always kept in view and every assistance is given by the Government in appropriate cases as for example by allocating foreign exchange for replacement of outworn machinery, where machinery has to be imported

Problems of Small Scale Industries

8041. SHRI PURUSHOTTAM KAKODKAR:

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether Government are aware of the problems by the small scale industries; and

(b) if so, the steps taken to tackle them?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI): (a) and (b): The problems

at present faced by small scale industries mainly relate to inadequate availability of credit facilities and raw materials. Steps are taken by Government to provide more credit facilities through the Government agencies and financial institutions to the small scale industries. Similarly efforts are also made to make available more raw materials (both imported and indigenous) depending upon availability.

जावी प्रामोद्योग भवन, नई दिल्ली में
सिंह साइरियों का नाम रखा होता

8042. यो कूलमध्य वर्षी : क्या औद्योगिक विकास मंत्री यह बताने की कृपा करेगे कि

(क) क्या खादी ग्रामोद्योग भवन, नई दिल्ली से वर्ष 1971 में 72 मिल्क माडियो का एक पार्सनल ग्रामोद्योग भवन बना दिया गया था।

(व) यदि हा, तो इम मासले में
क्या कार्यवाही की गई और विभागीय जांच
में इसके लिए किसे जिम्मेदार ठहराया गया
तथा उन्हे क्या दण्ड दिया गया;

(ग) क्या यह मामना तुर्क ने भी दिया गया था, और

(ब) यदि हा. तो पुलिम ने क्या निष्कर्ष निकाले और उस पर सरका अथवा खादी आयोग ने क्या कार्यवाही की?

शौकोर्गिक विकास मंत्रालय में उपमंत्री
(वीर लिप्ताडर रहमान अल्लारी) : (क)
जो, हां।

(ब) विभावीय तीर पर की गई जाच द्वारा नक्सान के लिए जिम्मेदार पाये गए चार कर्मचारियों की बेलन वृद्धिया दोक दी गई थी।

(ग) श्री. हाँ।

(ब) पुलिम द्वारा प्रकरण समाप्त कर दिया गया है।

कार्यी वायोलोग जबर, नई दिल्ली में कार्य
काल्पन मेनेजर के नाम लेखा

8043. श्री कूलचन्द्र वर्मा : वर्तमान श्रीखेत्रिक विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या खादी भवन, नई दिल्ली के कार्यालय मैनेजर के नाम कम्पनी खाते तथा अग्रिम यात्रा भना खाते हैं कई हजार रुपये पढ़े हैं जिनकी अदायगांश अभी तक नहीं की गई है :

(ब) यदि हा, तो तन्मम्बन्धी तथा
क्या हैं; भीर

(ग) क्या खादी आयोग का इस प्रकार की अनियमितताओं के बारे में कोई कार्यवाही आदि करने का विचार है?

श्रीबोगिक विकास मंत्रालय में उपर्यादी
(श्री विजयादर रहमान अम्बारी) (क)
में (ग). जी, नहीं। प्रबधक ने
पाच विभिन्न दौरों के लिए 2450 रुपये
की राशि यात्रा-प्रग्राम धन के रूप में ली
थी और यात्रा भत्ते के बिनों का समजन
किया जा रहा है। इस स्थिति में कार्यदाही
करने का प्रश्न नहीं उठना है।

खारी प्रावोक्तोग वर्षन, नई विस्ती में स्टार
रक्ष-रक्षाव ब्रह्मासी

8044. श्री शूद्रकम् वर्णा 3

धी पत्तालाल बाल्यास

क्या औषधिक विकास मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकारी आश्वासनों के उपरान्त भी खादी ग्रामोद्योग भवन, नई

दिल्ली में स्टाक रख रखाव को प्रणाली अभी भी दोषपूर्ण है ;

(क) यदि हां, तो क्या स्टाक भूल थयों, भीठसें ल्लाइ में स्टाक की सही स्थिति सुनिश्चित करने के लिए कर्म कार्यवाही की जाएगी ताकि वार्षिक स्टाक टाकग के समय याल बढ़ने बढ़ने की भी स्थिति मातृत्व हो सके और उसके लिए जिम्मेदारी निश्चित की जा सके ; और

(ग) क्या स्टाक रख रखाव को प्रणाली अवत प्रबन्धक जान बूझ कर दोषपूर्ण रखते हैं ; और यदि हां, तो इसके क्या कारण हैं ?

शौकोगिक विकास अंकारक में उपसंचार (श्री विद्याउर रहमान अल्लारी) (क) से (ग). सूचना इकट्ठी की जा रही है और सभा पटल पर रख दी जायेगी ।

Utilisation of Grants given to the Indian National Science Academy for Research

8045. SHRI RANABAHADUR SINGH: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) the names of the projects assigned to the Indian National Science Academy for research during 1972-73;

(b) the amount granted for the purpose during the same period and the amount spent by the Academy for holding seminars, conferences and on other ceremonies; and

(c) whether the Central Government have ensured that the money has been properly utilised and if so, how?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) A scheme for Scientific Research and Research Training in 'Basic Sciences' was assigned to INSAC during 1972-73. One hundred and fifty three Research Projects were in operation at the end of 1973 in various fields as given below:—

Scheme	No. of Projects
1	2
(1) Exploration over the mountainous tracts of the Himalayas and Islands over the Arabian Sea and the Bay of Bengal	
(2) Science Service Centres for providing Analytical Facilities to Scientific Institutions in India	
(3) Bio-Sciences (e.g. Chemical studies of Lipid metabolism in Insect Silk worms etc.)	
(4) Chemistry (e.g. Investigations on the components of tea and related polyphenolic materials; Study of Plant viruses etc.)	
(5) Physics (e.g. Lasers Fluorescence and relations, Liquid Crystals etc.)	
(6) Geo-Sciences (e.g. Mathematical Geology with special reference to the development of Mathematical model to the problem of genesis of igneous rocks and associated mineral deposits' etc.)	
(7) Medicine and Biochemistry (e.g. Medical use of Nuclear Spectrometry; Genetic and Cytogenetic studies of Leucoderma patients in Ahmedabad).	
(8) Engineering (e.g. Aerobic Treatment of Water of High BOD; Low Cost Housing for Defence purposes and Rural Housing etc.)	

1	2
(9) Anthropology (Ethnobotanical studies of South India aboriginal tribes; study of anthropological variables in some selected populations of Himalayas).	2
TOTAL	153

(b) A sum of Rs. 12.02 lakhs was provided to the Academy for the Basic Sciences Research Scheme. An expenditure of Rs. 12.090 lakhs was incurred under the scheme during 1972-73. No expenditure was incurred on 'Ceremonies and Tea Parties' under the Scheme.

(c) The accounts of the academy are regularly audited by a firm of Chartered Accountants.

States to have their own Annual/Fifth Plan without depending on Central Assistance

8047. SHRI A. K. KOTRASHETTI: Will the Minister of PLANNING be pleased to state:

(a) whether the States have been informed that they should have their own Annual/Fifth Five Year Plan, without depending on Central assistance; and

(b) whether this would amount to virtual plan holiday?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA): (a) and (b). No, Sir. An amount of Rs. 755.15 crores (excluding Rs. 25 crores yet to be allocated among States for hill and tribal areas) by way of Central assistance has been provided for the year 1974-75 and it has already been intimated to the States while approving

their respective Annual Plans. Central assistance for the Fifth Plans of States will be allocated in accordance with the principles which may be evolved by the National Development Council. The question of virtual plan holiday, therefore, does not arise.

Manufacture of Plastic Film Capacitors

8048. SHRI A. K. KOTRASHETTI: Will the Minister of ELECTRONICS be pleased to state:

(a) the number of units licensed to manufacture plastic film capacitors;

(b) whether the licensed capacity for film capacitors have reached a point of saturation; and

(c) if not the targetted capacity for these plastic film capacitors?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF ELECTRONICS AND MINISTER OF SPACE (SHRIMATI INDIRA GANDHI): (a) Industrial licences have been issued to seven Units to manufacture Plastic Film Capacitors; in addition, twenty-five units have been granted letters of intent.

(b) and (c). The licensed capacity is 34 million, while the capacity for which letters of intent have been given is 247 million. The targetted capacity by the end of the Fifth Plan period is estimated to be 100 million.

Association of Ministers and Employees with International Friendship Societies

8049. SHRI SAMAR GUHA: Will the Minister of HOME AFFAIRS be pleased to state

(a) whether Government issued a directive to the Ministers and Officials

not to associate or identify themselves with societies like "International Friendship Societies in India";

(b) if so, the names of such societies referred to by the Government;

(c) whether such societies also include organisations called 'International Friendship Association'; if so, the names of such Associations;

(d) whether Government inquired into the activities of such societies and associations; if so, facts thereabout; and

(e) whether many ministers and official violated Government directives?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H MOHSIN). (a) to (d) It has been suggested to the Ministers that they should not become identified with any international friendship society by becoming its patron, member, etc. However, the extent to which they may otherwise participate in the functions organised by such societies has been left to their discretion. Similarly, Government servants have been advised not to accept any office in or membership of any such society or participate in their activities. They may, however, after obtaining prior permission from the Secretary to Government in the department concerned, speak before such societies on non-controversial matters. No mention was made of any specific society or association of this type while communicating these suggestions.

No inquiry has been conducted into the activities of international friendship societies.

(e) No such instance has come to the notice of the Government.

Deployment of Central Forces in Gujarat and Bihar

8050. SHRI SAMAR GUHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total strength of the CRP, BSF and other Central Security and Semi-Security forces used by the Government for dealing with the recent happenings of Gujarat and Bihar;

(b) the total Army personnel asked to aid Civil Government in Gujarat and Bihar for the similar purposes.

(c) the duration of employment of such security, semi-security and armed forces; and

(d) the number of occasions of use of fire arms by such forces and the number of casualties followed?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) to (c):

Gujarat: (i) From second week of January, 1974 till fourth week of March, 1974, 26 coys. of BSF were deployed in Gujarat for assisting the State Police in maintenance of law and order. Present deployment of BSF in Gujarat is of 2 coys. only.

(ii) Beginning from second week of January, 1974, 34 coys. of CRP were deployed in Gujarat on internal security duties. The present deployment is of 27 coys.

(iii) Army units in adequate strength were also provided to the State Govt. on three occasions during January and February, 1974.

Bihar: Beginning from third week of March, 1974, 43 coys. of BSF and 21 coys. of CRP were provided to the Govt. of Bihar for internal security duties. Present deployment is of 36 coys. of BSF and 21 coys. of CRPF. Army units in adequate strength were also deployed on three occasions during March-April, 1974 in aid of civil power.

(d) The information is being collected and will be laid on the Table of the House on its receipt.

Proposal to Prepare a Documentary Film on the Life of Rao Tula Ram

8051 SHRI MUKHTIAR SINGH MALIK: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any proposal under consideration of Government to prepare a documentary film on the life of Rao Tula Ram, a great Revolutionary and 1857 Hero; and

(b) if answer to part (a) is in affirmative, the time by which the documentary film will be ready for release?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): (a) Not at present, Sir.

(b) Does not arise.

Contribution to Congress Election Fund by Dealers and Distributors of Truck Tyres and Tubes

8052. SHRI MADHU LIMAYE: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether it is a fact that dealers and distributors of trucks, tyres and

tubes selling these goods at a heavy premium;

(b) whether they were made to contribute money to the Congress Election Fund out of the premiums received by these dealers and distributors on the sales of these products;

(c) if so, the magnitude thereof; and

(d) whether it is a fact that these contributions have further increased the prices and premiums paid for these products?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) A statement is attached.

(b) to (d). No such information is available with this Ministry and there seems to be no basis for the allegations made in (b).

Statement

The production of tyres and tubes during the year 1973 has been more than that in the year 1972, although the availability has not been equal to the demand. All varieties of tyres and tubes are not in short supply. While some varieties of tyres and tubes are reported to be selling even at a discount, reports have appeared of certain categories of tyres and tubes, particularly for buses and trucks, being sold at a premium

A major portion of the production is drawn by the Defence, original equipment manufacturers, DGS&D Rate contract parties. State Transport Undertakings and fleet owners having 10 or more vehicles, directly from the industry at prices fixed by the industry and as such there is no scope for any premium being charged in respect of

these supplies. The possibility of charging a premium exists only in respect of the quantity released for the replacement market through the dealers. The only satisfactory solution to eradicate this unsocial practice is adequate production in line with the demand. The production has unfortunately not kept pace with the demand due to various constraints like power cuts, strikes in factories, inadequate availability of raw materials, etc.

The Government have, therefore, been concentrating on various measures to increase the production to the extent possible and streamlining the existing channels of distribution with a view to plugging the loopholes for mal-practices. Tyres and tubes have been declared as an Essential commodity under the Essential Commodities Act and the State Government have been requested to issue orders controlling the sale and distribution of tyres and tubes within their territories. They have the necessary powers to take action against unsocial elements indulging in unethical practices. The Central Government has also issued the Tyres and Tubes (Price Control) Order 1973 fixing the prices of certain categories of tyres and tubes in short supply.

Increase in the Quota of Mass Circulation Dailies during 1974

8053. SHRI MADHU LIMAYE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) what is the result of the Government effort to obtain newsprint from various countries in recent months;

(b) whether the Government will be able to increase the quota of mass circulation dailies during the year 1974; and

(c) if not, whether there is likely to be a further reduction in the newsprint allocated to mass circulation dailies?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): (a) Fresh contracts so far signed for supply of newsprint in the calendar year 1974 cover a quantity of 66,000 tonnes.

(b) and (c). The newsprint quota of newspapers, including dailies for 1974-75 will depend on the quantity of newsprint available for distribution and the requirements of the newspaper industry. Exact availability and requirements are being worked out; for the present, it is not possible to say categorically whether there will be an increase or reduction of quota.

Total estimated outlay for T.V. Centres during 1973-74 and 1974-75

8054. SHRI MADHU LIMAYE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether new TV centres are being started in the coming year;

(b) the details thereof; and

(c) the total estimated outlay in 1973-74 and 1974-75 on the existing centres and the proposed new centres?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): (a) and (b). A TV Centre at Madras and an interim T.V. Station at Calcutta are expected to be commissioned by the end of 1974-75.

(c) A statement is attached.

Statement

	Estimated Capital Outlay during		Estimated Recurring Expenditure during	
	1973-74	1974-75	1973-74	1974-75
(Rs. in Lakhs)				
(A) Existing TV Centre				
1. Delhi	103.19	86.28	52.00	62.64
2. Amritsar	11.22	7.25	14.03	14.08
3. Srinagar	47.13	19.63	32.09	32.10
4. Bombay	33.59	8.00	49.46	41.18
5. Poona	9.91	0.17		
(B) New Centres as mentioned in reply to part (a) of the question.]				
1. Madras TV Station	67.29	84.52	Nil	5.00
2. Calcutta TV Station (Interim Set-up)	27.64	47.56	Nil	5.00

Review of Functioning of Tarapur Atomic Power Project

8055. SHRI MADHU LIMAYE: Will the Minister of ATOMIC ENERGY be pleased to state:

(a) whether a review has been made of the functioning of the Tarapur Atomic Power Project in the Calendar year 1973;

(b) what was the original target of power output for the Tarapur Project;

(c) the actual output in the year 1973; and

(d) what steps have been taken to improve the functioning of Tarapur Atomic Power Plant?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY MINISTER OF ELECTRONICS AND MINISTER OF SPACE (SHRIMATI INDRA GANDHI): (a) The functioning of the

Tarapur Atomic Power Station (TAPS) is kept constantly under review by the Department of Atomic Energy (DAE).

(b) The average annual output from TAPS over its life is expected to be about 2600 million units (i.e. 75 per cent capacity factor). The actual annual output is, however, expected to vary from year to year due to factors both internal as well as external to the Station. The output from TAPS during the calendar year 1973 was estimated at about 2100 million units.

(c) The actual output from TAPS during the calendar year 1973 came to 2067 million units.

(d) The performance of TAPS compares favourably with the performance of similar nuclear power stations elsewhere. However, constant efforts are being made to improve its performance to the maximum possible extent. These efforts include design changes, wherever necessary, training and deployment

of adequate man-power capable of handling sophisticated jobs, devising ways and means to bring down progressively the periods of refuelling and other outages, developing methods and equipment systems to reduce activity problems, etc. The Station performance is also considerably affected by external factors such as transmission system problems, etc. To overcome this, a detailed analysis has recently been initiated by DAE in consultation with the Central Water and Power Commission, Maharashtra State Electricity Board, Gujarat State Electricity Board and the Tata Electric Co., to determine the causes and effects of disturbances on the grid and to determine the extent to which TAPS and the grid safety instruments need modification so as to permit more reliable power production without sacrificing safety.

Production of Power from Kota Atomic Power Project

8056. SHRI MADHU LIMAYE: Will the Minister of ATOMIC ENERGY be pleased to state:

(a) whether Kota Atomic Power Project has commenced production of electric power;

(b) if so, the daily output achieved; and

(c) when will full capacity output be achieved in this atomic power Plant?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY MINISTER OF ELECTRONICS AND MINISTER OF SPACE (SHRIMATI IINDIRA GANDHI): (a) The first unit of the Rajasthan Atomic Power Station (RAPS) started commercial operation from December 15, 1973. The second unit of RAPS is still under construction and is expected to attain criticality in 1976. Full commissioning can be expected some months after criticality.

(b) and (c). At present RAPS-I is generating about 4 million units of electrical energy per day at between 170-180 MWe. Power generation by this unit will be raised gradually to full capacity of 200 MWe by August/September, 1974.

Maharashtra-Karnataka Boundary dispute

8057. PROF. MADHU DANDAVATE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the workers of the Maharashtra Ekikaran Samiti undertook mass protest fast to protest against the failure of the Union Government to settle the pending Maharashtra-Karnataka border dispute; and

(b) if so, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) and (b). The Maharashtra Ekikaran Samiti is reported to have organised a 12 hour hunger strike in Balgaum on the 26th March, 1974, to draw the attention of the Government towards the need for an early solution of the Maharashtra-Karnataka border dispute. Efforts in the direction of identifying areas of agreement between the Chief Ministers concerned and securing amicable solution which would command maximum acceptability have been in progress and are continuing.

Production of consumption items by Small Industries

8058. SHRI C. K. JAFFER SHARIEF: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether Government have made any major change in the programme for developing of small industries with a view to diverting them to the

production of most consumption items; and

(b) if so, the outlines thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI): (a) and (b). A number of items of mass consumption are already being produced by small industries including handloom cloth, processed cereals and pulses gur and khandsari, oil, footwear, matches, hurricane lanterns, soap, bicycles etc. One of the main objectives envisaged in the draft Fifth Five Year Plan is to step up further production of such commodities.

to establish the industry in North Eastern Region States; and

(b) the number of new industries that have come up during the last three years in these States with their location and capacity?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) and (b). During 1971 to 1973, twenty-six industrial licences were issued to units in the North Eastern region. Of these, nineteen were for the establishment of new industrial undertakings. The details of the location, item of manufacture and licensed capacity in respect of these nineteen licences, are indicated in the attached Statement.

Industries in North Eastern Region

8058 SHRI S. N. SINGH DEO: Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state:

(a) the name of the firms which have not gone ahead with the licences

The setting up of a new undertaking normally takes about three to four years after the issue of an industrial licence. It is, therefore, premature to expect that new undertakings in respect of which industrial licences have issued during the last three years would have fructified into actual production. These licences are, therefore, at various stages of implementation.

Statement

Location of Industrial Unit	Item of manufacture	Annual capacity approved.
1971		
1. Assam	Menthanel	7,000 tonnes
	Formalin	12,000 tonnes
	U. F. Glue	12,000 tonnes
	U. F. Moulding Powder	1,000 tonnes
	P. V. C. Processed food	6,000 tonnes
	Non-concentrated Glue	12,000 tonnes
	Concentrated Glue	12,000 tonnes
2. Assam	Vanaspatti	50 tonnes per diem
3. Goalpara or Cachar	Vanaspatti	50 tonnes per diem

Location of Industrial Unit	Item of manufacture	Annual capacity approved
1972		
4. Dibrugarh Distt.	Wheat Products	27,000 tonnes
5. Goalpara Distt.	Malt Extract	2,100 tonnes
6. Karimganj Distt.	1. Commercial & Decorative Plywood. 2. Teak Veneers	29,000 sq.meters 357,000 sq.meters
7. Goalpara Distt.	Wheat Products	15,000 tonnes
8. Silchar District	Wheat Products	15,000 tonnes
9. Cochiar District	Sugar	1,250 tonnes per diem.
10. Agartala, Tripura	Wheat products	30,000 tonnes
11. Dimapur, Nagaland	Wheat products	30,000 tonnes
12. Goalpara District	1. Caustic Soda 2. Chlorine 3. Hydrochloric Acid	7,700 tonnes 6,780 tonnes 1,650 tonnes
13. Shillong, Meghalaya	Wheat products	30,000 tonnes
14. Dibrugarh, Assam	Wheat products	30,000 tonnes
15. Agartala, Tripura	Wheat products	9,000 tonnes
1973		
16. Imphal, Manipur	Cotton Yarn	25,520 spindles
17. Dhubri, Assam	Wheat products	36,000 tonnes
18. Gauripur, Assam	Wheat products	15,000 tonnes
29. Bongaigaon, Assam	1. Naphtha for Petrochemicals. 2. S. R. Naphtha 3. Mixed Naphtha	44,500 tonnes 87,800 tonnes 58,000 tonnes

Foreign Collaboration Schemes in West Bengal 74, year-wise with capacity, capital layout and the location?

8060. SHRI S. N. SINGH DEO: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state the name of approved foreign collaboration schemes during 1971-72 and 1973-

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): The total number of foreign collaboration proposals approved

during 1971, 1972 and 1973 were as below:—

Year	Total No. of proposals approved	No. of proposals involving foreign capital	Foreign investment (Rs. lakhs)
1971	245	46	583.81
1972	257	37	622.65
1973	265	34	281.72

Statements of foreign collaboration proposals approved during 1971, 1972 and 1973 indicating the name of the Indian party, name of the foreign collaborator, item of manufacture and whether the proposal also involved foreign capital participation are available in the Parliament Library. The statement for the year 1973 referred to above also indicates the location of the projects as indicated by the parties in their foreign collaboration applications.

Statement made by Shri Jai Prakash Narayan

8062. SHRI R. S. PANDEY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the statement of Shri Jai Prakash Narayan that country was heading towards a new revolution if present economic drift and people's frustration was not checked; and

(b) if so, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) Government have seen some press reports about the statements made by Shri Jai Prakash Narayan.

(b) Government are keeping in close touch with the law and order as also the economic situation in the country and initiating whatever measures are feasible and desirable for the maintenance of security and improvement of the economic situation.

U.P.'s Backwardness on account of Private Sector

8063. SHRI PRABODH CHANDRA: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether Government's attention has been drawn to the reports attributing U.P.'s backwardness to the reliance on private sector; and

(b) if so, the remedial measures contemplated?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI): (a) No, Sir. No such report has come to the attention of Government of India.

(b) Does not arise.

Meeting of Small Scale Industries Board

8064. SHRI PRABODH CHANDRA: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether a meeting of the Small Scale Industries Board was held on the 23rd January, 1974; and

(b) if so, the conclusions of the meeting?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI M. B. RANA): (a) Yes, Sir.

(b) Important recommendations of the meeting related to:

- (i) need for early completion of census;
- (ii) the need for continued credit facilities to small-scale sector; and

(iii) Promotion of mass consumption industries and agro-based and rural industries.

Cement Factories in Orissa

8065. SHRI SHYAM SUNDER MOHAPATRA: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether Orissa has potential for more cement factories; and

(b) if so, the names of Districts where the factory can be conveniently located?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI M. B. RANA): (a) and (b). The Ministry of Industrial Development has not made any assessment of the potential of the State of Orissa for setting up cement factories.

Census Employees in Orissa

8066 SHRI SHYAM SUNDER MOHAPATRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is agitation among the Census employees in Orissa regarding permanency and whether there has been any representation to the Government in this regard; and

(b) if so, what action has been taken so far?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) Census employees in Orissa have urged the conversion of temporary posts into permanent ones.

(b) The decennial country-wide census is a huge time-bound operation. It calls for recruitment of thousands of persons on a strictly temporary and *ad hoc* basis. Attempts are continuously being made to help retrenched census employees in getting alternate jobs in other departments and offices. Ten posts have so far been declared permanent in the Orissa census office. Two of them have been filled. The question of filling the other eight is under consideration. Conversion of more temporary posts into permanent ones can be taken up only when staff requirement in terms of intercensal work becomes clearer.

Representation for Revision of Hostel Grant and Stipend to S.C. & S.T. Students

8067. SHRI GADADHAR SAHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether he has received any representation about the need for revision of rate of Hostel Grant and stipend given to the Scheduled Tribe and Scheduled Caste students reading in schools and colleges in the District of Birbhum in West Bengal in view of the great rise in the cost of living; and

(b) if so, what concrete steps were taken or are being taken in the light of the representation and with what results?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) and (b). No Sir. However, hostel charges have been revised by West Bengal Government from Rs. 30/- to Rs. 45/- per

month in the rural areas and from Rs. 35/- to Rs. 50/- per month in Urban areas both in the case of Scheduled Castes and Scheduled Tribes. The question of enhancing the rates of Post Matric Scholarships is also currently engaging the attention of the Government of India.

Sub-plan for Development of Backward areas in West Bengal

8068. SHRI GADADHAR SAHA: Will the Minister of PLANNING be pleased to state:

(a) whether in the State plan of the West Bengal Government there are separate sub-plans for the development of backward areas with concentration of Scheduled Tribes, and

(b) if so, the broad features thereof, District-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA): (a) and (b) A separate sub-plan for areas with large concentration of Scheduled Tribes in West Bengal, which the State Government were asked to draw up in accordance with the guidelines issued by the Planning Commission, is still awaited.

Documents lost by an I.P.S. Officer

8069. SHRI SAMAR MUKHERJEE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Shri Pukhraj Mathur, I.P.S. Zonal Officer, C.I.D. Jodhpur and Bikaner Division (Rajasthan) had lost important files and Border draft on the night of 16th August, 1971 in a running train;

(b) if so, the facts thereof;

(c) whether the lost documents were got back;

(d) whether any action has been taken against this police officer; and

(e) if so, the facts thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) and (b). On the night of 16th August, 1971, when Shri Pukhraj Mathur, S.P., C.I.D., Jodhpur, was travelling by train from Jodhpur to Jaipur, he lost an attache containing two files, one of which contained some notes relevant for discussion in the Border meeting to be held at Jaipur the following day. None of the lost papers contained any classified information.

(c) No, Sir.

(d) and (e) In the enquiry conducted by the Chief of Intelligence CID, Rajasthan, it was found that the loss of the files was neither due to any sluggishness or carelessness on the part of the officer, nor was it an act of pilferage by anti-social elements, but appeared to be a mere case of theft. No action was, therefore, taken against the officer.

Jessop Designs in Private Sector

8070. SHRI VASANT SATHE: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the attention of Government has been drawn to the news report appearing in a Delhi paper on the 29th March, 1974 under the caption "Jessop Designs in private hands";

(b) if so, the reaction of Government thereto; and

(c) the steps taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI M. B. RANA): (a) Yes, Sir.

(b) and (c). It is not correct that the designs and drawings have been officially delivered to a private firm of Maharashtra. The question of any enquiry into this matter does not arise. The report of the Development

Consultants has been duly considered by the Management and a number of suggestions have been implemented. The Government and the company are constantly trying to improve the production performance of the company and during the year ended 31st March, 1974, the company's production was more than Rs. 24 crores as against only Rs. 8 crores during the year 1970-71. The company hopes to achieve a turnover of more than Rs. 34 crores during the current year that will end on 31st March, 1975.

Setting up of Industries in India by Scientists and Technologists working Abroad and in CSIR Laboratories

8071. SHRI VASANT SATHE:

SHRI CHANDRA SHEKHAR SINGH:

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Council of Scientific and Industrial Research has formulated any scheme to help Scientists and Technologists abroad and those working in CSIR Laboratories to set up industries in India; and

(b) if so, the salient features of the scheme?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) and (b) A package has been approved to attract Indian Scientists, Technologists and Engineers working in production Units abroad, to come back and start their own industries in this country, particularly in spheres where they may have acquired skills in production technology.

The main features of this scheme are that Scientists/technologists who are experienced in production technology should be allowed to retain their earnings in foreign banks for

a given period and use them for import of essential equipments, spare parts etc. for starting industry. They will also be assisted in obtaining industrial licence where required, and provided facilities for import of capital goods and infrastructure facilities such as power, water and industrial site/building. They wil also be provided assistance in raising capital from nationalised banks and other financing institutions in the public sector.

Details of other scheme to help any scientist of Council of Scientific and Industrial Research (CSIR) who wishes to set up a production plant based on a CSIR process or know-how have not yet been finalised.

Utilisation of capacity in Engineering Industry for Consumer Goods

8072. SHRI D D DESAI: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether under-utilisation of capacity for consumer goods in the engineering industry is 25 per cent to 55 per cent;

(b) if so, whether in certain cases it is over 100 per cent; and

(c) whether under-utilisation of capacity has resulted in low per capita availability?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI M. B. RANA): (a) Yes, Sir, in regard to certain engineering industries producing consumer goods.

(b) The under utilisation is not over 100 per cent.

(c) Not necessarily. Actual production also depends on the demand and consumers' preference.

समाचार प्रसारण केन्द्र स्वाप्ति करने के
सिद्धान्त

8073. श्री विष्विति निधि : क्या
तूचना और प्रसारण मंत्री यह बताने की
कृपा करेंगे कि :

(क) समाचार प्रमाणण केन्द्र कौन
से सिद्धान्त पर स्वीकृति किये जाने हैं
और

(ख) भारत में उनका उपयोग किन
कामों के लिये किया जा रहा है ?

तूचना और प्रसारण मन्त्रालय में
उप-मन्त्री (श्री धर्मबीर सिंह) (क) और
(ख). आकाशवाणी के अलग समाचार
प्रसारण केन्द्र नहीं है।

आकाशवाणी का समाचार सेवा प्रभाग
बरेली भेजाओं के अलंगत 18 भारतीय
भाषाओं तथा 3 बोलियों में और विदेशी
भेजाओं के अलंगत 23 भाषाओं में प्रतिदिन
240 समाचार बुलेटिन प्रभारित करता है।
समाचार बुलेटिन दिल्ली स्थित समाचार
सेवा प्रभाग तथा 28 प्रादेशिक केन्द्रों में मूल
रूप से तैयार किए जाते हैं। प्रादेशिक केन्द्रों
में प्रादेशिक समाचार बुलेटिन तैयार किए
जाते हैं। बलेटिनों में देश विदेश के समाचारक
महत्व के घटनाएँ भी का तथ्यात्मक तथा
सही विवरण अविलम्ब प्रस्तुत किया जाता है।

Offer from Japan for manufacture of
Newsprint

8074. SHRI M. RAM GOPAL
FEDDY Will the Minister of INDUS-
TRIAL DEVELOPMENT AND SCI-
ENCE AND TECHNOLOGY be pleased
to state:

(a) whether certain newsprint
manufacturers of Japan have offered
their surplus capacity for utilisations
by India; and

(b) if so, the reaction of Govern-
ment thereto?

THE MINISTER OF STATE IN THE
MINISTRY OF INDUSTRIAL DEVE-
LOPMENT (SHRI M. B. RANA): (a) Certain Japanese entrepreneurs approached through Indian Embassy in Japan for setting up of a unit in India in Joint Collaboration for production of kraft pulp.

(b) As necessary expertise for manufacture of kraft pulp is indigenously available, and as per current policy foreign collaboration is not permitted in this line, the proposal did not find favour. However, the matter is being further examined in details taking into account the possibilities of export as also obtaining improved technology.

Development of Ghazipur

8075. SHRI SARJOO PANDEY:
Will the Minister of INDUSTRIAL
DEVELOPMENT AND SCIENCE
AND TECHNOLOGY be pleased to
state:

(a) the criteria of including districts
for grant of Cash Subsidy; and

(b) the steps taken by Government
to develop industries in Ghazipur?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI): (a) A note is laid on the Table of the House. [Placed in Library. See No LT-6819/74].

(b) Uttar Pradesh Financial Corporation (UPFC) offers term loans as well as working capital was at concessional rate and at reduced margins. Certain industries having power had not exceeding 20 HP are allowed power subsidy upto 9 paise per unit. A 15 per cent price preference is given to Small Scale Industries products manufactured in district. Uttar Pradesh Small Industries Corporation gives technical assistance as well as help in making of finished products, supply of raw materials and machinery on hire purchase as far as small Scale Industries are concerned.

Loans on concessional terms are offered by the UPFC to the small and medium sized projects while framing longer grace period, longer repayment period and reduced margin.

Telephone Connections in the Names of Ex-MPs.

8076. SHRI E. V. VIKHE PATIL. Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of Telephone Connections in the names of Ex-members of Parliament in Delhi and New Delhi;

(b) whether some of these telephones are being used by those other than allottees of these telephones for commercial purposes and the Ex-

M.Ps. never stayed in Delhi, New Delhi where their telephones are installed, and

(c) if so, whether the Government will make enquiry and withdraw such telephones; if not, the reasons for the same?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (PROF. SHER SINGH): (a) Separate record of telephone connections working for Ex-MPs is not being maintained.

(b) and (c). No specific instance has been brought to the notice of the Department. Unauthorised use of telephones by a party other than the hirer constitutes breach of Indian Telegraph Rules and necessary action to disconnect such telephones is taken whenever such instances come to the notice of the Department.

Memorandum submitted by Telecommunication Engineering Supervisors Association

8077. SHRIMATI SAVITRI SHIYAM:

SHRI CHANDRA SHEKHAR SINGH.

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government has received any memorandum from the "Telecommunication Engineering Supervisors Association" Delhi in March or April, 1974 for special allowance and incentives for improving their efficiency;

(b) if so, the main points of the memorandum; and

(c) the steps taken to redress their grievances?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (PROF. SHER SINGH): (a) No.

(b) and (c). Do not arise.

Priority to Agriculture recommended by National Committee on Science and Technology

8078. **SHRIMATI SAVITRI SHYAM:**

SHRI AMARSINH CHAUDHARI:

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the National Committee on Science and Technology has urged the Government to give top priority to agriculture including fisheries, water resources, animal husbandry and post-harvest technology;

(b) if so, the main features of the plan; and

(c) whether Government have accepted the suggestion; and if so, the amount proposed to be allotted for the purpose?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) Yes, Sir.

(b) The programmes in the agriculture sector are included in the draft Science and Technology Plan

(1974-79) copies of which have separately been laid on the Table of the House.

(c) The Fifth Five Year Plan proposals in respect of these programmes have been finalised. Including the provisions for food and forestry, the total outlay in this sector would be Rs. 125 crores. The programmes are now being finalised in consultation with the Ministry of Finance.

Firing in Industrial Areas of Okhla, Delhi

8079. **SHRIMATI SAVITRI SHYAM:**

SHRI CHANDRA SHEKHAR SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some persons were injured due to lathi charge, tear-gas shells and firings in the industrial areas of Okhla, Delhi during the first week of April, 1974;

(b) if so, the reasons for the disturbances and the number of persons arrested in this regard;

(c) whether any enquiry has been ordered; and

(d) if so, the results thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOSHIN): (a) and (b). On 5th April 1974, a group of workers organised a demonstration in front of an industrial establishment in Okhla Delhi. The guard of the establishment fired 5 to 6 rounds as a

result of which seven persons were injured. A criminal case was registered on the complaint of the workers and eleven persons were arrested. The management of the establishment also lodged a complaint of rioting and damage to property and another criminal case was registered.

On 6th April, 1974, the workers organized a bandh. The demonstrators became disorderly and violent. They tried to set fire to property and attacked the police. The police used tear-smoke to disperse the crowd. Thirty-five persons were arrested. Five Agitators sustained minor injuries. 35 police personnel were also injured.

(c) No, Sir.

(d) Does not arise.

Sale of Telecommunication Equipments to Guyana

8080. SHRI BANAMALI BABU:
SHRI VIRBHADRA SINGH:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether a proposal is under the consideration of Government to send a delegation to Guyana to negotiate the sale of Telecommunication equipments in that country; and

(b) if so, by what time the proposal is likely to be finalised and what are the main features of the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (PROF. SHER SINGH): (a) and (b). No. However, a team of Engineers of the Indian Telephone Industries

Limited, Bangalore, visited Guyana recently to explore possibilities of selling Telecommunication equipments. The proposals for sale of equipment are under consideration of Indian Telephone Industries Limited.

Charges against a former Union Minister

8081 SHRI INDRAJIT GUPTA: Will the PRIME MINISTER be pleased to state:

(a) whether a former Union Law Minister, Shri A. K. Sen, has been charge-sheeted by the C.B.I.;

(b) if so, the subject matter of the complaints on the basis of which he has been charged; and

(c) whether the alleged offences pertain to the period during which Shri Sen was a Central Minister?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) and (b) A charge-sheet has been filed in court by the Central Bureau of Investigation against Shri A. K. Sen and others for offences pertaining to criminal conspiracy to cheat and cheating the Press Registrar and the Advertising Agencies/Advertisers, by making certain false representations to them regarding circulation figures of 'Dainik Basumat'. (c) The conspiracy to commit the offences dates from the end of 1965 or beginning of 1966. Shri A. K. Sen was a Central Minister from 17-4-1957 to 24-1-1966.

वादी ग्रामोद्योग भवन, नई दिल्ली को लाभ
तथा हानि

8082. श्री हीरालाल डोडा : क्या
प्रौद्योगिक विकास मंत्री यह बताने की कृपा
करेंगे कि :

(क) खादी ग्रामोद्योग भवन, नई दिल्ली
में कुल कितनी पूजी लगी हुई है और गत तीन
वर्षों में इस संस्था के शुद्ध लाभ हानि का
व्यौरा क्या है, ; और

(ख) इस संस्था ने भारंग से अब तक
कुल कितनी राशि की हानि उठायी अथवा
लाभ के रूप में अर्जित की ?

प्रौद्योगिक विकास मंत्रालय में उप मंत्री
(श्री जिलाडर रहमान अम्तारी) : (क)
और (ख). सूचना इकट्ठी की जा रही है
और सभा-पटल पर रख दी जायेगी।

Ban on C.P.I.

8083. SHRI JAGANNATHRAO
JOSHI:

SHRI NARENDRA SINGH:

Will the Minister of HOME
AFFAIRS be pleased to state:

(a) whether the Communist Party
of India was ever banned in India
after 15th August, 1947 and if so,
when; and

(b) the text of the then Home
Minister's broadcast stating reasons
for banning the Communist Party of
India?

THE DEPUTY MINISTER IN THE
MINISTRY OF HOME AFFAIRS
(SHRI F. H. MOHSIN): (a) and (b).
The Communist Party of India was

banned in West Bengal in 1948. By a notification dated March 25, 1948, the Government of West Bengal declared the Communist Party of India and its branches and volunteer organisations unlawful under the Indian Criminal Law (Amendment) Act. The West Bengal Home Minister in a statement in the Assembly on March 27, 1948, explained the Government's decision to ban the party in the State.

Towards the end of 1964, some leaders and workers of the Left Communist Party of India, who were indulging in activities prejudicial to the security of the country, were detained. The party as such was, however, not banned. A copy of the Union Home Minister's broadcast to the nation on January 1, 1965, in this connection is laid on the Table of the House. [Placed in Library. See No. LT-6820 174]

Proposal to relay special Programme
on the life of Rao Tula Ram on
his Death Anniversary

8084. Shri MUKHTIAR SINGH
MALIK: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any proposal under consideration of Government to relay a special programme on the life of Rao Tula Ram, a great Revolutionary and a Hero of 1857 Independence War, on his death anniversary falling on the 23rd September, 1974; and

(b) if so, facts therefor?

THE DEPUTY MINISTER IN THE
MINISTRY OF INFORMATION AND
BROADCASTNG (SHRI DHARAM
BIR SINHA): (a) and (b). AIR will broadcast a radio programme on the role of Rao Tula Ram in 1857 Independence War on a suitable occasion.

12.00 hrs.

**CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE**

**REPORTED VIRTUAL BREAKDOWN OF
POWER SUPPLY IN WEST BENGAL**

SHRI TRIDIB CHAUDHURI (Berhampore): I call the attention of the Minister of Irrigation and Power to the following matter of urgent public importance and request that he may make a statement thereon:

"The reported virtual breakdown of electric power supply in West Bengal and the decision of imposing a 40 per cent blanket cut in electric power supply to all consumers including industries."

**THE MINISTER OF IRRIGATION
AND POWER (SHRI K. C. PANT):** In West Bengal, State Electricity Board is responsible for the generation, except for the area supplied by the Damodar Valley Corporation in terms of its statutory responsibility. The West Bengal Government has also licensed the Calcutta Electric Supply Corporation Ltd. and a few other small licensees to generate and distribute electricity.

The anticipated demand for power in West Bengal is estimated to be about 900 MW, excluding the DVC area. Of this, the demand in Calcutta itself is about 560 MW. The installed capacity in the State, including the licensees, is 1160 MW. In addition, a 120 MW unit has been commissioned at Santaldih, though its generation has not stabilised.

The actual supply of power has, however, been considerably less. The fire accident in the power station of Durgapur projects Ltd. in January, 1974 has mainly been responsible for reducing its ability to generate only 160 MW against an installed capacity of 285 MW. The capacity of the Calcutta Electric Supply Corporation Ltd. has been derated due to the old

age of the sets from 420 MW to 337 MW. The actual generation is about 270 MW. According to West Bengal Government, at the Bandel Station, the average generation is only about 170 MW, against the installed capacity of 330 MW due to outages and difficulties on account of coal quality etc. The total average generation in West Bengal in March has been about 638 MW. The energy shortage in West Bengal has been about 15 per cent.

The Fourth Plan target for additional generating capacity to be created in West Bengal was 251 MW. The actual achievement was only 131 MW. The failure to create the targeted generating capacity, coupled with the reduction in the output of the existing stations, while loads continued to grow, resulted in creating a shortage of power in the State. Consequently, the State Government had to impose a 15 per cent cut in the demand of power in the State, including Calcutta.

The DVC has been supplying power not only to areas within its statutory responsibility, but also to the Calcutta Electric Supply Corporation Ltd. and the West Bengal State Electricity Board. The contract with the Calcutta Electric Supply Corporation Ltd expired in 1969 and has not been renewed. A decision had also been taken in 1965 that the DVC would be relieved of the responsibility of supplying power to areas outside its statutory responsibility by 1969. However, due to the inability of the State Electricity Board to meet this commitment, this decision could not be implemented. Keeping in view the importance of Calcutta, the DVC continued to supply power according to availability, to the CESC. These supplies have normally ranged between 50-70 MW. West Bengal has not been able to get help from other neighbouring system like Bihar and Orissa due to their own problems.

In the last few days, the generation in the Bandel Station of West Bengal has declined to below 170 MW. The actual average generation in the past 3 days has been reduced to 110 MW

at Bandel. The generation at Santaldih which was 50 MW has also reduced to zero. The generation in the DVC system has declined to below 400 MW. against an average of 530 MW attained in March 1974. The DVC is required to meet the needs of the loads within the valley as its primary responsibility more particularly of the coal mining, railway and steel sectors which are of national priority. Consequently, the DVC has been able to supply only between 25 and 30 MW to the Calcutta Electric Supply Corporation Ltd. As a consequence of all these reductions, the shortage situation has been further aggravated during the last week.

The West Bengal State Electricity Board has reported that it has not imposed any 40 per cent blanket cut in supply to all consumers. It has, however, had to resort to load shedding from time to time, in accordance with the actual availability of power. This is in addition to the 15 per cent cut which has been in existence for quite some time.

The situation in West Bengal and Calcutta is likely to improve when the 120 MW unit at Sontaldih in West Bengal stabilises its generation and the functioning of the other West Bengal Stations improve. The Damodar Valley Corporation would continue to assist West Bengal as in the past and when its generation exceeds 550 MW, West Bengal would get additional assistance upto 20 MW.

SHRI TRIDIB CHAUDHURI: In view of the colossal under-statement that has been made to explain away what the Economic Times has said today that there is complete power chaos in West Bengal which we fear is leading West Bengal to an age of darkness and also, in view of the shelter that the statement elicited from the West Bengal, State Electricity Board has sought to take behind the way in which my Call Attention motion was couched, I owe an

apology to you. Sir, and also to the House and I want to place before the House the actual situation as it obtains.

My Call Attention motion was given on the basis of newspaper reports in all Bengal daily papers that the West Bengal Government on 18th April, 1974 had decided that they would impose a power cut. They had, actually informed the representatives of all Chambers of Commerce and Industry that they had no other alternative but to impose 30 to 40 per cent blanket cut. That was on the 18th and, particularly, on that day, for 12 hours, the major part of the city of Calcutta and the industrial suburbs had no power supply.

I am giving you the day by day developments. On that day, the Chief Minister made a statement to the representatives of all Chambers of Commerce and Industry that the West Bengal Government had no alternative arrangement except to have a blanket cut. That was the statement made by the Chief Minister in his chamber of the Assembly. He said that unless the generating agencies ensured a firm supply of 415 MW, the actual cut for Calcutta, as against the demand of 500 MW, was to the tune of 175 MW. But the short-fall was 35 per cent that day. Then the next day this statement about a blanket power cut was denied when there was an outcry in the State of West Bengal. The Power Minister of West Bengal Government denied that there was any plan to impose a blanket cut and said—this was the next day, i.e. 19th April—that the Government was trying to evolve a new power distribution formula on the basis of 400 megawatts and would try to make available 350 megawatts for industries but that there was no plan for imposing a blanket cut. Then the next day the Chief Minister asked the Power Minister to introduce a new rationing formula. From the 20th April upto 23rd, that is, yesterday, the situation has gone from bad to worse and on the 22nd the shortfall in

[Shri Tridib Choudhuri]
supply was 205 megawatts, that is, 41 per cent cut and yesterday it was a 46 per cent cut. That is, the cut was to the tune of 230 megawatts. That is 46 per cent as I have stated. The position you find is that the West Bengal State Assembly had to adjourn its sitting in the midst of darkness yesterday and also the day before yesterday. Already industries are hard hit. The biggest industry in West Bengal is the jute industry. I have here a notice published by the Indian Jute Mills Association. Here is the advertisement:

**'Chaotic Power Supply
Hastening
Jute Industries' Closure**

Power cuts are squeezing life out of jute.

A large number of jute mills had virtually no power for six day's running.

Most of the others get it for 4 to 8 hours a day."

The new formula which is now being discussed for the last 3-4 days has not been finalised but from the indications that we have got and the indications that have been given to the representatives of Industry and Chambers of Commerce, it seems that the amount of power they are going to make available to the industry would make it possible for the factories to work only for 2-3 days. This is about factories round about Calcutta. But as far as the mofussil areas are concerned, you can imagine what is the position from the fact that in the Midnapore-Kharagpur areas there is a cut of 75 per cent. The export potentialities of jute which is the biggest export industry have been as it was never before, there are orders, but nothing can be done because the factories cannot run.

Same is the position with regard to coal mines and coal washeries. Same is the position with regard to tea,

coal and even railways. The Railway Board, I understand, has already written to the State Government that they would be forced to cut down railway services because of this, what is euphemistically called, load shedding which is not really load-shedding but which is virtually a break-down in the electric supply system.

The Labour Minister of the State Government called all the trade unions and he requested them to agree to lay-off of 2 million to 3 million workers because of these breakdowns in electric supply. That is with regard to the effects. So far as causes are concerned, nobody knows what actually is the cause. For three or four days we have been seeing in Bengal papers that the Chief Minister is shouting at the failure of the Central Government to do this thing or that thing. So far as Santhalidih power station is concerned, which has been newly opened by the Prime Minister, the State Government has said that electric machinery which was supplied by Heavy Electricals was defective. It asked the Centre to send one top official from that establishment to look at the working at Santhalidih and Bandel power stations and I do not know what has happened. The Central spokesman here started blaming the West Bengal Government. He said, they are to be blamed as they failed to put up transmission lines, the generation is all-right, but in Santhalidih there were no proper transmission lines, etc. Then the West Bengal Government changes its position and now the situation is it is because of bad machinery supplied by the Central Government and also because of the bad quality of the furnace oil and bad quality of crude nothing can be produced there. With regard the DVC the Minister does not hold out any promise beyond 20 M.W. So, I leave it out.

SHRI K. C. PANT: 20 M.W. additional to what is supplied now.

SHRI TRIDIB CHAUDHURI: Any-way the present affairs of DVC power

generation is at a very serious state. Whatever power we could draw from Durgapur, whatever West Bengal could obtain from Chandrapura, that also is gone. There has been explosion at Chandrapura last night. I do not know what would be the effects.

The people of West Bengal feel that they are plunging into an era of darkness and the wheels of industry would simply stop moving causing serious consequences. This is a serious explosive situation which may lead to anything. Therefore, I want to ask, firstly, whether in view of the need for export in respect of jute and other commodities, export-earning industries, and the serious consequences with regard to railway communications and other things round-about Calcutta, will the Government institute an immediate enquiry for knowing as to what extent the Central agencies have been responsible for the state of affairs which developed for the last one week in West Bengal, particularly with reference to Santalpuri and also with reference to Bandel power stations where equipments are mostly supplied by the Bharat Heavy Electricals; and, thirdly, with regard to D.V.C. as a whole. In view of this situation, has there been any investigation carried out from the nearby sources, say, from U.P., Orissa or other places, to tide over the present difficulties till the situation in West Bengal improves a little?

THE MINISTER OF IRRIGATION AND POWER (SHRI K. C. PANT): First of all, let me say that I share fully anxiety of my hon. friend in respect of this part of West Bengal, more particularly, in the Calcutta Area particularly because of the impact on industries, possibly, the impact on other vital sectors in the economy. I have mentioned in the main statement the reasons which have brought about the situation in the last few days.

I would like to assure him that we have been in touch with the West Bengal Government and I have myself talked to the Chief Minister and whatever help or assistance has been desired by the West Bengal Govern-

ment has been given by us to the extent possible. For instance, Shri Chaudhuri mentioned that West Bengal Government wanted some experts from the Bharat Heavy Electricals to be sent to Santalpuri and Bandel. Actually, when I was in Calcutta some time back, this was mentioned to me by the Chief Minister and the Irrigation and Power Minister. I assured him of all help. Firstly, what I did on coming back here was to get in touch with the concerned Ministry. An expert did go immediately the very day or the next day to look into the problem.

It is possible that there have been break-downs in this new machinery. I can say positively that there have been break-downs in Santalpuri and in some of the other areas. So far as Bandel goes, this not an indigenous machinery. And B.H.E.L. is not involved. As far as Santalpuri is concerned B.H.E.L. has supplied the plant. I would like the House to bear in mind that these are units manufactured in the country for the first time. Some difficulties have arisen. The reasons have already been given by the West Bengal Government. Among them is the variable quality of coal and viscosity of oil and so on. But, I assure him that it is not a question of West Bengal Government's putting the blame on the Centre and the Centre's putting the blame on West Bengal. He said that the Chief Minister of West Bengal Government has been saying this that the centre is to blame. I have not seen any statement by the Chief Minister putting the blame on the Centre. It is not a question of putting the blame on someone; this is a serious matter. The West Bengal Government and we are trying our level best to get over this situation and to see that power is restored. So far as D.V.C. is concerned, he said that the Centre should look into it. I may tell Shri Chaudhuri that for the last so many months, I have been getting daily reports of generation of power in D.V.C. I can say that over a period of months, generation had improved in D.V.C. except in the month of

[Shri K. C. Pant]

February. It had improved considerably. It had been an all-time high. But, lately, it has come down. There were certain amounts of labour trouble in D.V.C. But, I am very glad to tell the House that an agreement had been arrived at day before yesterday in Calcutta between the D.V.C. and the management with the help of Labour Minister of West Bengal. I have every hope that DVC will pick-up again. In fact, speaking of today the latest figures in the morning were 385 MV and later today it was expected to be 495 MV.

SHRI TRIDIB CHAUDHURI: What part of it was made available to West Bengal?

SHRI K. C. PANT: Our first charge is steel, coal and the railways and within that we have been able to supply 20 to 30 MW. I would like to give more. We have been supplying around 50 to 70 MVA and if this production goes above 550 MW then we will supply another 20 MW. That means we can supply upto 90 MW. That does not mean if the situation is more comfortable we will not supply more but this is the kind of projection that we have made so that West Bengal Government can also see how to plan ahead.

I might tell the hon. Member that a Member of the Central Water and Power Commission, who is one of the top-most engineers in the country on thermal side, has been in West Bengal for four to five days. He has been visiting the power plants there. Unfortunately, he met with an accident yesterday and got fractured his leg. But he has been in West Bengal for the last four to five days to see what are the defects and how can they be got over quickly. We are trying our level best to help in any way. We have approached the Bihar Government to step up their generation still further. They did step up their generation but, unfortunately, three of their units tripped at Pathratatu. Two of them were brought back on 20th and the third was expected to be back

today. I shall certainly look into it again whether Bihar can spare more power to West Bengal.

SHRI DINEN BHATTACHARYA (Serampore): I am glad to note that at least the new Irrigation Minister has with great enthusiasm expressed his pious wish that something will be done to remove power crisis in West Bengal. But from the reality of the situation it is abundantly clear that both the Central Government and the State Government are most callous. It is not a matter of few days. The Statesman and other Calcutta newspapers including some of the Delhi papers have also repeatedly announced that there is a serious crisis in power so far as West Bengal is concerned. There are some comments in the issue of Statesman of 18-7-1973 which should amply prove that the Central Government did not at all take any serious measure to see that the power position improves in West Bengal.

On the 16th July, 1973 The Statesman had reported:

West Bengal is a special case for at least two reasons. No other State was so severely hit for so long and the situation is steadily deteriorating. Promises of improvement have long lost all credibility."

Nobody has any confidence either in the State Government or in the pious which expressed now by the hon. Minister. The day the Santaldih plant was opened and the ceremony was observed, the Prime Minister flew to Santaldih in a helicopter, but the next day this plant was not in a position to generate any power. People were given to understand for so long and it was also publicised and propagated throughout the country that as soon as Sandaldih was commissioned, the power shortage would be removed. May I know what steps Government are going to take regarding this fun which the West Bengal Government had indulged in by installing a machine which had no generating power?

The Statesman has also pointed out that industries in West Bengal are losing 60 per cent of their capacity, and they are not in a position to reach even 40 per cent of their total capacity because of this power crisis. Not only factories, but hundreds of small units have had to stop their operation because they are not getting any power. Besides small industries, even hospitals and other essential institutions have had to suffer. Government have always said that in respect of hospitals, newspapers and the telephone and wireless departments, there would be no load shedding or power crisis and the arrangements would be such that these institutions did not suffer from power shortage. Recently, however, it has come out in the Calcutta papers that in the course of an operation on a pregnant lady, suddenly there was load-shedding and as a result the operation could not be successful and the child died.

The hon. Minister has said in his statement that about 1000MW is necessary for Calcutta, excluding the DVC area. But we know how, this Government is functioning. Regarding the constitution of the State Electricity Board, you will find that it is constituted of men who do not know anything about these electricity matters; only some administrative heads are there. They have no knowledge about the generation of electricity.

As regards the Bandel power station, there are four turbines I met the engineers there and they told me that one turbine should be kept as a standby for any emergency. But what has happened? Mr. Siddhartha Shanker Ray after coming to power by rigged election announced that he would see that 100000 villages would be electrified. But what is the actual position now? Every house in the town area has to buy a lantern. But even with the lantern they are finding it difficult to manage, because only a few days back, the Government have curtailed the quota of kerosene to

West Bengal. Will Shri Pant be kind enough to go to Calcutta and see whether these things are happening or not? For hours and hours there is no light.

MR. SPEAKER: Ask your question.

SHRI DINEN BHATTACHARYYA: This is my question. In spite of this fact, there is gas shortage, there is no kerosene, there is no electricity. Now what will the students do?

AN HON. MEMBER: Candle.

SHRI DINEN BHATTACHARYYA: Candle has become ten times costly. Regarding thermal power, will the Minister kindly inquire into the functioning of the Baudal thermal power stations? I categorically state that in spite of the objection of the persons at the top in the thermal power station, they were forced to run all the turbines with the result that now only two turbines are working and two are idle because of breakdown. So naturally there will be a cut in the power supply.

As regards the Calcutta Electric Supply Company, many things have been stated here. There was a demand that the previous agreement having expired, it should now be taken over by Government. But nothing has been done. I make this charge that you are not taking it over and you also not permitting it to increase its generating power. My point is that you should immediately take it over and change the old outmoded machinery which is there and there may be some improvement in power generation. You must take some steps immediately. The old outmoded machines should immediately be replaced by new ones. Are Government going to take any action in this regard?

So my first question is this. Do not talk of future. You have got no future. In ten years there may be nothing. So the people of West Bengal

[Shri Dinen Bhattacharyya]
have no confidence in your future planning etc. I know there is a power crisis throughout India. But it is not as serious as in West Bengal where for hours and hours you will find no light. So what steps are you going to take by way of immediate remedial measures?

Siddhartha Ray has set up a committee to go into the matter as to how the Bharat Heavy Electricals supplied that generator, whether there was bungling or not. But I know this for certain. The member chosen for that committee may be a High Court Judge. But I know what a type of man he is. He is always appeasing the authorities.

MR. SPEAKER: Come to the question now.

SHRI DINEN BHATTACHARYYA: You do not know what is happening.

MR. SPEAKER: I know

SHRI DINEN BHATTACHARYYA: You will understand it when students and other citizens force you to understand what is happening in West Bengal. It is not an easy matter. The whole economy is collapsing.

MR. SPEAKER: You had better ask your question.

SHRI DINEN BHATTACHARYYA: What steps is he going to take immediately at least to see that the minimum requirement of power in West Bengal is met? Secondly, what are you going to do with regard to the Calcutta Electric Supply Company?

Sir, I charge the Government with corruption. Something has happened in Santhalpuri and for which Shrimati Indira Gandhi was taken there to inaugurate it, but the day after it was seen that it had no power generating capacity. What is the Government going to do. It is not enough to simply express a wish that "we will see what is the real cause in regard to

the generating capacity at Santhalpuri." My question will be this. Mr. Pant, you can do one thing. From your own sources, you can at least give a clear-cut statement as to how this BHEL happened to supply that kind of machinery. I say they have got—

MR. SPEAKER: Please sit down. 45 minutes have passed.

SHRI JYOTIRMOY BOSU (Diamond Harbour): It is a very serious matter. The whole State is suffering in darkness. He must be allowed to speak out.

MR. SPEAKER: But it is your decision that the first Member will have five to seven minutes and the others will have five minutes each. Now, already 45 minutes have passed.

SHRI DINEN BHATTACHARYYA: It has been taken by two Members so far. So, I will finish.

MR. SPEAKER: You do not finish at all.

SHRI DINEN BHATTACHARYYA: Only one thing. That is--

SHRI H. N. MUKERJEE (Calcutta—North-East): For three or four days now I have been in West Bengal. If you were in Calcutta for the last three or four days, you would have gone off your chump.

MR. SPEAKER: I will take you to Punjab and you will have the grievance almost removed.

SHRI JYOTIRMOY BOSU: Sir, on a point of order. That statement is not correct.

MR. SPEAKER: Please sit down.

SHRI PILOO MODY (Godhra): Both of you come to me and I will eliminate all your darkness.

MR. SPEAKER: First, remove your own.

SHRI DINEN BHATTACHARYYA: I will ask the hon. Minister, what is he going to do regarding the sort of supply made by the BHEL. The industries are suffering already.

MR. SPEAKER: For God's sake please sit down.

SHRI DINEN BHATTACHARYYA: I am finishing. The jute mills alone suffered a loss of about Rs. 25 crores during this time. What are you doing? Our economy has collapsed, our agriculture has collapsed, and everything is in the doldrums there.

SHRI PILOO MODY: And the Congress has collapsed.

SHRI DINEN BHATTACHARYYA: The Congress is collapsing. Anyhow, they are trying to patch up. So, these are my questions. Please answer them. Even the *Jugantar*, your Congress paper, has said that for God's sake, you must attend to West Bengal regarding this electricity.

SHRI K C PANT: Sir, the pious wish that the Congress will collapse is not borne out by the news today; there elections have been won by them, and it has come out in the papers today. (Interruptions)

MR. SPEAKER: Please sit down.

SHRI K C PANT: First, he mentioned that the Centre has not taken the situation seriously. In my reply to the questions of my hon. friend Shri Chaudhuri, I had spelt out exactly how we are concerned with the problem, and how we are trying to come to the assistance of the West Bengal Government in every possible way. I do not think I need repeat it. The hon. Member referred to other States. (Interruptions) It is not a question of individual help. I had mentioned it and I had referred to the point earlier. In fact, he has covered much the same ground. But he has referred to the

situation in other States. If his suggestion is that the Centre is more concerned about other States than about West Bengal, I can assure him that that is absolutely not true. We are as much concerned about West Bengal as about the other States. I told you, the steps we have taken I told you, we had been in constant touch with the West Bengal Government. They had asked for somebody to be sent there. We had sent our men. We had sent our own experts. Our own experts have been there for the last four-five days. In DVC, we had some trouble which we have sorted out luckily. I mentioned to you that all these things have been engaging our attention daily in the last few days. The main point which he made, I thought was about the machinery which has been supplied by BHEL to Santaldih.

SHRI DINEN BHATTACHARYYA: What about Bandel?

SHRI K. C. PANT: The trouble is, he has not been listening to me carefully.

SHRI DINEN BHATTACHARYYA: I am hearing very patiently.

SHRI K. C. PANT: Machinery to Bandel plant has not been supplied by BHEL. That is what I told Mr Chaudhuri

SHRI DINEN BHATTACHARYYA: My point is this. Everywhere there are four turbines. At least, one turbine must be a stand by. You have violated that.

SHRI K C. PANT: I will find it very difficult to get into a designing argument with my friend across the floor, whether there should be a stand-by turbine or not. It is a technical question. It has to be determined on the basis of various considerations and perhaps. I have a little more acquaintance in this field than my hon. friend. One cannot jump to a general con-

[Shri K. C. Pant]

clusion and say that there should be a stand-by generator in all cases etc. If there are suggestions, if they concern me, I shall certainly look into them. If it concerns the West Bengal Government, which he says is my Government—I thought it was his Government also—if he passes it on to me. I shall certainly pass it on to the West Bengal Government for their consideration. I welcome constructive and helpful suggestions from him. I would repeat that it is not fair to cast doubts about BHEL machinery for the simple reason, anywhere in the world where machinery is made for the first time, there are teething troubles and one learns from experience. BHEL has picked up in the last couple of years. It is doing well now and if there are teething troubles, we will get over them. I do not think we should be unduly perturbed over this. It so happened, there is difficulty in the power supply situation just now. There have been breakdowns. One should expect teething troubles when new plants are manufactured in the country for the first time. I do not think one should be unnecessarily perturbed over this. Our Ministry has been in touch with BHEL several times over this matter. Whenever they send any complaints to us, we refer it to the BHEL. We shall certainly look into it again in respect of this particular plant. Sir, the other major point which he made was about the Calcutta Electric Supply Company. West Bengal Government has not sent any proposal that they want to take over the company. As far as the replacement of old machines is concerned—some of these machines are very old and probably will require replacement. I have noted the very constructive suggestion which he made that if there is a proposal from the West Bengal Government that these should be replaced, we should agree to it. I have made a note of his suggestion and I certainly welcome this constructive and helpful suggestion. If proposals

come from them, we will certainly look into them with great sympathy considering the present situation in West Bengal.

I think I have covered the points along with the answer I gave to Mr. Chaudhuri. There, I have outlined the specific measures we have taken recently to help the West Bengal Government.

SHRI H. N. MUKERJEE: Sir, on a point of order. Is this in order for the Minister, specially Mr. Pant, who is very careful in giving answers, to evade an answer to a question which he himself has specified, namely Santaldih matter, which was opened with a great deal of fanfare by the Prime Minister and which West Bengal people consider to be a practical joke, cruelly perpetrated on them. He said he was giving an answer. He has not given the answer so far.

SHRI K. C. PANT: I would submit that there is no question of a practical joke there. It is true that the plant has taken a number of months to come up. It was actually synchronised in January. Thereafter, it did generate power. Then it ran into some problems, and the problems are similar to the problems ran into in some of the other new plants. Therefore, it is not an isolated case. We have been looking into the problem of not only Santaldih but also Badarpur and another plant, whether the same kind of problems are responsible for breakdown and, if so, to what extent we can identify the causes. I do not want I create any unnecessary controversy. One of the causes which has been mentioned in all these units is the uneven quality of coal that is supplied. That is a matter which we have to sort out with the coal Ministry. We do not want to raise it here. It is something that has to be sorted out within the Government. I will go into it. Santaldih will generate power, once the teething troubles are got over. There is no question of Santaldih being basically weak or badly planned out.

SHRI DINESH CHANDRA GOSWAMI (Gauhati): Thought it may sound somewhat paradoxical, everything is gloomy on the power front. We hear every day, and we are experiencing, load shedding resulting in partial or total closure of industrial units. A serious news has appeared in the papers that in hospitals even operations and X-rays have come to a halt because of load shedding. Another Calcutta paper has reported that three telephone exchanges, namely, Nos. 45, 47 and 48 were not working for more than five hours because of shortage of power. It is a very disturbing news that the economy of the States is being crippled by the shortage of power. The only persons who may be happy because of power shedding may be the prisoners who have the intention of running away from jails, because a report in the *Hindustan Standard* says that the jail authorities have warned that regular power cuts may lure some prisoners into attempt of jail break. I hope the Minister of Irrigation and Power will not create a situation where his predecessor Ministry, which is having enough troubles, may have further troubles'

Coming to the serious aspect of the whole matter, it is not only West Bengal that is suffering because of power cuts but the entire eastern region is today being crippled with power cuts. In the original notice that I gave for the Calling Attention, I included Assam also and, therefore, Sir I crave your indulgence to refer to some of the factual matters relating to Assam.

It is very unfortunate that even in Assam the industrial establishments are working much less than the desired limits because of the power shedding. It is extremely unfortunate in view of the fact not only because Assam and the entire eastern region is backward but because the per capita consumption of electricity in Assam and Meghalaya is the lowest in this country. According to statistics Delhi,

which is the centre of all power, consumes the highest amount of electricity per capita with 288 kw, as against the all-India average of 94 kw, while the per capita consumption in Assam and Meghalaya is a lamentable 23 kw. My purpose in giving this figure is to say that there has been something wrong in the entire approach of the Power Ministry because, if the potentialities are properly tapped, the north-east region could give power not only to the north-east region but even to Bengal because, according to some scientific studies, the hydel power potentiality of the north-east region is 13.5 million kw as against 41 million kw of the entire country. Up till now the installed capacity in that region has been 1,60,000 kw, which is 1.1 per cent of the all India figure.

My purpose in mentioning all this is to show that there has not been any serious well-planned effort to tackle this problem, even though a warning was given by such an important person as the late Dr. Bhabha that India will have to face a power crisis at some point of time. I do not understand why no effort was made up till now to speed up the completion of projects, like the Gantak project which was commissioned in 1961. Its schedule was revised in 1969 and yet it is nowhere near completion.

Coming to Bengal and particularly Calcutta, even though there has been an acute power shortage in the last few weeks, even prior to that, according to the statistics given by the Governments concerned, it was apparent that at no point of time was the Government capable of supplying the total requirements of Bengal, or even of Calcutta.

The total supply to Calcutta, according to one estimate, in 1971-72, was 795 MW as against the demand of 150 MW. Though it was expected that the situation may ease with the power

[Shri Dinesh Chandra Goswami]

units coming in operation, that has also failed to bring the desired result. Even in regular times, as against the supply of 931 MW, the total demand is 1362 MW. It shows that even in regular times, the entire north-eastern region is suffering from the power crisis which has become very acute because of the failure which Mr. Pant has tried to explain

As the time at my disposal is very limited, I would like to ask the hon. Minister to reply to certain queries. Firstly, what steps the Government is taking to explore the immense power potentialities of the north-eastern region and, particularly, at what stages the projects, like, Kemeng, Loktak and Kapili, at the present moment stand. In fact, I think, if you really tap the immense power potentialities of the Brahmaputra itself, to a great extent the prospects of the north-eastern region can be changed. In that connection, I would like to know what happened to the Brahmaputra Flood Control Commission Bill which was brought last year before the House. It is not coming.

Secondly, one of the reasons of shortage or at least mal-adjustment is the persistent overdrawals by industrial units regardless of their permissible offtake. I would like to know what steps are being taken to restrict the consumption by these units within their permissible limits.

Thirdly, considering the fact that the production of essentials is the prime need of the day, what steps the Government is taking to introduce some system of rationisation and equitable distribution of electricity so that essential services and essential production units may not suffer because of the arbitrary load-shedding without any rational basis.

Lastly, I want to know what steps the Government is taking to repair the damaged thermal units and other units for adequate supply of coal and to

prevent sabotaging and mal-adjustments which are taking place in those units.

SHRI K. C. PANT: About the north-eastern region, when my hon. friend quotes the figures, the general figures for hydro-electric potential in the north-eastern region are very impressive. But he knows that it is all largely related to harnessing the Brahmaputra. That certainly is a colossal task. He knows it better than anybody else, as he lives near the Brahmaputra. He knows the attempts that have been made in the past to even control the flooding of the Brahmaputra. Even that has posed problems. The possibility of creating hydro-electric power lies at the bend where the Brahmaputra flows from Tibet into Arunachal Pradesh. That is the only point where it offers the real possibility of generating hydro-electric power. There is the difficulty in tapping that even if one had the resources to do it in today's circumstances.

SHRI DINESH CHANDRA GOSWAMI: What happened to that Bill?

SHRI K. C. PANT: He refers to that Flood Control Bill.

The Loktak project is coming up and it is nearing completion. I think, the first part should be commissioned very soon. I do not remember the exact date

As to what are the plans for West Bengal for future, I can only tell him that so far as the Fifth Plan period is concerned, the continuing schemes, the new schemes and the D.V.C. schemes, all these taken together in the Central sector would provide an estimated benefit of 1668 MW to West Bengal

13.00 hrs.

So far as overdrawals by the industries are concerned, as he himself said, the problem now is power supply to

industries except in those cases where the industries not paying for the power, etc. about which there are some disputes between the State Electricity Boards and industries and I am not going into that aspect. But, generally speaking, the problem is to supply power to industries and I agree with him that rationalisation is necessary. Actually, we have drawn up some guidelines and those guidelines were sent to the States last year itself to ensure precisely what he has in mind, that essential services should get priority and those industries which are crucial to the national economy should get priority and the cut should be applied beginning with the wasteful use of energy and ostentatious use of energy like at marriage etc. These guidelines were drawn up and have been sent to the States. Recently we have revised these guidelines and they are now in the Planning Commission. After their seeing them, we shall again get in touch with regard to these matters.

I have got a piece of information. Mr. Tridib Chaudhuri has told us about an incident. I want to confirm that there has been an accident in Chandrapur and unfortunately a technician has been seriously injured. I do not know his present condition.

SHRI SAKTI KUMAR SARKAR
(Joynagar): Last Saturday and Sunday the cut in supply as he expressed is quite contrary to what we experienced the other day. I heard there about 16-17 hours load-shedding was going on in Calcutta for the last few days. So, I feel what he has stated now is quite contrary to the grim reality there.

I want to express some of the views of the newspapers in a concise way. Yesterday's newspaper has expressed that the Durgapur thermal power station went out of commission. The DPL

supplied 60 megawatts against 150 megawatts in the evening. DVC supplies 40 megawatts against 75 megawatts. Calcutta Electric Supply Corporation supplies 225 megawatts against 230 megawatts and Santaldih went out of repair.

This is the condition. The daily average shortage varies from 60 to 189 megawatts causing serious damage to our economy as well as the public life.

What has been expressed by other speakers I do want to repeat again. But as it is stated in the newspapers, I am again repeating that 60 per cent of the capacity in the major industries now remains idle. Mr. H. Hardley, Chairman of the Associations of Indian Engineering said that the total loss in production since January 1974, is Rs. 76 crores. He has also stated that the power cut is causing excessive damage to the plant and machinery. Massive exports orders for capital equipment, consumer goods and other items are held up in the pipeline. Penalty implications arise in delayed deliveries. Moreover, in the jute industry, it is said that there has been a recurring loss of Rs. 25 crores for the last three months.

In view of all these facts, it can be firmly said that the power generation by the public sector DVC, the Electric Supply Board and the Durgapur project have become a total failure causing unlimited sufferings for the people and the industries including agriculture in the State of West Bengal.

It is also true that they are not capable enough to maintain their machi-

[Shri Sakti Kumar Sarkar]

neries. Many of the public sector enterprises are white elephants. Our consumers are being unnecessarily taxed for the upkeep of these public sector enterprises. They are making losses year after year. The only hope against hope is the Calcutta Electric Supply Corporation, which has been serving people anyhow and their efforts deserve praise and thanks; otherwise, the city of Calcutta would have been plunged into darkness. There are radical patriots constantly crying for takeover or nationalisation. Even the target date was fixed as 1980. As a result of this threat they are not taking proper interest in the matter, in regard to maintenance. The machinery is pretty old and it may collapse any day. Please do not disturb the Calcutta State Electric Supply Corporation by this childish talk of takeover and allow them to generate more and more power.

SHRI JYOTIRMOY BOSU: What is 'childish talk'? Is not the Industrial Policy Resolution very clear about it?

SHRI SAKTI KUMAR SARKAR: We should allow them to set up the extra unit of installation which they have asked for till our own public sector earns maturity and experience. It is a pity that public sector units in power generation are still minors and not adults and the country is not safe in their hands. I would like to know as to what amount the Calcutta Electric Supply Corporation is sending to England as a part of the profit every year and whether that drainage is bigger than what we earn by exports of the products produced by the factories run by the power of the Calcutta Electric Supply Corporation? My next serious point is this. I want to know why the Santhalidih power project went out of order which was commissioned practically yesterday by our dear Prime Minister. Is it not a fact that the machinery supplied by BHEL a public sector undertaking, is of in-

ferior quality? Is it not the fact that the Chief Minister Shri Siddhartha Shankar Ray has complained about that matter? BHEL is our prestigious plant, at least, we claim it openly; is this the sample of their production? We want a thorough probe about the supplies made to Santhalidih as well as a thorough enquiry into the functioning of BHEL to avoid recurrence of such things in future, in the interest of the country.

Sir the Durgapur Projects Limited could not function according to their capacity and the needs of the people due to the short supply of coal and also inferior quality of coal. So, the State Chief Minister requested the Centre to tag some mines with the DPL. Why the Central Government is silent about this matter? I want to know whether the Irrigation and Power Minister will pursue the cases and persuade the Minister of Mines to take immediate action.

MR. SPEAKER: It is not very essential that you should finish this whole speech?

SHRI SAKTI KUMAR SARKAR: These are only vital points...

MR. SPEAKER: I see something written is there.

SHRI SAKTI KUMAR SARKAR: I am mentioning only vital points. We see this sort of crisis throughout the length and breadth of the country. It has also been developed and heightened within the last two years. We suspect foulplay and sabotage effort from somewhere either from within or from outside the country. So we demand for setting up of this High-powered Committee immediately by the Central Government to look into the matter thoroughly in the interest of the very existence of the nation's economy.

SHRI K. C. PANT: Sir, my hon. friend referred to the failure of the D.V.C. I have already dealt with that.

On the question of maintenance, he said that the public sector units were not functioning well. This kind of sweeping statement is not correct. Many of the units are working well. Even the Durgapur Project Limited was working well; it was generating, on an average, 175/180 M.W. of power prior to the fire accident in January 1974. It was only after that the generation level had fallen. The fire resulted in affecting the production in 27 units directly. Three have been taken out for overhaul. That is a regular feature. So, I do not think it would be right to make such a sweeping statement. I can even give the names of several public sector thermal stations which are functioning well.

So far as Santhalidih unit goes, I have already dealt with the point. The Chief Minister did speak to me on the phone and mentioned to me the difficulties encountered in Santhalidih. I have also mentioned to him some of the steps we have taken in that direction. I would again repeat that this is not the question of public or private sector plant; or B.H.E.L. is supplying the wrong or bad machi-etc. It is unfortunate that we have justments to the quality of coal etc., etc. It is unfortunate that we have come to a stage where coal supplied is bad in quality. And therefore that imposed certain strains on the power unit. This has to be understood and appreciated and a way out has to be found just now. Thermal power stations are not the choosers because of the present situation in the field of transportation of coal.

All this has got to be sorted out. I do not think it is correct to say that the B.H.E.L. supplied wrong plants, or it had supplied bad plants. In fact, many of their plants are functioning well in many thermal stations. The B.H.E.L. has stepped up its production in recent months. In fact, we are not getting the units from outside. B.H.E.L. has supplied several units. Therefore, I do not think that

sweeping statement is called for. Whatever teething troubles we have encountered in the plants our experts or their experts and experts in the State Electricity Board get together and sort out those problems.

I agree completely with the concept that the mines should be linked to thermal stations. It is not always possible to anticipate the quality of coal even if a certain amount of analysis is carried out. Quality of coal varies. But, nevertheless, we should do sample checking and link the coal mines to power stations. If possible before the power stations are designed, so that the quality of coal can be taken into account in designing the power stations. It is not merely the poor quality of coal that has let down our power stations. We are getting different quality of coal than what was assessed while we designed the power station. This has caused some difficulty.

SHRI A. K. M. ISHAQUE (Basilhat): Sir, the list is before us that Calcutta was once upon a time Number One city in this country from the industrial point of view, from the population point of view and from the cultural point of view. Now, it has come down to Number II position. Calcutta was once upon a time Number I port and it has stepped down to the tenth position among the Asian ports.

Sir, Calcutta was desired city. Everybody from Bengal or for that matter from India wanted to be in Calcutta to enjoy the beauty of Calcutta. Calcutta is now a city wherefrom everybody wants to run away. There are selected areas in Calcutta where load-shedding goes for more than seventeen to eighteen hours a day. The other day when I was in Calcutta I was told because of power shedding people cannot maintain their temper and casual fights are going on. This the nature of power crisis. Yesterday the West Bengal Legislative Assembly became the victim of power shedding and the

[Shri A. K. M. Ishaque]

business of the House had to be conducted in candle light. The micro-phone system failed and a microphone had to be hired. That is the depth of the crisis.

May I ask the hon. Minister when we are living in coal belt how is it that we could not plan our needs? How is it we could not meet this demand? It has already come in the newspapers that West Bengal Government is asking the industrialists to go in for a three or a four day week and the industrialists have already made a demand to seek the permission of the West Bengal Government to lay-off casual and temporary workers. If power cannot be produced and supplied many industries are going to be affected and many people are going to be laid off. If that happens what would be chain reaction in the economy. Already we are having enough of unemployed people there. If these people also entered the multitude of unemployed people what will happen to West Bengal Government. Therefore, I want to know from the Minister whether any industry will be allowed to lay off casual or temporary workers now. There are so many cultural centres in Calcutta and each one is dependant on power. All of them are in the private sector and some of them belong to marginal people. They will have to close down and in case they close down all these persons will go out of employment. Therefore, I want to know as to how this power crisis is going to be met?

My next point is so far as Fourth Five Year Plan is concerned distribution and generation of power in the different regions of India is almost equal, that is, in the northern, southern eastern and western zones the generation is almost equal. It is 4,000MW. It may be a bit more in one zone and a bit less in another zone but it is almost equal. The position at the end of the Fifth Plan in regard to generation, according to

Bengal (C.A.).

the targets set by the Planning Commission, would be as follows: Northern zone: 9626 MW; Western zone: 8158 MW; Southern zone: 8575 MW; Eastern zone: 7303 MW. Why is it so low in the case of the eastern zone? Why are they killing the golden goose? Why are they killing the eastern zone which has fed India so much, the eastern zone which has brought so much of foreign exchange to develop India? Why are they developing other regions at the cost of this region? We want to know from the hon. Minister why this disparity has been allowed to peep in the matter of generation of power? Why is the eastern zone which is in the coal belt itself being denied of power, when the whole economy of the State has been power-oriented and power-fashioned?

There is a feeling among technocrats that all this power crisis is developing only because they are taking the advice from the administrators or the IAS people, those who have no ABC knowledge about power. I would like to know whether the hon. Minister shares this feeling of theirs.

SHRI K. C. PANT: First and foremost, I would like to assure my hon. friend that there is no question of discriminating against the eastern region in the formulation of the Fifth Plan power targets. But we had averaged out the availability of power in the different regions and come to the conclusion that they were about equal. Then, we went into our projections. But if we really go into the figures, we shall find that they are not about equal. Averaging out, of course, is a different matter. I find that the availability and anticipation of power, as per the February bulletin is as follows: Northern zone: 51.72 GWH; Western zone: 60.40 GWH; Southern zone: 58.12 GWH; Eastern Zone: 33.53 GWH. Projecting from this, the figures that the hon. Member has quoted do not show any discrimination against the eas-

tern zone but rather it show a narrowing down of the gap in power availability. If I have understood him correctly, that was the way he was trying to put the figures before us.

In the case of the north-eastern region, I agree with Shri Goswami that this is very low, being 152 only, but the requirement there is also of this order namely 1.52 and the shortage there at present is really very marginal and a very much more comfortable position obtains there as compared to West Bengal.

So far as the planning of our needs is concerned, I have mentioned in my main statement that the Fourth Plan target for additional generating capacity in West Bengal was 251 MW while the actual achievement was only 131 MW. It is this basic fact which has really led to the shortage.

The only solution now is that we should get more power generated from the existing units and we should get over the Santaldih problems. The West Bengal Government have to get more power from their units. This in short is the answer to the problem.

Wherever new unit are coming up, we are doing everything to expedite the process of commissioning of these new units. That is the only other immediate solution to the problem.

The hon. Member referred to the unemployed people. Of course, it is a large problem all over the country. But I am told that in West Bengal the engineers are on cease-work and work-to-rule. This was what the Chief Minister told me yesterday. I would only appeal to the engineers that considering the situation in West Bengal just now and considering the difficulties there, they may consider whether they would not like to contribute their mite in getting over this problem, and whatever difficulties they may have they can discuss with the West Bengal Government,

but at this moment all of us must help in getting over these difficulties.

13.24 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER CUSTOMS ACT, 1962

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): On behalf of Shri K. R. Ganesh, I beg to lay on the Table a copy of Notification No. G.S.R. 178(E) (Hindi and English versions) published in Gazette of India dated the 16th April, 1974, under section 159 of the Customs Act. 1962, together with an explanatory memorandum. [Placed in Library. See No. LT-6806/74].

NOTIFICATION UNDER ALL INDIA SERVICES ACT, 1951 & DMC AMDT. RULES

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): On behalf of Shri Ram Niwas Mirdha, I beg to lay on the Table—

- (1) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act. 1951:—
 - (i) The Indian Forest Service (Probationers' Final Examination) (Amendment) Regulations, 1974, published in Notification No. G.S.R. 342 in Gazette of India dated the 6th April, 1974.
 - (ii) The Indian Forest Service (Pay) Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 344 in

[Shri F. H. Mohsin]

Gazette of India dated the
the 6th April, 1974.

[Placed in Library. See No. LT—
6807/74]

(2) A statement (as on 31st
March, 1974) (Hindi and
English versions) of the decisions
taken on various Reports
of the Administrative Reforms
Commission and the implementation
of these decisions. [Placed in Library.
See No. LT—6808/74]

(3) A copy of the Delhi Municipal Corporation (Allowances of Councillors and Aldermen) Amendment Rules, 1974 (Hindi and English versions) published in Notification No. U-13021/4/73-Delhi in Delhi Gazette dated the 5th April, 1974, under sub-section (2) of section 479 of the Delhi Municipal Corporation Act, 1957. [Placed in Library. See No. LT—6809/74]

ANNUAL REPORT OF ISI FOR 1972-73

THE MINISTER OF STATE IN THE
MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI M. B. RANA): I
beg to lay on the Table a copy of
the Annual Report (Hindi and English
versions) of the Indian Standards
Institution, New Delhi, for the year
1972-73. [Placed in Library. See No.
LT— 6810/74]

recommendations of the Estimates Committee which were not furnished by Government in time for inclusion in the relevant Action Taken Reports:—

1. Statement showing the final replies of Government included in Chapter V of the Thirty-Third Report of the Estimates Committee (Fifth Lok Sabha) regarding Action taken by Government on their Thirteenth Report on the Ministry of Health and Family Planning (Department of Family Planning)—Family Planning Programme, which were not furnished by Government in time for inclusion in the said Action Taken Report.
2. Statement showing the final replies of Government included in Chapter V of the Forty-Fifth Report of the Estimates Committee (Fifth Lok Sabha) regarding Action taken by Government on their Fortieth Report on the Ministry of Petroleum and Chemicals (Department of Chemicals)—Fertilizers, which were not furnished by Government in time for inclusion in the said Action Taken Report.

—
13.25½ hrs.

13.25 hrs.

ESTIMATES COMMITTEE

STATEMENTS SHOWING FINAL REPLIES
OF GOVERNMENT IN RESPECT OF CERTAIN
RECOMMENDATIONS

SHRI R. K. SINHA (Faizabad):
I beg to lay on the Table the following
statements showing replies to the

COMMITTEE ON PRIVATE
MEMBERS' BILLS AND RESOLU-
TIONS

FORTIETH REPORT

SHRI G. G. SWELL (Autonomous
Districts): I beg to present the Fortieth Report of the Committee on Private Members' Bills and Resolutions.

13.26 hrs.

ESTIMATES COMMITTEE—contd.

**FIFTY-SEVENTH AND SIXTIETH REPORTS
AND MINUTES**

SHRI R. K. SINHA (Faizabad): I beg to present the following Reports and Minutes of the Estimates Committee:—

- (1) (i) Fifty-seventh Report on the Ministry of Health and Family Planning (Department of Health)—Central Government Health Scheme.
- (ii) Minutes of the sittings of the Committee relating to the above Report.
- (2) (i) Sixtieth Report on the Ministry of Industrial Development—Availability and Distribution of Cement.
- (ii) Minutes of the sittings of the Committee relating to the above Report.

13.26½ hrs.

PUBLIC ACCOUNTS COMMITTEE

HUNDRED AND NINETEENTH REPORT

SHRI JYOTIRMOY BOSU (Diamond Harbour): I beg to present the Hundred and nineteenth Report of the Public Accounts Committee on Chapter III of the Report of the Comptroller and Auditor General of India for the year 1971-72, Union Government (Civil), Revenue Receipts, Volume II; Direct Taxes relating to Income-tax.

13.27 hrs.

COMMITTEE ON PUBLIC UNDER-TAKINGS

**FORTY-NINTH AND FIFTIETH REPORTS
AND MINUTES**

SHRI NAWAL KISHORE SHARMA (Dausa): I beg to present the follow-

ing Reports and Minutes of the Committee on Public Undertakings:—

- (1) (i) Forty-ninth Report on Indian Oil Corporation Limited (Marketing Division).
- (ii) Minutes of the sittings of the Committee relating to the above Report.
- (2) (i) Fiftieth Report on Fertilizer Corporation of India Limited (Marketing and Distribution).
- (ii) Minutes of the sitting of the Committee relating to the above Report.

13.27½ hrs.

MATTERS UNDER RULE 377

(i) REPORTED RACKET ABOUT SMUGGLING OF URANIUM FROM JADUGUDA COMPLET TO CHINA AND PAKISTAN

श्री संकर देवाल सिंह (चतरा) : अध्यक्ष महोदय, आप की अनुमति से मैं सरकार का ध्यान एक महत्वपूर्ण विषय की ओर आकर्षित करना चाहता हूँ। भाज के ग्रन्थालयों में मेरे साथ-साथ बहुत से लोगों ने देखा होगा कि बिहार के जमकोदपुर के पास जादूगुड़ा यूरेनियम कारखाने के बारे में एक वाक्स-समाचार आया है। यह बड़े ही द्रुत की बात है कि यूरेनियम ऐसा कोमती पदार्थ जो एटामिक एनर्जी के काम में लाया जाता है, उस की स्पर्गिलग बड़े पैमाने पर भारत में ऐसे देशों में हो रही है जो देश भारत के दुश्मन देश हैं। जो समाचार आया है उस के अनुसार चीन और पाकिस्तान में यहां से यूरेनियम स्मगल हो कर आ रहा है और इस सिलसिले में पांच अक्षितर्यों को गिरफ्तार किया गया है जिस में एक कास्टेल भी है। मैं स्पर्ग दिलाना चाहता हूँ कि तीन चार साल पहले ठीक उसी स्थान पर जहां पर कि

[र्ही शकर दबाल सिंह]

यह यूरेनियम पाया जाता है कुछ नक्सलाइट लोगों ने अपनी गतिविधियाँ दिखाई थी और उस में जो लोग गिरफ्तार हुए थे उस में एक दो विदेशी युवतियाँ भी थीं। इस से पता चलता है कि जो यूरेनियम की स्मरिंग वहाँ से हो रही है उस में विदेशी तत्व भी वहाँ पर सक्रिय हैं। आप साथ वहाँ के जो कर्मचारी हैं बिना उन का हाथ इस में हुए इस तरह का काम नहीं हो सकता है। इसलिए मैं चाहता हूँ कि सरकार इस को गभीरता से ले। इस पर एक बक्तव्य मदन के सामने आए और आप अगर उचित समझे तो इस संबंध में बहुत से माननीय मदस्तों ने कार्लिंग एंटेन्शन भी दिए हैं, आप उसे मजूर करें। विशेष रूप से इस पर बहस के लिए मौका दिया जाना चाहिए।

साथ ही मैं यह कहना चाहूँगा कि इस की सुरक्षा के लिए उचित कार्यवाही होनी चाहिए क्योंकि वहाँ जो सुरक्षा दल है, जो कास्टेल वर्गीकृत है उन का भी इस में हाथ है जो कि इसी समाचार में पना चलता है यह एक छोटा सा बाबम-आईटम है जो मैं आप की अनुमति से पढ़ देना चाहता हूँ।

"Uranium smuggled to China, Pakistan

"Jameshpur; April 23: A big racket' of uranium smuggling from the Jaduguda complex; 38 km. from here; to Pakistan and China is claimed to have been unearthed by the police.

"The police raided some places and arrested five persons including a constable.

"About five kg. of uranium powder and yellow cake contained in plastic bags with tags showing their price were also recovered.

"The police said that a gang of smugglers had been active in the area for some time and used to smuggle uranium via Calcutta and Nepal".

मान्यवर, कुछ दिन पहले इस सदन में यह बात थाई थी कि मफिया संगठन का हैड क्वार्टर साउथ इंस्ट्रियो से हिन्दुस्तान की

तरफ आ रहा है जो कि बहुत बड़ा स्पीलरी का कारीबार करता है। मुझे शक है कि उन का भी हाथ इस में न हो, इसलिए मैं चाहूँगा हूँ कि सरकार इस संबंध में बक्तव्य दे और आप से मैं अनुरोध करना चाहूँगा कि इस पर कार्लिंग एंटेन्शन मंजूर करे और दूसरे सदस्यों को भी इस पर कहने का मौका दें।

SHRI SAMAR GUHA (Contd): This is a very serious matter that has been raised. Most of China's nuclear weapons are based on uranium, not on plutonium. That there is a smuggling racket in this is very serious. It cannot be without the conspiracy and collusion of some big gangs. It is a very serious matter and I would request you to admit a call attention notice on this.

श्री रामांबतार शास्त्री (पटना) : अध्ययन जी, मेरा भी निवेदन यही है कि यह ममला बहुत महत्वपूर्ण है। हमने देश के लिए यूरेनियम की कितनी जरूरत है, यह कितना महत्वपूर्ण है—मध्ये लोग जानते हैं। इस तरह से नो हम लोग यहाँ बोल कर रह जायेंगे और मत्री महोदय जबाब नहीं देंगे, इस लिये मेरा अनुरोध है कि आप काल-टेन्शन स्वीकार कर ले ताकि मत्री महोदय अपने विस्तृत बयान के सब सदन के मामूले आयें।

MR. SPEAKER: I will ask him to take note of it.

SHRI JYOTIRMOY BOSU (Bramond Harbour): I wish to draw your kind attention to the fact that the Chair had made an observation the other day on the issue raised by me, namely, the rape of Naga woman by the Border Security Force. The Chair had observed:

"I have given certain expressions and I have also given certain directions, that the Home Minister may make a thorough enquiry into it and come before the House with whatever

findings he has. As he is personally present, if he wants to say something he can say or we may close the matter here."

That was said on the 18th April, and today is the 24th April. Seven days almost have passed, and the Home Minister has not bothered to come before the House, although there was a clear directive from the Chair. I would like the Government to clarify this and come forward forthwith with a report.

MR. SPEAKER: You may be aware that when any Minister is asked to make a statement, he should give the statement within a reasonable time, and if there is going to be any delay, he should tell the House that that is the reason for the delay.

Mr. Mohsin.

SHRI B. V. NAIK (Kanara): Sir, permit me to make a point on that point of order.

MR. SPEAKER: Please do not get up any time. There is no question of a point of order. Nobody was on on a point of order. Please sit down.

SHRI B. V. NAIK: It is about the scope of rule 377...

MR. SPEAKER: I have not called you.

It is now the Home Ministers' turn.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): Sir, we shall make enquiries into the allegations made in this House and whatever is the result, the House will be informed of it. We are making enquiries and as soon as the facts are available to us, we will be very glad to inform the House.

SHRI JYOTIRMOY BOSU: A direction was given on the 18th April. Seven days have passed.

MR. SPEAKER: They are making an enquiry. As soon as they are ready, they will inform the House.

May I tell you that if they have no result ready, your shoutings cannot help them. This has been brought to their notice, and they have said that an enquiry will be made.

SHRI B. V. Naik: I have been trying to bring to the notice of the House that 101 people have been starving for seven days, and I have not been able to succeed in my attempt. 101 people in Mangalore; peasants; have been starving for seven days. I have been trying to place that case here and they have gone on an indefinite strike...

MR. SPEAKER: Even now you are not succeeding. I have not called you.

SHRI B. V. NAIK: If the entire House gets concerned about New Delhi and the surrounding precincts only; what will happen to the outside areas in this country? (Interruptions) All the time we are discussing about 22 godowns in New Delhi. There are 101 people who have starved for seven days.

MR. SPEAKER: Shri Madhu Limaye.

SHRI B. V. NAIK: I have not been able to get the attention of the House. I must register my protest as well as my regret and place it on the record at least. Let it not go out of the record here.

SHRI JYOTIRMOY BOSU: Sir; I wish to say about a lapsus on the part of the Chair in the matter of arrest and custody of Ratan Chandra Gupta. There was a clear directive given from the Chair.

MR. SPEAKER: I have already seen what you wrote and I may tell you that when the Minister brought it to my notice; I asked him to lay it before the House.

SHRI JYOTIRMOY BOSU: According to what is said in authoritative books the Speaker comes before the House and makes it known—(Interruptions)—Sir, what were the observations of the Chair?

MR. SPEAKER: When any matter is brought to the notice of the Chair, whoever sits in the Chair, the Minister—as directed by the Chair—has to bring it before the House and that is why I had asked him to bring it before the House. It was for the House to decide; not for the Speaker or any individual.

SHRI JYOTIRMOY BOSU: I shall read out the observation.

MR. SPEAKER: When I say I told him to bring it before the House please do not raise it. It is no use. I asked him to bring it before the House.

SHRI JYOTIRMOY BOSU: It says:

"The Speaker is in overall charge of discipline of the House and therefore he should be fully seized of the matter. Everything should come before him, and it would be more proper if he himself mentions to the House what has happened."

After that, a motion can be brought. I think that will be more regular. Ten days have passed. You have not bothered to come before the House and make a report to the House.

MR. SPEAKER: The House has already taken a decision.

SHRI JYOTIRMOY BOSU :I maintain again that what was done was improper, irregular and it was a serious lapse on the part of the Chair.

MR. SPEAKER: I leave it to the House. I am in the hands of the Privileges Committee. Let them examine it and let us know.

SHRI H. N. MUKERJEE (Calcutta—North-East): Would you kindly make sure that we are not treated to an exhibition where the Chair is cross-examined and all kinds of things are brought up? It is better if these things are discussed in your Chamber.

MR. SPEAKER: He takes pleasure in bringing everything to the House. Members bring many matters here which can be confined to the Chamber. It is so painful sometimes.

SHRI JYOTIRMOY BOSU: I am rather surprised. I have quoted from what the Chair had observed. After I made a submission I quoted that.

(11) **OWNERSHIP OF LAND RECLAIMED FROM THE SEA WITHIN TERRITORIAL WATERS OF INDIA**

थी मधु सिंधु (धारा) । अध्यक्ष महोदय, कई हफ्ते पहले मैंने भारत के प्रादेशिक ममद्र के नीचे की जमीन की मिलकियत का हावाल उठाया था और लोक सभा का ध्यान इस बात की ओर खींचा था कि महाराष्ट्र सरकार बेन्द्र के अधिकार तथा सम्पत्ति का आगहरण कर रही है। महाराष्ट्र सरकार का नैड रेवेन्यू कोड भी धारा 297 का उल्लंघन करता है। उस को गट्टपति की स्वीकृति के मिली यह ग्रहस्य-पूर्ण बात है। धारा 297 इस प्रकार है—

"All lands, minerals and other things of value underlying the ocean within the territorial waters or the continental shelf of India shall vest in the Union and be held for the purposes of the Union".

माय साथ आप केन्द्रीय सूची की एष्ट्री 27
 भी देखिये —

"Ports declared by or under law made by Parliament or existing law to be major ports, including their delimitation, and the constitution and powers of port authorities therein."

आप से मैंने बार बार प्रार्थना की है कि मंत्री महोदय को डम प्रश्न पर सफाई देने का आदेश आप दे । कभी कभी तो आप ऐसे आदेश देने हैं, मगर इस विषय में आप ने कोई स्पष्ट आदेश नहीं दिया है । मैंने इस मम्बन्ध में श्री नवरमेया जी को भी पत्र लिखा था । उन्होंने कहा कि अगले सप्ताह में श्री गोखले जबाब देंगे । श्री गोखले ने स्वयं मुझ को कहा कि बहुत जल्द उत्तर देंगे, लेकिन नाजुब है अभी तक सरकार की तरफ से कोई स्पष्टीकरण नहीं आया ।

कल बम्बई के भेरे एक मित्र ने "लोकसत्ता" दैनिक मे उपरे एक घमाचार का कतरन भेरे पाय भेजा है । यह सब से अधिक विकीवाला मराठी दैनिक है । इस में विधि धंतालय के द्वारा दी गई जानकारी के आधार पर लोक मत्ता के प्रतिनिधि ने भेरी बातों को गलत बताने का प्रयाप किया । पूरे घमाचार की भंगा है कि भेरी दलीलों को देखनियाद साबित किया जाय और महाराष्ट्र सरकार को मही ठहराया जाय । अगर लोकसत्ता भेरे बयान की अपने से कोई आलोचना करता तो मैं कुछ नहीं कहता । लेकिन लोक मत्ता के सम्बाददाता ने श्री हरिभाई गोखले और विधि धंतालय का दृश्यार बन कर भेरे ऊपर आक्षेप किये हैं — यह बहुत अनुचित है । मैंने जो बक्तव्य दिया था वह आप की अनुमति से दिया था । भेरा डम में कोई व्यक्तिगत स्वार्थ नहीं था । मैं केन्द्र की जमीन और जायदाद की रका

कर्ना चाहता था, मविधान को गिराको बढ़ाना चाहता था, लेकिन यह खेद की बात है कि मंत्री महोदय अपनी सफाई मदन मे देने के बजाय यथात्यक्ष ठग मे मेरे ऊपर घमाचार पत्रों के द्वारा हमला कर रहे हैं । मेरे जैसे वस्त्रों और मनाहीन मदस्य की बातें लोकमत्ता के प्रतिनिधि कभी नहीं लापते, लेकिन श्री हरिभाई गोखले स्वयं केन्द्रीय कावीना के मदस्य है, केन्द्र के हिन्दों की रक्षा करना उन का कर्तव्य है, मगर वे महाराष्ट्र सरकार से मिल कर मेरे विलाप प्रचार करवा रहे हैं ।

अध्यक्ष महोदय, इसमे करोड़ों रुपये की जमीनों की विकी श्री वसन्तराव नायक ने की है इसलिए आप भेहरवानी करके मुझे कानून मन्त्री के विलाप नियम 184 के तहत प्रस्ताव पेश करने की इजाजत दे दें ।

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFIARS (SHRI H. R. GOKHALE): It is true that hon. Member had raised a question which I sought and do think, is interesting and somewhat complicated, which involves an interpretation of article 297 of the Constitution. That is why, even though you have not given any direction, I have myself written to your Secretariat, informing them that I am examining this question and will make a statement as early as possible. When I happened to meet the hon. Member a week ago, I myself told him that I am examining this question and will make a statement. I do not want to run away from that commitment, but is a question of time. This is a matter which requires careful examination because it is not a question of Bombay alone; whatever view we take on article 297 will apply to all the four shores of the country. We have to examine all the aspects of the laws of the sea and international law will have to be gone into. Sir, I assure you and I assure the hon. Member that next week I will make a statement.

[Shri H. R. Gokhale]

With reference to the other aspect, the clipping to which a reference is made, unfortunately, I have not read this clipping from Lokasatta. If something of this type has appeared in the Lokasatta, I can assure the hon. Member and the House that Shri Prabhakar Gokhale, to whom a reference has been made and who is the correspondent of Lokasatta has never met me at all and I have not talked to him anything at any time with regard to this question.

श्री मधु सिंहये : मैंने जानबूझ कर उनका नाम नहीं लिया था।

SHRI H. R. GOKHALE: Even though there is reference in this clipping to the Law Ministry, I assure him that I have not met him or spoken to him with reference to this question.

श्री मधु सिंहये : मैं एक ही विवाद कहना चाहता हूँ। अगर 'लोकसत्ता' ने भी कोई आलोचना की होती तो मैं कुछ नहीं कहता क्योंकि मैं ऐसे स्वतन्त्रता का हाथी हूँ लेकिन विधि मंत्रालय का हवाला दे करके कि विधि मंत्रालय ने जो जानकारी लेकर की थी उसके आधार पर मेरी आलोचना की है। अगर विधि बंदी ने नहीं किया है तो क्या मंत्रालय की कोन्ट्रिट्रिट्र जिम्मेदारी इनकी नहीं है? इनको जांच करनी आहिए जब तक पार्लियामेंट में आपका जवाब नहीं प्राप्त, मुझे जल्दी की कोई आत नहीं है, मैं भी जानता हूँ यह कामनीकेट अलाला है और मैं इन्होंने करने के लिए तैयार ही जोड़ंगा लेकिन मेरा कहना है लीक क्यों किया?

श्री दिनेन भट्टाचार्य : किसी स्वेच्छिक अंकुर भी लोभ से नो पूँछा जा सकता है लेकिन यह तो रोजाना निकलता है कि फलां जगह से, इधर से उधर से पता चला है तो जनरल ईक्यूल्स में भी उसके खिलाफ प्रिविलेज बोर्ड आये, ठीक नहीं होंगा।

श्री मधु सिंहये : आपने कहा कि वयान दीजिए तो मैंने प्रिविलेज के लिए इमिस्ट नहीं किया लेकिन विधि मंत्रालय की कानून-विट्र जिम्मेदारी विधि मंशी की है...

श्री विक्रम भाहजान (कांगड़ा) : जब मंशी ने कह दिया कि मैंने नहीं कहा...

(अवधारणा)

श्री मधु सिंहये आपको इन्हें डिसेम्बर करने की क्या वाचन है? (अवधारणा)

MR. SPEAKER: Some hon. Members wanted to raise the question of regional imbalance under rule 377. In that they have introduced many other things. It is too broad a question to be taken up under rule 377. In any case, I will give them one minute each. So many things have been mentioned here. On the one side, they talk of regional imbalance. On the other side, they talk of discrimination resulting in firing. So far as the railways are concerned, I have already admitted a calling attention for tomorrow on the threatened railway strike. I will give you one minute each.

SHRI DINEN BHATTACHARYYA (Serampore): On what basis do you allow matters under 377?

MR. SPEAKER: I admit only one.

SHRI DINEN BHATTACHARYYA: How? By lottery?

MR. SPEAKER: We see the importance of it. I am not prepared to even answer this in the House.

SHRI DINEN BHATTACHARYYA: Is it your discretion?

13.46 hrs

[MR. DEPUTY-SPEAKER in the Chair.]

(iii) **REPORTED FIRING AT AURANGABAD, MAHARASHTRA**

MR. DEPUTY SPEAKER: We resume discussion on the Demands of the Ministry of Agriculture... (Interruptions).

SHRI SHIVAJIRAO S. DESHMUKH (Parabhanji): The Speaker has allowed it.

MR. DEPUTY SPEAKER: I am not going to be unfair to anybody. I assumed that has been disposed of. It was a genuine mistake. Now, I look into the Order Paper and I see that his name is there. So, I will allow him.

Yesterday also, I was particularly sensitive when Mr. Mavalankar wanted to pressurise me when the Speaker had disallowed him. He wanted me to allow him. That would be very irregular. In this case, I find, his name is there. But this is relating to police firing in Aurangabad.

SHRI SHIVAJIRAO S. DESHMUKH: Sir, the innocent sons and daughters of Marathwada studying in schools and colleges will be grateful to you for allowing the attention of this august House to be drawn to a very grave matter of urgency.

The students of Marathwada have been forced to launch an agitation which goes to meet the very demands for which this august House has stood all throughout. This august House has, time and again, decided that there should be uniform development, that the process of development should not be the monopoly of a few regions and that wherever there are regional imbalances, they should be removed

forthwith. For that, the recourse has been taken to the process of planning.

The students are most agitated on this simple basic fact that the per capita spending of development expenditure in Marathwada, apart from their reasonable stand on back-log for years together, has been falling Plan to Plan and from year to year. Now, the people of Marathwada have come to the end of their patience. The students of Marathwada are in the streets demanding the basic demand of removal of regional imbalance.

When Marathwada was scaracity-hit for three consecutive years, the hon. Prime Minister had promised the conversion of the Manmad-Purli-Vaijnath metre-gauge into broad-gauge and the conversion of the Miraj-Latur narrow-gauge into broad-gauge. No funds are provided by the Railway Ministry. There is the failure of the Railway Minister; there is the failure of the Planning Commission and there is the failure of Central administration to ensure that reasonable demands of the people of Marathwada for the development of Marathwada are legitimately met.

The innocent boys and girls are facing bullets every day. I request the Government to kindly inquire into the launching of the agitation. It happened because 3000 students were called for interview on a single day for 84 posts. Two students were fired at point blank in Bismatnagar in my constituency.

MR. DEPUTY SPEAKER: Before I call other Members, as I said the other day, the time is out of joints and we also appear to be out of joints. I really do not know how we are functioning. This is a State matter. This is something that happens within a State. Shri Shivajirao S. Deshmukh belongs to the ruling party of that State. He raised this matter. I allowed it because I find it is on the Order Paper here. (Interruptions).

[Mr. Deputy-Speaker]

This is a State matter. I am allowing it because it is on the Order Paper. But there is a note also here. (*Interruptions*). The States are demanding that there should be more autonomy and that there should be no interference with the States. But here we are discussing affairs within the State even when there is State Assembly, even when there is a State Government.

PROF. MADHU DANDAVATE (Rajapur): Lest there be any misunderstanding of the problem Mr. Pandit is raising, we do not want any interference with the States. What all we want is that the regional imbalances should be removed by Central assistance. That is why he is raising this matter and the Speaker was perfectly right in allowing him.

MR. DEPUTY SPEAKER: I am only pointing out the procedure. If we go on in this way, then there is no limit and I do not know how to proceed. In any case, I allow him.

श्री एस० टी० वंदित (भौर) : आंरंगाबाद, मराठवाडा में जो परमेंट-फार्मरिंग हुई है, विद्यार्थियों का आन्दोलन था और वह आन्दोलन इसलिए था कि मराठवाडा का डेवलपमेन्ट नहीं हुआ है। हरिगेशन प्रोजेक्ट, रेलवे और कम्युनिकेशन आदि के प्रोजेक्ट ऐसे हैं जिन का केन्द्र से सीधा सम्बन्ध है। इस दिशा में जो अब तक डेवलपमेन्ट नहीं हुआ तो उस हालत में सेन्टर पिक्चर में आ जाता है। मराठवाडा पहले हैदराबाद स्टेट से था उस समय उसकी उपेक्षा हुई और जब वह क्षेत्र महाराष्ट्र में पाया तो फिर उस की ज्यादा उपेक्षा हुई, और वह क्षेत्र ग्रेनरी होते हुए भी जो प्रोजेक्ट सेन्टर में सम्बन्धित हैं उन को हाथ में नहीं

लिया गया इसलिए केन्द्रीय सरकार पिक्चर में आ जाती है। इसलिए जो, असंतोष है उसका कारण यही है कि जो डेवलपमेन्ट प्रोग्राम्स सेन्टर से सम्बन्धित है उन को हाथ में नहीं लिया जा रहा है जिसकी वजह से विद्यार्थी असंतुष्ट हैं। आप लोग जब कुछ नहीं कर सकते तो असंतोष होगा ही। परसों की फार्मरिंग में कई आदमी मेरे हैं। इसलिए उस क्षेत्र का जल्दी डेवलपमेन्ट हो यही प्रदर्शनकारी चाहते हैं। (अवधान)

SHRI VASANT SATHE (Akola): I want to make a submission on this.

MR. DEPUTY SPEAKER: I really do not know. The hon Member is a Member of the Panel of Chairmen. One irregularity has been done. Now certain names are there. The hon. Member's name is not there and he has not given any notice. Does he want to commit another irregularity?

SHRI VASANT SATHE: I was not wanting to make a submission on this. I have something different to say on that point. I am on the point of procedure. I wanted to make a submission on that if you were to allow me.

MR. DEPUTY SPEAKER: We are running behind time. It is now 2 O' clock. I cannot allow any more Members.

SHRI S. M. BANERJEE (Kanpur): I want to tell you something. We are discussing the Demands for Grants of Agriculture Ministry. It is to be reported in the Press. Now, I am told the Supreme Court has given a judgement against PTI employees...

MR. DEPUTY SPEAKER: Now from agriculture to PTI?

SHRI S. M. BANERJEE: Because the proceedings will not be reported in the Press. The Supreme Court gave a judgement yesterday striking down the Central Government's order regarding the application of the Wage Board award to PTI employees. I feel because of that the PTI employees are extremely angry and they will not report even the Parliament's proceedings. So, the Government should intervene in the matter.

MR. DEPUTY SPEAKER: Mr. Banerjee, you are very clever, but I am not that dull.

Now we will proceed with the further discussion of the Demands for Grants in respect of the Ministry of Agriculture.

Shri Shivanath Singh to continue his speech.

13.55 hrs.

**DEMANDS FOR GRANTS, 1974-75—
Contd.**

MINISTRY OF AGRICULTURE—contd.

श्री शिव नाथ तिहार (बूगून): उपाध्यक्ष जी जैसा मैं कल कह रहा था कि देश में हरित आन्ति हुई, खेती के मामले में प्रगति हुई लेकिन जितना काश्तकार को उस का लाभ मिलना चाहिए था वह नहीं मिल पाया। काश्तकार द्वारा पैदा की गई बीज की कीमत तथ करने का अधिकार दूसरे आदमियों को है, उस को खुद को नहीं है, जब कि इस के विपरीत उद्योग में जो माल पैदा होता है उस की कीमत स्वयं उद्योगपति तथ करता है। यह ठीक है कि इन दिनों महंगाई की वजह से काश्तकार को कुछ ज्यादा पैसा मिलने लगा है, लेकिन किर भी बिचौलिये काश्तकार की कमाई को खा रहे हैं। इसलिए ऐप्रीकल्चर प्रोड्यूस के मामले में इन बिचौलियों को आप दूर कीजिए और जितनी

भी फेयर और रीजनेविल कीमत काश्तकार को मिल सकती है वह दीजिए। बीच के आदमियों को निकालिये, और जो काश्तकार की प्रोड्यूस है उसका रीजनेविल प्राइस पर मार्केट सरकार पैदा करे तभी काश्तकार को फ्रायदा मिल सकता है।

दूसरी बात यह कह रहा था आज काश्तकार को मरकारी संस्थाओं से कर्ज पर पैसा मिल रहा है और उसको साहुकार के यहां नहीं जाना पड़ता सरकार से पैसा मिल रहा है लेकिन जिन कामों के लिये किसान को पैसा दिया जाता है, चाहे कुएं हों, या ट्यूबवेल हों उन का गिरने उसको फौरन नहीं मिलता और उस का कारण यह है कि उसको समय पर विजली नहीं मिलती। काश्तकार को ट्यूबवेल के लिये, पम्पिंग सेट के लिये रुपया मिलता है लेकिन पांच, पांच साल पक उसको विजली नहीं मिलती है जिसकी वजह से उसको अपने इन्वेस्टमेंट का रिटर्न नहीं मिलता है। इस तरफ मरकार ध्यान दे जिससे ऐप्रीकल्चर प्रोडक्शन बढ़े।

ऐप्रीकल्चर के मामले में बहुत कुछ पैपर पर आगे बढ़ गये, जब कि वास्तविकता में उतने नहीं बढ़े क्योंकि हम देखते हैं कि ऐप्रीकल्चर सैक्टर में प्लान के अन्दर जितना इन्वेस्टमेंट होना चाहिये वह हर प्लान में कम हुआ है; और वह इन्वेस्टमेंट घटते घटते 13 परसेंट रह गया है। अगर हम चाहते हैं कि ऐप्रीकल्चर प्रोडक्शन बढ़े तो इस सैक्टर के लिये कम से कम 25 परसेंट इन्वेस्टमेंट होना चाहिये। इसके बगैर काम नहीं चलेगा।

माननीय शिव्दे माहब कह रहे थे कि ग्रोथ रेट नहीं बढ़ सकती। मैं मानता हूं कि जो आलरेडी डेवलपमेंट कन्ट्रीज है वहां ग्रोथ रेट नहीं बढ़ सकती। लेकिन भारत की तो एक ग्रोइंग इकोनोमी है, आज हमारे यहां बहुत सी बेस्ट लैंड पड़ी हुई है, ऐसे हलाके हैं जहां मिचौई के साधन न होने की वजह से खेती नहीं हो

[श्री: शिवनाथ सिंह]

सकती, ऐसी जबीनों को खेती के अन्दर लाया जा सकता है और प्रोथ रेट बढ़ायी जा सकती है। इसलिये ग्रोथ रेट को बढ़ाने का प्रोग्राम होना चाहिये ताकि किसान को अधिक मदद दे सकें।

आज किसान की यह हालत है कि इंडस्ट्री के लिये आप बहुत कम रेट पर बिजली देते हैं, जब कि किसान को 13, 15 पैसे पर यूनिट पर देते हैं। वह किसान जो खुले आसमान में जाड़ा, गर्मी और बरसात में काम करता है 18, 18 घंटे लेकिन इंडस्ट्री में इतनी मेहनत नहीं करनी पड़ती। अतः हमें किसान की बाइक्लिंग कंटीशन को इमप्रूव करना पड़ेगा। उद्योग में काम करने वाले भजदूर को उतनी हार्डशिप नहीं होती जितनी कि काश्टकार को। लेकिन काश्टकार को उसकी मेहनत के अनुसार रिटन नहीं मिलता है। इसलिये उस को सहूलियत देनी चाहिये।

बाद और दूसरे इनपुट आपको किसान को रिजनेविल प्राइस पर देने पड़ेगे। अगर नहीं देंगे तो हमारे एशीकल्चर प्रोडक्शन को नुकसान पहुंचेगा। कुषि के अन्दर इन्वेस्टमेंट बहुत कम हुआ। अगर आप 1060-61 से 1970-71 की फिरां को देंगे तो पायेगे पब्लिक एक्सपेसेज का अमाउन्ट एशीकल्चर पर तिगुना बड़ा, लेकिन इंडस्ट्री पर 5 गुना बढ़ गया है, और एशीकल्चर प्रोडक्शन 25, 26 परसेंट बड़ा है इन 10 सालों में। तो जहाँ एक्सपेंडिचर तिगुना हुआ है, इंडस्ट्री के भुकावने में एशीकल्चर में हमारा इन्वेस्टमेंट पांडिनक एक्सचेंज से ज्यादा होना चाहिये था। आप कह सकते हैं कि बड़े बड़े बाध, बिजली की योजनायें, इनको भी एशीकल्चर में ही लेते हैं तो भी 290 करोड़ से 893 करोड़ पर पहुंचा है, जब कि इंडस्ट्री में इन्वेस्टमेंट 142 करोड़ की जगह 712 करोड़ पहुंच गया है।

आज हम कह सकते हैं कि हमारा देश आधार में सेल्फ-सफियारेट है, हालांकि कागज पर ही यह है, लेकिन हम गांवों की हालत आनंदे हैं। पिछले साल भ्रंयकर अकाल पड़ा और दोनों फसलें बहस्त हो गई लेकिन फिर भी 4 मिलियन टन अनाज हम इम्पोर्ट कर पाए और बाकी सब हमारे कास्ट-कारों ने दिया। इस साल भी बाहर से इम्पोर्ट कर सकते हैं, लेकिन वास्तविकता यह है कि हमारे देश में आज भी अनाज का सरप्लस भंडार है और आगे आने वाले 6, 8 महीनों में अगर एक दाना भी न हो, तो भी सरप्लस अनाज है। इस बात से चिन्तित होने की आवश्यकता नहीं है।

उपाध्यक्ष महोदय, बाहर से जो हम अनाज मंगाते हैं उस पर हमें बहुत बड़ा एमाउन्ट खर्च करना पड़ता है। वह खर्च न कीजिये क्योंकि आज हमारे देश के अन्दर काफी भंडार है लेकिन ठीक तरह से उसको रेगुलेशन जेशन हो और किसानों से कन्यूमर्स के पास वह पहुंचे, इस के लिए आपके मिस्ट्रम में सुधार की आवश्यकता है।

आपने आधार के संबंध में एक नई पालिसी घोषित की है कि 105 रुपये प्रति बडींटल पर व्यापारी किसान से गेहूं लेगा और उसको 150 रुपये तक बेचने की आप ने छूट दी है। हमारे दल ने एक नीति निर्धारित की है और एक बफादार सिपाही के नाते मैं उस का पूर्ण समर्थन करता हूँ लेकिन मेरी कुछ अपनी शंकाएँ हैं। आप व्यापारी द्वारा 105 रुप में खरीद करने की बात सोचते हैं लेकिन हो सकता है कि 105 की बजाय व्यापारी को 125 या 130 रुपये प्रति बडींटल में बह मिले। आप व्यापारी को एक सरप्लस स्टेट से डिफिट स्टेट में सप्लाई करने की इच्छा जत देने वाले हैं। मैं माननीय मंत्री जी से एक निवेदन करना चाहूँगा कि और जानना चाहूँगा कि अगर एक काश्टकार आपकी लेवी की कंडीशन को पूरा कर देता है, आपको लेवी का 50

पर्सेंट गेहूं दे देता है, तो उसको भी आप डेफिसिट स्टेट में गेहूं बेचने पीर बेचने की तक्रिया देना चाहते हैं या नहीं देना चाहते हैं? यह एक किलमर कट बात है। आज किसान के बन में बांका है जिसकार मह चाहती है कि यह व्यापारी के हाथ में जाये। वह चाहता है कि व्यापारी को मुनाफा हुवे बिना यह बिके और इसके लिये एक बहुत बड़ा एकीटेल है। बंगाल में बहुत से किसान इसीलिये अमाव नहीं ला रहे हैं। वे कहते हैं कि व्यापारी हमारे बीच में कम्यों आये। इसलिए सरकार को इस और भी व्यान देना चाहिये कि जब आप किसान से 50 परसेंट सेवी लेने के बाद डेफिसिट स्टेट्स में अनाज बेचने की इजाजत देने वाले हैं, तो किसान को भी, अगर वह 50 परसेंट सेवी का गहूं दे देता है, डेफिसिट स्टेट्स में अगर अधिकर करता हो, तो अनाज बेचने की इजाजत हो।

मैं एक विवेदन करना चाहता हूं कि वहां अलगे वह सोचा कि 105 रुपये में किसान से गेहूं लिया जाना और 150 रुपये में व्यापारी जूँ देनेवाला, तो वह संभवतः कठीन नहीं है कि अक्षमते आपको सही रूप में 50 परसेंट लेकी कर देहूं दे दे। वह एक इन्हसिलियल बात है और वह हो नहीं सकता इसलिये कि आज आप ने 133, 134 रुपये प्रति वर्षीट्स के हिताव से जो तुकानदार हैं, उनके द्वारा अपनी सप्लाई करने का बाब रखा है, तो इसके कम पर आप को कहीं देहूं लिने वाला नहीं है। आप कर यह समझते हैं कि व्यापारी इलगे इनानदार हैं कि वे 135, 136 रुपये के हिताव से खरीद कर आपको 105 रुपये पर आप को दें। वे आपको सही फीबस देने वाले नहीं हैं। वह हो सकता है कि वे आपको अदिवारों में से गेहूं व चाउदे और कहीं भीर से बारीवें। इसके अलाव बहुत बड़ा लाभदार होने वाला है। इस लिये वह पालिली आप एक्सप्रेसेंट के तीर पर कीमिये लैकिन इस में तुड़ार करने की आवश्यकता है।

एक आखरी बात है कि यह विवेदन करना चाहूंगा कि जिस तरह का समझौता आपने व्यापारियों के साथ किया है, क्या आप कोई और समझौता नहीं करने को तयार हैं। आप के हैर्डलिंग चार्जेंज 26 और 27 रुपये प्रति बॉटल आते हैं। क्या माननीय कृषि मंत्री जी इस बात को मानने के लिए तैयार हैं कि अगर कोई 20 रुपये में इस को करने की गरमी हो, तो उस को आप मह काम दे देंगे। आज जो आपके 26 और 27 रुपये प्रति बॉटल हैर्डलिंग चार्जेंज आ रहे हैं यह बहुत ज्यादा है और इसके अन्दर सारी भवित्वी का बहुत बड़ा हाव है। और किसी भी व्यापार के लिये इस प्रकार की बीज संभव नहीं हो सकती क्योंकि इससे कम्बूर को नुकसान है और कास्टकार को भी चाटा है। इसलिये आप इन हैर्डलिंग चार्जेंज को कम बीजिये क्योंकि 20 और 15 रुपये प्रति बॉटल में यह हो सकता है। (बांडी)

मैं खत्त कर रहा हूं। आखरी बात यह है कि आप कोलापरेटिव के भाग्यों को सुनायिए। विसेष देनेवाली में कोलापरेटिव की बड़ी भवित्वी उत्तम एक फार्ट बन बई है और उस काम उत्तमी नारकता हो।

इन बाबों के साथ मैं कृषि भवानसद की मांगों का समर्वन करता हूं।

14.00 hrs.

MR. DEPUTY-SPEAKER: The Minister will reply at 4 P.M. There are thirteen more from the Congress Benches and a few more from the Opposition. The Whip of the Congress Party has requested me that the Congress Members may be given eight minutes each.

I would request them to cooperate with me and with him in keeping within the time.

Shri Ram Chandra Vikal.

बी रामकृष्ण विलास (शाब्दिक) : उपाध्यक्ष बहीदय, कृषि भूमिकाओं पर हुई बहत में जो आप ने मुझे बोलने का समय दिया, उस के लिए मैं आप का बहुत अनुग्रहीत हूँ। इस विभाग की मांगों का मैं समर्पण करता हूँ। साथ ही मैं यह कहना चाहता हूँ कि इस विभाग से सम्बन्धित सारे कार्ब जन-जीवन से और इस देश के बहुत बड़े भाग से सम्बन्ध रखते हैं और यह प्राणी-मात्र उन पर प्राप्ति भी हैं।

लिये साहब का व्याप मैंने अखबारों में पढ़ा और भीषं जी का भावण मैंने यहां बैठ कर मुना और उन्होंने यह आशा व्यक्त की है कि देश बहुत अल्प आत्मनिर्भर होगा आदानप्रदान के मामले में। उस के लिए मैं उन्हें निराकर नहीं करता चाहता। मैं आकाशगृह देता हूँ कि और आकाश करता हूँ कि उन की यह भावना पूरी हो लेकिन देश के अन्नोत्पादक और देश के मजदूर जो जेत में और जात में काम करते हैं, ये सच्चायुक्त हमारे देश के होते हैं जो इस देश में आर्थिक कानूनी लागे जाते हैं यह भवर उपाध्यक्ष बहीदय, साथ ही साथ यह भी बहुत जरूरी है कि इस देश में जो आर्थिक विषमता फैली हुई है, जो अत्याकाशता है और उसको बजह से चारों तरफ असंतोष और निराकार फैली हुई है, यह दूर हो। आज जो पैदा करने वाला है, उसमें आर्थिक मुनाफा जकल बदलने वाला चाहे उत्तेजित हो और चाहे जगह बदलने वाला आपारी हो और भाव में भी जोर देता हूँ सरकारी कर्मचारी को भी उठाता है। ये ज्यादा सुखी और सम्पन्न हैं और ज्यादा मुनाफा कमाते हैं और ज्यादा आराम है रहते हैं उसके मुकाबले जो कि पैदा करता है। अगर हमारे देश में आर्थिक कानूनी में कोई रोड़ा है तो ये तीन बर्ग हैं जो कि इस देश के महत्वकर्त्ताओं को आगे नहीं बढ़ने देते और इस देश में जो आर्थिक विषमता है, उस को निटें नहीं देते और आर्थिक कानूनी करते वालों को सादर और सम्मान नहीं देते। यह एक विशेष कारण है।

यह मैं अंती महोदय से कुछ काम्बूजी विकासें बताना चाहता हूँ जो कि अवधारिक नहीं है और यह बह समय जा गया है यह यह देश में बारों तरफ भ्रसंतोष और निराकार फैली हुई है कि हम को यह सोचना पड़ेगा कि हम यह सम्बलकारी कर्मचारियों के जो विचार हैं उनको अपने मुँह से सदम में न करें। यह हम को बदलना पड़ेगा क्योंकि वे विचार अवधारिक नहीं होते। मैं जावे के साथ कहना चाहता हूँ और मैं अनेक उदाहरण दे सकता हूँ कि वे अवधारिक नहीं होते।

उपाध्यक्ष महोदय, उत्तर प्रदेश से एक फैसला लिया गया था कि हम किसान को सहायता देने वाले कृष्ण के रुप में चाहे वह पर्यावरण सेट के लिये हो, चाहे दूसरे वैन के लिये, चाहे धोगर के लिये और चाहे त्रशर के लिये हो या किसी भी मशीनीरी के लिये हो, हम किसानों को सीधे चैक देंगे और किसी फर्म या किसी दुकानदार के नाम से चैक नहीं काटेंगे। यह फैसला वैनों ने रोक दिया और उसको बदली नहीं दिया। मैं विल मंत्री जी वाल्हाण से विलम्ब में मिला और उल्लेख विल से भय कहा कि वह फैसला उत्तर प्रदेश के किसानों के लिये ही लाभ हो रहा है, यह तो हमारे देश के किसानों के हृक में होता चाहिये। यह फैसला बड़ा व्याप-हारिक है क्योंकि वह जो चैक विलता है फैन को, तो उसमें सरकारी कर्मचारी भी संबंधित होता है और उसमें खुले रूप में कालन है, भ्रष्टाचार है और किसानों को जो सही राशि है, वह नहीं विल पाती। उसमें काफी भ्रष्टाचार है और तभी राशि उसे नहीं मिल पाती। और पता नहीं किसान उसको दक्षतरों में जा कर बचके जाने पड़ते हैं। अभी इस बारे में वित भवालय का फैसला नहीं हुआ है। मैं कृषि भवालय को इसमें महत्वपूर्ण भागत हूँ कि जहां जल जीवन से इसका संबंध है, वहां कोई विभाग 'ऐसा नहीं है, जिसका इससे सम्बन्ध न हो या जिसका अभाव इस विभाग पर न पड़ता हो जाहे वह वित भवालय ही व

रेत मंत्रालय या और कोई मंत्रालय हो और चाहे वह सिंधारि मंत्रालय हो । तभी का किसी न किसी रूप में इस कुछ मंत्रालय पर अतर पड़ता है और वह लोट फेर कर इस देश के किसानों पर पड़ता है । तो वित्त मंत्री जी ने जो आवासान विद्या या, वह अभी तक पूरा नहीं हुआ है । एक छोटा सा मुकाबला है और उसमें कोई दिक्षकत नहीं है भगवर क्योंकि सरकारी अफसर उसमें साक्षीदार होते हैं और एक तौर से, मैं सबके लिये यह बात नहीं कहता चाहता, बहुत से अफसर अच्छे लोग हैं, लेकिन कुछ लोग इस को अमन में नहीं आने देना चाहते हैं ।

इसी तरह से मैं एक और बात कहना चाहता हूँ । आप ने यहीं दिल्ली में खोये और कीम पर पावानी लगा दी है । एक छोटी सी बात है और मोयं साहब से भी नोगों ने इस बाते में बात की है । और उन्होंने मीटिंग भी की है, लेकिन यह बात मेरी समझ में नहीं आती है । मैं दस साल में यिन्दे माहब से इस सबाल पर चड़ रहा हूँ कि आखिर आप दिल्ली में ही इस पर बैठ रहे थे नहाते हैं । बन्धई में खोया जा सकता है और वहां पर क्रीमबन सकती है जबकि वह दिल्ली में भी बड़ा ज़रूर है लेहिन यहां पर आप ने दिल्ली में दूध के उत्पादकों पर खोया या कीम बनाने पर पावनी लगा दी है । दिल्ली के गड्ढोस-पड्होम में जो बेचारे किसान मर्हैंशी पाल कर अपना गुजारा करते हैं और जिनको इस भई, जून के महीने में खोड़े ज्यादा पैसे लिये जाते, उन उत्पादकों के लिये आपने कानून बना कर दिया यह पावनी लगा दी है । पहले तो दिल्ली के ग्राम पाल के दो जिलों,

मेरठ और बुलन्दशहर में खोया और कीम बनाने के लिये बिंक दो महीने के लिये पावनी लगती थी, लेकिन अब की बार इस को चार महीने के लिए लगा दिया है और जब इस पर आपत्ति उठाई गई, तो इसको आपने थीरे-थीरे हरियाणा में शुरू कर दिया और तर्क के रूप में मुझे बताया गया है कि कानपुर और लखनऊ में भी इसको कर रहे हैं । यह एक गलत बात है, और दिल्ली के लोग ही इसमें परेशान हैं । मैं इस तर्क के हुक में नहीं हूँ कि अगर कानपुर और लखनऊ में पावनी लग जायगी, तो इसमें हमारे यहां के किसान या भूमिहीन लोगों की कोई संतुष्टि होगी । आपकी आईम-कीम बन सकती है । क्योंकि बड़े लोगों की दावतों में वह मर्बं की जाती है । कुल्फी बन सकती है, आईम कीम बन कर दिल्ली के बाहर जा सकती है और जा रही है, उम पर रोक नहीं है । दूध की फैक्ट्रियां हैं जो दूसरी बीजे उससे बनानी हैं चाहे फिर वे सहारनपुर हो या मुजफरन गर में हों, मुरादाबाद में हों, भरतपुर में हो और चूंकि वे बड़े उद्योगपति हैं इस बास्ते उन पर कोई पावनी नहीं लग मरकती है । छोटे-छोटे लोग जिनका दूध दिल्ली में नहीं आता है उन पर आप पावनी लगा रहे हैं । कहा तक यह ब्यबहारित है इसमें मैं जाना नहीं चाहता हूँ । आपने जर में कोई बाय पालता है तो वह क्यों खोया नहीं बना सकता है? जो पावनी आपने लगाई है इससे बड़ा अष्टाचार हो रहा है । पुलिस को पाया देकर कीम भी बन रही है । खोया भी बन रहा है । मुजफरनगर, मुरादाबाद और मुरुगा से वह दिल्ली ही कर बन्धई जा सकता है लेकिन

[श्री राम चन्द्र विकास]

दिल्ली में इस्तेमाल नहीं हो सकता है। यह समझ से बाहर की बात है। इस तरह मेरे काम करके आपने पचास माठ हजार परिवारों की रोजी एक दम बन्द कर दी है जार महीने के निए। आप मारी दिल्ली को दूध फिर भी नहीं दे सकते हैं। गैर सरकारी लोगों के मकाबले उनके बराबर आप इन लोगों को दूध भी नहीं देना चाहते हैं। अब उत्पादन करने वाला को कैसे प्रोत्साहन मिल सकता है। मिल्क स्कीम के अफमर चन्द्र इन गरीब लोगों का गला ही छोट देना चाहते हैं। लेकिन यहा मिल्क स्कीम की बात नहीं है। उत्पादन के गस्ते मेरों जो प्रदान है उनको आपको दूर करना होगा। प्रष्टाचार के बोझ को भी समाज करना होगा। चूंकि ये चीजें मिल रही हैं इसलिये देश में आर्थिक कानून भी नहीं मार्गदर्शी है। इस तरह की नीतियों को आपको बदलना होगा।

मैं यह चाहता हूँ कि किमान की फसल और उम्रके मवेशी का बीमा हो। यह नहीं हुआ है। कोई रूपरेखा इसके लिये नैयार आपने नहीं की है। जाषी याजना समाप्त हो गई है। पाचवी मेरों तो आप इस चोज को कम ने कम लागू करे। यह बहुत जरूरी है।

शोध कार्य चाहें क्षणि स्थानों मेरों हो या कथि कालेजों मेरों हो या फार्मों मेरों हो उनके माथ आपको नजदीक के गावों को जोड़ देना चाहिए। इसमे शोध के प्रसार का जो काम है वह बहुत जल्दी गावों तक पहुँच जाएगा और उन के ज्ञान से गाव वालों को नाम होगा। और उमसे देश की आर्थिक प्रगति होगी।

जो बर्कजाप खुले हूँ है उन के साथ भी गांधों के किसानों का आपको सम्बन्ध जोड़ देना चाहिए।

जो चाटे के फार्म हैं या शोध कार्य हैं उनको आपको बन्द कर देना चाहिए। मैं अनुभव के आधार पर कहता हूँ कि चाटे के कामों को बन्द करने की नीति आती है तो वे मुनाफे मेरों चलने लग जाते हैं। कारण यह है कि सरकारी कर्मचारी जो है वे समस्ते हैं कि उनकी राजी तो बनी हुई है और अगर वे चाटे मेरों चलते हैं तो इसमे उनको कश फक्के पड़ता है लेकिन जब बन्द होने की बात होती है तो यह 'समस्या' उनके मामने आती है कि उनका अब क्या होगा और तब वे मुनाफे मेरों बदलने लग जाते हैं। अनेको उदाहरण इसके बारे मेरों दिए जा सकते हैं। मैंने इसको अमल मेरों लगा चाहा इनलिए मैं यह कह रहा हूँ। कोई भी सरकारी काम चाटे मेरों नहीं होना चाहिए।

एक बड़ी खाग है। कानपुर मेरों कृषि विश्वविद्यालय खोले जाने की खाग एक पुरानी खाग है। कृषि मंत्री ने इसके बारे मेरों आवश्यक भी दिया है। मैं प्रारंभ करता हूँ कि इसको अब शीघ्र पूरा करे।

भूमि के संरक्षण के बारे मैं मैं एक बात जरूर कहता चाहता हूँ। परना नहीं हमारे देश के अर्थ शास्त्री और कृषि मंत्रालय भे सम्बन्धित जो लोग हैं वे इस बात को क्यों नहीं समझते हैं कि किमानी की भूमि अर्जित करने का अधिगृहीत करने का जो नरीका है वह गलत है। दिल्ली या दूसरा कोई जाहर हो उपजाऊ जमीन अर्जित कर ली

जाती है और वह जब्तीन छेती के काम में से तिकड़ जाती है। परन्तु नहीं इसका अंदाजा क्यों नहीं लगाया जाता है। किर जमीन ही नहीं निकलती है बाल्कि किसानों की कठिनाइयां और परेक्षणियां भी जड़ती हैं और सरकार जो आश्वासन देती है उनको पूरा भी नहीं किया जाता है। इस और अप्राप्य विषेष ध्यान दें।

मीर्य जी ने बताया कि 53 करोड़ रुपया किसानों का मिल मालिकों की तरफ बकाया है। यह एक साल का है और गत्रों का भूल्य है। लेकिन ऐसी भी मिलें हैं जिन की तरफ किसानों का दो दो बर्ष का बकाया पड़ा हुआ है। क्या इसका सूद उनको मिलेगा? मिल मालिक तो बरीच नहीं हैं। किसान जो उधार लेता है, सरकारी कृषि लेता है, उसको अगर वह अदा नहीं कर पाता है तो सूद समेत उसके यहा कुड़की हो जानी है, मकेशी कुड़क कर निए जाते हैं। लेकिन यहां किसान क्या करे। मैं जाहूता हूँ कि मिल मालिकों से आप उनका पैसा उनको दिलवाए।

उत्तर प्रदेश में मिल मालिकों ने गजे के बाब और रुपये विवरण कर कर दिए थे। मीर्य जी कह मैं आशानी हूँ कि उन्हें वहां दो रु किम्बा और वह अधिकतम की कि उनको स्वारा तेरह रुपये से कम वह नहीं होने देंगे। यह जो उन्होंने वहां किसानों की मदद की है इसके लिए मैं उनको अन्यदाता देता हूँ।

को लूँकी राज छेती (वेहराहन) : हमारे कुछ विषय में तीन बीती है, जो

बहुत ही अनुभवी हैं, कर्मठ हैं, कियाजील हैं। उनके हाथ में यह महकता है। तरक्की देश ने की है, काफी की है। इस में कोई सन्देह नहीं है। उनके अधीन किसानों से सम्बन्धित एक्सिलचरल प्राइसिंग किसान भी है, एक्सिलचर कमिशन भी है, कंसलेटिव कमेटी भी है। सब कुछ है। लेकिन उसके बावजूद भी किसान की जो सही स्थिति है उसकी सही तसवीर हाउस के सामने बहुत कम जाती है। किसान को कुलक कहा जाता है। लेकिन कभी किसी ने देखने या महसूस करने की कोशिश की है कि जमीन किस हिसाब से किसानों के पास है? सबा छ: एकड़ से नीचे जिन के पास जमीन है वे सत्तर परसेंट किसान हैं। उसके बाद दस बारह एकड़ तक जमीन जिन के पास है वे 25 परसेंट होंगे। अब दो तीन परसेंट ही किसान ऐसे हैं जिनके पास इससे ज्यादा जमीन है। हमेशा कह दिया जाता है कि किसान तो कुलक है, किसान की इकोनोमिक हालत अच्छी है, उनको बड़े जमीदार की तरह से बयान कर दिया जाता है। किसान कई तरह के हैं। वे हैं जो दिवान में जेती करते हैं, काजों में जेती करते हैं, वे भी हैं जो जमीन पर जेती करते हैं। जब जिहने यह लिए लिया, दिवान लड़ाया, बैजानिकों ने लड़ाया और आई थी वे आर जैसे जो महकमें है उन्होंने रिक्वेट किया, घर्षणे बीज निकाले अच्छे हरीके जेती के निकाले और जब उनको अवलोकन में लाया गया तो किसान ने पैदावार को बढ़ाया। यह चीज तो

[‘श्री मुल्लीराज सेनी’]

जरूरी है ही लेकिन इसके साथ साथ मैं समझता हूँ कि इस क्षेत्र में हम को प्रैक्टिकल होना भी जरूरी है। जिन लोगों को खेती का तजुर्बा है और जो पढ़े लिखे वैज्ञानिक हैं उन में समन्वय स्थापित करके हमको खेती को तरक्की देनी चाहिये। समन्वित ढंग से इस काम को किया जाना चाहिये।

हमारे यहां भव्य श्रेणी के, छोटी श्रेणी के, बिना जमीन वाले, जिन के पास बैल हैं लेकिन जमीन नहीं है किसान हैं और उसके बाद खेत मजदूर हैं। इन खेत मजदूरों की संख्या भी बहुत ज्यादा है। नेकिन उसके बारे में कभी कभी भ्रम हो जाया करता है। मेरा नम्र निवेदन है कि अगर सही तरीके से देखा जाए तो आपको पता चलेगा कि उस में गड़बड़ हो जाती है। आप कहते हैं कि 47 परसेंट कृषि मजदूर हैं गांवों में ऐसा हो गया है कि जिस किसी के साथ हरिजन भव्य रूप गया उसको कृषि मजदूर कह दिया गया। लेकिन बास्तविकता यह है कि शिक्षा के प्रसार के साथ तथा रोजगार के अवसर उनको उपलब्ध हो जाने के कारण उन यें से बहुत से भिलों में काम करने लग गए हैं, बहुत से ड्रेड में भी जाए हैं या इसरे धर्वे करने लग गए हैं। इस तरह से उनका अवसाय ही बदल गया है। मेरी राय में ये जो आंकड़े हैं ये गलत हैं, इन में गोलमाल है। इन में सही स्थिति का पता नहीं चलता है। असली किसान जो दो तीन प्रसिद्धत हैं उनको छोड़ कर शेष जो छोटे किसान हैं उनकी क्या आर्थिक स्थिति है इसको

आप देखें। आज के जमाने में कोई भी शायद हवालात में जाना पसन्द नहीं करेगा। लेकिन इन सोगों में से बहुत के हवालात में हैं। जिन्हें कौन्होप्रैटिव सोसाइटी से कर्जा लिया है, सरकार से कर्जा लिया है, साहूकार से कर्जा लिया है और एक बारीबाला होता है जिस की सूद की दर बहुत ऊंची होती है उससे कर्जा लिया है उन में से कई हवालात में हैं। उनकी आर्थिक हालत बहुत बराबर है। कह दिया जाता है कि किसान की स्थिति बहुत बढ़िया हो गई है। इसको सुन कर ताज्जुब होता है। एक बकील जो रोजाना पांच सौ रुपये एक एक बुकदर्में में से लेता है वह भी कहता है कि किसान की हालत बहुत बढ़िया है, एक डाक्टर जो बरीजों से एक एक हजार रुपया ले लेता है वह भी कहता है कि किसान की हालत बढ़िया हो गई है, किसान आज घनी हो गया है, उचोवपति जो साढ़ों रुपया कमाता है वह भी यही कहता है। अब किसान की हालत का अंदाजा इसी से लगाया जा सकता है कि पता लगाया जाए कि किसान तहसीलों के अवधर हवालात में इस बास्ते बन्द कर दिए जाते हैं कि वे कर्जे की अदायगी नहीं कर पाते हैं। मैं बहुता हूँ कि आप किन्हीं भवाएं जिलों से इसके बारे में और तब आपको पता चल जाएगा कि आज हजारों किसान हवालात में इसलिए बन्द रहे हैं कि वे बैको का, तरकार का तथा इसरों का पैसा नहीं दे पाए हैं। कौन आवश्यी है जिस की स्थिति अगर अच्छी ही तो वह हवालात में जाका जानेगा?

सरकार ने बहुत काम किया है, बहुत किया जा सकता था और आगे भी बहुत करने को है लेकिन हमारे देश में एक रोटेशन चलता है। जब पैदावार अच्छी हो जाती है तो न तो उचित धार्म चिलते हैं और न ही दूसरी केसिलिटीज चिलती है। इसका बदला यह होता है कि अगली बार किसान की उपज बढ़ जाती है और कठिन स्थिति पैदा हो जाती है। तब सरकार की नियाह उधर जाती है और दुबारा फिर वह किसानों को कुछ सहूलियतें देती है। फिर पैदावार कुछ बढ़ती है और फिर वही हालत हो जाती है कि उसको सुविधावां नहीं चिलती हैं, कीमत ढीक नहीं चिलती है और यह चक्कर चलता आ रहा है और लापरवाही होती रहती है। पांच ल: साल में वह रोटेशन होता है, जिस में सरलता भी ही जाता है और ऐसिसिटी भी ही जाता है। इस सिलतिले में सरकार की कोई पालिसी नहीं है। उस को इस बारे में कोई पालिसी बनानी चाहिए।

ज्माने यहाँ धीन रेखोस्थूमन आया। देश आत्म-सिद्धर हुआ और बहर से ज्ञान भवाना बढ़ दुआ। लेकिन 1972-73 में सूखा पड़ा और किंवित आकाल की स्थिति आई है। इटाक कल होने से बहर से ज्ञान भवाना पड़ा। 1973-74 में वर्षी किंवित कुछ अच्छी है और उपज फिर बढ़ी। लेकिन आज हम कभी की स्थिति में से युजर रहे हैं। सरकार को कोई भौति ज्ञानी चाहिए, जिस से किसान को वयस्त्र सुविधावां चिलती रहे।

सुविधायों के बारे में आज क्या हालत है? सरकार और वैक कई कर्ड देते हैं। अभी उत्तर प्रदेश के भूतपूर्व कृषि भंडी बोल रहे थे। उन्होंने किसान की स्थिति को

सदन के सामने लगा। उन्होंने कहा कि सरकार किसानों को कर्ड देने में छोटी सी सुविधा देना चाहती थी, लेकिन वह भी भैंको ने रोक ली है। जिस को भारत के वित्त मंत्री भी देना चाहते हैं, वह भी भैंको ने रोक ली है।

आज देश में अगर कोई सब से ज्यादा कम आमदनी बाना और दुबी व्यक्ति है, तो वह किसान है, या उपमोक्ता है। उन दोनों की गर्दन ध्यापारी के हाथ में है या सरकारी कर्मचारी और सरकारी अफसर के हाथ में है। आज ऐसी बुरी स्थिति हो गई है कि खेती बड़ी हो या छोटी, एक आदमी ऐसा जहर होना चाहिए, जो जहर में दफ्तरों की गश्त लाता रहे। अगर दस बीचे बाले किसान की तरह जहर के चक्कर काटने पड़ें। यह बात अलग है कि दस बीचे बाले को कम चिलेगा और पांच ती बीचे बाले को ज्यादा चिल जावेगा। खाद लेना ही या नियाई के साथ बढ़ाने हों, लेने या बीज लेना ही, इन कामों को करने के लिए खेती पर एक आदमी काल्पन होना चाहिए।

हम यित्तले पञ्चीत साल में किसान की प्रोड्यूस के मार्केटिंग के लिए कोई अच्छा प्रबल्ध नहीं कर पाये हैं। हम अभी तक ऐसो कोई व्यवस्था नहीं कर सके हैं कि किसान शहर में आ कर एक ही जगह से खाद, बीज, मिट्टी का तेल और डीजल आदि से सके। जहा किसान की प्रोड्यूस को लेने को उचित व्यवस्था होनी चाहिए और उस को उचित मूल्य देना चाहिए, वहा कानूनपूर्व गुडज और उसको खेती की उपज बढ़ाने को चांडों के बारे में ऐसी व्यवस्था बनानी चाहिए कि हीलसेलर कोई भी हो, लेकिन एक रिटेल डॉलर बीज दिया जाय, जहा से किसान को खाद, तेल और जाय,

[श्री मुल्की राज मंत्री]

बीज आदि सब चीजें बिल जायें और एक अलग प्रादूरी को इसके लिए बार-बार न भागना पड़े।

श्री स्वामी शहावतवादी (हमीरपुर) : उपाध्यक्ष महोदय, मैं कृषि मंत्रियों और हमारे पक्ष और विपक्ष के सदस्यों को बधाई देना चाहता हूँ, क्योंकि उन्होंने कृषि के बारे में अच्छे सुझाव दिये हैं। यह ठीक है कि हमारे मरीनोग गलनी भी करते हैं। जो काम करता है, उसे गलती भी होती है। लेकिन इस में मरियों का क्या कुमूर है? आखिर हमारी विचार-वादा क्या है? हम क्या है? पूजीवाद, माम्बवाद और गांधीवाद में से हम किस को मानते हैं? अगर हम पूजीवाद हैं और परमीकार के पीछे चलता चाहते हैं, तो किस श्री पीलू मोदी को मता सौंदर देनी चाहिए। अगर हम माम्बवादी हैं, तो श्री हीरेन मुकर्जी या श्री ज्योतिर्लिंग बमु को मता दे देनी चाहिए। तो किस क्या हम गांधीवादी हैं? गांधीजी ने कहा था कि स्वराज्य हीने के बाद एक कलम से गोहत्या बन्द हो जायेगी। क्यों न हई? बिना गऊप्रा के बैन कहां से आयेंगे?

महात्मा गांधी ने कहा था कि इस देश में पचायनी राज होगा। आज हमारी अदानतें—मुर्जिम कोटं और हाई कोटं आदि—कैसा न्याय करनी हैं? हम देखते हैं कि मुठी भर अनाज चुराने वाले या दो गम्भीरोंने बाले को नो हवालडी लगा दी जाती है, लेकिन गन्तव्य डंग से हजारों नाखों रखये करते वाले पूँजीपतियों और व्यापारियों और भ्रष्ट बरकारी अधिकारियों और मिनिस्टरों को हवालडी न लगाई जानी है। इन नीतियों को बदलना चाहिए। उसे बदलना चाहिए। जमीन का बटवारा कायदे से होना चाहिए। लेकिन वह कहा हो पाया है? मैं देखता

हूँ कि शरीब आदिकरों के नाम जमीलों के पहुँच काले कोट पहनते वाले बकील डाकुओं द्वारा दबे करा के लाल कर दिये जाये हैं। जिन लोगों की जमीले हैं, वे खेतों पर काल करने वाले मजदूरों के लाल माम्बाय करते हैं। महात्मा गांधी ने कहा था कि जो “दा करेगा, वह जायेगा। ऐसा कही हुआ है? इस में नीति का दोष है, और इस नीति में परिवर्तन करना चाहिए।

इस में सब चिम्मेदारी एमओ पीजो की है। वे क्यों नहीं पार्टी में रहते हैं कि जो कुछ हम रहें, वह पक्ष होगा? आज ऐसा नहीं होता है। नेता लोग बैठ कर नय कर लेते हैं और हमारे पास आदेश आ जाते हैं। होना यह चाहिए कि हम परिवर्क की बात करें, हम भी बात कैविनेट माने और कैविनेट की बात प्रधान मंत्री मानें। आज उल्टा होता है। जो कुछ वे चाहते हैं, वह हम पर ढूना जाता है। आज गरीब के लिए क्या हो गया है? कुछ नहीं।

गांधीजी ने कहा था कि सराव बन्द कर दी जाये। आज हमारे आदिकरों के मूँह से सराव की गंभीर जाती है। सराव कर्त्ता नहीं बन्द की जाती है? इसी तरह उम्माकू की फैलाकर पर कानून दोक लगा देनी चाहिए, ताकि हम अधिक गलता पैदा कर सकें। फैसी कष्टे खो, जिस को हमारे लड़के-लड़कियां पहलते हैं, बन्द कर देना चाहिए। इसी तरह सिनेमा को बन्द कर देना चाहिए। टेलीविजन की भी कोई बदलत नहीं है। इस सब को बन्द कर के सारा जल्द कृषि पर लगाना चाहिए। पूँजी-पति डाकुओं ने जो हप्ता इकलूटा कर रखा है, जोहे कोई अधिकारी हो, बिनिस्टर हो, और जोहे इवर या उधर का कोई सदस्य हो, अगर उन्होंने अच्छ तरीके अपना कर रखा कराया है, तो उस सब लघुये को निकाल कर खेती में लगा देना चाहिए। हम लोग सैट्रूल हाल में बैठ

कर चार्चा करते हैं, रोते हैं। ज्यां नहीं हम पार्टी में बैठकर वह तब करते हैं कि हम गांधीवादी हैं। अगर हम गांधीवादी नहीं हैं, और साम्यवादी हैं, तो श्री ज्योतिर्माय बसु को प्रधान मंत्री बना देना चाहिए। अगर हम पूँजीवादी या अमरीकावादी हैं, तो श्री पीलू मोदी को प्रधान मंत्री बना दें। वह अमरीका की अच्छी बकालत करें।

लेकिन मैं तो यह समझता हूँ कि हम लोग न पूँजीवादी हैं, न साम्यवादी या समाजवादी हैं और न गांधीवादी हैं। हम लोग तो कुर्सीवादी हैं। हम लोगों के दिमाग इन्हीं बातों में लगे रहते हैं कि बिहार में इन्हने मिनिस्टर हटा दिये और इनने मिनिस्टर बना दिये गये, फलां को मिनिस्टर बना दिया गया, आदि। और कोई काम नहीं होता है। मेर्वरों का यह काम है कि वे जैता को कहें कि हमारी नीति गांधीवादी है और हम उस के अनुसार चलेंगे।

इस सदन में ज्यादानर उस वर्ग के लोग हैं, जो जैती नहीं करते हैं। मैं संयं किसान का सहकारी हूँ। मैं 56 बाल से सन्यासी हूँ। मेरे शहूविकालय में जैती होती है और एक शोकाता है। मैं ऐसे को नहीं दूता हूँ और अभी भी भी मांग कर जाता हूँ। यहां बहुत कम किस न होते। कोई बलिया होगा। आपसे मेरे ज्यादा तो पंदित हैं, जो भीव भागने वाले हैं। जो भीख आंख कर जाते रहे हैं।

राज्य सभा को खत्म करना चाहिए। वह एक बरीचालना है। जो सोबह हार जाते हैं, वहर अतीम ही जाते हैं, उन की उम में रक्त जाल है। उस वर जैता जर्ख होता है। जाय जैता मैं जानित नहीं हुई है। ऐसम जल रहा था और उस का राजा नीरों संसी दबा रहा था वह हालत है। मैं वह कहता हूँ कि हम जारे रेवर और लारे बिरोली बिलकर, वे कहे के

विरोधी हैं, सब मिल कर किसानों को दैयार करें, किसानों की तरक्की करें और पूँजीवाद को खत्म करें, यह जी यतीकाला बने हुए हैं इन को खत्म करें और नेताजाही को खत्म करें।

*SHRI KRISHNA CHANDRA HALDER (Ausgram): Mr. Deputy Speaker, Sir, I rise to oppose the Budget demands of the Ministry of Agriculture Sir, today in our country we are faced with a crisis in practically every sphere. There is crisis in our economy, in our industry and all these have resulted from the crisis in our agricultural sphere. As all are aware, over 70 per cent of our population live in villages and are dependent on agriculture. Unless there is an improvement in our agriculture and consequent improvement in the lives of the people living in the rural areas, there cannot be any progress in our country. But I regret to say that although we have completed our Fourth Five Year Plan, no improvement is noticeable in our country in the agricultural sphere. As the plans progress, we find that the number of agricultural labourers in the villages goes on increasing. Sir, we talk about land reforms. In some States like, Andhra Pradesh, Bihar, Gujarat, Himachal Pradesh, Karnataka, Kerala, Punjab, Rajasthan, West Bengal etc. Some legislation has been enacted in regard to land reforms. Though we do not consider those as much of a reform, we find that in spite of those legislation, the number of landless agricultural labourers in all these States are constantly on the increase. Sir, the Burdwan district is known as the granary of West Bengal. In 'Memari' thana of that district, where irrigation facilities are available and 3 crops are harvested every year, the statistics collected by the West Bengal Government show that the number of landless agricultural labour has gone up to almost 35 per cent in the course of the last 3 or 4 years.

[Shri Krishna Chandra Halder]

In 'Kanksa' thana of the same district, the number of landless labourers have outstripped the number of producers. We find that the people living in the villages are today faced with the severest crisis. There is food crisis after 26 years of independence due to the absolute failure of the Agricultural Ministry. Sir, while intervening in this debate the other day, Shri A. P. Shinde, hon. Minister of State furnished some figures and said that in the First Five Year Plan 65 million tons of foodgrains were produced. In the Second Five Year Plan the production went up to 75 million tons. In the third Plan the production was 81 million tons and in the Fourth Plan the production has gone upto 102 million tons. He has tried to impress that the production of foodgrains has gone up. But he did not mention what were the per-capita figure of consumption of foodgrains. He conveniently suppressed those figures because from that we will find that while the total production of foodgrains have gone up, the per capita allocation of food has continually declined.

Sir, I will not prolong my speech. I will only stress that the Government are depriving West Bengal in allocation of food. In the towns and villages of West Bengal the system of modified rationing has collapsed. In the city of Calcutta due steps are being issued by ration shops although the Government denied this. The people in the villages are starving. I visited 'Bankura' a few days ago. There I found that the villagers and 'Adivasis' are subsisting on the boiled leaves and roots of certain plants. Even the seeds of 'Shyam' grass which is used as fodder for the cattle is being eaten by them. A few days ago it was said by the Congress in West Bengal that nobody will be allowed to starve. Sir, in the issue of the 'Jugantar' paper dated the 21st April it has been published on be-

half of the West Bengal Congress that no body will starve. Two Ministers of West Bengal Government own this paper. They are Shri Prafulla Kanti Ghosh, Food Minister, and Shri Tarun Kanti Ghosh, Minister for Industries. But, Sir, in the issue of the same 'Jugantar' paper dated the 22nd April, news reports appeared under the caption 'Death by starvation'—'Young children sold and suicides committed' driven by want. This is the condition prevailing in West Bengal. I will not go into the details of these news reports I will only caution the Agriculture Minister and the Central Government that today early in the month of 'Vaisakhi' rice is selling at Ra. 4/- or 4.50 a Kg. in Burdwan, Durgapur etc. The people of West Bengal will not stare helplessly if the Government pushes them towards starvation. Already the people of Gujarat, Bihar etc. have started struggle and have risen in revolt. The people of West Bengal will not lag behind if they are deprived of their legitimate share of food. The combined wrath of the deprived people will burst upon the Government and teach them the right lesson. I will warn the Government to take heed while yet there is time. With that Sir, I oppose the demands of the Agriculture Ministry and conclude my speech.

श्री भगतराम भनहर (जंगीर) : उपायक भाषण, हम सब गुरुकों की भासाई की बातें तो करते हैं वर उन का जोखन एक सकने में आही तक असरवार रहे हैं। आज देश में सब से ज्यादा जोखन उन्हीं का हो रहा है। उन की भेदभाव की उचित कीलत उन्हें उहाँ मिल रही है। आज कृषि में कानूनों द्वारा भासी वीजों की कीमतें आसानी से रही हैं। वे शी समय पर नहीं चिलती हैं। बीज, खाद, नाली, कीटनाशक दवाइयाँ, पेट्रोल, डीजल, हवा, बैल और अन्य उपकरणों की कीमतें कई बुना ज्यादा

हो गई है। इस से एक साधारण हृषक की मुख्यतः खेती पर निर्भर है जी आमदाली दो से ठाई घण्ये प्रति दिन है। वहाँ पर एक साधारण भजदूर भी कम से कम 5—7 घण्ये प्रति दिन भजदूरी पाता है। इस पर भी आए दिन भजदूर, इंजीनियर, डाक्टर, एवं अन्य शासकीय वास्तविकीय कर्मचारिणजो हृषकों से काफी अच्छी प्रार्थिक स्थिति में हैं बेतन भासा बोनस एवं अन्य सुविधाएं बढ़ाने की मांग में हड्डियाँ करते रहते हैं। संगठित होने से सरकार उन जी मांगों को मान भी लेती है। उन्हें बेतन भी अधिक भिलना चाहिए तथा दूसरी और तस्ती कीमत में अनाज एवं अन्य प्रावश्यक वस्तुएं भी उपलब्ध होनी चाहिए। मैं ले तुमनात्मक दृष्टि से यह विचार रखा है किसी गलत आवाजा से नहीं।

इस तरह देखा जाय तो 80 फीसदी हृषकों को उन के उत्पादन की जो कीमत भिलनी चाहिए वह नहीं मिल पा रही है। हृषकों से अनाज तस्ती कीमत में बढ़ादी जाता है तथा उन्हें स्वतः आवश्यकता पड़ने पर दूसरी दुगुनी कीमत पर देखा जाता है। इस प्रकार आसन हृषकों का संगठित हो कर अपनी मांगें रखने के लिए बाध्य रहा है। समय रहते शासन हृषकों की उक्त समस्याओं का हुल करे अन्यथा उत्पादन पर उलटा असर पड़ेगा।

अध्य प्रदेश में 70 प्रतिशत जोरे 10 एकड़ या उस से कम लेव की है। आवादी का 84 प्रतिशत हृषि पर आधारित है। अध्य प्रदेश आसन ने भूमि सीमा बंदी नियम बनाया है, जिस में 5 वालक एकड़ रखा है। अर्ध-निर्भित 10 एकड़ तथा असिंचित 15 एकड़ हैं। वह भूमि का आपदण्ड है। मैं आसन से जानला जाता हूँ कि वहा छत्तीसगढ़ के 5 वालक एकड़ आलवा वा हैवेली लेव के 5 वालक एकड़ की बराबरी कर सकता है? क्या बिना जामीन के उपजाऊमने की जांच के

सीमावन्दी नियम बनाया जा सकता है—यह अनुचित है। दूसरी और शहरी सम्पत्ति भी सीमावन्दी अधी तक लागू न कर सरकार किसानों के साथ लौतेला व्यवहार कर रही है।

मैं छत्तीसगढ़ के कास्तकारों की ओर से छत्तीसगढ़ के 10 स्टैण्डर्ड एकड़ के बदले या हैवेली लेव के 5 एकड़ लेने का आकर देता हूँ। क्या वहाँ के कास्तकार इस तरह का बदला मन्जूर करें—मैं समझता हूँ कि वे अच्छी स्वीकार नहीं करें। मेरे कहने का दातपयं यह है कि उपज एवं हृषि की अन्य वृष्टियों से पहाड़ी लेव एवं कालोरी लेव में कोई फर्क नहीं रखा गया है—जो कि छत्तीसगढ़दालों के साथ और अन्याय है।

दूसरी ओर आसन ने भूमिसीमा बन्दी कानून को तो बनाया, लेकिन चकवन्दी के लिये कोई कानून नहीं बनाया। जैसा कि मैंने पहले बताया था—जिकांश, हृषक 10 एकड़ से कम जाते के हैं, उन की जबली 20 टुकड़ों में बीस-चालीस बजहों में हैं। वे अच्छी खेती की तरफकी करना चाहते हुए भी नहीं कर सकते हैं। उसे क्यों खुदबाने, पम्प लगाने के लिये विद्युरित तीव्र एकड़ का जक रखना आवश्यक है, जोकि उस के पास नहीं है। अतः वह आस-कीय लहानत का उपयोग नहीं कर सकता। आज की आवृत्ति पदार्थकारी अपनाने की प्रवल हड्डियाँ रखते हुए भी वह उस से अचित रह जाता है। आज वह अपने लेव में इस्टेमिय कल्टीवेशन नहीं कर सकता तबा न ही निकल कागिन कर सकता है, जैसे मछली आसन, झुर्जी पालन, तुब्बे के बहु पालन नहीं कर सकता, बहु-फलसी कार्बोफल नहीं अपना सकता। अतः भूमि सीमा लागू करने के बूर्च चकवन्दी की अनिः जावै किया जाना चाहिए जो कि हृषि की उपज बढ़ाने की दिक्षा में प्रयत्न चरण है।

छत्तीसगढ़ में भोरात कैरिएस्स एवं नुवू एवं स्टेट फॉर्मिलाइजर कार्पोरेशन यस्तावत की कठिनाइयों के कारण विसेष विलम्बसी नहीं

[श्री अगव राम मनहर]

लेते हैं, जब कि मांग काफ़ी है तथा आपार की खुबाइल भी है। फलस्वरूप वह देखा गया है कि धान के लोक में आवश्यकतानुसार निजी सूक्ष्मों से खाद उपलब्ध नहीं होता है और खाद के लिये पूर्णतः पूल व्यवस्था पर ही निर्भर रहना पड़ता है जोकि सहकारिता के माध्यम से वितरित होती है। अतः नगद खरीदनेवाले खाद से अंचित रह जाते हैं। इस प्रकार सहकारिता विभाग का एकाधिकार हीने से कृषकों को समय पर खाद नहीं भिलता तथा उस के लिये काफ़ी कठिनाइयों का सामना करना पड़ता है तथा डबोडा और दुगना दाम देना पड़ता है।

छत्तीसगढ़ में कोयने का अटूट भण्डार है। उस को एवं खाद की बढ़ती हुई मांग को महेनहर एवं हुए जासन से भरा अनुरोध है कि कोयना की तरह कोयसा पर आवारित पूलसरा फर्टिलाइवर प्लांट सरकुबा में भी शुरू करें ताकि छत्तीसगढ़ के सभी ही साध देव की रक्षावालिक खाद की आवश्यकता की पूर्ति कुछ अंत में ही हो सके।

झारखंड के लिये वैज्ञानिक ने अधिक वैज्ञानिक देवेवाली नहीं किस्मों का आविष्कार कर हरित क्षमति में योक्षण दे कर हुलि विभाग को दूबने से बचाया है, इस के लिये वे बधाई के प्रत हैं। उन के प्रयासों से ही व्यापिक फलस ऐसा करने में हम कुछ सफलता प्राप्त कर सके हैं। इस में सनदेह नहीं कि वैज्ञानिक तो बड़ी है, लेकिन उन के मुण (व्याविधि), जैसे उस की सुविधा, विभिन्न क्षमताओं, खाद, इत्यादि में काफ़ी अन्तर आ रहा है। हुलि वैज्ञानिकों से ऐसा अनुरोध है कि इस विभाग में इसास करें कि क्षमतों की इस प्रकार की ज्ञानिकालिकी कायम रहे।

मध्य प्रदेश विज्ञानी उत्पादन में आविष्यक बाला अरेष है। 70,414 लाख मध्य प्रदेश में है, उन में से 31-12-73 तक 10,278

लाखों में विद्युतिकरण किया जाता है, जो 14.6 प्रतिशत है। इस के विपरीत दूसरे देश का औसत 26.2 प्रतिशत है। मेरा अतलब वह है कि यपने वर में अन्धेरा है जब कि हम दूसरे प्रान्तों को विज्ञानी दे रहे हैं—आमीन उत्पाद के ब्रह्म व्यव्य ब्रह्मेश जासन कितना जागरूक है, वह उस का उदाहरण है। आप इसके दूसरे पहलू को भी देखिये—कृषक को खेती के लिये 37 पैसे प्रति यूनिट की दर पर विज्ञानी दी जाती है, जब कि ज्ञानोगिक संस्थाओं को, पूज्यापतियों को 5.3 पैसे से 9 पैसे प्रति यूनिट पर विज्ञानी दी जाती है। मेरा जासन से अनुरोध है कि मध्य प्रदेश के सभी ज्ञानों का विद्युतिकरण कर कृषकों को राहत प्रदान करें।

श्री बहोश्वरनाथ नारायण (भजमेर) : मेरी नीती उत्तराध्ययन मंगोदय में कृषि मन्त्रालय द्वारा प्रमूलन म.गा. और ममर्दन करना है। कृषि मन्त्रालय के अधीन कुछ भेंतों में कमिया व कमज़ोरिया होने के उत्तरान भी इस बात में इनकार नहीं हिला ज मनना कि कई भेंतों में हुई प्रगतियां और उपनिषद्या अगहनीय हैं, जिन पर देश को गर्व है।

मेरे पास भी मीमन मध्य होने के कारण महिला जी का इन आप के म.ग.ने अनेकों विविध में से एक महन्वपूर्ण विविध की ओर आकर्षित करना चाहता है। इस सम्बन्ध में यदि हम ने ममर्दन हते प्रवादपूर्ण कार्यवाही नहीं की तो हम रे इवलान्निक डांचे को बहुतीर आनंद उत्पन्न हो जायगा तबा देश के प्राचीन भेंतों से रहने वाली जनता की आवश्यक समाज्ञ हो जायगी। हमारी योजनामें, नीतिया, कार्यक इ किसी भी अच्छे क्षयों न हो, उदि उन को कियान्वित बोल्पूर्ण, कुटिपूर्ण और निश्चित स्वार्थों से बोरित है तो हमारी उत्पादिता मध्याज को, विवेदकर गरीब लोकों को, जीवित नहीं कर सकती। हमारे देश की महान जनन जिस ने विज्ञान पाय आय चुराया में प्रजामन्त्र में विविध

और आस्था प्रकट की है, हमारे देश की जनता अपनी अकांक्षाओं और भावनाओं की पूर्ति के हेतु अहिंसात्मक ढंग से हमारे देश के वादिक और समाजिक ढांचे को परिवर्तित करन का इच्छुक है। हमारे देश के महान नेताओं और संविधान के निर्माताओं ने आरम्भ से यह महसूस किया कि लोकतन्त्र की सुरक्षा के हेतु हमें सत्ता का निर्माणिता के साथ विकेन्द्रीकरण करना चाहिये। इसी कारण से संविधान के अनुच्छेद 40 में आप देखें—राज्य सरकारों को और केन्द्रीय राजकार को पचायांना का समाजन करने के लिये आग्रह होने के लिये प्रेरित किया गया है। इस के साथ ही यह प्रादेशी भी दिये गये हैं कि वे उन्हें शक्ति और अधिकार प्रदान करें। यह बात ठीक है कि हमारी केन्द्रीय सरकार राज्य सरकारों को केवल सार्व-दर्शन दे सकती है। मध्यराज्य ही साथ उन को यह भी महसूस करना चाहिये कि जितनी भी शोधता से सत्ता का हम विकेन्द्रीकरण नहं सकेंगे लोकतंत्र को सुरक्षा करने हेतु उनना ही मार्ग प्रस्तुत होया। हमारे देश के महान नेताओं ने जो सकल्प निया, उम के अनुकूल हम ने 1959 में बड़े उत्साह से पंचायत राज्य का उद्घाटन किया, अपनी शक्ति देते लोकतान्त्रिक ढंग से हस्तांतरित करने का निष्कर्ष किया। लेकिन अपनी सत्ता का विकेन्द्रीकरण होना है, वह राज्यों की सत्ता का विकेन्द्रीकरण होना है, अब हम पांच के रूप में केवल सार्व-दर्शन देते रहे तो वह विकेन्द्रीकरण कभी भी नहीं हो पायेगा।

आप ने देखा कि बड़े उत्साह के साथ 1959 में इस का प्रारम्भ किया गया, लेकिन शर्म शर्म उस का बड़े स्वरूप, जिस ढंग से हम अपनों उपलब्धियों करना चाहते थे, नहीं बन सका। यह निश्चित बात है कि जब उक्त हम संविधान के अन्दर परिवर्तन

और संयोगित नहीं करेंगे, जिस प्रकार मे हमारे संविधान के अन्दर, जो हमारा संज्ञ है, उस के अधिकार अलेहदा है, जो हमारी राज्य सरकार है उन के अधिकार अलेहदा है, उसी प्रकार मे पचायन राज्य की जितनी भी संस्थाएं हैं, उनके मन्त्रालय में संविधान मे संज्ञोधन करना पड़ेगा, इस प्रकार की धाराएं उम मे डालनी होंगी जिस मे हम राज्य सरकार को निर्देश दे मक्के, वाच्य कर सकें कि वे अपने ग्राम इस प्रजातान्त्रिक ढांचे को कायम रखने के लिये इस प्रकार की सत्ता हस्तांतरित करें, जब तक ऐसा नहीं होगा, मैं ममता हूं कि हम लोकतन्त्र को सुरक्षित नहीं रख सकेंगे। आज जितनी भी योजनाएं हैं, उन के अन्दर हम बाहने हैं कि देश का प्रत्येक नागरिक भागीदार बने, लेकिन उस को भागीदार बनाने के लिये हमें सत्ता का निम्न स्तर तक चुने हुए प्रतिनिधियों मे विकेन्द्रीकरण करना पड़ेगा, उस को बास्तव मे भागीदार बनाना होगा।

अर्थात् मननीय स्वामी जी ने अपने विचार मदन के सामने रखे थे—कुछ मननीय सदस्य हम रहे थे, कुछ उन की मरणहाना कर रहे थे, लेकिन बास्तव में वे देश के प्रत्येक नागरिक की भावनाओं को सदन के सामने रख रहे थे। हम ने इतनी योजनाये बनाई, लेकिन वे कार्यान्वित नहीं होने पाई, उन में क्या दोष है, क्या दूषिया है? उमका मूल्य कारण यह है कि हम जनता को अभी तक उसमें भागीदार नहीं बना सके। हम केवल अक्षरभाषी वर आधारित हैं। हमारी योजनाये और भावनाएं बहुत अच्छी हैं। मैं अस्ती महीदय के विवेदन करता चाहता हूं कि अगर उन्होंने इस समय प्रभावपूर्ण कदम नहीं उठाये तो बड़ी गम्भीर परिस्थिति पैदा हो जानी है। हर बाल हमारे राज्यों के मंत्रियों की मीटिंग होती है और हमने अपनी रिपोर्ट में बताया है कि पंचायतों का

[श्री बद्रेश्वर नाथ भाषण]

हमने जाल विज्ञा दिया है। केवल बिहार में कुछ जगह और नगानीएट में कुछ जगह नहीं है लेकिन मैं वास्तव में यह कहता चाहता हूँ कि कई राज्यों में पचायी राज मस्त्याओं को चुनाव कितने बारों तक नहीं हुआ, आज अगर आप सोचें कि राज्य सरकारों का, विधान सभाओं का चुनाव न हो तो जनता का प्रजातंत्र में किस प्रकार की आस्था रहेगी? उसी प्रकार से हमें यह भी निर्णय करना चाहिए कि हम पचायी राज संस्थाओं के ऐसे ढांचे को बनायें, हमारी एक अलग सूची ही जिसमें उनके अधिकारों का वर्णन दिया हो और उनके चुनावों की व्यवस्था हम निर्वाचित प्रायोग के द्वारा करवयें। जो हमारा निर्वाचित प्रायोग है उसका ही यह दायित्व हो कि वह आप पचायी का निर्वाचित, रक्षण, निर्देशन और नियन्त्रण करे। इस प्रकार से मैं समझता हूँ इस ढांचे को हम एक अच्छा ढांचा बना सकें। इसका दायित्व हमें निर्वाचित प्रायोग को देना चाहिए ताकि चुनाव समय पर हो सके और लोगों की आज जो आस्था पचायतराज के प्रति है वह समाप्त न हो। यह ही मकान है कि राज्य सरकारे मकुर्चित हृष्टिकोण के कारण चुनाव नहीं कर पाती या दूसरी बीजे हैं कि अपने आप को मत्ता में बनाये रखने के लिए या उनको जिस प्रकार से उचित और ठाक नगे उसका उपभोग करनी है।

इसके प्रतिरिक्षण में कृषि मन्त्री महादेव का ध्यान इम बात पर भी दिल ना चाहूँगा कि गरीबी हटाओ कार्यक्रम के अधीन कुछ योजनायें उन्हें चलाई जैसे कैश, सीमान्त एवं भूमिहीन नथा नक्शे कृषक योजनायें हैं जो हमारे कृषकों में नक्श सीमान्त और बैतिहर मजदूर हैं या हमारे गजयों के जो गरीब तबके के लोग हैं उन तक राहत पहुँचाने की कोशिश की है लेकिन मैं उन का ध्यान इस और आकर्षित करना चाहता हूँ कि उन योजनाओं के द्वारा वास्तव में

इन कृषकों को जितना लाभ पहुँचना चाहिए नहीं पहुँच रहा है। अभी अभी कृषि मन्त्री '21 अप्रैल को अजमेर गए थे और उन्होंने वहां पर सीमान्त और भूमिहीन अधिकरण के अधीन कार्यरत कुछ अधिकारियों को पारिलोकिक भी वितरित किया लेकिन मैं उनसे निवेदन करना चाहता हूँ कि अजमेर के अन्दर जो सीमान्त कृषकों की योजना चल रही है उसमें तीन बर्च की अवधि में केवल 59 लाख का व्यय किया गया है जिसके लिए उन्होंने स्वयं निराशा व्यक्त की लेकिन इस योजना के अन्तर्गत सीमान्त कृषकों और भूमिहीनों के लिए करीब बारह लाख लक्ष रुपया खर्च हुआ और वाकी नक्श सहायता और सहयोग दूसरी एजेंसियों को है। इन अधिकरण पर प्रशासनिक व्यय 4.5 लाख रुपया हुआ। इसलिए मैं समझता हूँ यदि वास्तव में हम चाहते हैं हमारी योजनाएँ मफल हों तो हम जनता को आह्वान बरे और उनको उसमें भागीदार बनाये। इन शब्दों के माथे मैं आपका बहुत आभारी हूँ कि आपने मुझे समय दिया।

श्री लालचंद्री भाई (उदयपुर) : उपायक्षम महोदय, आपने कृषि मंजूलय के अनुबानों पर मुझे बोलने का अवसर प्रदान किया उसके लिए मैं आपका आभारी हूँ और आपको धन्यवाद देता हूँ।

भारत एक कृषि प्रधान देश है। कांग्रेस पार्टी को इस देश में शासन करते 25 साल हो गए, इन 25 सालों में किसानों के सामने क्या क्या विकास की बातें आईं, क्या क्या नुकसान की बातें आईं और क्या क्या क्या सबस्याएँ उनके सामने आईं। मब्दें पहली समस्या किसान के सामने महाराई की है। आज महाराई जितनी बड़ी गई है उसकी होई सीमा नहीं। आज प्रत्येक खाद्याल, गैरू, चमा

जी, ममकी तथा माथ्य जिसकी जीवनोपयोगी वस्तुयें हैं वे इतनी अंहगी हो नहीं हैं कि प्रत्येक किसान उनको खरीद नहीं मिलता है। तो सबसे पहली समस्या मंहगाई की है 'वित्तके कारण वह जीवनोपयोगी बन्युप-खरीद नहीं सकता है। किसान किसी प्रकार से इस भयंकर मंहगाई का सामना कर सकता है, कर रहा है लेकिन इस मंहगाई के अतिरिक्त उसके सामने दूसरी समस्यायें आ गईं। उसके सामने दूसरी समस्या जो है वह है अभाव की समस्या। अभाव के कारण उसको खाद्यान्न मिल नहीं सकता है, दूसरी जीवनोपयोगी वस्तुये उसको 'वित्त नहीं सकती है' क्योंकि वह उपलब्ध नहीं है। आप अनुभाव लगा सकते हैं कि अभाव की समस्या, चीजों के उपलब्ध न होने की समस्या से बहुकर और कौन सी समस्या हो सकती है। इस प्रकार से पहली समस्या नो मंहगाई की है, दूसरी समस्या अभाव की है। ऐसी स्थिति में यदि उसको कहीं से कुछ चीजें मिल भी रही हैं जैसे गेहूँ, कोमला, तेल, कपड़ा तो वह बड़ी मुश्किल से मिल रही हैं। इसके साथ साथ उसके सामने एक तीसरी समस्या आ रही है और वह समस्या है मिलावट की। आज देश में मिलावट के जो आंकड़े हैं, सरकारी आंकड़े उनके अनुसार जनवरी से नवम्बर तक की अवधि में 4087 मामले मिलावट के हुए हैं जिनमें आनक आमलों की संख्या 1063 है और साकारण आमलों की संख्या 3024 है। इस प्रकार से तीसरी प्राकृत हप्तारे आमले आ रही है मिलावट की।

मैं आपके माध्यम से आनन्दीय भंडी जी से जानना चाहता हूँ कि ऐ जीन से कदम उठावे गए हैं जिनसे पहले तो मंहगाई को रोका जा सके थीर दूसरे जो अभाव हैं, जीवनोपयोगी बन्नुये नहीं मिलती हैं जैसे कोयला, पानी विजली, तेल आदि कृषि सम्बन्धी जो चीजें हैं उनका अभाव न हो उसके लिए सरकार कीन से कदम उठा रही है। इसके उपरान्त जो मिलावट की समस्या है उसके लिए सरकार जीन से कदम उठा रही है। खाद्यान्न खाकर अगर लोग बीमार पड़ जाते हैं तो यह आशा करते हैं कि हास्पिटल में उनकी दवाई होगी और दवाई होने से हम ज़िन्दा रह सकें लेकिन उम्रके बजाए सारे देश में आजकल अद्वारों में यह आ रहा है कि ग्लूकोज के ऐसे इंजेक्शन लग रहे हैं जिनसे लोगों की मृत्यु हो रही है। इस प्रकार मेरी दवाइयों पर भी लोगों को जो आशा थी वह भी समाप्त हो रही है। तो इसमें बढ़कर आज दूसरी और कीन सी प्राप्ति हो सकती है। मैं जानना चाहता हूँ इस मिशन को रोकने के लिए सरकार कीन से कदम उठा रही है। राज्यों की सरकारों ने तथा केन्द्र की सरकार ने इस सम्बन्ध में कौन से कदम उठाए हैं?

14.54 hrs.

[SHRI DINESH CHANDRA GOSWAMI in the Chair]

इसके साथ ही आज एक बड़ी प्रायस्म यह है कि जो भूमिहीन लोग हैं उनको भूमि नहीं मिल रही है। आज अधिकांश राज्य सरकारे भूमिहीनों को भूमि देने में विफल हो गई हैं। इसका कारण यह है कि जो बड़े बड़े किसान हैं उनका अधिकांश सरकारों पर वजन है जिसकी वजह से सरकारों

[श्री नाल जी भाई]

भूमिहीनों को भूमि नहीं दे रही है। मैं शापके द्वारा बताना चाहता हूँ कि अधिकांश राज्यों में अतिक्रमण के मुकदमे चल रहे हैं। उसमें यह हो रहा है कि एक भूमिहीन जिसने नाजायज कब्जा कर रखा है उससे प्रति वर्ष एक बीघे पर 500 रुपया वसूल किया जा रहा है। यद्यपि सरकार ने उसका गरता निकाल रखा है, उनको एलाटमेट करना या रेग्युलराइ करना—यह दो रास्ते हैं लेकिन उसको कार्यान्वयन नहीं किया जा रहा है। ऐसी हालत में एक गरीब भूमिहीन किसान से एक बीघे 'र प्रति वर्ष 500 रुपया वसूल करना उसका कत्ल करने के, समान है। इसके कारण उनमें बड़ा रोष फैल रहा है। मैं चाहूँगा कि प्रत्येक राज्य में इस प्रकार के अतिक्रमण के मुकदमों का फैसला करके वह भूमि उनको दी जाये। इसके अलावा जहां पर वारिश नहीं हो रही है, उसका सरकार बहाना लेती है लेकिन किमानों की मुसीबतों को सुलझाती नहीं है। और साथ ही साथ जंगलों को खत्म किया जा रहा है, उन को गलत ढंग से काटा जा रहा है जिस से होता यह है कि अधिकांश मैदान रेगिस्तान हो रहे हैं और वर्षा नहीं होती। तो सरकार कृषि के सम्बन्ध में ऐसे मनुसंवादी कार्य करे जिस से अधिक से अधिक जमीन भूमिहीनों को भिल सके और उम पर खेती हो सके।

15.54 hrs.

जितने भी हमारे विजली पैदा करने के मूलाधिक राज्यों में छोटे छोटे पिकनिक लाये हैं उन पर जोर दिया जाय जिस से अधिक से अधिक विजली पैदा हो सके और किसानों को साम पहुँचे।

श्री नामेश्वर हिंदेवी (महालीमहार) : सभापति जी, कृषि की ओर यदि स्वतंत्रता के बाद तुरन्त हीं संचुकित रूप से व्याप दिया गया होता तो आज देश में जो इसनी परेशानी की परिस्थिति पैदा हुई है और आरो तरफ आहि आहि भी हुई है वह सम्बन्धितः न होती। उस समय अरबों 40 का गल्ला विदेशों से भंगाया जा रहा था और खेती की तरफ इस तरह व्याप न दिया गया कि हम अपने पैर पर छड़े होते। अबर 1965 का पाकिस्तान का युद्ध न होता और अमरीकी ने गल्ला देना बन्द न कर दिया होता तो हमारा व्याप खेती की तरफ जाता भी नहीं। हल्के हल्के हाथों हम खेती का काम देखते। संयोग हुआ कि जब अमरीका ने हमें गल्ला देने से मना किया उस के बाद हमारा व्याप गया और तत्काल प्रवाल भंगी भी लाल बहादुर शास्त्री ने जय जवान जय किसान" का नाम दिया और देश ने नियाह ढाली। उन्होंने एक बात उम संकट के समय यह भी कही थी कि सप्ताह में एक दिन लोग उपचास करें। लेकिन मैं भी हालत खोड़ ही दिनों तक रही आज हालत ऐसी हो गई है कि उपचास की बात तो कोई सोचता हैं। नहीं, अबर कोई उपचास करता है तो दकियानूसी बात भमझी जाती है। लेकिन इसके पीछे अबर इस पर ही व्याप दिया जाता है राजप्रबाद्य में, हर वर्ष ने उपचास करने का नियम है, अबर नियमानुकूल ही उपचास करते तो भी हमारे देश की गल्ले की समस्या में बहुत कुछ सहयोग मिलता। लेकिन वह बात भी नहीं हुई। आज भी उम तरह का प्रोत्साहन नहीं दिया जा रहा है।

खेती के साथ लगा हुआ पशुपालन का काम है, फल उदान का काम है। बड़ी तेजी से आजादी के बाद बाज़ बीजे कटे जाने की लकड़ी के लिये और इचारी लकड़ी के लिये। उस का भी कृषि पर

बहुत बुरा असर पड़ा । पुराने जमाने में हर गांव में पशुधो के चराने के लिये चरागाह होते थे, लेकिन उन चरागाहों की सरकारी कागजों से कोई गेट्री नहीं होती थी परिणाम हुआ कि बड़ी बुरी तरह चरागाह टूट गए हैं । आज पशुधन पर एक बड़ी क्षीणता आयी है । गाय, बैल, भेंड, बकरी का पालन करना मुश्किल हो गया है, और इन का न पालन करने से हमारी कृषि पर बड़ा बुरा असर पड़ा है ।

दूध, धी के अभाव में जहां अन्न पर बोल पड़ा, वहां पर खेती की कमी हुई और उस से पैदावार में कमी आयी । इस तरफ अगर बढ़ावा देना चाहते हैं तो आज इस बात की व्यवस्था करनी होगी कि हर गांव में बड़ी खेती के लिये जो दिया जाय, खेती के लिये जमीन छोड़ी जाय, वहां सभुहिक चरागाह के लिये जमीन छोड़ी जानी चाहिये । जहां जंगल और बगीचे नगाये जाते थे वहां उन से जमीन का कटाव रुकता था, फल और नकड़ी मिलती थी । जो इस बुरी तरह से जंगल वाले बगीचे कटे उस से खेत कट रहे हैं, कर्बा में मिट्टी कट रही है । इस से जर्मन की उंचरा जमित कम हो रही है, पैदावार पर बुरा असर पड़ता है ।

हम को स्वाभाविक खाद नहीं मिल रही है । उच्चरक खाद के लिये पहले तां प्रोत्साहन दिया गया, लोगों ने आजमाइक की सत्ते दामों पर । हमारे लोग जब उस का लाभ देखने लगे तो आज उम की भी कम हो गई है और जो कुछ सुलभ भी है वह ब्लैक मार्केट ने इस तरह से मिल रही है कि वास्तव में उस की जिन को जरूरत है वह तो नहीं पाते हैं बल्कि ब्लैक मार्केटियर्स उस के परिषट बनवा कर मुनाफ़ा कमा रहे हैं और उस का लालत ढंग से इस्तेमाल हो रहा है । इस तरफ सरकार का ध्यान जाना चाहिए ।

कृषि बुनियादी चीज़ है। अगर कृषि ठीक नहीं रहती है तो इसने उद्योग-धन्ये ठीक से नहीं चल पायेगे । लेकिन कृषि को बुनियाद आज तक नहीं माना जा रहा है और उद्योग धन्यों को प्रोत्साहन दिया जाना है । लेकिन जब कृषि का मामला डावाडोल होता है तो सारे उद्योगधन्ये डगमगा जाने हैं । इसनिये देश के लोगों का अधिक में अधिक बोझा भी कृषि पर है, इस पर अधिक लोगों का जीवन निर्भर है, जोहे किसान के रूप में हो, जोहे मजदूर के रूप में और जोहे व्यापारी के रूप में, जोहे कुछ लोग उन की बकालत कर के अपना भरनपोषण करते हैं । लेकिन ज्यादा से ज्यादा जोहे खेती पर है । और उम की जो उपेक्षा की जाती है मरकार को उमीं मादा में ध्यान देना चाहिये जितने उस पर लोग निर्भर हैं ।

खेती के नाथ माथ अगर कम करना है तो औद्योगिक खेत, मेरा, अर्थिक खेत में सहकारिता का एक बड़ा खारी आन्दोलन चलाया गया था । अबर हम धरकिनगत व्यापारियों का हटाना चाहते हैं, अर्थिक सुदूर नना चहने हैं, हम सभुहिक रूप में लोगों में तरक्की पैदा करना चाहते हैं तो महकारिता का काम बहुत अवश्यक है । लेकिन इस को भी बाये हाव में देखा जा रहा है । इस पर उनका पूरा जोर नहीं दिया जा रहा है । परिणाम यह है कि महकारिता ने दाम में उतना नाम नहीं हो रहा है जितन उम में भ्रष्टाचार पैदा हो गया है । इस पर सरकार को ध्यान देना चाहिये । भ्रष्टाचार को देख कर इस को उत्तेज की जय यह देश के लिये हितकर नहीं होगा, गाव के लिये ममात्र के लिये दिनकर नहीं होगा । इन सहकारी समितियों का जान्म गाव गाव में चांच उपर्योगत सहकारी समितियों के रूप में हो चाहे कग देने वाला हो, चांच पशुधा का पलन करने वाली सोम हृती व हा, इन का अधिक में अधिक निर्माण करना नहीं, अधिक में अधिक इन ने मान्यम से और्ज्वलगत

(श्री नारोद्वर द्विवेदी)

ओर आधिक कर्मों का वंचनन करना चाहिये। आगर गांव-गांव में सरकारी समितियां बन जायें और उन की मर्हत गलने का लेने देने गूँह करें तो मैं नमस्ता हूँ हिंदू नृत कठिनाईयां जो वास्तवियों की बजह पेपैदा हो री हैं वह खत्म हो जायें। और मैं चाहूँगा कि सरकार इस बात पर ध्यान दे। अगर सरकार गलने को आप भी 70% के पास पहुँचाता न चाहते हैं तो किसान जो गलना दैदा करता है उससे गाजम्बों की ज़िन्दगी की जाय वह गलने के लिये मेली जाती है। इस तरह से आपसने होगा, और यह सामला प्राप्तारी से सुनक्ष जायगा। मैं समिति इस से ज्यादा कठिनाई नहीं आरेंगा।

एत बात माननीय भार्गव जी ने कहीं हमारे शासन के विकेन्द्रीकरण की, और उस के लिये पंचायतों के बनाने की बात हमारे संविधान में रखी गई है। लेनिन अंज पंचायतों के काम की भी पूरी उपेक्षा की जा रही। प्रान्त बाले केन्द्र से तो अधिकार मांगते हैं, लेकिन केन्द्र बाले अपने अधिकार जिला परिषदों को, विकास श्रेष्ठों को और गांव पंचायतों को नहीं देता चाहते। यह गांव पंचायतों देश के शाशन की रीड़ है। अगर उन के ऊपर आप विश्वास कर के काम करेंगे तो काम अच्छी तरह से चलेगा। आप ऊपर ऊपर से इन जाम नहीं कर पाएंगे पंचायतों को अप को विश्वास में लेन पड़ेगा। यदि शासन जो मजबूत करना चाहते हैं, तो इन पंचायतों को वित्त मजबूत बनासक्त होने की उत्तरता हो अच्छा होगा। यह देशकी गीढ़प्रौद्योगिकी के बाल पर शासन अच्छी तरह से चल सकता है। प्रबन्ध अच्छी से हो सकता है और हमारी जो अंज की कठिनाईयां हैं वह हर हो गती हैं। इन इन के द्वारा वेरोत्तमारी को गम्भीर मीड़ कर मालने हैं। अंज दाचार का भी दूर कर नहने हैं। हमारी सभी

दाहत उम तरफ जानी चाहिये। अगर हमने गांव पंचायतों की उपेक्षा की तो किसी दिन जाप्त व्रतन्ध में हमरी वहीं स्थिति होगी जो खेती की उपेक्षा करने से राजनीतिक शेर्ष में हो गई है।

इन जबरों के माथ मैं इन अनदेहों का समर्पण करता हूँ।

• SHRI S. N. SINGH DEO (Bankura): Mr. Chairman, Sir, I rise to support the Demands for Grants as have been placed before the House by the hon. Minister. It is needless for me to say that agriculture is the backbone of our nation as 70 per cent of our population is dependent on agriculture for their living. So, if we want to make any progress or development in our national life, then agriculture should be given first priority compared to any other subject.

But I am sorry to note that the outlay on agriculture has been reduced. If we take into account the comparative figures of the total plan outlay, we will find that in the fourth Plan while 35 per cent was set apart for agriculture, now, in the fifth five year Plan, it has been reduced to 33 per cent. This should not have been done. In the fifth Plan, more funds should have been allocated for the development of agriculture, because we have seen how our Green Revolution of which we boast so much, has gradually faded out as a result of two consecutive droughts followed by floods in some of our States. And now wears facing a grim situation due to acute shortage of food in our country. Now We have reached such a situation that if we cannot feed our evergrowing population, and if we cannot grow more, then we will have to starve.

MR. CHAIRMAN: Mr. Singh Deo, you are not audible to the interpreters. So, please come forward and speak.

SHRI S. N. SINGH DEO: So, if we want to avoid such an ugly situation, then proper and adequate arrangements should be made for the augmentation of food in our country. But I am sorry I do not find any proper co-ordination between one department of Government with the other. I do not know how the desired target of food production could ever be achieved under such circumstances.

Since the time allowed to me is very short, I will confine myself to the problems of agriculture in West Bengal and also the food situation there. You know as a result of partition of Bengal and the formation of East Pakistan, now Bangladesh the total area of West Bengal has been reduced to one-third. Over and above, nearly a crores of people from East Pakistan, now Bangladesh, have come here and permanently settled down in our State of West Bengal. Besides this, about one-third of its total agricultural land is now devoted to the growing of jute and tea which are both big foreign exchange earning items for our country. All these factors have resulted in reducing our State into a deficit State so far as food and agriculture is concerned. I therefore request the hon. Minister of Agriculture to take note of all these factors and provide more food and funds for the agricultural development of our State and make it self-sufficient in food.

Coming to the problem of food and agriculture in the two districts of Purulia and Bankura from where I actually come, I might say that these two districts are chronic drought-affected areas and are mostly inhabited by poor peasants and labourers. Whenever there is irregular or less rainfall the poor people are in grave distress. They are to depend on gratuitous relief and test relief by the Government for which every year crores of rupees are spent to provided them with temporary work for their living. But it is not a healthy practice. I am sorry that in spite of our repeat-

ed requests, nothing of a permanent nature has been done to solve this problem there.

In this connection, I might suggest that there are innumerable rivulets and 'nalias' in this area, and if embankments are constructed over them and rainwater is collected for irrigation purposes then the food problem could be solevd to some extent. Tanks and wells should be dug both for irrigation and drinking purposes in the villages.

Over and above this, the method of dry cultivation should be introduced in this area as we find in some parts of South India, specialy in Andhra Pradesh. I would request our hon. Minister of Agriculture to open dry-farming research stations at Purulia and Bankura so that the local people of this area take up such scientific methods of dry farming cultivation in those areas. But until and unless such development programmes and dry-farming methods of cultivation are actually taken up, I would request the Central Government to give more food and funds so that the poor and the helpless people of these chronically drought-affected districts could be saved.

Mr. Chairman, Sir, you would not believe that thousands of people are living below the poverty line, and they have been compelled to take grass-roots and leaves of trees to satisfy their hunger anyhow. I would therefore, request our Minister of Agriculture to take a serious view of the situation there and take all the necessary steps so that the poor and the helpless people in those areas are saved from starvation.

With these words, I support the Demands for Grants presented to the House.

श्री शिवांग श्रावण (बंगाली)
सभापति महोदय, मैं आप को धन्यवाद
देता हूँ कि आप ने मुझे बोलने की इच्छा जत
दी है।

(श्री शिवशकर प्रसाद यादव)

यह कृषि विभाग इतना महत्वपूर्ण विभाग है कि इस के लिए अनुदानों की जो मांग की गई है, वह ही क्यों, उस से और ही अधिक मांग की आवश्यकता थी क्योंकि इस कृषि पर देश का केवल मानव ही नहीं बल्कि सारे प्राणियों का जीवन निर्भर करता है। इसलिए इस का महत्व सब से बड़ा है लेकिन दुख की बात है कि आज 27 वर्षों की आजादी के बाद भी इस कृषि की ओर जो इतन दिया जाना चाहिए था, वह ध्यान आज तक नहीं दिया गया और आज जब कि परिस्थिति काबू से बाहर हो गई है, ऐसा न गता है जैसे कि हम हाय-टोबा भवा रहे हैं। इस उपेक्षा का नतीजा यह हो रहा है कि केवल बिहार ही नहीं, केवल गुजरात ही नहीं बल्कि सभुचे देश में हाहाकार भवा हुआ है। बिहार में तो इस महांगाई, अस्टाचार, अम प्रभाव और इन सब चीजों की बजह से जो आन्दोलन उठ बड़ा हुआ, उस के चलते कितने ही आदमी भौत के बाट उटार दिये जाये।

तथापति महोदय, सरकार की ओर से अभी सत्ताधारी दल के कितने ही चिन्हों ने भी कहा है कि कृषि की ओर सरकार का बहाव हल्ले बेटे जैसा है क्योंकि जहां उद्योगवाङों की सुविधा के लिए बिजर्मी की लिए दर 5 पैसे, 7 पैसे प्रति यूनिट भगती है, वहां किसानों को 15, 17 और 20 पैसे प्रति यूनिट देना पड़ता है। इस से पता लगता है कि सरकार की नीति किसानों के साथ वह नीति नहीं है जो कि इस महत्वपूर्ण विभाग के लिए होनी चाहिए थी।

हमारे सामने जो आंकड़े रखे जाते हैं, उन आंकड़ों को देख कर तो ऐसा लगता है कि हमारे देश में किसी चीज़ की कमी नहीं है, अम की कमी नहीं है लेकिन आंकड़े तैयार किस तरह से किये जाते हैं, इस की जानकारी अगर आप को सही हो,

तो मैं समझता हूँ कि उन आंकड़ों पर आप का विश्वास नहीं रहेगा। मैं देहात का रहने-वाला हूँ, मैं ज न ता हूँ कि वहां कभी कोई अधिकारी जमीन पर जा कर न जूत का एसेसमेंट करता है और न पैदावार का एसेसमेंट करता है और दफ्तर में बैठे बैठे आंकड़े तैयार कर देता है।

बीज और खाद का जो वितरण होता है हमारे यहा बिहार में हम को इस बात का अनुभव है कि जिन लोगों के पास एक एक धूर भी जमीन नहीं है, उन को बीज दिये गये और उन को खाद दिया गया और उस के आधार पर आंकड़े तैयार किये गये कि इतनी जर्मन आबाद हो मई अगर इस तरह से आंकड़े तैयार होंगे, तो सही आंकड़े हम प्राप्त नहीं कर सकते हैं।

एक बात में लेडी के बारे में कहता चाहता हूँ। पिछ्ले दफा जो लेडी लगाई गई थी देश में, तो 76 रुपये क्लीटल किसानों के लिये आब तय किया गया था लेडी का गेहूँ देने के लिए मैं लिदांन लेडी के खिलाफ नहीं हूँ लेकिन उसमें कोई अवहारिकता पर ध्यान नहीं दिया गया था। जो सरकारी उत्तरदायी लोग थे उन्होंने भी बिहार में यह बोचित किया था कि एक किसान को एक किंवंतल गेहूँ पैदा करने के लिए 105 रुपये खर्च करने पड़ते हैं। लेकिन उस समय 76 रुपये गेहूँ का मूल्य निर्धारित कर दिया गया। अगर तभी किसान का जो खर्च आता है और जो सरकारी आंकड़ों के मुताबिक खर्च आता है उस हिसाब से उसको आब दे दिया जाता तो आज अम की कमी नहीं होती। मैं नहीं मानता कि हमारे देश में गेहूँ का अभाव है। लेकिन हुआ क्या है छोटे लोगों से तो लैडी वसूल कर ली गई है जबर्दस्ती लेकिन जो बड़े लोग ये जिन के यहां दो तीन हजार मन गेहूँ भीजूद जा

मूरे इसकी आनकारी है कि वैसे लोगों से केवल बीउ या पंडाह विवेचन ही वसूल की गई है और उनको मुक्ति दे ली गई है। मैं आपको भ्रष्टाचार का एक उदाहरण देता हूँ। साहेबपुर कलन में एक बी डी ओ साहब थे। उन्होंने वहाँ बड़ी धावली मचाई। उसके बिलाक मैंने आवाज उठाई, लिखापड़ी की [झीर उनके बिलाक कहि बार इमकावायारी हुई। स्पेसेफिक चार्जिंग उनके ऊपर थे जिसके सबूत भेरे पास भौजूद थे सेकिन नतीजा क्या हुआ? उनको थोड़े दिन के लिए ट्रांसफर कर दिया गया और बाद में उनको एक मिनिस्टर साहब ने अपना प्राइवेट सैकटी बना लिया। यह भ्रष्टाचार का हाल है। इन्हीं कारणों से हमारे देश में आनंदोलन होते हैं, वेराव होते हैं और इस तरह की दूसरी चीजों होती हैं।

बिहार में नियम बहुत हैं। वहाँ पर बहुत कम गहराई में पानी मिलता है। सेकिन उमका उपयोग मिचाई के निए करने का प्रयत्न नहीं किए जाते हैं। वहाँ नियम इतिहास द्वारा या बारिंग ड्रारिंग मिचाई को अवश्यकी की जानकारी है। ऐसे अपन नहीं किया है। जिन नारों न बारिंग निय भी हैं उनको बिज़री नहीं मिल रही है। आज इम बज़र म भी बड़ी परेणानो है।

‘दीनरणिप दो में बहुत प्रश्न हो रहा है। सरकार की नीति है जितिम आदमी के पास भिज हो आटा का उम का गंहू न दिया जाए। सेकिन नियम यहाँ मुरलामाज बाजार में केवल उन्हीं लागों का गंहू दिया गया है बेचने के लिए जिन के पास भिन हैं। इस तरह से भ्रष्टाचार को अवश्यक रूप से सरकार बढ़ावा द रही है। इस तरह की चीजों की तरफ धरान नपी दिय। जाएगा नो देश ता कर्त्ताण नहीं होगा।’

श्री इनीय मिह (बाबू दिव्यरी) मैं कृपय मनालय की सागों का समर्थन करने के लिए बड़ा हुआ हूँ। प्राज्ञ देश में वायायों

की कमी के कारण चारों तरफ परेजानी महसूस की जा रही है। इसने दो तात्त्व कारण हैं। सबसे बड़ा कारण है जिसानों को ठीक भाव न मिलता। कोई भी चीज़ चाहे वह इंडस्ट्री में बने या बेत में वैश्व ही जब तक उसका उचित मूल्य नहीं मिला तो पैदा करने वाला परेजान तो होगा। प्रौद्योगिक ज्यादा पैदा नहीं कर सकेगा। मुने 1971-72 जनाना याद है जो कि हरिन कान्ति का जमाना था। तब किसानों ने दहुत ज्यादा अनाज पैदा किया। हमारे प्राइम मिनिस्टर को पुरार पर किसान देश को अब मे भर देने के लिये नियाज हो गये थे और कहो नगे कि हम बाहर मे प्राप्त को अब नहीं मंगाने देंगे। मुने यह भी याद है कि गवर्नर्मेंट ने यह घोषित किया था कि 76 पर्ये मे बैच भर किसान का गेंड़ बिकेगा तो उमको गवर्नर्मेंट खरीद लेनी। कई मिनिट्स मे मैं तब गया था। मैंने उनको अनाज मे भरा देखा था तब लाला उनके माल को खरीदना नहीं था। यह कह कर की यह खरीद के काबिल नहीं है। फूड कार्पोरेशन के जो अफमर या इंसपेक्टर वहाँ होते हैं वे भी उमको अनफिट कर देते हैं। ननीजा यह होता था कि परेजान होकर किसान 60-62 या 65 में लाला को उम को बेच कर चला जाता था। लाला ग्रामले दिन उमी गेहूं को फूड कार्पोरेशन के हाथ मे 76 रुपये में बेच देता था किसी दूसरे किसान के नाम मे और कार्पोरेशन उमको 76 मे खरीद लेती थी। कैसे यह हो जाता है इसको आप समझ सकते हैं। किसानों को उचित कीमत नहीं मिली। ननीजा यह हुआ कि 1973 मे अनाज की कमी बाका हुई। सरकार ने कहा कि इम 76 रुपये के भाव पर खरीदेंगे और लौट

[की शिवांवर प्रनाद यादव]

ट्रैड को उसने नेशनल इंज कर दिया। अभी पूर्व वक्ता ने बताया कि सरकारों आंकड़े यह बताते हैं कि सरकारी फार्म तक मे गेहूं 105 ए 107 रुपये से निकलता है। तब कियन लम्हों 76 पर्ये मे कैसे ब्रेच सकता था। कियन न दिवकर का अनुबन्ध लिया। छात्र रियन न मजबूर होकर ले आए और उम्हा गे 76 रुपये से बिका। उन दिनों मे मैं राजस्थान, हरियाणा और उत्तर प्रदेश के कुछ गांवों मे जाया था। वहा किसान एक बात कहता था। सरकार मैक्सिन को 76 के बजाय 85 रुपय कीमत कर दे यानी न। रुपये बढ़ा दे और इसी तरह से देनी गेहूं कि 95 कर दे आर उम्हा भी नी दस रुपये भर लार बढ़ा दे तो किसान का राहत मिल मरुती थी। मैंने आदरणीय प्रदान मन्त्री से यह बात कही। मैंने उनको कह कि नार्थ के किस न इम्हे परेगान हैं और चाहने हे कि 9-10 रुपये की किटल कीमत बढ़ा दी ज ये उन्होंने मुझे धर साहब के पास भेजा। मैंने सारी बात उन्हें बताई। धर साहब ने कहा कि अभी तक इम्हे 76 रुपये का भाव दिया है अब आगे इम्हे कर्मे बढ़ा मकते हैं। मूले ६८ बात याद आ गयी है। रोहतां के अन्दर एक पटवर्ती होता था जिसका नाम कून मिठथा। वह रिष्वत वहु निया करता था। निसी से दो रुपये, किसी से बाच रुपये आर किसी से दस रुपये। एक बार उम्हा अबत आ गई और उसने मम्म म लिया कि वह गलती कर रहा है। उसने जिस किसी से भी रिष्वत ली थी जा कर उसको उसके धर पर वापिस कर दी। इम पद ने भी उसने इम्हीफा दे दिया। वह अगत फूल मिह रहनाया और रोहतक और हरियाणा के अन्दर उसको भगत फूल मिह के

नाम से पूजा जाता है। मैंने उनसे कहा कि आप इनकी भी ज्यादा दे सकते हैं और जिनको कम दाम आपने दिये हैं उनको भी धर पर उनके जा कर आप नी दस रुपये के हिसाब से ज्यादा दे सकते हैं और वे आपको दुप्राएं देंगे, आक्षीर्वाद देंगे और कहें कि इटिरा गांवी की हक्कम मैं इन तरह से हरने साथ नहाय किया गया है, इमारा भरने किय गया है लेकिन हमारी धान नहीं सुरी गई। नीजा यह हुआ कि इस बार रियन ने कम बाया। मैं भी जारा हूँ कि भाव कम होने की बजह से मैं उन्होंका कर रखूँगा। द्वारा कारण उत्तादन रुम होने का यह है कि वारिज नहीं है, प्रहृति का प्रतोर है। १९८० माल चला गया बारिंग नहीं है। नोसरी पांच पह है कि जाडा पड गया, पल्ला पड गया गर्दी पड गई। अब इर चौंका पर लियान रा कोई वश नहीं है। नीजा यह हुआ कि उत्तादन मे करी है।

अब आपने 105 का भाव रखा है और यह कहा है कि जिनका दुकानदार वे देंगे उसका आवा भाग उसको 105 के निवारित मूल्य पर आपको देना होगा किर चाहे वह किसी भाव पर भी खरीदे। मैं नहीं जानता हूँ अबर फूह कारपोरेशन के लोग अब अच्छे हो गये हो। लेकिन 1971 और 1972 ही जाहाजन है वह हमारे मामने है। अगर रियने 500 किटल बेहु खरीदा तो मैं निम्टर अहूजा से पूछता चाहता हूँ कि आपके पास क्या सबूत है कि उसने इनना ही खरीदा? अगर रियने 500 किटल खरीदा और फूह कारपोरेशन के हस्पैक्टर मे मिलकर उसने 300

‘लखवा दिया और डेढ़ सौ किलोटल दिया तो
उसके पास तो साढ़े तीन सौ किलोटल बच गय
इस तरह की दिक्कत को आप कैने दूर करेंगे,
इसका आपने क्या इलाज भोचा है ?

मैं चाहता हूँ कि छांटे किसान के लिये,
खेतीहर मजदूर के लिये आप एग्रो इंडस्ट्रीज
हर गांव में खोले और उनमें उनका नाम दे।
वह कई महीने खानी बैठा रहता है। जब वह
खानी रहता है तो अपनी नरक एग्रो इंडस्ट्रीज
के जरिये आप उनसे धोंड ला राम
रागर दे देंगे तो मैं गमना नहूँ कि आपका
वे लोग गगड़ा करेंगे। इससे उनकी
आमदानी थोड़ी और बढ़ जायेगी

दिल्ली में 115 के करीब गांव हैं, जिनकी
बमीन एक्सायर हो रही है। वहां के लोगों
ने हरियाणा में जमीन ले ली है और वे वहां
खेती करते हैं। उनकी फैमिलीज यहां दिल्ली
में रहती है। वे लोग हरियाणा में गेहूँ, बाजरे
या दूसरे प्रानाज की पैदावार करते हैं।
वे चाहते हैं कि वे अपनी पैदावार को दिल्ली
में लाकर अपनी फैमिलीज को खिला सकें,
लेकिन वे ऐसा नहीं कर सकते हैं। मिसाल
के तौर पर मेरी जमीन हरियाणा में बल्लभगढ़
के पास है। पिछले साल मेरे यहां जो गेहूँ पैदा
हुआ, मुझे उसको 76 रुपये किटल के हिसाब
से बेचन। पहा और मैं उसको यहां अपनी फैमिली
के हस्तेमाल के लिये नहीं ला सकता। मैं श्री
मोर्क से दरक्षास्त करूँगा कि जो सोग हरियाणा
में खुद अपने पैदा किये हुये अनाज को दिल्ली
में अपनी फैमिलीज को खिलाने के लिये लान

चाहते हैं, उन्हें इसकी इजाजत दी जानी
चाहिये।

मैं हृषि मंत्रालय की डिमांड ज का समर्थन
करता हूँ।

श्री नागेंद्र प्रसाद यादव (सीतामढ़ी) :
समाप्ति भ्रोदय, मैं हृषि मंत्रालय की मांगों
का समर्थन करता हूँ।

मैंने सीतामढ़ी जिले के बारे में हृषि
राज्य मंत्री से निवेदन किया था कि और इस
संबंध में 5 अप्रैल को उन्हे एक पत्र भी लिखा
था। सीतामढ़ी के सैकड़ों गांवों में 29 मार्च,
को डेढ़ बजे रात्रि के समय एक भयकर आंधी
आई और करीब एक एक, डेढ़ किलो के ओले
पड़े। बेचारे किसानों की परिश्रम से गेहूँ की
रबी की—जो खेती की थी, वह बिल्कुल नष्ट
हो गई। ओले पड़ने से सीतामढ़ी के किसानों
को करीब दो करोड़ रुपये की लाति हुई है।
उन किसानों को मदद देने के संबंध में मैंने
जो पत्र लिखा था, मुझे दुख के साथ कहना पड़ता
है कि श्री शिन्दे ने 22 अप्रैल को—करीब बीस
दिन बाद—उम्मे उन्नर में मझे पत्र लिखा।
उस पत्र में उन्होंने लिखा है:

“Please refer to your letter dated
the 5th April, 1974 regarding the
damage caused by hailstorm in cer-
tain areas in Bihar. Bihar Govern-
ment has reported that some areas
in the districts of Sitamarhi and
Mothiari were affected by hailstorm
towards the end of March 1974. The
State Government has made neces-
sary arrangements to deal with the
situation and has already placed
adequate funds at the disposal of
the local officers for rendering im-
mediate relief. Execution of hard
manual labour schemes distribution
of house building grant and other
relief measures such as funds for
advance for taccavi loans etc. are
also being undertaken in the
affected areas.

[र्षी: नागन्द्र प्रसाद यादव]

Reasonable quantities of food-grains have been made available to the State Government from the Central pool.

My Ministry has, however, forwarded a copy of your letter to the State Government.

मुझे दुख के साथ कहना पड़ता है कि मैंने जो पत्र श्री शिंदे को लिखा, उसकी प्रति उन्होंने स्टेट गवर्नरेट को भेज दी है, लेकिन स्टेट गवर्नरेट-बिहार सरकार-के पास अन्न नहीं है। सीतामढी जिले के सैकड़ों गांवों में ओले पड़ने से किमानों की दो करोड़ रुपये की बर्बादी हुई है। लेकिन बिहार सरकार की ओर से एक छटांक अन्न भी नहीं दिया गया है, और न ही एक पैसा भी दिया गया है। पहले तो वहां पर चार दिन तक आरी बारिश होती रही। किसान अपने खलिहानों में रबी की फसल काट कर लाये थे, लेकिन उन बेचारों की फसल खलिहान में सड़ गई, और जो कुछ बची, वह 29 मार्च को एक एक, डेढ़ डेढ़ किलो के ओले पड़ने में नष्ट हो गई।

मैं दोनों राज्य मन्त्रियों से निवेदन करूँगा कि दोनों मे से एक मेरे साथ चले, तिथि निश्चित करे और सीतामढी चलें। वहां मैकड़ी गांवों में जो बर्बादी हुई है उसको वह स्वयं देखें। वह सीतामढी के डिस्ट्रिक्ट मैजिस्ट्रेट से मरबे करा ले कि वहां सैकड़ों गांवों में ओले गिरने में जो हानि हुई है, उसको देखने हुए वहा प्रति मास कितने अन्न की आवश्यकता है। भारत सरकार उस अन्न को डायरेक्ट डिस्ट्रिक्ट मैजिस्ट्रेट, भीनामढी को भेजने की व्यवस्था करें। इस के अनिरिक्त वह उचिन रेट पर गेहूं और अन्य आवश्यक मुविधायें देने की भी समुचित व्यवस्था करें।

मैं आपके माध्यम से मंत्री महोदय का ध्यान देख मे चीनी विनग्न की वर्तमान व्यवस्था की ओर खोचना चाहता हूँ। मैं दिल्ली मे दम्भा के त्रुटी भवन और नेल भवन व बगलमेरुकार का एक कानूनी भवन स्टार हूँ। वहा चीनी 2-20 रुपये प्रति

किलो के हिसाब से बिकती है लेकिन बगल में एक दुकान पर चीनी 4 रुपये और 4.50 रुपये प्रति किलो के हिसाब से बिकती है। यह बहुत दुख की बात है। जो बड़े बड़े सरकारी अधिकारी और पूर्जीपति हैं, जिनके लिये राशन कार्ड की व्यवस्था है, उन को चीनी 2.20 रुपये प्रति किलो के हिसाब से मिलती है। लेकिन जो गरीब और हरिजन हैं, जिनके लिये अभी राशन कार्ड की व्यवस्था नहीं है, उनको चीनी 4 रुपये और 4.50 रुपये प्रति किलो के हिसाब से बेची जाती है।

इसलिये मेरा निवेदन है कि जितनी जल्दी हो सके, सरकार चीनी वितरण की इम दोषपूर्ण व्यवस्था को समाप्त करे, और यदि चीनी की कमी है, तो मभी लोगों को एक तरह के रेट मे चीनी बेची जाये। लेकिन यदि आप उम तरह की व्यवस्था नहीं कर सकते हैं देश मे तो कम से कम हर एक आदमी के लिये चार छटांक प्रति हफ्ता देने के लिये नहीं है तो दो ही छटांक दे प्रति हफ्ता लेकिन सभी लोगों के लिये छनी गरीब सरकारी अधिकारी सभी के लिये 2 रुपये 20 पैसे प्रति किलोप्राम के हिसाब से पूरे देश मे चीनी के वितरण की व्यवस्था करे, यह मेरा निवेदन है।

हमारे बजुर्ग साथी श्री हो० एन० तिवारी साहब से हम ससद सदस्यों को सीख नेनी चाहिये। ये अपने कम्पाउन्ड की पूरी ओताई करके गेहूं इत्यादि की पैदावार करने हैं और सभी भी इनी पैदा करने हैं कि अपने भी खाने हैं और अपने माध्यर्थों को भी खिलाते हैं। लेकिन उनमे बातचीत करने से पता नहा कि सैकड़ों बोझ गेहूं कट करके उनके कम्पाउन्ड मे रखा हुआ है, अभी तक दौनी की व्यवस्था उस के लिये नहीं हो पाई है। इसलिये मेरा निवेदन है मंत्री महोदय मे कि जितनी जल्दी हो सके उम्मी दौनी की व्यवस्था कर दे।

मैं आपके माध्यम से नीनो मन्त्रियों का ध्यान ट्र्यूबल की ओर ले जाना चाहता हूँ। उन्हीं बिहार मे ट्र्यूबल की कमी है। इस

लिये मेरा निवेदन है कि उत्तरी बिहार जहाँ करीब 20 फुट 15 फुट और 10 फुट पर पानी उपलब्ध है वहाँ के लिये 500 दूधन्वेल देने की व्यवस्था करे जिससे हम अपने पैदा कर सकें। कहना तो बहुत कुछ था लेकिन समयाभाव के कारण मेरे बहुत से प्लाइट छूट मये। जो भी आपने समय दिया उसके लिये धन्यवाद।

(Interruptions)

MR CHAIRMAN. I have not given my permission to anyone. Nothing will go on record Mr N. P. Yadav, you will please resume your seat

Shri R. P. Yadav

श्री राजेन्द्र प्रसाद यादव (पंजेपुरा) सभापति महोदय, मैं कृषि मवालय द्वारा प्रस्तुत मानों के समर्थन से बड़ा हुआ है। भास्त के 70 प्रनिश्चय लोग खेती तथा खेती के सबधिल कारोबार पर निर्भर करते हैं। कृषि की नरककी ही देश की तरकी है। कृषि की नरककी पर केवल गरीबी को दूर करना तथा आर्थिक आन्तर्मन्त्ररता ही नहीं बल्कि जनतंत्र का स्थायित्व भी निर्भर करना है।

खेती की तरकी मुख्यतः तीन बातों पर निर्भर करती है। पहली है मिचाई, दूसरी है उच्चम श्रीज और नीसरी है उर्वरक। दुख के माय कहना पड़ता है कि स्वनंत्रना प्राप्ति के 25 वर्षों के बाद भी भारत में खेती योग्य भूमि के 25 प्रनिश्चय में ही मिचाई हो पानी है। उसमें मेरे 15 प्रनिश्चय में तो एस्योड इरीगेशन है और 10 प्रतिशत वर्षा पर निर्भर करता है। यह भानी हुई बात है कि यदि हम पानी की व्यवस्था कर दें तो इतनी ज्यादा उपज होगी

जिसका कि अदाज नहीं हो सकता। जहाँ तक 15 प्रतिशत एस्योड इरीगेशन की बात है उस के बारे में भी मैं कुछ कहना चाहता हूँ। मैं बिहार के उस भाग से आता हूँ जहाँ पर कोसी नदी का चैनेल जाता है जिससे सिचाई होती है। जिस समय कोसी नदी बाधी गई थी वहुत बड़ी आशा लोगों को थी कि उसके माध्यम से वहाँ की गरीबी मिट सकेगी। लेकिन तकलीफ के साथ कहना पड़ता है कि कोसी नदी का जो चैनेल है उसकी प्राप्त यह गति है कि हम जब अपने खेत में जाते हैं तो सोग हाथ जोड़कर कहते हैं कि अपनी कोसी नदी को बापस ले जाओ, इसके चैनेल को बापस ले जाओ। हमें सिचाई की व्यवस्था नहीं चाहिये। हम पूछते हैं कि क्यों? तो वह कहते हैं कि कारण यह है कि जिस समय सिचाई की जरूरत होती है तो उस समय पानी नहीं मिलता। कहा जाता है कि बालू आ गया है। लेकिन पता नहीं क्यों जिस समय लोगों को पानी की आवश्यकता होती है उसी समय में उसमें बालू निकाला जाता है। कारण उसका क्या है, यह आप जान सकते हैं, मैं तो नहीं जानता हूँ। दूसरी बात यह है कि स्टैग-नेशन आफ बाटर इतना होता है कि जहाँ पहले जो भी उपज होती है हमारे इलाके में वहाँ पानी इस कदर फैल जाता है कि कोई उपज वहा नहीं हो पाती। उसके निकास की कोई व्यवस्था नहीं है। तीसरी बात यह है कि जो सरकार की तरफ से कमाड एरिया डिक्सेपर किया गया है कि इतनी जमीन में हम सिचाई करेंगे उसका वह बाजाब्ला रेन्ट लेते हैं, लेकिन पानी ले या न ले उस को उतने पानी का रेन्ट देना है। अब लोग परेशान हैं कि इस

[श्री. राजेन्द्र प्रसाद यादव]

सिंचाई से आखिर हमे क्या फायदा है ? फायदे के बजाये बिंक नुकसान है । इसीलिये लोग कहते हैं हाथ जोड़ करके आप इस सिंचाई की व्यवस्था को बापस ले जाइए । हम वैसे ही ठीक थे, अभी भी वैसे ही ठीक रहना चाहते हैं । तो मैं आप्रह करूँगा सरकार से कि इस आरबह व्यान दे । जहाँ एश्योर्ड इरीगेशन है 15 प्रतिशत उसकी यह स्थिति है । जहाँ एश्योर्ड इरीगेशन नहीं है उस के बारे में तो कुछ कहना ही नहीं है ।

दूसरी बात है उत्तम बीज । उत्तम बीज की जबाबदेह राष्ट्रीय बीज निगम पर है । राष्ट्रीय बीज निगम का कुछ तर्स्करा मैं आप के सामने रखना चाहता हूँ । नेशनल सीहस कारपोरेशन का जो भी हाल है उसके बारे में हाउस में भी बहुत बार चर्चा हो चुकी है और कालिंग अटेशन के माध्यम से यह मामला सदन के सामने आ चुका है । ऐपर में भी आ चुका है । उसमें इतना बड़ा गडबडोटाला है कि जिसके बारे में कहना कुछ ठीक नहीं लगता । लेकिन हकीकत यह है कि जब 1971 में इस के अदर बहुत सारी खराबिया आई, इससे बड़े बड़े अफसर भ्रष्ट हो गए । अभी आपने देखा होगा बगला देश को सीड भेजना या ग्रालू का उसमें सहा हुआ तो स्वरं भेजा ही गया उसके अलावा ट्रास्पोर्ट की जो कास्ट थी वह बहुत बड़ गई । उसे डाइरेक्ट यहाँ से गला देश भेजना था । वह न भेजवार कलकत्ता में देक किया । उसके अदर इतना थाटा हुआ । उसके बारे में हाउस में डिंड़ । शन हुआ है और हम चाहेंगे कि माननीय मंत्री महोदय

इस पर जरा ध्यान दे, केवल जबाब के बृहिकोण से नहीं, बल्कि ईमानदारी से ध्यान दें ताकि कुछ स्थिति उसकी ठीक हो सके । 1971 में वहाँ की यूनियनों ने एक रेप्रेजेन्टेशन प्राइम मिनिस्टर को दिया जिसमें उन्होंने बतावा कि इसके बार पाच पदाधिकारी इसमें जो भ्रष्टाचार फैला हुआ है उसके लिये जबाबदेह है । तीन चार पदाधिकारियों का उम्मे जिक्र किया जिसमें सरवंशी जी० सी० एन० चेहल, रीजनल मैनेजिंग डायरेक्टर थे, दूसरे थे एम० ए० जोशी, रीजनल मैनेजर दिल्ली तीसरे थे, बी० एस० राना, रीजनल मैनेजर पूना और चौथे थे ए० सी० समेना, डिप्टी चीफ प्रोडक्शन अफिसर, इन चार अफसरों के बारे में उन्होंने लिखा । इसी आधार पर कालिंग अटेशन भी राज्य सभा में आया जिसको ठीक मानव र सरकार ने कहा कि ठीक है हम एक एन्वायरी कमीशन नियुक्त कर देने हैं । एक सप्ताही एन्वायरी कमीशन बैठा जिसके चीफ हुये थी बी० एन० गाडगिल, मेम्बर राज्य सभा जब यह एन्वायरी शुरू हुई तो उस पर इसने ब्रेशर पड़ने लगे कि उनको लाचार होकर रिजाइन करना पड़ा । एन्वायरी करने के पहले ही उनको रिजाइन करना पड़ा । ये अूरो-केट्स, ये अफसर उसके लिये रीजन कुछ भी नहीं था, लेकिन ऐसी बात नहीं थी वे उनको कोई भी काइल नहीं देते थे, इसलिये लाचार होकर जब उन्होंने देखा कि मैं एन्वायरी नहीं कर सकता हूँ तो उन्होंने रिजाइन कर दिया । इस तरह की हालत नेशनल सीड कारपोरेशन की है जिस पर यह निर्भर है कि देश भर को अच्छा बीज सप्लाई करे । मैं चाहूँगा कि इस

का थोरा भ्रोब हो और वास्तव में इसको रीआ-गोवाइव किया जाये, ईमानदारी से, बचाव के दृष्टिकोण से नहीं। मैं मंत्री भ्रोदय से आग्रह करूँगा कि उन के विभाग की बात है इसलिये शील्ड करने की बात नहीं होनी चाहिये।

नोमरी बन्न यह है कि देश में उर्वरक का अकाल है। बहुत मुश्किल में भारतीय इन ने यह वार्ताजिव समझा है कि जो केमिन ब्लैड उम पर निवेद दिया जाये। उन्होंने निवेद करना शुक्र किया लेकिन अब बन्न यह है कि कहीं भी खाद नहीं मिलती है। जहा भी मिलती है वह बिंदा बैंड के नहीं मिलती। भोवे तरीके में कहीं नहीं मिलती। यार यहा म्विन रही तो जो आरने हृन्ति क्रन्ति का नारा शिया है वह कहा नहु पूरा हो सकेगा? इसलिये इस को भी मंत्री मदाइग बाय तोर से देखें।

याद किम जनोर मे किनोर दा जये उम्ही जाच भी आवश्यक है और जाच के लिये या तो इन की तरफ से वोः पूर डबू गावों में हैं लेकिन यह आज क्या करने हैं कि जो गावों के मुविया या मुड्य लाग है उनके पास रहते हैं और खाने हैं और उम्हे बाद आराम में रिपोर्ट दाखिल करते हैं कहीं जीन की जाच नहीं होती है कि किम जीन मे किन-नी खाद देनी चाहिये, कितना पत्नी देना चाहिये, यह सब कुछ नहीं होता।

उम्हर खेती यदि करना चाहने हैं तो उम के लिये औजार भी उम्हन किम्म के होने चाहिये।

आप को मालूम होगा कि हमारे यहा जो ट्रैक्टर बनते हैं उन की कीमत 25-30 हजार होती है। आपने अभी नैड मीलिंग का कानून कागज पर बनाया है जिस से

छोटे छोटे एक्टर्स बनेंगे—ऐसों हालन में छोटा किमान 25-30 हजार रुपये का ट्रैक्टर कीमे खरीदेगा। इन लिए मेरा आय है कि आप छोटे ट्रैक्टर्स बनने की व्यवस्था बरे, जो 5-7 हजार की कीमत के हैं और जैमा अभी हमारे कुछ माननीय मदर्सों ने सुनाव दिया कि आप कुछ ट्रैक्टर्स बनाकर मेरे रखे जहा लोग ज़रूर पड़ने पर किराया दे कर ट्रैक्टर की गुविधा प्राप्त कर सके।

ट्रैक्टर्स के मध्यन्त्र मे एह बात और कहना चाहता हू—देताना मे जो ट्रैक्टर्स खराब होते हैं उन का मरम्मन के लिए ईस्ट्रिक्ट्रक्ट हैड-ब्वाटर्स मे या रई बार ता बहत दूर ने जाना पड़ा है—इसम बहन नूसान होता है। मेरा आग्रह है कि भोवाइल वर्कशाप बनाये जाय तथा हर लाइ-लेवल पर ट्रैक्टर बनायार बहुर होना चाहिए ताकि उन की मरम्मत की जा सके।

प्लाट प्रोटेक्शन भी एक ऐत्यपूर्ण नमस्या है। गर्द और उम्हर दिनों के आने ने कभी कभी क्षम्प मे खराई भी आ जाती है—जिस के लिए व्यवस्था होनी चाहिए। बिसाना को प्लाट प्रोटेक्शन के लिए शितिन किया जाना चाहिए तथा उन्हे हर प्रकार की मुवियाये उपलब्ध कराई जानी चाहिए।

एगोड़-मार्केट का जहा तब स्पष्टध है—मरकार यदि जादा दाम तय करती है तो जो उपभोक्ता है, वह शिरायत व ता है। यदि कम दाम तय करती है तो उपभोक्ता शिवायत करता है। इस लिए मेरा आग्रह है कि दालों मे मनुलन रखते हुए इस तरह की व्यवस्था करे कि दालों के सम्बन्ध मे न उपभोक्ता को शिकायत हो और न ग्राम्य से कोई विपरित हो।

[श्री राजेश्वर प्रसाद यादव]

एक बात का जिक्र मैं अवश्य करना चाहता हूँ—भूमि-मुद्राएँ कानून कागज पर तो पाया हो चुका है, लेकिन बहुत मरी स्टेट्स मे अभी लागू नहो दुप्रा है। अगर इस कानून को लागू भी करे तो इस मे इस नगद के डिफेक्टिव क्लाऊज है, इनने क्लोज है कि किसी को हजारों एकड जर्मिन है, लेकिन शामिल मे जो मर्मानिग की गई है, वह नियम के मुताबिक है। नरीजयह हो गह है कि मर्माना उन्हें उत्तरदाय नहीं हो रही है। मैं चाहता हूँ कि भरकार ग्राम कोई ऐसी व्यवस्था करे जिस मे भरनम जरीन हरिजना और दूसरे भूमिहीन किमानों को खोरीहर मजदूरों को दी ज सके, जो वस्त्र मे उम पर खेली कर सके।

वैक का गार्ड्रीयकरण उम लिये किया गया या कि छोटे किमानों को खेली करने के लिए उन वैकों से अक्षग मिल सके। लेकिन मुझे दुख के माथ कहना पड़ता है कि ये सा नहीं हुआ। 1969 तक जब कि वैकों का नैशनलाइजेशन नहीं होया या बडे पूजोपतियों को, बडे बडे घराना को 440 कराड 20 लाख रुपये उत्तर दिया गय, था, लेकिन गार्ड्रीयकरण के बाद एक बर्बं मे ही 535 करोड रुपया उत्तर को दिय गया, इसपे किस को कायदा हुआ? जो भरवाडी है, बडे बडे पूजोपति है, वे इस का कायदा उठा रहे हैं। मैं मर्मी महोदय मे आपह कल्पना कि यह: आप चलने हैं फि छोटे किमानों का बढ़ावः भिले नां उन के लिए रुगा को उत्तिर व्यवस्था की ज़र्ये। अन्ते बीज की व्यवस्था हो, उत्तरका ही व्यवस्था हो मिचाई की व्यवस्था की ज़र्ये, उत्तर के क्रास वा मरक्षण हो जिस से उन की खेली अग बढ़ सके और इनके माध्यम से दूग मी भाग जा सक।

कुमारी मध्येन्द्र पटेल (सायद कठा) : मध्यापति महोदय, मैं इस चर्चा मे इस लिये आग ले रही हूँ कि कुछ याम बानों की तरफ मर्मी महोदय का ध्यान खीच सक।

इण्डियन नैशनल डेरी फ्लेलपमेन्ट बोर्ड बोर्ड ने 1969 मे एक प्राजेक्ट रखा था। दो साल तक उस की मन्जूरी नहीं मिली, 1972 तक दिल्ली के कुछ मंत्रालय मे उस पर खेली होती रही, दो साल के बाद उस की मन्जूरी मिली। अब डा० कोरियन ने वर्ड फड प्राजेक्ट वालों से बात की थी और आग्रह किया था कि मैं क्वालिटी के बारे मे कोई कम्प्रोमाइज करने बाला नहीं हूँ। उन्होने जो माल रिजेक्ट किया था वह माल आप की मिनिस्ट्री ने स्वीकार कर लिया और उसे बगला देश को दिया, जिस मे हमारी सरकार की काफी बदनामी हुई। मैं पूछती हूँ कि आप ऐसा क्यों करते हैं अगर काम करना है तो जल्दी करे और ठीक मे करें, तब उस का फायदा होगा।

हमारे इन्ही डा० कोरियन ने हमारी आमूल डेरी का विकास किया था। जब हम ने इस को शुरू किया था तो एक छोटा सा मकान केन्द्रीय सरकार से किराये पर लेकर शुरू किया था, देहात की 20 महाराठी मंडलियों से आरम्भ हुआ लेकिन आज 600 सहकारी मंडलिया इस मे हैं जिन का सारा दूध इस डेरी को मिलता है और यह डेरी आज सारे एशिया मे सब से बड़ी डेरी है। इस लिये मेरा कहना है कि डेरी नहीं च हिये। अगर आप फ्लॅट-आपरेशन का काम ठीक से चलाना चाहते हैं तो फौरन मन्जूरी दिया करे। आज वहा मे मन्जूरी लेने के लिये बार बार आदमी को अना पड़ता है, आप के मंत्रालय मे कोई न कोई रोडा अटकता ही रहता। चाहे आप का मंत्रालय हो, प्लानिंग कमीशन हो या कोई भी विभाग हो—यदि फ्लॅट-आपरेशन को सक्सेसफुल करना है, सारे देश मे जो दूध की कमी है उम सकट मे उम को निकालना है तो उम का एक ही रास्ता है कि जो यहा पर हर चीज मे आप के मंत्रालय मे या प्लानिंग कमीशन मे या और जगहो पर जो रोडा डाला जाता है वह न डालिये और शीघ्रता मे

कामों की मन्जूरी देनी चाहिये । जो बड़े उद्योगपति होते हैं वे तो अपने कामों के लिये लाइनों आफिसर रखते हैं और उन के द्वारा आप के यहां दोनों का मामला चलता है, इस तरह मे हम तो नहीं कर सकते हैं, जिससे देश का बहुत नुकसान होता है । मेरा आप से आग्रह है कि आप स्वयं इस को देखे कि एक बार मन्जूरी देने के बाद उस में रोड़ा नहीं डाला जाये । नैशन देने का काम जल्दी होना चाहिये ।

दूसरी बात—आप शहरों में अनाज रखने के लिये गोदाम बनाते हैं, उन में साने भर का अनाज भरते हैं—मैं पूछती हूँ— क्या आप ने कभी अपने भर में 12 महीने के लिये अनाज भरा है । यह काम तो देहातों में होना चाहिये । मेरी राय तो यह है कि आप इस को किसानों के पास ही रहने दें और उन को कह दें कि हम आप से तब लेंगे जब हम को उत्तर पड़ेंगी और आप को यह दाम देंगे । लेकिन आप क्या करते हैं—उन से 20 रुपये में लेते हैं और 170 में बेचते हैं—इस तरह से आप को किसानों से कैसे अनाज भिलेगा, उन का उत्साह कैसे बहेगा ।

आप ग्रामारों में देते हैं कि अन के दाम चिरे हैं । लेकिन मैंने अहमदाबाद में देखा है गेहूँ के दाम नहीं चिरे हैं । गुजरात गवर्नरेन्ट जो दाम बतलाती है उस दाम में बाजार में गेहूँ नहीं भिलता है । आज बाजार में गेहूँ का दाम कितना है, चीनी का दाम कितना है, दूसरे अनाज का दाम कितना है—आप भरा बाजार में जाकर मालूम कीजिये । लेकिन अगर आप मोटर में बैठ कर और सिक्योरिटी आफिसर के साथ जायेगे तो आप को सही दामों का पता नहीं सगेगा, लेकिन अगर आप साधारण आदमी की तरह से जायेंगे, लोग आप को यिनिस्टर के रूप में नहीं पहचानेंगे तब आप को सही दामों का पता लग जायेगा ।

आप की राशनिय की दुकानों पर आते हैं तो वहां जो अनाज भिलता है उस में आंधा कंकर होता है और वह भी हर हफ्ते नहीं भिलता है । चीनी नहीं भिलती है—अब अगर हम को यहीने में चीनी नहीं भिलती है, उस महीने की लैंप हो जाती है । यह कोटा कहा जाता है, कौन खाता है । जिस के पास काढ़ है, जब उस का नहीं भिलती है तो वह चीनी कहा जाती है—ऐसी व्यवस्था किस काम की है । अगर ऐसी व्यवस्था करती है तो आप राशनिंग छोड़ दे, सस्ते दामों की दुकानों का काम आप से नहीं चलेगा ।

16.00 hrs.

मैं खास तौर से इस बात पर ~~व्यापार~~ दिलाना चाहती हूँ कि नैशनल डेरी डेवलपमेन्ट का जो काम है उसमें सीधता आये और उसमें कोई रोड़ा मत ढालें । यदि कोई उत्साह से काम करने वाला हो तो उसको प्रोत्साहन भिलना चाहिए । अमूल डेरी एशिया में बहुत बड़ी डेरी है उसको काम करने का भोका देना चाहिए ।

श्री जगद्वाय चिष्ठ (मध्यवर्णी) सभापति जी, हमारी धर्य-व्यवस्था की रीढ़ है । विकसित कृषि के बस पर ही हम अपने देश को श्री सम्पन्न बना सकते हैं । मुझे यह कहते हुए बड़ी प्रसन्नता हो रही है कि आजादी के बाद हमारी सरकार ने इसको समझा और अपनी विभिन्न पंचवर्षीय योजनाओं के माध्यम से कृषि के विकास पर जोर दिया । फलत: कृषि जगत में हलचल पैदा हुई, कान्ति हुई और उत्पादन में वृद्धि हुई । किन्तु बाबूजूद इस बात के ऐसा लगता है कि इसमें मूलभूत कुछ लुटियां रह गईं, या अभी भी हैं जिनके चलते कृषि में जिकास हुआ उसका फल अभीरों को ही ज्यादा भिला और गरीब वर्ग के लोग उपेक्षित ही रहे । यह बात इससे भी साक होती है कि एक

[श्री जगन्नाथ मिश्र]

लाख से ऊपर गांवों में हमने अभी तक शुद्ध पानी पीने की व्यवस्था नहीं की है । 80 परसेन्ट आमीरों में हमने अभी तक शूष्मालय की व्यवस्था नहीं की है । कुल 55 करोड़ की आवादी में 8 करोड़ खेतिहार हैं और 5 करोड़ कृषि नेबरर्स हैं और इन्हीं लोगों के जिम्मे सारे देशवासियों को खिलाने-पिलाने का दायित्व है । इसलिए इनका काम बड़ा महत्वपूर्ण है । तो मैं चाहूंगा कि इनको उचित सम्मान मिले खेती में वे सफल रहें इसके लिए उनको बढ़ावा दिया जाये और चाहिए कि मध्य प्राप्तने किसान भाइयों को आज का देवता कहें तथा उनकी क्षोपड़ियों को अपना देवालय मानें । पूरी कृषि की 20 परसेन्ट जो जमीन है इस जमीन में साठ परसेन्ट वैसे लोगों के द्वारा खेती की जाती है जिनके पास तीन हेक्टर से 5 हेक्टर जमीन है और 38 परसेन्ट लोग 80 प्रतिशत जमीन को रखे हुए हैं । ये सभी चूनीतियां हैं कृषि मंवालय के सामने जिनको उसे स्वीकार करना है और उनको हल करने की तरकीब सोचनी हैं जिससे कृषि का विकास हो सके । 30 एकड़ से ज्यादा जमीन वालों की संख्या 15-16 लाख है है और सरकार के कृषि कार्यक्रम के अन्तर्गत उन्हीं लोगों को विकास के अवसर मिले हैं । जो पांच करोड़ लोग हैं जिनके पास 5 हेक्टर से ज्यादा जमीन नहीं है वे ज्यादा कामान्वित नहीं हो सके हैं ।

अब तक लैंड सीरिलिंग एकट का प्रश्न है, इसमें दो भीजें ऐसी हैं जिनके कारण यह एकट सफल नहीं हो रहा है । पहले तो जो भूमिचोर हैं उन्होंने, जब सरकार ने नियमों को लागू भी नहीं किया था तभी जो सरप्लस जमीन थी उसकी अदरवाईज व्यवस्था कर दी । दूसरे जो भी जमीन कानून के अन्तर्गत प्राप्त हो सकी है उसका वितरण एक और अनेक कारणों से रुका हुआ है, मुकदमे चल रहे हैं, यह होता है और वह होता है नवा

उसका नतीजा यह होता है कि गरीबों को जमीन नहीं मिल रही है ।

वैकों का जो नेशनलाईजेशन किया गया था उसका मुख्य उद्देश्य यह था कि गरीबों को कर्ज मिलने में सुविधा हो जिससे वे कृषि का काम कर सकें लेकिन हम अपने लक्ष्य से बहुत दूर हो गए । उन को कर्ज मिलता नहीं है । एक तो नियम बड़े जटिल है और यदि नियमों के अन्तर्गत वे आभी जाते हैं तो अधिकारियों और कर्मचारियों के चलते उसको अटू भिलता नहीं है । परिणामस्वरूप वे खेती में अपना मन नहीं लगा सकते हैं । उनको अवसर नहीं भिलता है कि अपनी खेती को विकसित कर सकें । यह बात सही है कि किसानों को, गरीबों को, हरिजनों को तथा अन्य कमज़ोर बँगे के लोगों को सरकार की ओर से उचित सहायता भिले इसके लिए सरकार से दो संस्थाओं की स्थापना की है—एक है स्माल फार्मसें डेवलपमेंट एजेंसी और दूसरी है मार्जिनल फार्मसें एंड एप्रीकल्चरल लेबर एजेंसी । यह बात भी सही है कि यह बहुत अच्छा काम है लेकिन इसको हम बहुत कम रुपया देते हैं । साल में एक किसान को मुस्किल से करीब 60-65 रुपया देते हैं । आप ही सोचें कि 60-65 रुपए में एक किसान क्या कर लेगा ? उम्में वह क्या बीज खरीदेगा, क्या खाद खरीदेगा, क्या आजार खरीदेगा या और क्या कर लेगा ? तो यह रकम बहुत कम साबित होती है इसमें अवश्य बढ़ि होनी चाहिए और इसके जरिए किसानों को योजेट सहायता दिये जाने की व्यवस्था की जानी चाहिए—यह मेरा सुझाव है ।

इसके बाद मैं इर्टीगेशन और एलेक्ट्रि-मिटी प्रोजेक्ट्स पर आता हूँ । अब तक जो योजनायें बनी हैं उन पर 75 सी करोड़ रुपया सरकार ने खर्च किया है । अब सारे

देश में जो होता हो लेकिन हमारे यहां भी एक-आध बड़ी बड़ी योजनायें चालू हुई हैं लेकिन उंसका काम पूरा नहीं हुआ है और मालम नहीं कब पूरा होगा । जैसे हमारे यहां कोसी और गण्डक योजनाये हैं उनके लिए यहां पर बड़ी कोशिश की कि केन्द्रीय सरकार इन योजनाओं के कार्यान्वयन का भार अपने उपर ने ले लेकिन हम उसमे सक्षम नहीं हो सके हैं । यदि अब भी इस पर सरकार विचार करे तो अच्छा है नहीं तो स्टेट गवर्नमेन्ट को पूरा रूपया मिले ताकि इन योजनाओं का शीघ्रताशीघ्र कार्यान्वयन हो सके और जनना को उसका लाभ मिल सके ।

इसके साथ ही मैं यह भी कहना चाहूंगा कि वही योजनाओं के प्रलादा छोटी छोटी योजनायें गहरी हैं उनके कार्यान्वयन की व्यवस्था की जाये तो उससे ज्यादा कायदा हो सकता है । हमारे क्षेत्र में दो छोटी योजनायें हैं, दो कैनाल्स हैं उनका यदि जीणोंदार कर दिया जाये तो उससे हजारों एकड़ जमीन में अम्ब का उत्पादन बढ़ जायेगा । जैसे अकुपा कैनाल और किम कैनाल—इन दोनों का जीणोंदार हो जाये तो लाखों भन अनाज की पैदावार हो । मैं चाहूंगा सरकार इस पर गम्भीरता से विचार करे ।

इसके अतिरिक्त यहां से मैं आता हूं वह कोसी की बेल्ट है, वह बहुत सारी जमीन यों ही पड़ी हुई है, बहुत कम जमीन में सबज होती है । मैं यहां की जो वास्तविक स्थिति है उसका वर्णन करना चाहता हूं । यहां पर जमीन पे जो बोडी उपज होती भी है उस पर भी आक्रमण बोल दिया जाता है और उस उपज को लूट लिया जाता है और किसान मुंह ताकते रह जाते हैं । (अवधार) आप इसको अपने पर न लें, इसमें दूसरी वर्षियों के लोग भी हैं ।

साथ ही इस देश में जगत बहुत है लेकिन उनसे हम अधिक लाभ नहीं ले रहे हैं । यह इस बात से सावित होता है कि और देशों में प्रति वर्ष एक एकड़ में दो सौ रुपए की आय होती है जबकि अपने देश में हम एक एकड़ में मुश्किल से 10 रुपए प्राप्ति करते हैं । इसलिए वनों के विकास पर भी ममुचित ध्यान दिया जाना चाहिए ।

इसी प्रकार से केन्द्रीय सरकार स्टेट्स को कैश प्रोग्राम्स के अन्तर्गत रूपया देती है जिससे डेवलपमेन्ट का काम हो रहा है । उससे बहुत अच्छा काम हो रहा है । हमारे यहा विहार मे रोड डेवलपमेन्ट का काम होता है । हमारे क्षेत्र मे घोबरडीहा प्रखड मे दो मड़कों की मंजरी हुई तो लोगों को इही प्रसन्नता हुई और उनका कोप्रापरेशन इतना मिला कि रास्ते मे जो बर ये उनको उत्थाने अपने से ही तोड़ दिया और योजना का स्वागत किया । लेकिन रूपए के अभाव मे उन सड़कों का पक्कीकरण नहीं हो रहा है । मैं निवेदन करता चाहता हूं कि आपके समझ भी रूपए का सवाल है, महंवाई है लेकिन मैं आपको विकास दिलाना चाहता हूं कि जितने भी काम हो रहे हैं उनमें यह कर्म; सबसे सफल है और इसकी सफलता और हो सके उसके लिए आप यथेष्ट सहायता दें ताकि इस कार्यक्रम के अन्तर्गत जो विहार मे काम शुरू हुआ है वह पूरा हो सके ।

एक बात की ओर मैं और ध्यान आकर्षित करता चाहता हूं जिसके सम्बन्ध में इस सदन में कालिंग अटेंशन के अवसर पर चर्चा चली, स्टाई दैवेशन में भी चर्चा चली और कल श्री गेदामिह जी ने भी उसकी चर्चा की थी । मैं भी ऐसा अनुभव करता हूं कि यह जो शुगर इण्डस्ट्री है इसके नेशनलाइजेशन पर सरकार शीघ्रताशीघ्र विचार करे । जिनके पास बंगला है, बहुत सारी जमीन है

[अंग: जगन्नाथ मिश्र]

वे इसमें अपने उपजाते हैं वे और ज्यादा उपजा सकें। इसलिये जो आवश्यक सामान है जैसे चाद, बीज, वह उनको मिले ताकि ज्यादा उपज हो सके।

इन शब्दों के साथ मैं कृपि मवालय की मांगों का समर्थन करता हूँ।

SARDAR SWARAN SINGH SOKHI (Jamshedpur): Mr. Chairman, I rise to support the Demands of the Ministry of Agriculture. I have no doubt that the price rise of foodgrains and defective distribution system are the root causes of the present riots in various parts of the country, specially in Bihar. So, immediate steps should be taken to tone up the food control and distribution machinery in the whole country. The officials of the Food Corporation of India and the Government depots and stores take high-handed action and they do not bother about distribution. I come from Jamshedpur where FCI has got a godown. Whenever we are short of foodgrains they wait till they get sanction from Delhi and Ranchi, which sometimes takes as much as 15 days, even when an SOS is sent. This should be looked into by the Agriculture Minister.

Singhbhum and Jamshedpur are deficit areas in Bihar, so far as foodgrains are concerned. The Central Government dump their foodgrains in Patna in the godowns of the FCI and it takes two to three months for the foodgrains to reach Jamshedpur and Ranchi. Steps should be taken to expedite the movement of foodgrains already there and there should be direct supply to the big cities which are now depending on the Centre for foodgrains.

Coming to corruption, I was more shocked than surprised to read a report in the papers that the Maharashtra Government had to bribe the FCI officials to get the release of foodgrains

to Maharashtra. This was stated by Shri Shinde, Minister of Agriculture and Food, in Rajasthan. I hope the Minister will ensure that such things do not take place.

In 1972 the hon. Minister, Shri Shinde, announced in this House that by 1973 we would be surplus in foodgrains and we would even export foodgrains, and the USA Aid through PL 480 was suspended. The result is that we have now to depend on other countries. In future, such statements should not be made on the advice of the bureaucrats.

The farmers should be exempted from agricultural income-tax. I would like to know what steps the Government propose to take against hoarders and blackmarketeers. The Government should amend the Food Control Act and those who contravene the Act should be awarded life sentence, if not death penalty. Government should not simply blame drought, flood and other natural calamities for shortfall in production. They should make alternative arrangements so that the impact of these calamities would not be much. We should not export foodgrains out of India, as long as we are short of food-grains.

Now the tribal and backward areas of Bihar are being neglected. The farmers are not given any guidance in agriculture. Nor are there any schemes of minor irrigation in Jamshedpur or Singbhum. If the projects of construction of dams in Suvarnrekha river, already sanctioned, are taken up, it can irrigate thousands of acres of land in Bihar, Bengal and Orissa. So, the construction of dams should be taken up without delay.

The water pump sets supplied to the farmers are of an inferior quality. The departmental officers who purchased them should be proceeded with for corrupt practices.

The aid given to the farmers for the purchase of bullocks, cows and buffaloes do not reach them in full. Instead of money, they should be given bullocks and cows to avoid corrupt practices of the officers.

Lastly, I suggest that the Government should introduce two types of farms, just like in the Soviet Union, State Farms and Collective Farms. This will improve the production of foodgrains. The sooner the better. Our vast country will not prosper only with industrial progress if it is not backed by the agricultural surplus.

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With these suggestions, I heartily support the Demands for Grants of the Ministry of Agriculture.

जीमीनी सहोदरावाई राय (सामर) : सभापति जी, धन्यवाद है मुश्किल में मौका मिला। कई लोगों को नो कई कई दफा बोलते हैं और कुछ को मौका ही नहीं देते। मैं कृषि मन्त्रालय की मायों का समर्थन करती हूँ, साथ ही साथ यह भी कहना है कि 1947 में जो जमीन की हालत थी वह अब नहीं है। सरकार ने कृषि में तरस्की की है और काफ़ी, जमीन में सिराई है। इस साल आपने जिसे मैं और उत्तर प्रदेश में जुनाव के मध्य एक ही बीज देकी और वह यह कि पाला पढ़ने से ज्याती, बसूर, अरहर और चना मारा गया। लेकिन गेहूँ बहुत हुआ है। एक एक खेत में मुनहना गेहूँ इनना हुआ है कि काटते समय खेत से बाहर हो गया है। किसानों के पास इस बाल काफ़ी गलता हुआ है।

एक साल जो भूमिहीन है तो भूमि कहीं बढ़ी नहीं, बैठने तक को जमीन नहीं है। अब सरकार कहा है जमीन लाने। लेकिन मैं औरतों की दूरी तक के लिये कहा नहीं है। जमीहान और बाल के नक्कीक तक यकान

बन गये। अब जमीन भरकार कहा है से जाये? अब वह जंगल। नो जंगल ही आप कटवा दें और वह जमीन हरिजनों और आदिवासियों को दे दें। ऐसे देखा है कि जमीन अगर किसी हरिजन, आदिवासी को दे भी दे तो पहले नो खेती करने के लिये बैन चाहिये। आजकल बैन डाई, तीन हजार ८० से कम नहीं मिलते इमण्डिये उन बेचारों के लिये बैन लेना ही ममस्या है। आप कहते हैं कि भैंस, बैल रख। जब जमीन नहीं बढ़ी तो कहा चरायेंगे उन को। जोग परेशान हैं। आप ने जो आदिवासी और हरिजन को ४, ६ एकड़ जमीन दी है तो पहले तो खेती के लिये बैल चाहिये तीन हजार के, उम के बाद साल भर के लिये बीज बैरह और खेती के उपकरण चाहिए। जब वह परेशान हो जाता है तो बगल का बड़ा किमान उम को अपने घर ले जाता है और कहता है कि 6,000 ८० नो और जमीन हमें दे दो। वह बेचारा उम जमीन को बड़े किमान को बेच देता है और फिर शहर को चला जाता है बहां जा कर रिक्षा खरीदता है, कोई धंधा करता है जिस से १०, २० रु० रोज़ कमाता है।

अगर भूमि आप को भूमिहीनों में बांटनी है तो ४, ६ एकड़ न दीजिये बल्कि १०, १२ एकड़ दीजिये जिस से साल भर किसानी कर सके। वैसे नो अब कोई किसानी नहीं करना चाहता, कीच में कौन जाय। शहर में यजे से मिनेमा देखेंगे, दूसरा धंधा करेंगे जिस में फ़ायदा है खेती में क्या रखा है। तो आपको इन तथाम बालों को सोच कर कदम उठाने चाहिये। जिस को जमीन दे १०, १२ एकड़ से कम नहीं होनी चाहिये। ४ एकड़ में वह बेचारा क्या करेगा? हमारे सम्य प्रदेश में बीड़ी का धंधा है। लोग खेती भी करते हैं और बीड़ी भी बनाते हैं। लेकिन दूसरे प्रान्तों में दूसरा धंधा नहीं है, न कोई उत्तोग है, न कुछ है। तो सब प्रान्त एह से नहीं है। वैसे पंजाब, हरियाणा, सम्य इदश

[श्रीमती महोदरा बाई राय]

और उत्तर प्रदेश में गेहू ज्यादा होता है, जब कि दूसरे प्रान्तों में नहीं होता। अगर यह चार प्रान्त गेहूं पैदा न करें तो सारा देश भूखो मर जायेगा।

खेनी की उत्थिति के लिये आप कदम उठाएं। जहा सिचाई के साधन नहीं है वहा सिचाई के साधनों का भी प्रबन्ध कीजिये। हमारे मध्य प्रदेश में वैसे सिचाई के साधन द्वितीय ब्रेन मब जगह हो रहे हैं। वहा ट्यूबवेल हैं, पम्प हैं। नदियों से भी सिचाई होती है। काफी बाजीने लगने लगे हैं, आलू होने लगे हैं। जहा जहा सिचाई के साधन नहीं है और उपलब्ध हो सकते हैं, वहा आप इनको उपलब्ध कराएं।

मिलिट्री के लोग जब निकलते हैं तो उनको हर जिले में जमीन दी जानी है। वे उसका जीतने तो नहीं बेचबाच कर रुपया ले कर चले जाते हैं। हमारे सागर कैटोनमेंट के बारे में मैंने एक पत्र मोर्य जी को दिया है, एक प्रधान मंत्री का दिया है, एक गृह मंत्री का दिया है। वहा हमारे हमारे 25—30 हजार लोग बमे हुए हैं। वहा वे खेती कर रहे हैं। आलू गेहू, मटियां उगा रहे हैं। अब मिलिट्री ने आदेश दिया है कि इसका बाली करो, गिटायडं लोग आएंगे और उनको वहा बमाएं। ऐसी बात नहीं है कि सागर कैटोनमेंट से ही दरखतान आई हों। और चार छ जगहों से भी आई है। मैं चाहनी हूँ कि आप इस बारे से मोर्च ममता कर कदम उठाएं। अगर आपने जल्दी उदम कोई उठाया तो आनंदालन एक और उक्ले बाला है यह मैं आपको बेतावनी दे देनी हूँ, एक अकृत और आने वाली है। नव काम केंद्रे चलेगा।

गल्ले के बटवारे का भी मवाल है। योजना नो आप अच्छी बनाने है, प्रान्त के स्तर पर अच्छी बनानी है, लेकिन जिले के स्तर पर,

कलैक्टर के स्तर पर, उहमीलदार के स्तर पर जा कर बढ़ खार ब हो जानी है, समाज हो जाती है। पटवारी तक जाते जाते लब खत्म हो जाता है। वहा ऐसे के बिना काम ही नहीं चल सकता है। इस तरफ भी आपको ध्यान देना चाहिये।

बैको से कर्जा लेना होता है तो दम बार तो दरखतान्ने से कर जाना पड़ता है और चार हजार मिलने होते हैं तो चार सौ वहा देने पड़ते हैं, एक हजार लेना हो तो एक सौ पहले देने पड़ते हैं। रह जो छात्वार हैं यह भी दूर दोनों चाहिये। कुशा दोदना होता है तो आधा नो पहले देने हैं और बाकी का कहते हैं कि तीन किलो मे दिया जाएगा। इस तरह मे कुशा अधूरा ही रह जाता है।

मोर्य जी नाएँ आए हैं। आप हवाई जहाज से हर प्रान्त और हर जिले में जाएँ और वहा जा कर देखे कि क्या हो रहा है। गिन्दे शहर भी जाए। देहात देहात में शहर शहर में जाएँ और वहा की कठिनाइयों को देखें और उनको हल करें। नव जा कर कृषि के मामले में आप आत्म निर्भर हो सकते हैं। तभी खेनी की उत्थिति हो सकती है।

बटवारे की थोड़ी कमी हो जानी है तो दूसरी पार्टिया आनंदालन करनी हैं, लोगों को उकानी है। कूकिं बोट दृमें मिले हैं, इनको नहीं मिलने हैं तो उनको कहते हैं कि यह—है ननीजा कायेम को बोट देने का। इसी कारण से तुम्हारी यह हालत हई है। उनको आप ऐसा करने का मौका हुई न दें।

जो ईमानदार अफमर हैं उसको दूसरे अफमर रहने ही नहीं देने हैं, उसका तबादला करवा दिया जाना है। इस तरफ आपका ध्यान जाला चाहिये। पटवारी तहमीलदार ही आपका तकता पकटेंगे। इस बास्ते आप इवर ध्यान दें कि वे ठीक तरह से काम करें।

अष्टावार का यह हाल है कि दूध की बोतल होटल से आप लेने जाए तो वहा जितनी आप चाहे आपको एक बर्फये बोतल के हिनाव से किल जाएगी लेकिन दिपो काले सूखे लोगों को कह देने हैं कि खान्म हो गया है। कैमा आपका इतजाम है ? इस तरह की चीजें तो हैं इनकी तरफ आप ध्यान दे ।

मैं अन्त म इनन ही कहन चाहती हूँ कि भिन्नी प्रनिया मे हमारी जो जमीन है कैटोनमेटम से है वहा जो नोग खेतीबाड़ी बर रहे हैं उनकी हनाया न जाए । भिन्नी ये जो नग कर रहे हैं इसका बन्द किया जाए । नहीं तो आन्दोलन होगा । चार ला कैटोनमेटम से इस तरह की दरखतमने आई है और उनकी तरफ आपको ध्यान देना चाहिये । उन नोगों को अगा दूसरी जगह पर गवरा मे, देहातो म दे पक्कत है । यह उन पर बमने भी नहीं है, बेव रंग चले जाते हैं । भूमिहीन अदिव मिरा का हरिंजनो अदिव का चार पाँड नहीं बनिं 8—10 या 12 पाँड जमीन आप दे नाकि माल भर उम जमीन पर वे काम बर सके और अपना गुजारा बला मँडे । लोगों का आप बैन खड़ीदने के निए बीज के लिए मिनाई के निए अदिवारों के निए बीज द । उनक लिए छोट-छोट तैकरा का इतजाम करे । वे बीम नीम हजार इन पर लच्छे नहीं कर मरते हैं ।

मौर्य साहब तीसरे नम्बर पर आए हैं । ये लडके हैं, नवयुवक हैं । वे ऐसे कदम उठाएं कि दोनों मद्दी थीछे रह जाए और वह बडे लंबी बन सके । वहे लंबी तो भव रिटायर होने वाले हैं, बहुत यादमी हैं, उन से अधिक काम भी नहीं होता है । इन मे नया चून है । वे देश की उत्तम और कृषि मे उभयि करके दिखाएं । विरोधी जो हम

लोगों को गालिया देते हैं वह ऐसी अवस्था करे कि वे न दे पाए और हमारी जनता खुश हो और हम फिर आगे जीत कर आते रहे ।

धी पश्चालाल बाक्षराल (गंगालगर) मैं कृषि यतालय की मार्गों का समर्थन तो करता हूँ लेकिन अनुशासन के नाते करता हूँ, परन्तु अन्तर्रामा से नहीं । मुझे डाक्टरों ने सलाह दी है कि मैं अधिक न बोलू । अधिक बोलने से मुझ को उन्होंने मना कर रखा है । लेकिन जिस जनता ने मुझ को पाचवीं बार चुन कर भेजा है उस जनता की तथा उस क्षेत्र की समस्याओं का समाधान कराने के लिए यदि मुझे ज्यादा बोलना पड़े और इस मैं भेरे प्राण भी बले जाए हो मैं अपने को सौभाग्यशाली समझूँगा ।

यह कहा जाता है कि चीजों का अभाव है । लेकिन मैं कहता हूँ कि अभाव नहीं है । कोई भी चीज हो आप उसको प्राप्त कर सकते हैं । लेकिन वह आपको ब्लैक मे और दुगुने दामो मे ही मिल सकती है । यह बात आपको माननी चाहिये कि वितरण अवस्था बिल्कुल गलत है, गलत है, गलत है ।

मैं जिस क्षेत्र से आता हूँ वहा के किसानों को न खाद मिलने हैं न सिमेट मिला है, न ट्रैक्टर के लिए डीजल मिला है और न ही मिल रहा है । उन से आप लेवी ले और उनको सिमेट न मिले, लोहा न मिले तो यह ठीक नहीं है । हम उनको दे तो कुछ नहीं और लेवी ले यह मारे लिए शर्म की बात क्या नहीं है ? कोई भी चीज आप प्राप्त कर सकते हैं लेकिन दुगुने दामो मे ।

सारी यह चीज पैदा कैसे हुई और किस बजह से हुई ? हमारी प्रश्नान मद्दी ने समावाद का नारा लगाया था । उहोंने कहा था कि हम देश मे समानता ला कर रहेंगे, गरीब बर्म को उठा कर रहेंगे ।

[श्री पन्नालाल बाहुपाल]

उन्हीं से साज्जाज्यवादी जनितर्यों ने, सामन्तवादी जनितर्यों ने, पूर्वीवादी जनितर्यों ने, किरकापरस्त जनितर्यों ने एक जुट ही कर उनकी जीतियों के ऊपर हमला बोल दिया और अव्यवस्था पैदा कर दी। आप इनके हाथ में राज दे कर देख लें ये कुछ भी नहीं कर पायेंगे। ये लोग बिल्कुल प्रसमर्थ हैं।

मैं आपने लेव की बवत कहता हूँ। मेरे लोग मेरे हमारी पोलिटिकल पावर नहीं है। पूरे डिविजन से कांग्रेस का एक ही मैं एम पी आता हूँ। 23 साल से मैं ब्रावार एम पी चला आ रहा हूँ। लेकिन वहाँ की समस्याओं का समाधान नहीं हो पाया है। किसानों को पूरा पानी नहीं मिलता है। पानी बीच मेरे टूट जाता है। खाद उनको नहीं मिलती है।

मेरे लेव के ऊपर आप रहम करो। उस लेव की समस्याओं का अध्ययन करने के लिए आप कोई विशेष कमेटी बनाएं जो वहाँ जाए और समाधान आपको सुझाए। वहाँ पर कुछ महाविद्यालय भी खोला जाए। यह मार्ग बहुत पुरानी है। उसको पिछड़ा हुआ हलाक़ह भी घोषित किया जाना चाहिए। राजस्थान सरकार ने अभी तक ऐसा नहीं किया है। जब तक आप उसको पिछड़ा हुआ हलाक़ा घोषित नहीं करेंगे तब तक वहाँ इण्डस्ट्री नहीं खुल सकती है, कुछ भी विकास का काम नहीं हो सकता है। मैं आप से मिला हूँ, प्लानिंग मिनिस्टर से मिला हूँ, वित्त मंत्री से भी मिला हूँ। सब मंत्रियों से मिला हूँ। आपका भी अपना प्रोतीवर होता है। लेकिन उधर आपका ध्यान नहीं जाता है।

हरिजनों के नाम पर तरह तरह के नारे सजाए जाते हैं। यह कहा जाता है कि उनको जमीनें दी गई हैं, दूसरी सुविधायें दी गई हैं। आपने हम लोगों को बूढ़ा का पाल

बना दिया है। हम को यही बाबा दिया जाता है कि राज तुम्हारा है, खूब लूटते हो, बासोटते हो। मेरे पास वह पंडह हजार लोगों की सूची है जिन को राजस्थान नहर लोक में जमीने एलाट की गई है। इस में लगभग बारह हजार ऐसे व्यक्ति हैं जो बिल्कुल बोगस हैं। वे या तो सरकारी नौकर हैं या फिर वे दूकानों में काम करते हैं या दूसरे काम करते हैं। हरिजनों को जो जमीनें दी गई हैं ऐसी जगह दी गई है जहाँ पानी बही लगता है या फिर उनको उन्हें टिक्को पर दे दी गई है और कह दिया गया है कि तुम को हमने इतना ऊचा चढ़ा दिया है। या फिर ऐसी जमीनें उनको दी गई हैं जिन का कब्जा उनको नहीं मिलता है क्योंकि गोली बन्दूक निए लोक वहाँ बैठे हैं और उनको कब्जा लेने नहीं देते हैं। राजस्थान सरकार ने एक हाई पावर्ड कमेटी बनाई थी इस मध्य की जाच करने के लिए। उसको बने तीन बरस हो गए हैं। उसकी एक बीटिंग भी नहीं हुई है। गवर्नर तीन तीन महीने करके उसके कार्यकाल को बढ़ाता जाता है। लेकिन एक भी बीटिंग नहीं होती है। मैं मार्ग करता हूँ कि जब तक एलाटमेंट्स की पूरी तरह जाच न हो जाए तब तक एलाटमेंट्स को परमानेंट न किया जाए। अफसर लोग धड़ाधड़ इसको परमानेंट कर रहे हैं। इस को आप बन्द कराएं। यह जो मार्ग पुलन्दा है इसको मैं यहाँ फेंकता हूँ। इसकी आप जाच कराएं।

MR. CHAIRMAN: Shri Barupal Ji, you are a very senior and sober Member. You have thrown that bundle, I think, in a moment of excitement. I hope you will apologise at the House for that.

श्री पन्नालाल बाहुपाल, याचना करना मैंने सीखा ही नहीं है। मुझे आप बाहर निकाल सकते हैं, मेरे से आप इस्तीका ले सकते हैं। माफ़ी मैंने कभी नहीं मांगी।

MR. CHAIRMAN: I request you to apologise. You have, of course, done it in an excitement. This is not proper. You owe an apology to the House.

श्री पलालाल बाकपाल : जब मैंने शोर मचाया तो राजस्वान सरकार ने वह हाई पावर्ड कमेटी बनाई। लेकिन उसकी एक भी भीटिंग नहीं हुई। किर आप कहते हैं कि मैं माफी मांगूँ, समझ में नहीं आता है। इसकी पूरी जांच प्राप्त कराएं। मैं आप से माफी मांगता हूँ।

DR. H. P. SHARMA: (Alwar): Sir, if you see the record, he has already said 'Sorry'. I suppose that would do.

MR. CHAIRMAN: The thing that he has done is not a contempt as he has felt exercised because of the people of his constituency. I quite appreciate it. As he said 'sorry' I think the Members will take no notice of it. Mr. Barupal, you will please continue.

श्री पलालाल बाकपाल : हमको बेवकूफ बनाया जा रहा है। अफसर लोज परमानेट एलाइमेंट्स कर रहे हैं। इसको आप रोकें उस बहत तक जब तक पूरी जांच न हो जाए। पिता जो है वह दिमाग से कान करता है और माता हृदय से करती है। बच्चे का पालन पोषण भी करती है ब्योकि वह हृदय से कान लेती है। वही बच्चे तरीके से उसको पाल सकती है। पिता को जब बच्चा दे दिया जाता है अब वह उस पर कैलाब कर देता है तो वह उसको अलग फेंक देता। उस में बुद्धि जहर है लेकिन बच्चा पालने की क्षमता नहीं है। मैं जो कहता हूँ वह हृदय से कहता हूँ।

प्राप्त देश में जो हास्त है, उस की बजह से हम लोगों को मूँह नहीं दिखा सकते हैं। जगह जगह पर अप्टाकार और डैक मार्केटिंग है मेरा दो बोतल दूध का काँड़ है, लेकिन मुझे दूध नहीं मिलता है। एम०पी०ज० को समय पर राशन नहीं मिलता है। जो राशन 15 तारीख को मिलता चाहिए, वह 25 तारीख को मिलता है। मेरे परिवार में चार आदमी हैं और आठ आदमी रोज मेरे घर पर आने हैं। इस स्थिति में हम क्या खायें? हम बजह से मजबूर हो कर हम को बोटी करनी पड़ती है और कहीं न कहीं से अनाज का इन्टरवाप करता पड़ता है। इस अवस्था में सुधार करना चाहिए।

यहां पर चापलसी की जो बातें कही जाती हैं, मैं उन्हें पसन्द नहीं करता हूँ। कई माननीय सदस्यों ने अपने भावणों में अच्छी बात कही हैं। मैं उन से सहमत हूँ। "चाह गई चिन्ता मिटी, मनुवा बेपरवाह, जाकू कुछ नहीं चाहिये, वही शाहन का शाह"।

मुझे तो ऐसा लगता है कि जिन लोगों ने मुझे पांच दफा चुनकर यहा भेजा है, या तो वे बेवकूफ हैं, या मैं बेवकूफ हूँ, ज्योकि सरकार मेरी बातों की तरफ ध्यान नहीं देती है और या बदनामेंट बेवकूफ है, जो मेरी बातों को नहीं मानती है। मैं आका करता हूँ कि मैंने जो बातें कहीं हैं, वंदी बहोदर उस पर विचार करें।

श्री राजवाचतार शास्त्री (पटना) : ममा-पति शहोदय, माननीय मदस्य, श्री बालंगला, ने जिन आवादाओं को अभी व्यक्त किया है, वे भावनाये हमारे देश के कोने-कोने में, और रोम-रोम भमाई हुई हैं। सरकार की गलत मुनाफाकांडोर-श्रीर-गल्ला बोर पक्षी तथा देश में पूजीवाद का विरोध करने की नीति के कारण ही इन्हीं और महगाई, अभाव और भ्रष्टाचार है, और तमाम तरह को बुराइया हमारे समाज में व्याप्त हैं। देश के हर एक भाग में लोग भूम्हे भर रहे हैं। खाने को नहीं खिल रहा है। अगर किसी के पास पैसा है, तो उसे अनाज नहीं मिलता है, और अगर कहीं अनाज है, तो लोगों के पास उसको खरीदने के लिये पैसा नहीं है।

यह स्थिति पूरे मुल्क की है। नेकिन मैं उम राज्य से आता हूँ, यानी बिहार प्रदेश से, जो बहुत ही भूखा राज्य है। वहा गल्ले की कमी है। आवश्यकता से कम गल्ला वहा भेजा जाता है। देश में गल्ले की इन्हीं कमी नहीं है, जिसकी बजह से महगाई इन्हीं बढ़ जाये और अभाव इन्हाँ ज्यादा हा जाये। कहा जाता है कि हमारे मुल्क में गल्ले की केवल दस प्रतिशत कमी है। नेकिन स्थिति इन्हीं भयावह है—त्राहि-त्राहि मच्ची हर्दृ है—उसका अनुमान हम नहीं लगा सकते।

मैं खुद पटना से आता हूँ, जो बिहार की राजधानी है। आप जायद विभवम नहीं करेंगे कि वहा नाठ फौजदारी लगा दाना। टाइम खाना नहीं खा पाते हैं, क्योंकि उनके पास पैसा नहीं है। और जिनके पास पैसा है भी, उनको अनाज नहीं मिलता है। राशन की सब दुकानें खाली पड़ी हुई हैं। और उन पर इस आशय की तड़ितया लटकी हुई है। वहा 500 ग्राम प्रति व्यक्ति के हिसाब से गल्ला दिया जाता है और वह भी एक महीने पर, जब कि पहले 1350 ग्राम प्रति व्यक्ति गल्ला 15 विवों में दिया जाता था। यही हालत पूरे सूची की है।

इस सब्द्य बिहार को पञ्चीस हजार टन गल्ला प्रति भास्त्र दिया जाता है। यह अत्यन्त आवश्यक है कि वहा एक लाख टन गल्ला प्रति भास्त्र भेजने की व्यवस्था की जाये, ताकि लोगों को नियमित रूप से और पर्याप्त मात्रा में गल्ला उपलब्ध हो सके।

आज पूरे बिहार में छात्रों, भजदूरों और सरकारी कर्मचारियों में असतोष है, क्योंकि उन सबको महगाई और अभाव का सामना करना पड़ रहा है। वे लोग इम बात को नेकर आनंदोलन कर रहे हैं कि सरकार अपनी मुनाफाकांडोर और गल्ला-चोर-पक्षी नीति को बदले।

सरकार ने गेहूँ के थोक व्यापार को छोड़ कर मुनाफाकांडोरों और गल्लाकारों को व्यापार करने की जो इजाजत देंदी है, उससे वे और ज्यादा शोख हों गये हैं और वे जनता को और ज्यादा लूट रहे हैं। सरकार को उनके बिलाक मूल कार्यवाही करनी चाहिये। सरकार की वर्तमान नीतियों के प्रति बिहार के छात्रों नीतज्ञानों, किमानों और भजदूरों में जा अमनाप है, उसका इन्सेमाल वे दक्षिणी-पश्ची नत्व और स्वायत्तों की पूर्ति के लिये कर रहे हैं जो यहा पर हिटनरी राज्य कायम करने का मतान देख रहे हैं। सरकार अपनी गलत नीतियों के कारण उनको यह मीका दे रही है।

इस मताक्षय में मुनाफाकांडोर-श्रीर-गल्ला-चोर-पक्षी असफलता भरे पड़े हैं। वे नहीं चाहते कि सरकार गल्ले का थोक व्यापार अपने हाथ में लेकर उसको ठीक ढंग से बना सके। स्वयं मंदी शहोदय भी इस स्थिति में नहीं हैं कि वह नीतियों को ठीक तरह से निर्भारित कर सकें और जो नीतियाँ निर्भारित की जायें उनको अपने भक्तालय और अपने अधिकारियों के द्वारा कार्यान्वित कर सकें।

‘इस लिये मैं निवेदन करना चाहता हूँ कि प्रगर सरकार जनता को भूख, प्रभाव, भ्रष्टाचार और भूसखोरी से बचाना चाहती है, तो वह पूरे हिन्दुस्तान में शहरों में राशनिंग व्यवस्था लागू करे, ताकि तमाम लोगों को निश्चित समय पर और निश्चित भावा में गल्ला मिल सके। देहातों में गरीब किसानों और खेतिहार मजदूरों के लिये जो राशन की दुकानें खुली हुई हैं, उनमें गल्ला मालाई करने की व्यवस्था करे। प्रभी मैं बोकारो गया था। वहाँ इस्पात मजदूरों का मम्मेलन था जिसमें पूरे हिन्दुस्तान से आये थे दो लाख कर्मचारियों के प्रतिनिधि भाग ने रहे थे उन्हें तथा अन्य मजदूरों को मस्ते दर पर गल्ला देने की व्यवस्था की जाये बरना हमारे उद्योग धर्धे ठप्प हो जायेगे। रेलवे में भी हड्डताल की स्थिति पैदा हो गई है, क्योंकि रेल कर्मचारी भी मस्ते दामों पर गल्ने की महूलियत मांग रहे हैं। उनके लिये भी व्यवस्था की जाये। ताकि हमारी जो लाइफ लाइन है, आधिक व्यवस्था है, वह चले। जमीन का बटवारा कीजिए। जिस लूबे से मैं आता हूँ वहाँ 28-28 हजार एकड़ जमीन रखने वाले लोग भरे पड़े हैं, 14-14 हजार एकड़ जमीन रखने वाले पड़े हुए हैं जो आप की हुक्मत में मंत्री रह चुके हैं और प्रभी भी कोशिश कर रहे हैं किर मंत्री बनने के लिए। तो जमीन का बटवारा कीजिए। जोतने वालों को जमीन दीजिए। सभी सचमूल में गल्ले की पैदावार बढ़वी। मुनाफ़ाचारों के विचार, बलाचारों के विचार कर्यवाही कीजिए। उस्तोंको ३० शाई० शार० में बन्द कर

दिया जाता है। प्रभी हमारे रेल के एप्लाइव को सैकड़ों की तादाद में भिसा और ३० शाई० शार० में जेलों में बन्द किया जा रहा है। तो, ये जो मुनाफ़ाचार और गलाचार जो भ्रष्टाचार करने वाले हैं ऐसे लोगों को जेलबानों में बन्द कीजिए, उन को ३० शाई० शार० और भिसा में बन्द कीजिए तभी आप स्थिति में सुधार ला सकते हैं और जनता के असंतोष को दूर कर सकते हैं। उम्म असंतोष को दक्षिण पंथी ताकतों द्वारा इस्तेमाल करने से आप तभी रोक सकते हैं। जो लोग हिटनरी मंसूबे को नेकर हिन्दुस्तान में संसदीय जनताकी हत्या करना चाहते हैं तभी उन को आप शिक्षित दे सकते हैं। यदि आप की नीति महीं रही तो इस काम में मजदूर मदद कर सकते हैं, किसान मदद कर सकते हैं। लेकिन प्रगर यही बतामाल नीति बनी रही गलाचार और पंजीपरस्त नीति नों फिर किसी की मदद नहीं मिलेगी और उन के असंतोष को हिटनर की विचारधारा को मानने वाले इस्तेमाल कर लगे। यदि आप ऐसी स्थिति में नहीं हैं, ऐसा नहीं कर सकते हैं तो मैं तो माग करूँगा कि आप को इस्तीफा दे देना चाहिए। आप के मतानय को भोवरहाल करने की ज़रूरत है। जब तक ऐसा आप नहीं करेंगे तब तक काम नहीं चलेगा। और हम चाहेंगे कि आज आप इस बात की घोषणा करें कि आप भपनी अब की नीति में और हृषि की नीति में भासूल परिवर्तन करना चाहते हैं। तभी देश की स्थिति में सुधार होगा। जिन भावनाओं को अबी आपकी ही पार्टी के सदस्य भी बास्ताल भी ने देख किया उन भावनाओं को

बी राम लहान चाहे (राजनीतिज्ञ) : खाल और कृष्णमंत्रानय के प्रति मैं बड़ी सहायता भूति की दृष्टि से देखता हूँ। मब से पहली बात मैं आप के भग्नमूल यह उत्पन्नत करना चाहता हूँ कि हम भवालय को भजबूत करने की आवश्यकता है। इस मंत्रालय के ऊपर खेती को भभालने और खाल उत्पादन करने का दायित्व है, लेकिन मब में जो भौतिक बात है खेती के मवध में वह है पानी/सिचाई के संबंध में पानी और बिजली येदो मुश्य बातें हैं। लिपट इरीनेशन के काम में या कुएं से भिचाई के काम में बिजली की आवश्यकता है, इमलिए इस को भी इस में जोड़ दिया जाय। मैं इस भवालय के हाथ भजबूत करना चाहता हूँ और यह गय देना है कि बिजली और खाल जो एक पेट्रो-केमिकल वार्ड-प्रोडक्ट है पेट्रोनियम का वह भी इस में जोड़ दिया जाय और पंचवर्षीय योजना के बड़े भारी प्रावधान में खेती को सब में ज्यादा भजबूत बनाया जाय। क्यों कि 25 वर्ष का अनुभव हमारा यह है कि हम मब मदस्य किसान के द्वारा कुन कर आते हैं। किसान अनश्वाना है। एक नये परिवेष में एक नई परिभाषा में हम ने उन को सम्बोधित किया है। उन के पास जहा जरीन नहीं है वहा उन्हे जरीन बाटनी चाहिए। पानी नहीं है, वहा पानी पहुँचाना चाहिए। 3 हजार 6 सौ मिनियन एकड़ बाटर कीट पानी हमारे यहा ऊपर से बरसता है। 83 ऐसी नदियां हैं जो पेरीनियल बाटर देनी हैं, बराबर फूलों करती हैं जैसे नमंदा है और भी नदियां हैं। गैजेज बेट में इनना ज्यादा ग्राउन्ड बाटर है कि आप बिजली और कुरं की लिचाई का प्रावधान कर दें, टैक इरीनेशन, लिपट इरीनेशन इत्यादि की अवस्था कर दें तो

मब की कदी न रहे। अगर हमारांतुरा कर्मदेशन इरीनेशन पर ही जार नो हम अब के मायते में बड़ी आसानी में आत्म-निर्भर हो सकते हैं। वह भिजिस्ट्री आप ने अलग कर रखी है। भिजिस्ट्री का इस से सर्वेष नहीं है। तो मेरा यह कहना है कि इस को एक काम्प्रोतेंसिव भवालय बनाया जाय, मिनिस्टर इसके नीचे चार पार्ट या छ. क्षेत्रों न रहे, एक काम्प्रोतेंसिव भिजिस्ट्री बनानी चाहिए यह मेरी मान है।

25 वर्ष के अनुभव के बाद और चार पच वर्षीय योजनाघो के अनुमति के बाद ऐसा लगता है कि यही एक खेती का सेक्टर है जिस में मारे बेनफेयर के काम को इकठ्ठा कर देना चाहिए और 53 हजार करोड़ रुपये का जो प्रावधान पच वर्षीय योजना में है उस का अधिक से अधिक अध्ययन, उस का अधिक से अधिक पोटेशियलिटी की खोज हम को खेती के सेक्टर में करनी चाहिए। यह नहीं भूलना चाहिए कि टोटल कारेन एकमवेंज की अविन का 79 प्रतिशत खेती के सेक्टर से मिलता है जूट जाय बरीह में। लेकिन यह सेक्टर सब से ज्यादा नेलेस्टेट है। जहा आज लड़के नाबो में निकल कर के नौकरी के लिए जहरों में आते हैं अबर लिचाई का पानी का, हाईडिं सीड का, औडाउन का, खाल इत्यादि का जार हैनजाम कर दिया जाय, जरीन का बटावारा, एकोस्टेशन यह मब हो जाय नो क्षेत्रों लड़के जहरों में आएं। किर यह जो औषधकसी हो रहा है नाबों से जहरों की तरफ वह बह जावा और किसान के हाथों की काम भिल जावेगा। लिचाई की अवस्था का टाप प्राकरिटी है देनी हीली

बरता यह ने भी का बैल यहां से बता वही का वही रहता है। 25 बर्द के बाद आज 57 करोड़ की आवादी का नामना हमें करता पड़ रहा है। हर प्रातः काल हमारे लाभने उन्हें भोजन देने की सभस्या रहती है। यह सारा दायित्व किम पर है। यह दायित्व इम मंद्रालय पर अगर है वो इस दायित्व का निर्वाह करने के लिए किसान को हमें बज्रुत करना होगा। पंच वर्षीय योजना में नमाम काम अगर आप बन्द कर दें और 53 हजार करोड़ पूरा खेती के सेक्टर पर लगा दें तो इम से प्रोमेसिंग इंडस्ट्री की भी फायदा होगा; विदेशी पानी का समन्वय हो सकेगा और खेती का बंदवारा भी ही बनेगा। हम ताहि माम ब्राह्मी माम के संदर्भ में मां विज्ञा दे हिं कह कर जो भिज आगे हैं, दो मिलियन टन रस से भिज गया तो उम की जय जय कर करने लगे, पी एन 480 मिल गया तो उसको जय जयकार करने लगे, उम के बजाय इंटरनेशनल पानिटिक्स में भी हमें मम्मान के मायमोर गौरव तथा गतिमा के माय रहने के लिए भी यह आवश्यक है। इनने बड़े गणनांक की बात हम करने हैं। 15 या 10 प्रतिशत का आवाद जो है किसान कहता है कि हम उम को पूरा करें। किसान सही माने में असहाता है। बोरबाजारी तो किसान करता नहीं, वह नो वैदा करता है। वही माने में वह असहाता है और वही नव से ज्यादा भूमा है और उनी के पाम साधनों का अवाद है। इमलिए इस मंद्रालय को भलावृत्त करना चाहिए।

“मुनिया भर में हमारा जब से बड़ा बाज तंत्र है लेकिन हर चीज कम उत्पादन हमारे यहां

क है। जापान और जर्मनी की देशिए। जापान की आवादी दस करोड़ की है और 6 करोड़ की आवादी जर्मनी की है। एफा-रेस्टेन से सांच सी साड़पांच सी करोड़ लप्ते की इनकम पर-एकड़ वही आती है और हमारे यहां कितनी आती है—21 लप्ते। हमारे यहां 7 सौ पौंड से 11 वा 12 सौ पौंड वैदों जाप का ईल्ड आता है, 7 सौ पौंड में 4 का ईल्ड आता है जब कि दुनिया में 3 हजार या 3500 के करीब आता है। यह क्यों आता है? 200 पौंड प्रति एकड़ कॉटिलाइडर का इस्तेमाल जापान करता है और जापान के भूमोल की स्थिति भाग देखें तो केवल 16 प्रतिशत धरती पर खेती होती है। हमारे यहा 100 में 72 आवादी गांव में रहते हैं और 44 करोड़ एकड़ वर्षानी हमारे पास है। 83 नदियां हैं। 3500 मिलियन एकड़ बाटरफोट पानी ऊपर से गिरता है। एशेड रेनफाल है। नदियां हैं, पानी हैं, कुएं हैं, जबीन के नोबे पानी है लेकिन आज केवल हल जोतने से खेती नहीं होगी। आज विज्ञान के द्वारा खेती होती है। विज्ञान के बाजान से खेती होगी। उस के साधनों को बढ़ाव कर किसान की ज्ञानी को भर देने से खेती होगी।

हम सब किसान के मनुष्यहीत हैं कि वे हम को बुन कर क बेजते हैं। इसलिए मैं बहुत उत्सुक बाकि उन की तरफ से और नहीं तो कम से कम आसु तो बहुत जो बेचारे विषय हैं, जारीकरन हैं, खूबी हैं, लालनहीन है और उन्हीं से हम जब आकाएं करते हैं। प्रकृत नियंत्रण, आव तथ कस्ता हस्तादि संकलन उन्हीं को सफर करता पड़ता है। इसलिए वहीजावना से बार

[ओं राम स्वाध्य पाठे]

हृदय से जैसे कि वारूपाल जी ने कहा, उन्होंने आत्मा से कहा, हम आत्मा और हृदय दोनों से बो ते हैं और बुद्धि से भी बोलते हैं और हमारा भवाल है कि पच वर्षीय योजना जितनी हमारी फेन हई उन को देखने हर पूरा का पूरा हम सेक्टर को समान लिया जाय ताकि मिक्का देहि भिक्षा देहि को बान कभी नो समाप्त हो कभी तो उम मे विराम लग जाय ।

ओं राम शत्रुघ्नि शर्मा : मैं कल कृषि मन्त्रालय के राज्य मंत्री श्री मौर्य जी का इस मंत्रालय की मार्गो के बारे मे भाषण सुन रहा था । वे एक योग्य व्यक्ति हैं और उन्होंने बहुत अच्छी अच्छी बातें कही हैं, लेकिन एक बात मेरी समझ मे नहीं आई । उन्होंने कहा कि जिस तरह से गल्ले का उत्पादन बढ़ा है, उसी तरह से जनसंख्या भी बढ़ी है और जनसंख्या के बढ़ने के कारण हम लोग ऐसी स्थिति मे आ गये हैं कि हम को भरपेट भोजन नहीं मिलता है, कम से कम पचास फीसदी आवादी को आधा पेट रहना पड़ता है । इन्हीं शब्दों से या इस से कुछ हेरफेर कर के उन्होंने यह बात कही थी, लेकिन उस का आशय यही था ।

श्रीमन्, बड़े ही आशय की बात है— 1947 के पहले वर्ष-कन्ट्रोल जैसी कोई बात नहीं थी, बरना आज हम में से बहुत से लोग यहा नहीं होते । यदि 1930 के पहले यहा वर्ष-कन्ट्रोल जैसी बात होती तो शायद बहुत से मिलिस्टर या बहुत से पुराने सदस्य जो यहाँ थे हैं, वे यहाँ पर नहीं होते । इस लिये अपनी असकलता को किसी पर डाल कर या किसी आद-विशेष पर डालकर या प्रकृति पर दोष ढेकर नहीं छिपाया जा सकता । अबर उन्होंने

प्रारम्भ के ही छोटी इरियेशन योजनाओं पर ध्यान दिया होता, वहे वहे बाध बनाने के बजाय लिफ्ट-इरियेशन या छोटे छोटे बाध बनाये जाते, नालों से पानी उठाया जाता, दूसर-बैल बनाये जाते तो आज जिस तरह से आवादी बढ़ी है, उसी तरह से उपज भी बढ़ती और मेरा पूर्ण विश्वास है कि जो परेशानी आज आप को हो रही है, वह परेशानी इस तरह से न होती ।

महात्मा गांधी जी ने भी इसी बात को पहले कहा था । आप सब लोग उन के रास्ते पर चलते हैं और मुझे प्रसन्नता है कि आप मे से बहुत से लोग हृदय की भाषा बोलते हैं । मुझे आश्चर्य होता है कि आप मे से बहुत लोगों के पास हृदय भी है—भ्रमी तक तो मैं समझता था कि आप लोगों के पास दिमाग है, हृदय नहीं है लेकिन आज वारूपाल जी की बान सुन कर मैं बहुत प्रभावित हुआ कि उन के पास भी हृदय है, उन के पास भी हरिजनों और गिरिजनों के बारे मे मोरचने के लिये दिल मे दर्द है । मैं आप को अपने जिने के हरिजनों की बात बतलाना हू—मेरे यह हरिजनों की भूमि बाटी गई—5-6 बीघा या 10 बीघा भूमि उन को दी गई, लेकिन इतनी कम भूमि से क्या होगा । बादा जैसी जगह मे जहा ऊसर और बजर जमीन है, वहा 5-6 बीघे का क्या अस्तित्व है । जैसा एक अन्य माननीय सदस्य ने कहा—अगर आप चाहते हैं कि उन का कुछ भला हो तो 14-15 बीघे से कम जमीन उन को न दें, ताकि ये अपने परिवार का पालन-पोषण कर सकें, उस मे भी बहुत से लोग उन को कच्चा नहीं देते हैं । इतनी जमीन उन को अवश्य मिलनी चाहिये जिस से उन का बाचादा हो सके । ताकि ही साथ यह देखने की भी

जास्त है कि उन को कम्बा मिले, उन को बैलों के लिये ज्वर मिले, उन को जाव और बीज समय पर मिले—यदि आप ये सब बातें नहीं देखेंगे तो आप का यहां कहना फाइलों पर ही रह जायगा, उस का कोई फल निकलने-वाला नहीं है।

इन शब्दों के माय में इम भवालय की मांगों का विरोध करता हूँ।

श्री मूल चन्द्र डागा (पानी) : सभापति जी, 2 अक्टूबर, 1952 को प०० जवाहर नाल नेहरू ने नांगोर में एक दीपक जलाया था...

श्री लखराज सिंह—कोटा (जालवाड़)
1952 में नं० १५८ में।

श्री मूल चन्द्र डागा ठीक है, 1958 में। उस के बाद आप ने सामुदायिक विकास योजनाओं का जाल सारे हिन्दुस्तान में फैला दिया और आज ६ हजार सामुदायिक विकास योजनाये हिन्दुस्तान में काम कर रही है। इस का ७९ प्रतिशत पैसा केवल मरकारी कर्म-जारियों पर खर्च होता है, बाकी २१ प्रतिशत में आप का एडमिनिस्ट्रेशन क्या काम करता है मैं इस प्रमेण का जवाब चाहता हूँ। यह जाल आप ने क्यों बिछाया था, इस का क्या परिणाम निकल रहा है—इन बानों का जवाब दे। ये लोकतान्त्रिक इकाइया खत्म हो गई है, पचायत राज्य अब बाकी नहीं है। आप ने राजस्थान का 1965 का डेटा दिया है, 1965 से जो पचायतें बैठी हैं, ९ साल हो गये उन के चुनाव नहीं हुए—क्यों . . . (लक्षण) . . . हिमाचल प्रदेश में 1965 में चुनाव हुए...

श्री वीरचंद्र सिंह (मंडी) : हिमाचल प्रदेश में चुनाव हो चुके हैं।

श्री मूल चन्द्र डागा : यहां तो 1965 लिखा है—यहां सो यह डेटा गलत है या माननीः सदस्य गलत कह रहे हैं। मैं इन के अलावा और भी कई आकड़े बतला सकता हूँ।

श्री बी० बी० शायक (कनारा) : कर्णाटक में 1968 में हुए थे।

श्री मूल चन्द्र डागा : मेरे पीछे बैठे हुए मदम्ब भेरी बात का समर्थन कर रहे हैं। इन सामुदायिक योजनाओं पर आप रुपया खर्च कर रहे हैं लेकिन इन का क्या नाम हो रहा है। वहा० डेवलपमेंट आफिसर रखे हुए हैं, वैन्डीनीरी डाक्टर्ज रखे हुए हैं—लेकिन ये क्या करते हैं। डाक्टरों के पास आजार तक नहीं हैं। सैनीटेशन इस्पैक्टर हैं—ये क्या करेंगे गाव में जहा० पानी ही नहीं है सैनीटेशन का क्या काम होगा। आप क्यों ऐसी रिपोर्ट देते हैं, इस से क्या फायदा है? इन को लिखनेवाले कौन हैं, क्या इन की गद्दन कभी सच्चाई के नामने नीची होती है, क्या रिपोर्ट आप देने हैं—ये लिखते हैं—

"The mobilisation of local resources through taxation by the Panchayati Raj institutions on their own effort, has been on increase"

आप के इन आकड़ों पर कोई विश्वास नहीं करता इन पचायतों में कुछ ऐसे अम! माजिक तत्व घुस गये हैं जो उन को छोड़ना नहीं चाहते हैं, ९ साल से जमे बैठे हैं। श्री बलबत राय मेहता जी ने जब अपनी रिपोर्ट लिखी थी तो उन्होंने कहा था कि इस के द्वारा देश के अन्दर जागृति का शखनाद फूक दिया जायगा, गाव का आदमी अपने पैरों पर खड़ा हो सकेगा और वह समझेगा कि यह हिन्दुस्तान भेरा है, मैं हिन्दुस्तान को बनानेवाला हूँ। लेकिन ये सारी लोकतान्त्रिक इकाइया खत्म हो गई और अब यह रिजल्ट निकला है—

"There has been a steady fall in voluntary contributions mainly due to the fall in the Government expenditure on community works and amenities.

[श्री मूल चन्द डागा]

It was Rs. 4.5 crores, during 1966-67, Rs. 2 crores during 1967-68, Rs. 2.2 crores during 1968-69, Rs. 1.8 crores during 1969-70 and Rs. 2.2 crores during 1970-71."

आग्निर आप ने इन सामुदायिक विकास योजनाओं को क्यों बना रखा है—इसलिये कि आप ने इन में बहुत असुरक्षितों को लगा रखा है। मैं पूछता हूँ कि आप हमारे जवान लड़कों के साथ क्यों जुल्म कर "रहे हैं, वे वहाँ अपनी जिन्दगी के साथ खिलाड़ कर रहे हैं उन का योवन बिगड़ रहा है, सेकड़ों को लगा रखा है, लेकिन जरा पुछिये कि वे गाव में क्या करते हैं, उन के पास क्या काम है, उन का कफ़शन क्या है? सामुदायिक विकास के द्वारा देश की उन्नति की, देश के विकास की जो कल्पना की गई थी—क्या वह पूरी हो रही है? आप ने वहाँ पौष्टिक आहार की योजना चलाई है, महिना मड़ल बनाया है, युवक मड़ल बनाया है, और न जाने किनने मड़ल बना रखे हैं—मैं इन रिपोर्ट लिखने वालों से पूछता चाहता हूँ—क्या वे फोन करते हैं कि यह बहिला मड़ल क्या काम करता है। यह युवक मण्डल क्या काम करते हैं? क्यों आप दुनिया में धोखा देना चाहते हैं? और यह सब ऐसा दबाधोखा तो आपने आप को है। इसलिए मैं जानना चाहता हूँ कि हमारे पूर्ण परित जी और जी वलवन्तराय बेहता ने 1965 में सामुदायिक विकास का जो स्वप्न देखा था उसका क्या नतीजा होना?

17.00 hrs.

THE MINISTER OF AGRICULTURE (SHRI F. A. AHMED): Sir, during the last three days, a large number of members have participat-

ed in the discussion on the Demands of my Ministry. I know that many more members are anxious to participate in this discussion. That only shows to what extent importance is attached to agriculture and the allied subjects in this House. I am very grateful to those hon. Members for the many valuable suggestions and observations which they have made in the course of this discussion. But, before I go to the various matters which have been raised in the course of this debate, I would like to point out that I have been relieved of my task to a great extent because of the valuable intervention made by my two colleagues, who have very effectively and in detail dealt with many of the points which have been raised by the hon. Members.

So far as the performance of the Agriculture Ministry is concerned, there have been doubts in the minds of the people that during the past few years no such development, no such progress and no such effective steps have been taken of which the Ministry or the Department can be proud of. I do not for the moment take the stand that all that has been done was right, that no mistakes were made and that there is nothing more to be done, so far as the programme of production and the development in various fields of agriculture are concerned. But I would like to point out that those people who make these allegations that nothing has been done in the past few years are completely blind to the facts and figures.

If we look to the production of foodgrains, we will find that even in the Fourth Plan, when we had two very bad drought years, our average production was much more than the average production of the Third Plan. I would not like to quote the figures which have already been mentioned by Shri Shinde...

SHRI P. M. MEHTA (Bhavnagar): We do not want figures; we want food.

SHRI F. A. AHMED: ... but I would like to point out that so far as even the worst year of the Fourth Plan is concerned, we had a production of about 95 million tonnes last year, which was the highest figure during the Third Plan period.

My hon. friend said, "We want food; we do not want figures." I would like to point out that even what production we have in our country is sufficient to go round to all the people ... (Interruptions) For the disappearance of foodgrains it is not the Agriculture Ministry which is responsible but it is the hon. Members on the opposite side.... (Interruptions).

SHRI PILOO MODY (Godhra): I want to find out whether he was blaming the C.P.I. who pushed him to take over wholesale trade in wheat (Interruptions)

SHRI F. A. AHMED: Whatever suits the hon. Member, he may say. He can also take that remark. That is also meant for him.

SHRI PILOO MODY: I don't take foodgrains.

SHRI F. A. AHMED: I am very glad to hear it.

PROF. MADHU DANDAVATE (Rajapur): If you make the Opposition responsible for hoarding and black-marketing, that is not a proper statement.... (Interruptions).

श्री राम रत्न शर्मा : अगर विनिस्टर शाह को यह कात बिल्कुल तथा है कि विरोधी पक्ष वालों ने यह सब किया है तो उनके खिलाफ मुकदमा क्यों नहीं चलाते हैं और उनको जेल क्यों नहीं भेजते हैं? इस तरह का स्टेटमेंट हेकर देख में यह वातावरण क्यों

पैदा करता चाहते हैं कि विरोधी पक्ष अड़ने आम रहा है जबकि वास्तव में वे अपनी फेस्पोर को छिपाना चाहते हैं।

SHRI F. A. AHMED: When the hon. Members had their say, not for a moment I disturbed them. But when I am saying something, I do not see any reason, any justification, why they should not listen to me.

What I was trying to point out was that if it had not been for the fact that, on the one hand, they were asking the producers not to part with grains and, on the other hand, they were asking others to encourage hoarding, etc. there would have been no shortage. Therefore, what I was saying was, if we take into consideration what we have been producing during the past few years, what production of foodgrains we have in our country is sufficient to go round to all the people provided two or three things are accepted.

Firstly, it has to be admitted that there is inequality in production in different parts of the country. There are some States which are surplus States and there are other States which are deficit States so far as production is concerned. About the States which are surplus, there has been an anxiety on the part of those surplus States not to part with the surplus which they have in their own areas so that it may be taken to deficit areas. That is one aspect which has to be taken into consideration.

SHRI SHYAMNANDAN MISHRA (Begusarai): Is it that Opposition parties are ruling in the various States? Is hoarding also because of the opposition?

SHRI PILOO MODY: Will you please tell us as to what was the per capita production in the Third Plan and what was the per capita production in the Fourth Plan.

SHRI F. A. AHMED: I have given the figures. Even with the present rate of production, the hon. Member will see that even if we give 150 kg per capita per year, the food production which we are producing today is sufficient to go round in the country. It is unfortunate that to-day the production is not uniform, all over the country and it is because of this inequitable distribution in production that there is some sort of an imbalance in the country which has taken place during the past few years . . .

SHRI PILOO MODY: But where is all the food going?

SHRI DARBARA SINGH (Hoshiarpur): To Mr. Piloo Mody.

SHRI F. A. AHMED: The hon. Member is roof of the fact as to where all the food is going.

SHRI PILOO MODY: I do not mind his cracking a joke about my size I never objected to it. But I am asking a serious question as to where all this food is going. If the Minister maintains that it is all due to hoarding, then first of all you should know what a hoarder is. Hoarder is a person who goes on hoarding. But nobody can go on hoarding, he has to unload sooner or later. Where has it all gone?

SHRI A. K. M. ISHAQUE (Basirhat): It has gone underground.

SHRI PILOO MODY: If the per capita consumption is sufficient, as you say, then where has all the food gone?

SHRI F. A. AHMED: I am sure Mr. Piloo Mody is not without food any day. He is getting the food every day.

SHRI PILOO MODY I have already told you that I do not eat your food. So, you better talk about somebody else.

MR. CHAIRMAN: Then let somebody else put the question.

श्री लालबी भाई : क्या सरकार ने मुनाफाखोरों और जमाखोरों के अपर्याप्त बढ़ते नहीं टेके हैं ?

MR CHAIRMAN: You first permit him to have his say. After he completes, I will give you a chance. (Interruptions) I am on my legs. Why do you not listen to me? If I permit questions while the Minister is speaking, there will be no end to it. So, let him complete. After that, if some clarifications are still required, I will give you a chance

श्री लालबी भाई : मैं इसी मुद्दे पर प्रश्न करना चाहता हूँ। (व्यवस्थापन)

MR CHAIRMAN: This is very unfair when I have told you that I will give you a chance. If you still persist, I shall have to ask the Minister to continue and I shall not give you a chance even though I said I would give you.

SHRI F. A. AHMED: In the course of the speeches, some hon. Members had expressed the dissatisfaction that sufficient provision was not made in the Fifth Five-Year Plan. It was said that while in the Fourth Five-Year Plan there was a provision of about 20.7 per cent of investment, so far as the Fifth Five-Year Plan is concerned, the investment has been reduced to about 20.1 per cent of the entire expenditure which is to be incurred during the Fifth Five-Year Plan. I would like to point out that though it is true that we would have liked more expenditure so far as agricultural production programmes are concerned, this matter however has got to be viewed in the context of the limitation of resources, in the context of requirements for other very necessary items. I would have been certainly more happier if more percentage of allocation had been made to the Agriculture Ministry for the purpose of carrying out its programmes. But at the same time I would like to point out that the provision of Rs. 1672 crores in the Third Plan

has been increased to Rs. 3465 crores in the Fourth Plan and this has been now increased to Rs. 7411 crores in the Fifth Plan. Apart from that the hon. Members would have seen the provision made for assistance from financial institutions and it is hoped that only for the short-term loans both from cooperatives and commercial banks instead of Rs. 725 crores towards the end of Fourth Plan (1973-74) now Rs. 1700 crores would be available by the end of the Fifth Five-Year Plan.

And so far as medium and long-term loans are concerned, as against Rs. 1200 crores of the Fourth Plan, now Rs. 2400 crores would be available for medium and long-term loans.

Apart from that hon. Members would no doubt realise that there is a big investment made so far as development of power is concerned, so far as machinery manufacture with which Agriculture Ministry is concerned etc. A good investment has been made there as also in the matter of production of fertilisers. If we take all these factors into consideration we can see that within the limitations within which we have got to work, there is enough consideration which has been given to Agriculture Ministry; somehow or other if we could manage, we would have welcomed even a higher allocation; and that would have yielded much more results.

I would like to point out that we have to look to this question of increased production in the country not only with regard to production of food but also with regard to production of commercial crops and also with regard to what investment is made in the shape of various infrastructure facilities in the country. If we look to the development of irrigation, particularly minor irrigation, the position is this. We fixed a target of about 7 million hectares of land; not only have we achieved the target, but we have exceeded the target by one million hectares more.

Instead of 7 million hectares of land, we have provided irrigation to 8 million hectares of land.

It is true that to-day the irrigation facilities which we need for our country are not sufficient so far as minor irrigation is concerned. We have taken a policy decision in the right direction. In the last two years, we are spending more and more so far as minor irrigation is concerned.

If we take the percentage of minor, medium and major irrigations, you will find that to-day, under the minor irrigation, the area that has been covered is nearly 55 per cent while, under the medium and major irrigations, the area covered is only 45 per cent. This fact has also to be taken into consideration.

Then, some hon. Members have said that so far as development of agriculture is concerned, the most essential thing is about the implementation of land reforms. I entirely agree with the observations that have been made by them. I would like to point out that so far as enactments of laws are concerned, practically, all the States have enacted the laws as far as land-ceiling is concerned. Except in the case of Tripura and Manipur where legislation has not yet been enacted, in the case of all other States, Legislation has been enacted as has been pointed out by my colleagues. We have to know the surplus lands which are made available. Till to-day, I have not received replies from all the States. But, of the States, it appears that the surplus land likely to be available with them will be about 37 lakhs acres. I hope that arrangements will be made by those States to distribute those lands to the landless people as early as possible.

The other day one of the hon. Members, I think, Shri Bhattacharyya, suggested that the ceiling in so far as irrigated lands are concerned, should

[Shri F. A. Ahmed]

be about 25 acres. I would like to point out to him that only the other day, the Central Land Reforms Committee went into this question after receiving various suggestions from the State Governments and various other bodies. They decided that so far as ceiling is concerned, for the irrigated area where we can have two crops or more, the same should be between ten to eighteen acres; so far as lands where we have irrigation for one crop only, the ceiling should be 27 acres. So far as the unirrigated land is concerned, the ceiling should be within 54 acres. After taking into consideration informations received, it seems that about 37 lakhs of acres of land is likely to be surplus. The question put to me was: how much of the lands would be found to be surplus that would be available. If we accept the suggestion made by Shri Bhattacharyya, I can tell him that so far as we are concerned, we have no basis on which we can give our assessment. Whatever figures we have got, we have to depend on State Governments. I hope that they will take our advice into consideration and expedite the matter as early as possible so that the laws may be implemented and the benefit of giving lands to the landless people may be implemented as early as possible. I would however like to point out one thing. Having regard to the lands which have become surplus, the hon. Members must realise whether the distribution of the surplus land will satisfy the requirements of all the landless people in our country. Perhaps, the hon. Members have no idea so far as landless labourers are concerned. In our country, their number will not be less than 47 million. I do not know whether, to-day, we have sufficient surplus lands in order to distribute them to these people.

Some of my hon. friends have suggested very rightly that in the matter of distribution of land, we should take every care so far as Scheduled Castes and Scheduled Tribes people are concerned and we should see they are given adequate land for the pur-

pose of earning their livelihood so that it may be possible for them to have proper existence in those hilly and backward areas. That is the instruction which has been conveyed to all the State Governments and I have no doubt that this instruction will be carried out. In the matter of distributing land they will give first preference to such landless people who are Scheduled Castes and Scheduled Tribes and they are economic holdings so that it may be possible for them to have a suitable existence. As regards government land also we shall take it up with the State Governments that it should be distributed as early as possible.

Another important point to which my hon. friend Shri Bhattacharyya made some observations was that nearly 10 per cent of the farmers operate on two-third of the agricultural land and nearly 50 per cent of the production is under their influence. I do not know wherefrom he has got those figures. I would like to have source from which he has collected the same. So far as we are concerned we are having agricultural census in 1970-71 which is still in the course of preparation and after the figures from the census are available it will be possible to indicate what number of people and what category of people are holding what area of land.

Then the question was raised about the credit facilities. A large number of Members made observations that so far as credit facilities are concerned they were not adequate and particularly so far as the small and marginal farmers were concerned they were not getting the necessary assistance from the financial institutions or the commercial banks. May I, first of all, inform the hon. Members that so far as the credit facilities are concerned I have already indicated the figures which have to be provided both through the cooperatives and commercial banks as a short-term, medium term and long-term loan and I hope that these credit institutions will pay their part

properly and see that these facilities are provided to the cultivators as early as possible. The action taken by various institutions is under continuous review and I am taking up the matter from time to time with the Finance Ministry to see that the policy laid down in this respect is fully implemented by these credit institutions. I would like to point out one thing that we have indicated to these institutions that so far our policy is that it has to be production oriented, that is, credit has to be provided to the people not on any other basis except on the basis that whatever programme comes before them they should examine whether it is production oriented or not. If it is production oriented then they have to see particularly so far as the small farmer and the weaker sections are concerned that they are not troubled with the requirements of mortgaging their land or providing any security. We have said for loans upto two to three thousand they need not ask for any security. They should straight-away give these loans without the insistence of mortgage and security.

We have also said that so far as the small farmers and other weaker sections are concerned, they should also fix lower margin and longer payment schedule etc. so that it may be possible for them to return these loans without any difficulty.

Therefore, I would like to point out that all these measures which we have undertaken whether in the direction of irrigation or in the direction of providing credit facilities, are measures which will help in increased production in our country, whether it be of foodgrains or of other commercial crops.

But I would like to point out that there is a constraint so far as fertiliser is concerned. During the past few years we have noticed that the

requirement of fertilisers is increasing beyond our capacity to meet it. For 1973-74, our capacity to produce indigenous fertilisers was 22 lakh tonnes. But unfortunately, in spite of our effort, for various reasons such as power shortage, labour strikes and various other things, our production of both kinds of fertilisers, nitrogenous as well as phosphatic, was not more than 13 lakh tonnes. Therefore, while we have a capacity of about 22 lakh tonnes, we could get only about 13 lakh tonnes of fertilisers.

In regard to the fertilisers to be imported from outside, at the last moment, the contract had to be cancelled even though we had increased the price and given them more price than what had initially been agreed upon. Because of the West Asian crisis, they were not able to manufacture fertilisers in their own country and because of this difficulty they were not able to keep up the contract, and therefore, we were not in a position to meet the requirement of the rabi crop during this year, with the result that our crop has been affected thereby.

So far as kharif is concerned, I would like to point out that in spite of this difficulty, we have somehow or other been able to make arrangements so far as the requirement for the kharif crop is concerned. The States had asked for 44 lakh tonnes of fertilisers only for the kharif crop. We went into the figures and after examining the requirements of every State on the basis of their previous performance and on the basis of their production with high-yielding varieties and other varieties, we have been able to make arrangements. But we are still on the look-out and we are still making an effort to see how to make up the requirement so far as the rabi of 1974-75 is concerned.

In this connection, a question was raised by my hon. friend from Andhra

[Shri F. A. Ahmed]

Pradesh that we gave them inadequate quantity of fertilisers. I would like to point that there is a misgiving in the minds of certain people that we are not being fair to some of the States and to some States we give a higher quantity of fertilisers than is necessary. What we are doing is this. Formerly, we used to distribute fertilisers for the kharif crop on the basis of 17 per cent increase over what we had given last year, and in the case of rabi an increase of 22 per cent over what we had given last year. But now we have changed that pattern. Now, we take into consideration the quantity consumed by every State and the production programme given by each state and on that basis we calculate the quantity required for every State and make the allocation out of what is available to us, and on that basis, we distribute the fertilisers. The Minister from Andhra Pradesh had come and pointed out some mistake. Unfortunately, the mistake was not on the part of the Central Government but it was on the part of the State Government because they had indicated that the area under the high yielding variety was only 7 lakh acres but later on he said that the area was 13 lakh acres. We verified and found that it was a bona fide mistake, and we have given them a further increase: about 10,000 tonnes more fertiliser has been given to Andhra Pradesh, and I hope that it will be possible for them to meet their requirement with this.

SHRI K. SURYANARAYANA (Eluru): Can you not link it up with procurement at the farmers' level and at the State level?

SHRI B. V. NAIK: Why not link it up with effective demand?

SHRI F. A. AHMED: So far as distribution of fertiliser is concerned, as hon members are aware, I have control over fertiliser which is the Pool fertiliser which is imported from foreign countries. I have laid down as a policy that the entire quantity

will be given out of that quota to the State Governments and the State Governments have been instructed to distribute it through co-operative societies. So far as fertiliser which is produced in the country is concerned, I took up this matter with the Ministry of Petroleum and Chemicals and they have agreed that 50 per cent of the indigenously manufactured fertiliser will also be given to the States for distribution through the co-operative societies, but the other 50 per cent will have to be distributed through individuals.

AN HON. MEMBER: Why?

SHRI K. SURYANARAYANA: The Ministry of Petroleum and Chemicals is not the producer of food. You are responsible to the House for food production.

SHRI F. A. AHMED: They say they are in a difficulty because under the terms on which these units were set up, one of the conditions was that this will also have to be distributed through individuals. The Ministry is looking into the matter and will see to what extent they can have this changed so that it may be possible for them to see that this is also distributed through co-operatives (*Interruptions*).

SHRI K. SURYANARAYANA: You have changed the Constitution ..

MR. CHAIRMAN: I have not permitted any questions now. If you have any question, I will permit you later on.

SHRI F. A. AHMED: I think it will be better for hon. members to raise this question when my colleague, the Minister of Petroleum and Chemicals, is here. They can persuade him to have this 50 per cent also distributed through co-operatives (*Interruptions*).

AN HON. MEMBER: Yes are a Cabinet Minister. You should do it.

SHRI F. A. AHMED: As for the other question which some hon. members raised that it should be linked

up with procurement, this is for the State Governments to manage. If they can manage it, I have no objection.

SHRI BHOGENDRA JHA (Jaipur) The whole salers can manage it. Why not hand over the country to them?

SHRI F A AHMED: No question of wholesalers.

SHRI S. M. BANERJEE (Kanpur): Food has been handed over to the wholesalers and Agriculture to the State Ministries. Why not dissolve the Ministry?

SHRI F. A AHMED: I would like to point out that in spite of these difficulties we are making an effort. But we have to depend to a certain extent on the vagaries of the weather. We have to depend also on circumstances which are not within our control. But I can say that if nothing goes very seriously wrong, we are in the right direction of having increased production in the country; given good weather, good monsoon, it was possible for us to have a very good kharif crop. Whatever target we had fixed had almost been achieved. I have no doubt that so far as the rabi crop is concerned, in spite of these difficulties, we shall be very near the target which we have fixed. But after two bad years, one after the other particularly when our previous buffer stock had been exhausted, there have been difficulties so far as availability of foodgrains in the country is concerned. But let us hope that we have a good monsoon next time and also one or two good rabi crops and then that will help us out of our difficulties.

Now, some hon. Members have raised the question about the crash scheme for rural employment. An hon.

Members are aware, this scheme was taken up in the year 1971, and it was a three-year scheme. The idea was that through this scheme employment in the rural areas should be generated and at least employment should be provided to about 1,000 people in every district. Also, the idea was that in that process some infra-structure should be created in the rural areas in the direction of construction of roads minor irrigation, and so forth. Hon. Members have insisted that this crash scheme for unemployment should be continued, but as it was a fourth five year Plan scheme, a Centrally-sponsored scheme that is not proposed to be continued during the fifth Plan. The reason is that under the Plan, they are providing Rs 500 crores for the construction of rural roads. Therefore, they say that when a provision is being made for a programme like the drought prone area programme, dry area programme, construction of rural roads programme and also the minimum need-based programme, there is no necessity for extending this programme. That difficulty is there, and so this scheme will not be continued in the fifth five year Plan period.

So far as the drought-prone area programme is concerned, that also has been taken up in many of our districts. I would like to point out that last year, on account of the limitation on our resources, our expenditure on this programme has been cut down from Rs 100 crores to about Rs 81 crores and that is why there is some complaint from some of the States. I think for the next year we are still waiting to know what amount would be available. But this is a very useful programme and as some of our areas are areas where you have either no rain or scanty rain, it is desirable that this programme should also be continued but should also be extended so that the difficulty of the people in those areas may be met. This is so far as agricultural production is concerned.

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I would now like to revert to the question of food for a while. Though many Members have not made many observations so far as food is concerned, I would like to take this opportunity of removing some doubts and misgivings which have been expressed by some of the hon. Members. It was said that we have not been able to give an adequate price to the cultivators. First of all, I would like to point out that before we took the decision of fixing the price of Rs. 105 per quintal for wheat, we had before us the cost of production figures prepared by the Agricultural Universities in Uttar Pradesh and Punjab and also other figures and on that basis we thought that the price which we have fixed covered the cost of production. Even taking into consideration the fact that this was considered to be a suitable price in the year 1970-71 when, at that price, the cultivator was not able to sell his wheat to a private grain dealer and had to come to us to sell it and at that time he did not get more than Rs. 65 to Rs. 66 from the grain dealers—even taking that into consideration—and adding to that the rise in the cost since that period to this period which comes to about 37 per cent or 38 per cent, I personally feel that the price which has been given so far as wheat is concerned will not only meet the cost of production of the cultivator, but also will give him some incentives, some profits for the purpose of increasing the production from year to year. Some Members have said that this price is not adequate. I do not know what the hon. Members want. On the one hand, those very Members say that the price is not adequate. On the other hand, they are opposed to the increase in price so far as the consumer is concerned. I do not understand how they can have both the ways. If the price to the cultivator has to be increased, because it does not meet the cost of production, the consumer has to take the grain at a higher price.

In fact, we are very grateful to our farmers in the country for the very

valuable work which they have been doing in increasing our production. They are our back-bones and there is nothing that we will not do to encourage the farmers in our country. We want that they should be given all the necessary assistance and all the necessary help so far as they are concerned. We would also ask them that they should also try not only to take advantage of the various facilities which the Government are providing, but they should also attend to crop management. A good deal of increase in production and increase in productivity depends on crop management and that has been shown by the farmers in very progressive areas like Punjab, Haryana, Tamil Nadu, Andhra Pradesh etc. Wherever farmers have given personal attention to crop management, productivity has increased.

Unfortunately, my friend Mr. Mavalankar is not here. The other day, he raised a very pertinent question, what has been the effect of intensive area development programme which we have taken up in the year 1962 or 1963. I would like to point out to him that it is true that we took up that programme to begin with under foreign aid. Now, the programme is being continued in some of the States, and whatever has been done in some of those States, I think, is something of which we can be proud of. I would mention only one district in Punjab, that is, Ludhiana. There, the yield of wheat has been 33 quintals per hectare, which is even higher than the average yield in the United States. This has shown that if they are given an opportunity, they can surpass the record set in other countries. Today, our average yield of wheat is about 13 or 14 quintals. If, today, our country, particularly those wheat growing areas like Punjab, Haryana, UP, Madhya Pradesh and Bihar can take up their yield to about 33 quintals per hectare, you can see what production of wheat we can have in our country. There is no reason why we should not be able to do it. During the past few years, we have almost doubled our wheat pro-

duction. We are proceeding in that direction. We are trying to help these areas by providing facilities for irrigation, by giving them as much fertiliser as possible, and wherever chemical fertiliser is not available, we are asking them to mix it with organic fertiliser.

SHRI M. RAM GOPAL REDDY (Nizamabad): What about the destruction of forests?

SHRI F. A. AHMED: So far as the price is concerned, we consider that it is adequate. While we are trying to help the farmers, I would very strongly appeal to them that they should help us, help the State Governments, help the Central Government, by bringing all their produce to the *mandis* and give them to the Government for the purpose of purchase.

Here I would like to point out that if there is a farmer or producer who wants to take out the produce to Maharashtra or West Bengal in order to get a higher price, I have no objection. I will not stand in his way. But he will have to take a licence from me, take permission from me and give me half the foodgrains. If they really want to be helpful to the consumers, they can do that, but they should take permission from me. (Interruptions) An hon Member has asked as to who will give the licence. The order has to be issued by us and the licence has to be given by the State Government. I hope the State Governments will co-operative with us in this matter.

So far as the Tamil Nadu Government is concerned, it has raised a very important matter about the Bill which it has sent us for our approval, regarding the Essential Commodities Act. Since we are ourselves bringing an amendment to the Essential Commodities Act, which we hope to place before this House during this session, where we want to tighten the provisions dealing with hoarders and so on, I hope that will

serve the purpose which the Tamil Nadu Government has in view.

The hon. Member, Shri Swaminathan, from Tamil Nadu said that he was very much grieved that we had instructed the State Governments to remove the restriction on movement of coarse grains. The hon. Member must realise that we are one country and we must have an all-India outlook. It is not enough for us to think in terms of only one state.

SHRI C. T. DHANDAPANI (Dharpuram): Why this is applied only to foodgrains? What about water supply? The Central Government will not interfere there. They interfere only in the case of food.

SHRI F. A. AHMED: Even though we may be coming from different parts of the country, we are all Indians. So, it is necessary for all of us that we should not do anything which is likely to endanger or damage the unity of India. That is one aspect which we have to keep in mind. Whether we come from Punjab, Haryana, Uttar Pradesh, Andhra Pradesh or Tamil Nadu, we should not be parochial. If we have surplus foodgrains, we should try to help other States which are deficit. If we do not take that view, then you can realise what difficulties we can have in our country and how injurious it can be to our cause, to our interest and to our integrity. Therefore, I would make an appeal to Tamil Nadu. They wanted an assurance from me, so far as rice is concerned, whether I am going to remove the existing arrangement of zonal restrictions. I will not do anything of the sort. But I would like Tamil Nadu also to help me in that connection and see that whatever has been fixed should be given to me for the purpose of distribution to other States. I hope, my hon. friend will convey our sentiments.

SHRI C. T. DHANDAPANI: This is not the correct approach that he is making.

SHRI F. A. AHMED: I knew that his Chief Minister, whenever we have asked for assistance, has given that assistance. I have no doubt that whatever has been agreed upon will be ultimately given by him. Now, they have a good crop. If they can certainly give us rice according to an arrangement fixed upon, that will be helpful to us for distribution from the Central pool.

There are many other points which have been raised by some of the hon. Members. I would like to point out one thing that some of the observations that have been made do not really concern us. They really concern the State Governments. But I would like to tell the hon. Members that we have taken note of those points and we shall convey the views of the hon. Members so that the suggestions are accepted by the State Governments and implemented in the interest of the country.

Before I conclude, I would like to point out that there should be no misgivings so far as our new policy of take-over is concerned. I would like to point out the three main objectives in our policy which we adopted last year and which we have modified this year. What are the three main objectives? The first main objective is that the producer should get a proper price so that he may have the incentive for increasing production in our country. The second objective is that the foodgrains in our country should be available throughout the country. The third objective is that so far as vulnerable sections of our society are concerned, they must be supplied with foodgrains at a reasonable price. These are the main objectives of our policy.

So far as the procedure is concerned, it is the means, not an end in itself. We tried a particular method. Whatever may be the reason, that did not help us in meeting these objectives. Therefore, we are trying another procedure. I would like to seek the cooperation of the hon. Members

to see that these objectives are not interfered with so that it may be possible for us to make foodgrains available to all the people throughout the country without much difficulty. There was no justification for foodgrains being available in one State at about Rs. 100 or Rs. 105 or Rs. 116 and in another State at about Rs. 250 or Rs. 300 a quintal.

I hope, the steps that we have taken will enable us to remove the distortion and make the foodgrains available to all the people throughout the country. I can say this much that there is no agreement between grain dealers and ourselves. There is no understanding or any agreement whatsoever. They have to function under a licence under certain restrictions, under certain terms and conditions. Whenever those conditions are not implemented or there is any breach of those conditions, those licences will be cancelled. And necessary action will be taken under the law. Therefore, I would like the hon. Members to realise that to-day we are faced with a difficult situation and I am sure that it is in the interests of all of us to whichever Party we may belong that we should try to see that these difficulties are removed as early as possible. I will seek their co-operation and hope that they will be able to rise above their politics so far as this matter is concerned and that they will give their fullest co-operation.

18.00 hrs.

SEVERAL HON. MEMBERS ROSE—

MR. CHAIRMAN: There is no time left. I will permit only Shri Lalji Bhai to put a question. I have promised him. . .(Interruptions) Shri Lalji Bhai.

श्री लालजी भाई: मैं जानना चाहता हूँ कि राजस्वाल प्रदेश में सन् 1966 से समातार 1971 तक जिन "आविकासियों का काम" है

जमीन पर और सरकार उनके ऊपर प्रतिक्रिया के मुकदमे चला रही है, अभी तक इतने सालों से उनका फैसला नहीं हो रहा है और उन आदिवासियों से एक बीचे पर प्रति वर्ष पांच सौ कम्बल लेकर उनको बेदखल किया जा रहा है जिसके कारण लोगों में बहुत रोष बढ़ रहा है, क्या मद्दी महोदय राज्य सरकार को निर्देश देंगे कि उन मुकदमों के फैसले जल्दी किये जाये और उन्हीं लोगों के नाम से वह जमीन एलाट या रेग्युलराइज़ की जाये ?

SHRI F A AHMED Let the hon. Member send it to me in writing and I will forward it to the State Government

MR CHAIRMAN Now, there are a number of cut motions. If the hon. Members agree, I will put them all together to the vote of the House

SHRI BHOGENDRA JHA My cut motion No 1 may be put to vote separately

MR CHAIRMAN Now, the question is

"That the demand under the head 'Department of Agriculture' be reduced to Re 1"

[Failure to implement the amended land ceiling laws and distributing the surplus land among the landless particularly in the Union territories (1)]

The Lok Sabha divided.

Division No. 121

[18.08 hrs.

AYES

Banerjee, Shri S M
Bhaura, Shri B S

Dandavate, Prof Madhu
Dhandapani, Shri C. T.
Goswami, Shrimati Bibha Ghosh
Halder, Shri Krishna Chandra
Huda, Shri Noorul
Jha, Shri Bhogendra
Mehta Shri P. M.
Mukherjee, Shri Samar
Pajanor, Shri Aravinda Bala
*Shastri, Shri Ramavtar

NOES

Ahmed, Shri F A
Bhanamali Babu Shri
Barupal, Shri Panna Lal
Basappa Shri K
Bhumatari, Shri D
Bhargava Shri Basheshwar Nath
Bhatia Shri Raghunandan Lal
Brij Raj Singh-Kotah, Shri
Chakleshwar Singh, Shri
Chandrakar, Shri Chandulal
Chikkalingaiah Shri K
Daga, Shri M C
Darbara Singh, Shri
Das, Shri Anadi Charan
Dumada Shri L K
Dwivedi, Shri Nageshwar
Ganesh, Shri K R
Gangadeb, Shri P
Gavit Shri T H
Gill, Shri Mohinder Singh
Gomango Shri Giridhar
Gopal Shri K
Gotkhinde Shri Annasaheb
Gowda Shri Pampam

"He voted by mistake from a wrong seat and later informed the Speaker accordingly.

Hari Kishore Singh, Shri	Rudra Pratap Singh, Shri
Ishaque, Shri A. K. M.	Sadhu Ram, Shri
Jadeja, Shri D. P.	Saini, Shri Mulki Raj
Jha, Shri Chiranjib	Saksena, Prof. S. L.
Kakodkar, Shri Purushottam	Samanta, Shri S. C.
Kamble, Shri T. D.	Sankata Prasad, Dr.
Kapur, Shri Sat Pal	Sarkar, Shri Sakti Kumar
Karan Singh, Dr.	Savant, Shri Shankerrao
Kedar Nath Singh, Shri	Shailani Shri Chandra
Kot rashetti, Shri A. K.	Shankaranand, Shri B.
Kushok Bakula, Shri	Sharma, Dr. H. P.
Mahishi, Dr. Sarojini	Sharma, Shri Nawal Kishore
Mandal, Shri Jagdish Narain	Shasiri, Shri Biswanarayan
Mandal, Shri Yamuna Prasad	Shastri, Shri Sheopujan
Menhar, Shri Bhagatram	Shenoy, Shri P. R.
Maurya, Shri B. P.	Shinde, Shri Annasaheb P.
Mohsin, Shri F. H.	Sinha, Shri Dharam Bir
Murmu, Shri Yogesh Chandra	Sohan Lal, Shri T.
Naik, Shri B. V.	Sokhi, Shri Swaran Singh
Negi, Shri Pratap Singh	Surayanarayan, Shri K.
Oraon, Shri Kartik	Unnikrishnan, Shri K. P.
Oraon, Shri Tuna	Verma, Shri Sukhdeo Prasad
Painuli, Shri Paripoornanand	Vikal, Shri Ram Chandra
Pandey, Shri Damodar	Virbhadra Singh, Shri
Pandey, Shri Krishna Chandra	Yadav, Shri N. P.
Pandey, Shri Narsingh Narain	
Pandey, Shri R. S.	
Paswan, Shri Ram Bhagat	
Patnaik, Shri J. B.	
Peje, Shri S. L.	
Pradhan, Shri K.	
Purty, Shri M. S.	
Raghu Ramaiah, Shri K.	
Rai, Shrimati Sahodrabai	
Raj Bahadur, Shri	
Ram Dhan, Shri	
Rao, Shri P. Ankineedu Prasad	
Rathia, Shri Umed Singh	
Raut, Shri Bhola	
Reddy, Shri M. Ram Gopal	
Reddy, Shri P. Ganga	
Rohatgi, Shrimati Sushila	

MR. CHAIRMAN: The result of the division is:

Ayes: 12; Noes: 91.

The motion was negatived.

MR. CHAIRMAN: I will now put Cut motions Nos. 2, 12 and 15 were put and negatived

Cut motions Nos. 2, 12 and 15 were put and negatived.

MR. CHAIRMAN: I will now put Cut motion No. 16 to the vote of the House.

Cut motion No. 16 was put and negatived:

SHRI BHOGENDRA JHA: Cut motion No. 17 may be put separately.

MR CHAIRMAN: As the Lobbies have already been cleared, I am not asking for the clearance of the Lobby again, if the House agrees to it

Now the question is.

'That the demand under the head 'Department of Food' be reduced to Re. 1".

[Failure to take over entirely wholesale trade of all foodgrains and to procure entire marketable surplus through a system of graded levy to ensure a regular supply at controlled prices to the weaker sections in rural areas and vulnerable sections in urban and industrial areas (17)]

The Lok Sabha divided.

Division No. 13]

[18 11 hrs.

AYES

Banerjee, Shri S M
 Bhaura, Shri B S
 Dandavate, Prof Madhu
 Goswami, Shrimati Bibha Ghosh
 Haldar, Shri Krishna Chandra
 Jha, Shri Bhogendra
 Mehta, Shri P M
 Mukherjee, Shri Samar
 *Shastri, Shri Ramavtar

NOES

Ahmed, Shri F A
 Banamali Babu, Shri
 Baiopal, Shri Panna Lal
 Basappa, Shri K
 Bhargava, Shri Bhasheshwar Nath
 Bhatia, Shri Raghunandan Lal

Brij Raj Singh-Kotah, Shri

Chakreshwar Singh, Shri

Chandrakar, Shri Chandulal

Chilkalingaiah, Shri K

Daga, Shri M. C.

Darbara Singh, Shri

Das, Shri Anadi Charan

Dumada, Shri L K

Dwivedi, Shri Nageshwar

Ganesh, Shri K R.

Gangadeb, Shri P

Gavit, Shri T H

Gill, Shri Mohinder Singh

Gomango, Shri Gurdhail

Gopal, Shri K

Gotkhinde, Shri Annasaheb

Govda, Shri Pampan

Hari Kishore Singh, Shri

Ishaqur, Shri A K M

Jadeja, Shri D P

Jha, Shri Chiranjib

Kakodkar, Shri Pusushottam

Kamble, Shri T D

Kapoor, Shri Sat Pal

Karan Singh, Dr

Kedar Nath Singh, Shri

Kolasteti, Shri A K

Kushok Bakula, Shri

Mahishi, Dr Sarojini

Mandal, Shri Jadish Narain

Mandal, Shri Yamuna Prasad

Manhar, Shri Bhagatram

*He voted by mistake from a wrong

seat and later informed the Speaker accordingly.

Maurya, Shri B. P.
 Mohsin, Shri F. H.
 Murmu, Shri Yogesh Chandra
 Negi, Shri Pratap Singh
 Oraon, Shri Kartik
 Oraon, Shri Tuna
 Painuli, Shri Paripoornanand
 Pandey, Shri Damodar
 Pandey, Shri Krishna Chandra
 Pandey, Shri Narsingh Narain
 Pandey, Shri R S
 Paswan, Shri Ram Bhagat
 Patnaik, Shri J. B.
 Peje, Shri S. L.
 Pradhan, Shri K
 Purty, Shri M S
 Raghu Ramaiah, Shri K
 Rai, Shrimati Sahodrabai
 Raj Bahadur, Shri
 Ram Dhan, Shri
 Rao, Shri P Ankneedu Prasad
 Rathia, Shri Umed Singh
 Raut, Shri Bhola
 Reddy, Shri M Ram Gopal
 Redy, Shri P Ganga
 Rohatgi, Shrimati Sushila
 Rudra Pratap Singh, Shri
 Sadhu Ram, Shri
 Saini, Shri Mulki Raj
 Sakseena, Prof S L
 Samanta, Shri S C
 Sankata Prasad, Dr
 Sarkar, Shri Sakti Mumar
 Savant, Shri Shankerrao
 Shailani, Shri Chandra
 Shankaranand, Shri B
 Sharma, Dr H P
 Sharma, Shri Nawal Kishore
 Shastri, Shri Biswanarayan
 Shastry, Shri Sheopujan
 Shenoy, Shri P R

Shinde, Shri Annasaheb P.
 Sinha, Shri Dharan Bir
 Sohan Lal, Shri T.
 Sokhi, Shri Swaran Singh
 Suryanarayana, Shri K.
 Unnikrishnan, Shri K. P.
 Verma, Shri Sukhdeo Prasad
 Vikal, Shri Ram Chandra
 Virbhadra Singh, Shri
 Yadav, Shri N P.

MR CHAIRMAN: The result* of the division is

Ayes: 9, Noes. 89:

The motion was negatived.

MR CHAIRMAN Do you want to press any other Cut Motion?

SHRI S M BANERJEE Let the Lobbies be cleared because many Members might wish to vote for that

MR CHAIRMAN Let me first put the other cut motions to the vote of the House

I will put Cut Motions Nos. 19 to 23, 39 to 43, 49, 51 to 53, 54 to 59, 60 and 61, 69 to 71 and 74 to 81 to the vote of the House

The cut Motions were put and negatived

MR CHAIRMAN I shall put Cut motion No 72 to the vote of the house

SHRI S M BANERJEE I would like to press for a division

MR CHAIRMAN Let the Lobby be cleared

Now, the question is:

"That the demand under the head 'Department of Food' be reduced to Re. 1."

[Failure to nationalise sugar mills in U.P. and Bihar (72)].

*Shri Noorul Huda also recorded his vote for AYES.

Division No. 14

11.15 hrs.

Gill Shri Mohinder Singh

AYES

Banerjee, Shri S. M.
 Bhaura, Shri B. S.
 Dandavate, Prof. Madhu
 Dhandapani, Shri C. T.
 Goswami, Shrimati Bibha Ghosh
 Halder, Shri Krishna Chandra
 Muda, Shri Noorul
 Jha, Shri Bhogendra
 Mehta, Shri P. M.
 Mukherjee, Shri Samar
 Sakesena, Prof. S. I.
 *Shastri, Shri Ramavtar

NOES

Ahmed, Shri F. A.
 Banamali Babu, Shri
 Barupal, Shri Panna Lal
 Basappa, Shri K.
 Basumatari, Shri D.
 Bhargava, Shri Basheshwar Nath
 Bhatia, Shri Raghunandan Lal
 Brij Raj Singh-Kotah, Shri
 Chakleshwar Singh, Shri
 Chandrakar, Shri Chandulal
 Chikkalingaiah, Shri K.
 Daga, Shri M. C.
 Darbara Singh, Shri
 Das, Shri Anadi Charan
 Dumada, Shri L. K.
 Dwivedi, Shri Nageshwar
 Ganesh, Shri K. R.
 Gangadeb, Shri P.
 Gavit, Shri T. H.

Gill Shri Mohinder Singh
 Gomango, Shri Giridhar
 Gopal, Shri K.
 Gotkhinda, Shri Annasaheb
 Gowda, Shri Pampan
 Hari Kishore Singh, Shri
 Ishaque, Shri A. K. M.
 Jadeja, Shri D. P.
 Jha, Shri Chiranjib
 Kakodkar, Shri Purushottam
 Kamble, Shri T. D.
 Kapur, Shri Sat Pal
 Karan, Singh, Dr.
 Kedar Nath Singh, Shri
 Kotrashetti, Shri A. K.
 Kushok Bakula, Shri
 Mahishi, Dr. Sarojini
 Mandal, Shri Jagdish Narain
 Mandal, Shri Yamuna Prasad
 Manhar, Shri Bhagatram
 Maurya, Shri B. P.
 Mohsin, Shri F. H.
 Murmu, Shri Yogesh Chandra
 Naik, Shri B. V.
 Negi, Shri Pratap Singh
 Oraon, Shri Kartik
 Oraon, Shri Tuna
 Painuli, Shri Paripoornanand
 Pandey, Shri Damodar
 Pandey, Shri Krishna Chandra
 Pandey, Shri R. S.
 Paswan, Shri Ram Bhagat
 Patnaik, Shri J. B.
 Peje, Shri S. L.

*He voted by mistake from a wrong seat and later informed the Speaker accordingly.

Pradhani, Shri K.
 Purty, Shri M. S.
 Raghu Ramaiah, Shri K.
 Rai, Shrimati Sahodrabai
 Raj Bahadur, Shri
 Ram Dhan, Shri
 Rao, Shri P. Ankineedu Prasada
 Rathia, Shri Umed Singh
 Raut, Shri Bhola
 Reddy, Shri M. Ram Gopal
 Reddy, Shri P. Ganga
 Rohatgi Shrimati Sushila
 Rudra Pratap Singh, Shri
 Sadhu Ram, Shri
 Samanta, Shri S. C.
 Sankata Prasad, Dr
 Sarkar, Shri Sakti Kumar
 Savant Shri Shankarrao
 Shallani, Shri Chandra
 Shankaranand, Shri B
 Sharma, Dr H. P.
 Sha Shri Nawal Kishore
 Sh. str. Shri Biswanarayan
 Shastr, Shri Sheopujan
 Shenoy, Shri P. R.
 Shunde, Shri Annasaheb P.
 Sinha, Shri Dharam Bir
 Sohan Lal, Shri T
 Sokhi, Shri Swaran Singh
 Suryanarayana Shri K
 Unnikrishnan, Shri K. P.
 Verma, Shri Sukhdeo Prasad
 Vikal, Shri Ram Chandra
 Virbhadra Singh, Shri

MR CHAIRMAN The result* of the division is:

Ayes: 12, Noes 87.

The motion was negatived.

MR. CHAIRMAN: I shall put cut motion No 73 to the vote of the House

Cut motion No 73 was put and negatived.

MR CHAIRMAN: The question is

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1975, in respect of the heads of demands entered in the second column thereof against Demands Nos 1 to 10 relating to the Ministry of Agriculture"

The motion was adopted

(The motions for Demand for Grants, which were adopted by the Lok Sabha, are reproduced below—
 (Ed.)

DEMAND NO 1—DEPARTMENT OF AGRICULTURE

That a sum not exceeding Rs 136,00,000 on Revenue Account be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the 31st day of March, 1975, in respect of 'Department of Agriculture'

DEMAND NO 2—DEPARTMENT OF AGRICULTURAL RESEARCH AND EDUCATION

'That a sum not exceeding Rs 6,50,000 on Revenue Account be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending

*Shri Narsingh Narain Pandey also recorded his vote for NOES

the 31st day of March, 1975, in respect of 'Department of Agricultural Research and Education'."

DEMAND NO. 3—AGRICULTURE

"That a sum not exceeding Rs. 65,23,26,000 on Revenue Account and not exceeding Rs. 3,06,60,42,000 on Capital Account be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Agriculture'."

DEMAND NO. 4—FISHERIES

"That a sum not exceeding Rs. 6,17,97,000 on Revenue Account and not exceeding Rs. 1,06,50,000 on Capital Account be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Fisheries'."

DEMAND NO. 5—ANIMAL HUSBANDRY AND DAIRY DEVELOPMENT

"That a sum not exceeding Rs. 26,41,11,000 on Revenue Account and not exceeding Rs. 2,40,33,000 on Capital Account be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Animal Husbandry and Dairy Development'."

DEMAND NO. 6—FOREST

"That a sum not exceeding Rs. 7,49,00,000 on Revenue Account and not exceeding Rs. 45,83,000 on Capital Account be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Forest'."

DEMAND NO. 7—PAYMENTS TO INDIAN COUNCIL OF AGRICULTURE RESEARCH

"That a sum not exceeding Rs. 29,11,80,000 on Revenue Account be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Payments to Indian Council of Agricultural Research'."

DEMAND NO. 8—DEPARTMENT OF FOOD

"That a sum not exceeding Rs. 100,10,53,000 on Revenue Account and not exceeding Rs. 10,99,83,000 on Capital Account be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Department of Food'."

DEMAND NO. 9—DEPARTMENT OF COMMUNITY DEVELOPMENT

"That a sum not exceeding Rs. 24,65,11,000 on revenue Account be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Department of Community Development'."

DEMAND NO. 10—DEPARTMENT OF CO-OPERATION

"That a sum not exceeding Rs. 5,53,68,000 on Revenue Account and not exceeding Rs. 17,59,37,000 on Capital Account be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1975, in respect of 'Department of Cooperation' "

MR. CHAIRMAN: Now, the House will take up Half an-Hour discussion standing in the name of Shri Chandra Shailani.

18.18 hrs.

HALF-AN-HOUR DISCUSSION

SELECTION OF SCHEDULED CASTES CANDIDATES FOR RECRUITMENT TO CLERICAL GRADE BY DENA BANK

जी बन्द शीलानी (हाथग्न) : समाप्ति जी, शेड्यूल कास्ट्स के लोगों पर होने वाले अत्याचारों की चर्चा इस सदन में और सदन के बाहर आये दिन होती रहती है। आज भी मैं इसी प्रकार की एक चर्चा उठाना चाहता हूँ। कहा नहीं का सकता कि शेड्यूल कास्ट्स के लोगों पर होने वाले जुल्म, अत्याचार कब खत्म होंगे और यह चर्चाविं कब बन्द होगी? मेरा ऐसा अप्पाल है कि जब देश में शोधित, सर्वहारा, अछूत और पददलिन कहे जाने वाले लोगों पर होने वाले अत्याचार बन्द हो जायेंगे तो इस तरह की चर्चाएं भी समाप्त हो जायेंगी। इन लोगों पर अत्याचार यादों, कस्तों में, शहरों में, सभी जगह होते हैं। कही जमीदार करता है, कही पूजीपति करता है, कहीं बड़े आदमी करते हैं, कही साहूकार करता है तो कही पुलिस करती है। आज मैं जिम प्रकार की चर्चा करना चाहता हूँ वह भी ऐसे ही अत्याचारों से सम्बन्ध रखती है, और मुझे अफसोस इस बात पर होता है कि यह अत्याचार देश की लोकप्रिय सरकार की छत्राध्या में पल रही और रजे, महाराजे जैसे विलामितापूर्ण जीवन व्यतीत कर रही नौकरशाही के द्वारा किया जा रहा है। पाच अप्रैल को मेरे नागरिक अफन 575 के उत्तर में विस मरी ने जो उत्तर दिया उससे मैं सन्तुष्ट नहीं हूँ। देश में 14 राष्ट्रीय-कृत बैंक हैं जिन में से देना बैंक एक है।

परसीबल बैंकेजर ने 28 अप्रैल, 1973 को शेड्यूल कस्ट के दस उम्मीदवारों को एप्लाइंटमेट लैटर दिए। इन में से एक मेरे हाथ में है। यह ऑरिजिनल है। इस पर परसीबल बैंकेजर के हस्ताक्षर हैं। इसको मैं आपकी सेवा में पढ़ देना चाहता हूँ।

DENA BANK

From
Personel Manager,
Indian Mercantile Mansion (Annexe),
Second Floor,
Wood House Road,
Bombay-1.

To
Shri Krishan Gopal, B9/6683, Gali
No. 7, Dev Nagar, New Delhi-5.

Dear Sir,

Re: Your employment in the banks

Further to the written test and oral interview, we are glad to inform you that you have been selected for appointment in the bank in the clerical cadre, subject to your being found medically fit by the bank's authorised doctor and completion of other formalities.

Please call on our Regional Manager at 26A, Akhash Deep, Barakhamba Road, New Delhi-1 on or before 15-5-73 who will arrange to get you examined by the bank's authorised doctor

You are also required to submit to the Regional Manager, testimonials and attested copies of certificates and marks-sheets etc. On completion of formalities, and if you are found medically fit, you will be posted at any of our branches in Delhi region, which please note.

If you have any difficulty in the matter, please write to us.

Yours faithfully,
Sd-
Personnel Manager.

मैं अहरत भर्ही समझता बताने की कि आज 24 अप्रैल, 1974 है। एक साल पूरा होने में तीन दिन ही बाकी रह गए हैं। लेकिन इन दस शैद्यूल कास्ट के उम्मीदवारों में से किसी की भी पोस्टिंग किसी भी बाब में नहीं की गई है जबकि इससे पहले इसी लिस्ट में, इसी रिटन टैस्ट में, इसी इंटरव्यू से पास हुए कास्ट हन्दूज की पोस्टिंग उसी बक्त कर दी गई थी।

झगड़ा क्या है? विश्वस्त सूतों से मुझे पता यह चला है कि बैंक मैनेजर्मेंट और बैंक एम्प्लायीज़ यूनियन का आपस में झगड़ा है। जिस बक्त इन उम्मीदवारों की एप्वाइटमेट का प्रश्न आया तो यूनियन के लोगों ने झगड़ा खड़ा कर दिया। झगड़ा यह खड़ा किया कि यूनियन के जो लोग बैंक में काम करते हैं उनके कुछ सम्बन्धी और रिस्टेदार भी इसी टैस्ट में बैठे थे, इंटरव्यू में आए थे और वे पास नहीं हो पाए और उनको नौकरी नहीं मिली इसलिए उन्होंने इस से अड़गा खड़ा किया।

29 अक्टूबर 1972 को इसका इनिहास शुरू होता है। लगभग 610 उम्मीदवारों को लिखित परीक्षा के लिए बुलाया गया। उन में से अधिकांश लोग दिसंसी, चडीगढ़, मेरठ, जयपुर आदि की एम्प्लायमेट एक्सचेंजिज़ में बुलाए गए, जो बैंक में काम करने वाले जो कर्मचारी हैं उनके सम्बन्धी थे। इन 610 में से 126 उम्मीदवारों को इंटरव्यू के लिए बुलाया गया। इन में से 41 उम्मीदवारों का पहले बैच में सिलैक्शन हुआ और उनको नुस्खा एप्वाइटमेट लैटर दे दिए गए और उनकी पोस्टिंग भी हो गई।

इसके बाद दूसरा बैच निकला। यह 21 आदिशियों का था। उस में ये अभागे दस शैद्यूल कास्ट के लोग भी थे। यह 28 अप्रैल, 1973 को लिस्ट जारी हुई और

तब ये एप्वाइटमेट लैटर दिए गए। एक लैटर मैंने अभी आपको इन में से पढ़ कर सुनाया है। परिणित जातियों और जन जातियों के इन दस उम्मीदवारों के बाब एप्वाइटमेट लैटर जारी होते हैं तब गजब की बात है कि देना बैंक एम्प्लायीज़ यूनियन दिल्ली की शाखा कुछ एतराज उठाती है। विश्वस्त सूतों से जात छापा है कि चूंकि उनके कुछ रिस्टेदार और सम्बन्धी एप्वाइट नहीं हो पाए थे इस बास्ते उन्हें यह अङ्गां लगाया।

जहा तक बैंक के उच्चाधिकारियों का सम्बन्ध है उन्होंने इस सम्बन्ध में जो कार्रवाई की, जो रोल अदा किया वह बहुत ही पक्षपात-पूर्ण किया। शैद्यूल कास्ट के बारीब लोगों का तो कोई कसूर नहीं है। उन्होंने इस्तहान में क्वालिफाई किया, इंटरव्यू से क्वालिफाई किया, मैटीकली भी ये फिट पाए गए और जो दूसरी जातें थीं वे भी इन्होंने पूरी की लेकिन फिर भी क्यों इनकी पोस्टिंग नहीं की जा रही है, यह समझ में नहीं आता। एक बरस के करीब होने को आया है। विस मत्ती ने जो उत्तर दिया है उस में उन्होंने एडमिट किया है कि बैंक एम्प्लायीज़ यूनियन के लोगों की बजह से इस में कुछ चक्कर पड़ गया है जिस की बजह से उनको एप्वाइटमेट लैटर नहीं दिए गए हैं। उनकी पोस्टिंग का आश्वासन उन्होंने दिया था लेकिन वह कब होगी, किस तारीख से होगी, कितना समय लगेगा इस सम्बन्ध में बित्त मत्ती ने कुछ नहीं बताया है। इन शैद्यूल कास्ट के उम्मीदवारों का अविष्य तबाह करने का बैंक के उच्चाधिकारियों ने निष्पत्त कर लिया है, यह बहुत ही खेदजनक है। इनका सबूत यह है कि देना बैंक ने नई दिल्ली के टाइम्ज़ आफ इंडिया समाचारपत्र में 8 दिसम्बर, 1973 को एक विज्ञापन छापा है जिसके द्वारा इन्हीं जगहों के लिए नए आवेदनपत्र आमतित किए गए हैं। इस बीच जिन को एप्वाइटमेट लैटर मिले

[श्रोत: चन्द्र शेरार्नन]

उन्होंने वित्त भंगालय के बैंकिंग डिपार्टमेंट के उच्चाधिकारियों से सम्पर्क स्थापित किया लेकिन उन्होंने जो उत्तर उनको दिया वह बहुत ही खोदजनक है। जब ये उनके पास फरियाद ले कर गए, अपनी किस्मत का फैसला कराने के लिए गए तो उन्होंने जबाब दिया कि यह एडमिनिस्ट्रेटिव मामला है और इसमें गवर्नरमैट इंटरफीयर करने में असमर्थ है। वे मंत्री जी के पास गए। स्वयं मैंने इस सम्बन्ध में कार्रवाई की है और दूसरे लोगों ने भी की है। 'वहाँ' से इन्साफ नहीं मिला। उच्चाधिकारियों से इन्साफ नहीं मिला। तब मजबूर होकर आज यह प्रश्न इस देश के सब से बड़े सदन में लाना पड़ा है। अगर यहाँ पर भी इन्साफ नहीं मिलता है, तो आप बतायें कि गरीब कहाँ जायें, किस अदालत में जायें, जहाँ उन्हें इन्साफ मिल सके।

अनुसूचित जातियों और अनुसूचित जन-जातियों के लोगों के लिए सरकारी नौकरियों में आरक्षण के लिए भारतीय संविधान में प्रावधान है और इस सम्बन्ध में सरकार द्वारा समय-समय पर जो आदेश जारी किये जाते हैं, बैंक प्रबन्धकों को उन पर अमल करना चाहिए। क्या वित्त मंत्री जी यह बताने की 'कुप्ता' करेंगे कि क्या बैंकों के राष्ट्रीयकरण के बाद वित्त भंगालय ने बैंकों के लिए इस प्रकार के आदेश जारी किये हैं कि उन्हें बैंकों की नौकरियों में अनुसूचित जातियों और अनुसूचित जन-जातियों के आरक्षण का सख्ती से पालन करना चाहिए, यदि हाँ, तो सरकार को ऐसे बैंक प्रबन्धकों के खिलाफ सख्त कार्यवाही करनी चाहिए, जो खुलम-खुला सरकारी आदेशों की अवहेलना करते हैं।

देश में 14 राष्ट्रीयकृत बैंक हैं, और उन बैंकों के स्टाफ में शिड्यूल कास्ट्स परसेटेज क्या है, यदि आप यह सुनेंगे, तो हीरान होंगे। आप यह सोचने पर मजबूर होंगे कि पिछले

सताईस साल में हमने शिड्यूल कास्ट्स के लोगों के लिए क्या किया है, हालांकि सरकार की तरफ से तरह-तरह के ढंडोंरे पीटे जाते हैं कि शिड्यूल कास्ट्स के लोगों को इतनी जमीनें दी जा रही हैं, उन के लिए नौकरियों में इतना आरक्षण है, आदि। लेकिन वास्तविकता क्या है? इस समय में दूसरे मामलों में नहीं जाना चाहता है। क्लास बन और क्लास टू की नौकरियों में शिड्यूल कास्ट्स के लोगों का क्या परसेटेज है, यह इस समय असंगत होगा। इस लिए आज राष्ट्रीयकृत बैंकों में शिड्यूल कास्ट्स का परसेटेज क्या है, आप उस पर गौर फरमाइये।

ये आंकड़े मेरे नहीं हैं, बल्कि स्वयं वित्त मंत्री जी ने ही 31 दिसम्बर, 1972 को एक बयान में ये आंकड़े दिये थे।

मुपरवाइंग स्टाफ

जेनरल : 30,828, अर्थात् 99.8 परसेंट

शिड्यूल कास्ट्स और

शिड्यूल द्राइव्ज़ : 64, अर्थात् 0.2 परसेंट

क्लेरिकल स्टाफ

जेनरल : 85,507, अर्थात् 98.5 परसेंट

शिड्यूल कास्ट्स और शिड्यूल द्राइव्ज़ :

1,308 अर्थात्
1.5 परसेंट

सबाइनेट स्टाफ

जेनरल : 38,187, अर्थात् 87.3 परसेंट

शिड्यूल कास्ट्स और

शिड्यूल द्राइव्ज़ : 3,003 अर्थात् 12.7 परसेंट

आप स्वयं सोचिये कि क्या ये आंकड़े संतोषजनक हैं; यदि नहीं, तो इस स्थिति के लिए कौन जिम्मेदार है? मैं यह भेनशन करना भी आवश्यक समझता हूँ कि इसी तरह का एक

मामसा ग्रामीणके स्टेट बैंकमें हुआ है। वहां पर इस्ताहान हुआ और शिड्पूल कास्ट्स के लड़कोंने क्वालिफाई किया। आपको ताज्जुब होगा कि वहां पर अधिकांश उम्मीदवार बैलिये गये, जो वहां पर काम करने वाले अधिकारियों और कर्मचारियों के या तो बैटेंडेटी थे, या उनके रिस्टेवार और सगे सम्बन्धी थे। उनके ग्रामावा केवल एक शिड्पूल कास्ट्स के लड़का लिया गया।

रित मर्ती जी अज किंवी कारण यढ़ा उपस्थित नहीं है। मैं आदारशीय वहनमें, जो उप-बित मर्ती है, यह पृथ्वी चाहता है कि क्या उनके यहां इस तरह का कोई नियम है कि बैंकमें नई नौकरी देते वकर ऐसे लोगोंको प्रैकरेंग दिया जायें, जो उम्मीदवारमें काम करने वाले कर्मचारियों और अधिकारियोंके रिस्टेवार या बैटेंडेटी हैं। अगर इस तरह का कोई नियम है, तो हमें बताया जायें, और अगर नहीं है, तो किस इस तरह का प्रकार वरों होता है?

एक साल पे इन दस शिड्पूल कास्ट्स के उम्मीदवारोंको एग्रायटमेट नैटवर्क देखते हैं। इसका मननव यह है कि एक सालमें वे सरकारी मुनाफ़ियत है। लेकिन अभी तक एक नया पैसा भी नहूँहाया अभी का नहीं मिला है। मैं यह जानना चाहता हूँ कि क्या सरकार का यह विचार है कि उन्हें पिछले एक साल के पत्तेके लिए मैं कुछ लप्पा दिया जायें।

मैं यह कह कर अपनी बात समाप्त करूँगा कि समय बहुत बदल चुका है। आज देशमें जो सरकार है, उसकी बैंकबोन बैलियित और सर्वेहारा बंग के लोग हैं। इस देशमें जिन लोगोंने कामद उठाया

है और जो सम्पद हैं, उनका रिश्वा, उनका नाता, उनकी आम्ला और उनका विश्वास इस सरकारसे, और जिस पार्टीकी यह सरकार है, उसमें हट चुका है। देशका शोषित, सर्वेहारा, कर्मठ और पदवलित शिड्पूल कास्ट्स और बैंकबंड क्लासिज़ का तबका ही ऐसा है, जो आज भी इस सरकारमें, और देशके कर्णधारीमें विश्वास करता है।

मैं आपके माध्यममें सरकारसे यह जाननाचाहताहूँ कि क्या उनके भाग्यका फ़ैमला होगा, इस तरहके जूलम और अत्याचारकबैंक तक होनेगहें, क्या इसकी कोई सीमा है, यदि है तो कबैंक तक उनके भाग्यका फ़ैसलाहो जायेगा।

MR. CHAIRMAN: Four Members have obtained priority. First, Mr. Naik, to ask a question.

श्री डॉ शालिनी (करी बाग): समाप्ति महोदय, मैं इस मामलेसे सम्बन्धित हूँ। मैं कुछ बतानाचाहताहूँ। मैंने डॉ नैटर लिखे हैं...

MR. CHAIRMAN: No; Sorry. I cannot permit you under the rules. Mr. Naik.

SHRI B. V. NAIK (Kanara): Mr. Chairman, the reply given by the hon. Minister of Finance on the 5th April ends up by saying that "the bank management is looking into the matter and hopes to come to a decision shortly."

As the hon. Member Shri Shailani has already pointed out from the point of view of the scheduled castes very justifiably that they need all the support from the nationalised banks, I would like to say something about the banking side of it. We have got in this country many banks, some are Gujarati banks....

MR. CHAIRMAN:: Mr. Naik, under the rules...

SHRI B. V. NAIK: I am not making a statement.

MR. CHAIRMAN: Pose your question.

SHRI B. V. NAIK: From the general, I will come to a specific question. Some are Parsi banks and so on. At least, we, who come from Karnataka, have got the experience particularly of some of the southern banks where very restrictive employment practices are going on. They are not monopolistic restrictive trade practices. But, they are very restrictive equivalent practices. Shri Shailani has been good enough to find out a case in point at least three years after nationalisation. Will the hon. Minister be able to pay some attention to this subject? While it is true that in the public sector as a whole, influence, jobbery, featherbedding and other evils in regard to personnel policies are going on, it is still concrete in the case of nationalised banks which have got a tradition. It was clarified the other day that there were trade unions. After all, what is the trade union made of? It is made up of those employees who have been in existence and who have come through the back-door; they have not come through the front-door, as Mr Shailani has pointed out

To come concrete, as promised in the past by the hon. Minister, will they constitute a non-official committee to look into the management of small, medium and big branches of nationalised banks as soon as possible? If they are agreeable to this suggestion, they may take the most reputed persons locally available. If they are agreeable to do it, by which time the hon. Minister will be able to implement this or execute this, which has been promised repeatedly in the past? My question is very specific. When are you going to constitute non-official advisory committees in respect of each one of the branches of these

nationalised banks? If so, when and how soon? I want a specific answer.

SHRI GIRIDHAR GOMANGO: (Koraput): Mr. Chairman, Sir, before I ask a question on this, I would like to point out the reply given by the Minister to this question, Starred Question No. 575 of 5th April. He mentioned in his answer that the employees' Union raised certain objections to the recruitment on grounds of allowed irregularities I would like to know from the hon. Minister, what is the nature of the objections raised by the Union? The Minister has also stated in his reply that 22 scheduled caste candidates have been selected for appointment. I would like to know, did the employees' Union raise objection in regard to the recruitment policy of the bank, so far as these scheduled caste candidates are concerned? Sir, you know, not only the Dena Bank but other nationalised banks are not observing the rules and regulations and the provision under Article 335 of the Constitution. I would like to know from the hon. Minister, what steps have been taken to correct the situation? Sir, my last question is this. It is a question of appointment or recruitment. The Constitution has given the right to the scheduled castes and scheduled tribes to place their problems before the Government.

It has been mentioned clearly in the Constitution that the claims of the members of the Scheduled Castes and Tribes shall be taken into consideration, consistent with the maintenance of the efficiency of the administration in the making of appointment to services and posts in connection with the affairs of the Union or of a State. In article 335 these two points are specifically mentioned. Where is the question of the efficiency of the administration when the rights of the people have not been upheld? Since the wording of the article is "In connection with the affairs of the Union or the State, may I know whether any directive has been issued

by the Government of India to the States also to implement this? Lastly, as Shri Naik has said, there should be a Commission of Inquiry to go into the question of not only Dena Bank but also other banks and see that the constitutional provision is observed by them. I support his viewpoints

*SHRI KRISHNA CHANDRA HALDER (Ausgram): Mr. Chairman, Sir, you are aware of the fact that Dena Bank is a nationalised bank. In the year 1966 the Government had issued orders for reservation of posts for scheduled caste and scheduled Tribes candidates for appointment to the banks. So far as the nationalised banks are concerned a similar order was issued in the year 1970. However, we find Sir, that in the State Bank as on 1972 out of the total number of supervisory posts the percentage of Scheduled Caste candidates was 0.25 per cent and the percentage of Scheduled Tribe candidates 0.02 per cent. Therefore Sir, it will be seen that even among these two categories of candidates the position of the Scheduled Tribe candidates is worst while the position of scheduled caste candidates is not happy. Now, I would like to know from the hon. Minister whether the State Bank and the other nationalised banks intimate to the Government at the beginning of the financial year the number of posts that they are going to fill up and whether they also indicate the number of posts they are going to reserve for Schedule Caste and Schedule Tribe candidates? I would also like to know from the hon. Minister whether the banks while intimating to the employment exchanges about the number of vacancies to be filled also indicate the number of posts to be filled by the scheduled caste candidates and also the number of those to be filled by the scheduled tribes candidates?

Sir, in regard to the IAS recruitment, you must be aware of the fact

Sir, that facilities of pre-examination training is already available for the scheduled castes and scheduled tribes candidates. In this context I would like to know whether similar facilities are also available for the scheduled caste candidates before they sit in examinations for recruitment in banks?

My predecessor speakers have already pointed out that in the first instance the employment exchange had sent names of 610 candidates out of it 224 appeared in the test and finally 41 candidates were selected out of them 12 were scheduled caste candidates and all the 41 candidates were asked to appear for the medical test. In the second lot 22 candidates were selected out of which 10 were scheduled castes candidates and the rest were general candidates and all these candidates were also asked to appear for medical examination. In the mean time objections were raised by the Union of the Bank employees that certain irregularities were committed in matters of recruitment. I would therefore like to know from the hon. Minister whether she has examined what particular irregularities have taken place in this selections. While normally I will give due importance to the views of the employees' Union but in this case we find that the candidates had taken the test, they had passed the examination and they were about to be appointed. The advertisement for these posts were issued in 1972 and today is the 24th of April, 1974. Quite a long time has elapsed in between these two dates, and I would like to know from the hon. Minister whether she has been able to examine the matter carefully and closely during this period in regard to the irregularity charges and if so, her findings in the matter?

श्री रामाकृतार शास्त्री (पटना) :
समाप्ति बी. प्रनुसूचित जाति और प्रनुसूचित
जन-जातियों को नौकरी में क्या स्थिति
है यह हम सभी लोग जानते हैं और क

[भी रामावार श स्त्री]

बार मुझे भी राष्ट्रीयकृत बैंकों के बारे में और खास नौर से जो पटना में राष्ट्रीयकृत बैंक हैं उन के बारे में सबाल उठाने का मोहा मिला है जिन के उत्तर से बराबर यही पता चला कि इन जातियों की नियुक्ति और पदोन्नति (प्रोमोशन) के बारे में नियमों का उल्चन बराबर किया जाना रहा है। मेरी यह भी जानकारी है कि बैंक एम्पचाईवै एपोशिएशन, आल इंडिया बैंक एप्लाइब एपोशिएशन, दूसरे बैंकों के एपोशिएशन या युनियन्स की नोनि बराबर यह रहो है कि अनुपूर्वचत जाति और अनुपूर्वचत जन-जातियों का जो कोटा सरकार ने निर्धारित किया है उम के मुत्तिह उन को जगह मिले, नियुक्ति में भी और प्रमोशन में भी। तो मैं यह जानना चाहता हूँ कि इस सिनियरेज में अगर दीना बैंक की बैंक एम्पलाइब एपोशिएशन ने कोई अनियमितता का सबाल उठाया तो वह ठोक ही उठाया है, वह क्या है आप बन राहे? लेकिन मैं यह जानना चाहता हूँ कि कोई अनियमितता है या नहीं है—इस रास फैला देने से देर क्यों लग रही है। जब हम यह मानते हैं कि यह बहुन आवश्यक बात है, इस का फैला शीघ्र होना चाहिये तो किस विनाय क्यों ही रहा है?

(ब) दीना बैंक में काम करने वाले कर्मचारियों की कुल संख्या किरदार है और उस पड़ा के अनुपात में अनुपूर्वचत जातियों और अनुपूर्वचत जन जातियों की किनारी जगह मिलनी चाहिये और आप ने अचतक किनारी जगहें दी हैं और जो जगहें बाकी रह गई हैं उन्हें आप कब तक भरने के नोशिय करेंगे?

(ग) यह जो प्रियुक्तिया होती है—आन जो बहुन का पुहा उठाया गया है, उस से अन्दराजा लगाया मर्देह मन में पैदा हुआ कि कोई आदमी जाना है और अपने

मनमाने वारोंके से भरती कर लेता है। ऐसी आशाका किसी के दिल में नहीं रहे, इस बृहिं से मैं जानना चाहता हूँ कि नियुक्ति का आपदण्ड क्या है और कौन लोग नियुक्ति करते हैं? कोई बाढ़ी है या तन्हा कोई आदमी है या नियुक्ति करने वालों में बैंक एप्लाइब एपोशिएशन या युनियन के त्रिजेन्टिव भी होते हैं या नहीं और इस बैंक में हैं या नहीं?

विल अंबलाल में उच्चतमी (शीक्षीय सुशीला रोहतग) : मान्यवर, सब से पहले तो मैं श्री सैलानी जी को बधाई दता हूँ, आज उन्होंने इस प्रश्न के ढारा एक बड़े महत्वपूर्ण विषय की ओर सारे सदन का ध्यान आकर्षित किया है और एक ऐसी ज्वलत चीज हमारे सामने आई है, जिस का उत्तर देने का मुझे भीका मिला है और मैं चाहती हूँ कि बैंकों के बारे से, विशेषकर राष्ट्रीयकृत बैंकों के बारे में वस्तुस्थिति आप के सामने रखूँ।

सब से पहले तो सैलानी जी ने कहा कि यह जुल्म और अत्याचार जो सदैव होता चला आया है आज भी चला आ रहा है—इस में सन्देह नहीं कि यह बड़े स्तेद और लज्जा की बात है और इस सदन में बाराबर कहा गया है कि जब कभी भी ऐसी घटनायें होती हैं आप को और हम को मिल कर शीघ्र में शीघ्र अपने शीघ्र में से उनको हटाना है।

लेकिन जहा तक इस विशेष प्रश्न का सम्बन्ध है इस में भी उन की राय में काफी भेद है और मुझे यह जानकारी देते हुए खुशी होती है कि इस विषय में अत्याचार से बैंक का कोई सम्बन्ध नहीं है। इस सम्बन्ध में उन्होंने जो प्रश्न उठाए हैं—उन का जवाब मैं आप के आध्यात्म से दूरी और मुझे विश्वास है कि उन का समावान हो सकेगा।

मान्यवर, उन्होंने सब से पहले तो राज्य-महाराजाओं का जिक किया और हमारे यहा जो व्यूरोकेसी काम कर रही है शायद उसी से यह सम्बन्ध जोड़ने का प्रयास किया है। आप ने सूची भी बहुत सी चीजों की दी है जिन को समय समय पर जल्द से जल्द लिया जायेगा। लेकिन जहाँ तक दीना बैंक का डायरेक्ट सम्बन्ध है, इस में इस घटना में और जो व्यूरोकेसी है उस से कोई सम्बन्ध नहीं है। उन्होंने साल भर के लिये या दो साल के लिये अपने एक प्रोस्पेक्टिव पलानिंग के अनुसार सोचा था कि उन्हे 63 आदमियों की नियुक्ति की आवश्यकता पड़ेगी। उस के अनुसार उन्होंने पहली दफा में ही 63 आदमियों को चुन लिया, एप्वाइन्टमेन्ट के लिये 63 आदमियों का सिनेक्षण हो गया और इनमें से 41 को एप्वाइन्टमेन्ट लैटर्स भेज दिये गये, जिन में 12 सेड्यूल्ड कास्ट्स और 6 सेड्यूल्ड ट्राइब्स के थे। मान्यवर, यह जो आरोप लगाया गया है कि जो व्यूरोकेसी के रिस्लेवर थे या कास्ट-हिन्दूज थे उन का एप्वाइन्टमेन्ट हो गया, यह चीज़ सत्य से परे है, योकि 63 में से 41 का एप्वाइन्टमेन्ट हुआ, उनमें से 18 सेड्यूल्ड कास्ट्स और सेड्यूल्ड ट्राइब्स के थे जो शायद 45 प्रतिशत होता है। यह आरोप एक मिथ्या आरोप है, वास्तविक स्थिति मैंने आप के समक्ष रखी है, इसमें किसी भी प्रकार के अत्याचार, जुल्म या पशपात की बात नहीं आती।

अब दूसरा प्रश्न जो आप ने पूछा है— जिस में 22 कैम्बिडेट्स की नियुक्ति का मामला है जिन में से 10 सेड्यूल्ड कास्ट्स के लोगों की नियुक्ति नहीं हो पाई है— मैं आप से निवेदन करूँ कि बैंक की ओर से यह चीज़ नहीं थोकी गई थी, यह अगड़ा भी बाद में उठा, इन्टर यूनियन राइबलरी का प्रश्न भी बाद में उठा, लेकिन वास्तविकता

यह है कि जब 22 की एप्वाइन्टमेन्ट का मामला आया तो यूनियन की तरफ से इस में कई तरह की डिस्ट्रीमेंसीज, मैल-प्रेक्टिसेज के इस्तेमाल के आरोप लगाये गये। इस लिये बैंक ने अपनी तरफ से शीघ्र ही एक हाई-पावर्ड आदमी के द्वारा जाच कराई। जाच के बाद ऐसा महसूस हुआ कि इस में कुछ तथ्य हैं, इस लिये यह निर्णय लिया गया कि सारे के सारे आदमियों को एबेएन्स में रख दिया जाये। चूंकि 45 आदमियों को एप्वाइन्टमेन्ट लैटर्स मिल चुके थे, इस लिये सोचा गया कि उन को रोकना उचित नहीं है और 22 आदमियों को जिनको लैटर आफ एप्वाइन्टमेन्ट नहीं दिये हैं, उन को सिफ़ लैटर आफ इन्टीमेशन मिले थे कि वे सिलेक्ट हो गये हैं, उन के बारे में यह सोचा गया कि जब तक एन्कवायरी होती है और तथ्य सामने आते हैं, इन 22 आदमियों को रोक दिया जाये, इन में 10 सेड्यूल्ड कास्ट्स के और 12 जैनरल लोग थे। इन को इस लिये नहीं राका गया कि ये सेड्यूल्ड कास्ट्स के थे, किसी अत्याचार की आवाना नहीं थी।

तीसरा प्रश्न यह था कि “हमारे बाकी के अभागे सेड्यूल्ड कास्ट्स वालों को नहीं लिया गया।” इस सम्बन्ध में मैं यही निवेदन करना चाहती हूँ कि यूनियन ने कुछ शिकायतें की थीं और कुछ तथ्य भी मिले थे। उन के पत्र आये हैं— इस लिये यही उचित समझा गया कि इन को रोक दिया जाय। जहाँ तक हाउस की एम्प्रेस की बात कही गई है— उन के बारे में भी कुछ निर्णय हुए हैं, उन को मैं बाद ने बतलाउयी, लेकिन यह बात मैं स्पष्ट रूप से कहना चाहती हूँ कि हमारी पार्टी की सविधान के अन्तर्गत सदैव यह भावना रही है और हमेशा हमारा प्रयास रहा है कि हम शीघ्र से शीघ्र इस काम को करे और इस मामले में किसी तरह की डिलाई न की जाय।

[श्रीमती गुप्ती ना राहतगी]

अब जहा तक यूनियन्ज की राइबली की बात है—उस के कारण यह चीज हुई है या नहीं हुई है—यह कहना तो मुश्किल बात है, क्योंकि यह पोलिटीकल फैसले नहीं होते हैं। मैं माननीय सदन को यह विश्वास अवश्य दिलाना चाहती हूँ कि किसी भी पोलिटीकल एफिलियेशन के कारण हमारे राष्ट्रीयकृत बैंकों द्वारा रेकूटमेंट नीति पर कोई असर नहीं पड़ेगा। आदमी मेरिट्स पर सिलेक्ट हो, अच्छा आदम सिलेक्ट हो, अच्छा काम दे सके, रिजर्वेशन के अनुसार कार्य हो, उसका पोलिटीकल एफिलियेशन क्या है, इस के तथ्यों में कहा तक जाया जा सकता है, इस द्वा इस मामला सं डायरेक्टरी कोई सम्बन्ध नहीं है। हमारा उद्देश्य बेबल यही है कि राष्ट्रीयकृत बैंक अच्छी तरह से ईमानदारी से काम करे और निर्धारित नीति के अनुर बार्य कर।

जहा तक नीति का सम्बन्ध है—यह प्रारोप लगाया जाता है कि भविधान के अन्तर्गत जो नीति निर्धारित की गई है, उस का पालन नहीं किया जाता है। मैं इस सम्बन्ध में यही निवेदन करना चाहती हूँ कि एक हाई-पावड वर्मटी है जिस में प्रधान मंत्री जी स्वा समय समय पर प्रिसाइड करती है और शेड्यूल कास्ट्स और शेड्यूल ट्राइब्स के भाइयो के प्राप्त रिप्रेजेन्टेशन के बारे में मारे देश में जो प्रगति होनी है, समय समय पर उम पर विचार किया जाता है। अभी हाल में इस कमेटी की मीटिंग 9 अप्रैल, 1974 का हुई थी। देशव्यापी सारी चीजें इस कमेटी के समक्ष आती हैं क्या प्रगति हुई है, क्या ढील है, एक बड़े ऊचे मच में इस तर बात होती है।

मैंनानी जी को यह मालम होगा कि सम्बन्ध में हमारी एक 'गलियामेंट्री' कमेनी भी है। इस कमेटी नेत्र भारी चीजों

पर गौर किया है, अच्छे सुझाव दिये हैं, विशेष कर रिजर्व बैंक के बारे में उन्होंने अपनी राय जाहिर की है।

19 00 hrs

SHRI D. BASUMATARI (Kokrajhar) May I know whether the Minister cares to study the Report submitted by the Committee on Welfare of Scheduled Castes and Scheduled Tribes?

SHRIMATI SUSHILA ROHATGI I am afraid it will speak ill of the Members themselves after publishing the Report if the Minister does not care to read the Report. As a duty bound the Ministry examines it first. Implementation is later Consideration stage is earlier. First stage is consideration stage.

I am sure that full account will be taken of the labour and the pain with which the problem has been raised by the hon. Members. I may assure you that full justice will be done to it.

यह रिजर्व बैंक के बारे में जो है उमका अज्ञामिन कर रहा है। बाद में यह भी हुआ है कि जिन्होंने हमारी राष्ट्रीयकृत बैंकों हैं उममे जिन्होंने ऐसी चीज़ है उनमें क्या नियमिया है उनारा रिजर्वेशन काटा पूरा हा रहा है या नहीं जै और ये नीं जो उक्त फैंगर्म कोर्ट को है नेहिंन में इस पोजीशन में गही हूँ यह कह महूँ तिवर क्तानव गही है किंव भी जिन। पर्सेन्टज बारा न हिए वह अभी नहीं हुआ है। मरे पास देना बैंक की फौगर्म है मैं आपका बातां किंदना ईं म रूपरैनिव नी शिवलं चास्तम और शेड्यूल ट्राइब्स के रेकूटमेंट की फौगर्म अच्छी है लेकिन उममे और भी न्कोर है। तारी राष्ट्रीयकृत बैंक में बहुत तक उमका मुद्धाग जामना है उम पर हम विचार कर रहे हैं। मैं यह भी कहना चाहूँगी कि बैंकिंग कमीशन की कुछ भिकारिश मरातार के सामने आई है जिसमें उन्होंने यूनिफाम पैटन के बारे में विचार किया है और सरकार ने भी विचार

किया है। आणा है, मदन में इसी सत्र में कोई इस तरह का बिल आ सकेगा जिसमें रेक्ट्रोमेन्ट के बारे में कोई यूनिकार्म पैटर्न हो ऐसी चीज होगी। तो मरकार के मानने मारी जीवे विचाराधीन हैं।

श्री कार्तिक उरांड (नोडारडगा)
जो दिया गया है उनमें ही मकान है, शेड्यूल कास्ट न हो।

श्रीमती सुशीला दीहतगी: उनके लिए तो कुछ नाम्यं और प्रोतीजर्म न है। उनके आद्या पर मेलेक्षण हुआ या नहीं हुआ। उनके बारे आकार कोई मुकाबला हो ना वा ये लेकिन वह तो दूसरी चीज है।

दूसरा प्रश्न यह, उठा दि तिन मत्रात्मक में कोई ठीक उत्तर प्राप्त नहीं हुआ। इन्हें करन मन्त्री हैं ये हैं, न मत्रात्मक देव रहा है, न मरकार देव रही है नो इगके बारे में मैं ने बताया कि स्वयं माननीय तिन मन्त्री जा ने तिन मत्रात्मक की ओर से धनतार्या था, तिन दो जी अंत यहां पर नहीं हैं, वे कुप्रालालाम्युर में गणित की बींकिंग मीटिंग में गए हुए हैं—मैं भी आपको बताती हूँ कि सत्री चीज मरकार के गमक्ष है और उत्तर विचार हो रहा है। तिन मंत्री जी ने स्वयं उम दिन आषवामन दिया था कि किस कारण मे फिराई है उगका पता नगा रहे हैं और उनके बारे में बनाऊँगा कि क्या हुआ है।

बैकम में आरन्त्रग के बारे में आपने पूछा कि आदेश दिया गया या नहीं तो 1970 में गण्डीयकृत बैंकों में शायद 12 प्रतिशत और 5 प्रतिशत का अनुपात था—12 प्रतिशत शेड्यूल कास्ट और 5 प्रतिशत शेड्यूल इच्छा पर उनको बड़ा दिया गया है। अब 15 प्रतिशत और साथे 7 प्रतिशत का अनुपात रखा गया है। तो जो यह कहा जाता है कि मरकार केवल दिलोरा पीटती है इस बात को मैं मानने

के लिए नैतर नहीं हूँ। माननीय मदस्य शायद आदेश में ऐसा कहूँ गए ये उनके दिल में जो दुष्क है उनके कारण पैदा कह गए। मैं उनको आषवामन देना चाहती हूँ कि इसमें हम सब एक हैं, जो भी कदम इस मम्बन्ध में उठाये जायेंगे उगमे हम एक सम्य रहेंगे।

माननीय मदस्य ने ग्रनीगड़ मैट बैक की कोई घटना बताई। माननीय मदस्य इसके बारे में मन्त्रालय को मूचना दे दगे तो जो भी जाच हुएगो उनको हम करवा लेंगे लेकिन इस मम्बन्ध में पाम उगके बारे में कोई कोरिगप नहीं है।

यह प्रश्नों भी किया गया तथा कुछ रेसा कानून है कि जो रिशेनदार हो उनके माय कुछ विजेत प्रश्नात किया जायेंगो ऐसा कोई कानून नहीं है। मरकार नहीं चाहती है कोई विजेत प्रश्नात हो लेकिन कोई आदमी नहीं से वहा काम हो रहा है, उनका काम उसने करते दृष्टी से ही देहान हो जाये तो उनके कोई विजेत मम्बन्ध हों उनके लिए कम्पैग्नेट आउन्ड पर प्रवश्य विचार किया जाना दै लेकिन बास रिशेनदारों के लिए कोई कोटी हो ग्रनग में ऐसा नहीं है।

श्री टी० सोहनलाल (करोलबाग) जो टेस्ट लेने हे उममे में ने खुँदेवा है कि बड़ा पक्ष गत होता है नो डमके लिए क्या कोई दूसरी बाड़ी बनायेंगे जो टेस्ट लेकर उनको एक्जामिन करे या पर्वे दूसरी जगह जायें?

श्रीमती सुशीला दीहतगी माननीय मदस्य ने बड़ा पट्टिनेट सबल उठाया है। रेक्ट्रोमेन्ट मम्बन्ध में समय समय पर कहा गया कि एरेस्यु ने रिटीज और मालवैटिम सूनने में आई है। किसी दफनर में दरियांगंज के कहीं से कुछ कैंडीडेट्स को ज्यादा बुला लिया गया या नखनक से या दूसरी जगह से नहीं बुलाया गया, कुछ लोगों को सूनना मिनी और कुछ को नहीं मिनी और कुछ को लटुत

[श्रीमती सुशीलारो हृतगी]

देर मे सूचना मिनी या कुछ लोगो के साथ रिजल्ट देखने से पक्षपात हग्गा-हप तरह की चीजे हैं तो इन सब चीजो को गोकरने के लिए विशेषकर देना बैंक मे एक हाई कमेटी बना दी

जो इन मारी चीजो को एजामिन करेगी कि फ्रूटचर मे जो रेक्टमेन्ट हो उमको युनिकार्फ कैसे बनाया जा सकता है। तो इसके लिए एक कमेटी नियमन हो गई है।

शीलानी जी ने एक मुख्य चीज भत्ते तथा कम्पेन्सेशन की उठाई। इस सम्बन्ध मे मैं कहना चाहूँगी कि इस प्रकार का फार्म जहर है, जो इन्टीमेशन आफ मेलेक्षण है वह उनके पास गया था। मैं इसकी टेक्निकलिटी मे नहीं जाना चाहती क्योंकि मैं इस प्रश्न को हृयून ऐंगिल से लेना चाहती हूँ। इतने दिनों से जिनका सेलेक्षन हुआ और एप्वाइट-मेन्ट नहीं हुआ उनके लिए चिन्ता होता है न्वाभावि है। आगे के भाय का क्या निर्णय होगा इसका लेकर ही उन्होंने जायद यह प्रश्न यहां पर रखा है। इस सम्बन्ध मे मैं कहना चाहती हूँ कि सेलेक्षन के इन्टीमेशन का जो लैंटर जाता है वह एप्वाइटमेन्ट नहीं होता है। जब मेडिकल टेस्ट हो गया, दूसरी फार्मेलिटी ज हो गई उमके बाद मे दूसरा जो लैंटर आफ एप्वाइटमेन्ट है वह उनके पास नहीं पहुँचा। लैंटर आफ एप्वाइटमेन्ट जो होता है उसमे किस जबह पर, किस मैलरी पर और किस टम्स ऐड कडीशन्स पर—वह सारी चीजे होती हैं। तो चूंकि इस प्रकार का कोई बाइडिंग कमिटमेन्ट नहीं था इसलिए कम्पेन्सेशन य भत्ते का प्रश्न नहीं उठता। इतना जरर है कि उनको दिक्कत हुई है और उसको ध्यान मे रखते हुए उस दिन आश्वासन दिया था और आज मैं माननीय सदस्य को बताना चाहती हूँ कि चैयरमैन मे मेरी बात हुई है, मैनेजर मे भी

हुई है और उनियंत्रिय किया है, जी आव्यै-शन चल रहा था उस पर निर्णय किया है, उसको विद्वान कर लेगे और आशा है दो तीन दिन मे इस प्रकार के हमारे जो शेहूयल्ड कास्ट भाई हैं उनके लिए किसी प्रकार कोशिश करके जल्दी मे जल्दी एप्वाइटमेन्ट हो जायेगा। ही सकता है ज्यादा से ज्यादा एक हफ्ता लगे। इन लोगो के लिए जो 10 हैं 22 मे से उनके लिए आशा है हफ्ते भर मे अवश्य हो जायेगा। इसके अतिरिक्त और भी हैं जो मे लेट किए गए हैं। जो भेरिट मे आ गये हैं उन के साथ भी यही प्रयास किया जा रहा है कि हफ्ते तक के अन्दर उन के बारे मे देख लिया जाय। कुछ ऐसा मुनने मे आया है 5 लोगो के बारे मे कोई खास बात रही। उन का केस विचाराधीन है। पर फिर भी आशा की जाती है कि जितने लोग हैं उन सब को अच्छी तरह से देख कर के, चैयरमैन ने अपने लेविल पर कोशिश की है कि इस चैंपियन देखा जाय और हफ्ते भर के अन्दर ऐप्वाइटमेन्ट लैटर्न इश्यू हो जाये। मेरा विश्वास है कि इस के बाद जितने हमारे यहा बैठे हैं, जिन्होंने इस मे दिलचस्पी ली, वह सतुष्ट हो जायेगे।

जहा तक बैंक लोग की बात है सरकार की नीति है कि जिनके कोटे मे जो कमी है उस को ध्यान मे रख कर उस बैंक लोग की पूर्ति जल्दी से जल्दी की जा सके। इन सब बातो के बाद जो मैं ने आप को बतायी मेरा विश्वास है कि आप सभी सहमत होगे कि सरकार की तरफ से, वित्त मन्त्रालय की ओर से और बैंक की ओर से रेक्टमेट और ऐप्वाइटमेन्ट गे कोई ऐसी गलती नहीं होगी।

19 10 hrs.

The Lok Sabha then adjourned till
Eleven of the Clock on Thursday,
April 25 1974/Vaisakha 5, 1896 (Saka)